TENTH LOK SABHA

FIFTH REPORT

(Presented to the House on 8 March, 1996)



LOK SABHA SECRETARIAT NEW DELHI

February, 1996/Phalguna, 1917 (Saka)

COMMITTEE OF PRIVILEGES

(TENTH LOK SABHA)

FIFTH REPORT

(Presented to the House on 8 March, 1996)



LOK SABHA SECRETARIAT NEW DELHI



February, 1996/Phalguna, 1917 (Saka)

Price: Rs. 80/-

© 1996 By Lok Sabha Secretariat

Published under Rule 382 of the Rules of Procedure and Conduct of Business in Eok Sabha (Eighth Edition) and Printed by Manager, Govt. of India Press, (P.L. Unit) Minto Road, New Delhi-110002.

CONTENTS

		PAGE
1.	Personnel of the Committee of Privileges	(iii)
2.	Report	1
3.	Minutes of Sittings of Committee	35
4.	Minutes of Evidence	73
5.	Appendices	195

PERSONNEL OF THE COMMITTEE OF PRIVILEGES (1991-92)

Shri Shiv Charan Mathur—Chairman

MEMBERS

- 2. Shri Ram Narain Berwa
- 3. Shri Ram Sunder Das
- 4. Shri Santosh Kumar Gangwar
- *5. Shri Sved Masudal Hossain
 - 6. Shri Anna Joshi
 - 7. Shri Venkata Krishna Reddy Kasu
 - 8. Shri P.R. Kumaramangalam
- 9. Dr. Debi Prosad Pal
- 10. Shri Uttamrao Patil
- 11. Shri K. Ramamurthy
- 12. Shri Bhagwan Shankar Rawat
- 13. Shri Allola Indrakaran Reddy
- 14. Shri Tej Narayan Singh
- **15. Prof. (Dr.) S.S. Yadav

SECRETARIAT

Dr. A.K. Pandey - Additional Secretary

Shri J.P. Ratnesh - Joint Secretary

Shri S.C. Rastogi — Deputy Secretary

Shri V.K. Sharma — Under Secretary

^{*}Nominated on 1.9.93 vice Shri Amal Datta resigned w.e.f. 12.7.93.

^{**}Nominated on 9.12.93 vice Shri Sharad Yadav resigned w.e.f. 3.12.93.

FIFTH REPORT OF THE COMMITTEE OF PRIVILEGES (TENTH LOK SABHA)

I. Introduction and procedure

- I, the Chairman of the Committee of Privileges; having been authorised by the Committee to submit the Report on their behalf, present this their Fifth Report to the House on the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha constituency of Prof. (Smt.) Rita Verma, MP, which was referred to the Committee by the Speaker on 29 May, 1995.
- 2. The Committee held 16 sittings. The relevant minutes of these sittings form part of the Report and are appended hereto.
- 3. At their first sitting held on 1 June, 1995, the Committee noted that on 29 May, 1995 Prof. (Smt.) Rita Verma, MP, raised in Lok Sabha the matter regarding non-implementation of Member of Parliament Local Area Development Scheme in her constituency, which had been referred to the Committee by the Speaker.
- 4. At their second sitting held on 14 June, 1995, the Committee considered the matter and noted that in her notice of question of privilege dated 26 April, 1995, Prof. (Smt.) Rita Verma, MP, had inter alia alleged as follows:—
 - (i) The Member of Parliament Local Area Development Scheme was being deliberately thwarted in her constituency; and
 - (ii) She was threatened and misbehaved with by Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad.

After some consideration, the Committee decided that Prof. (Smt.) Rita Verma, MP, be requested to appear before them for oral evidence on 23 June, 1995. The Committee also decided that the following officers be asked to appear before the Committee for oral evidence on the dates indicated against their names:—

(i) Shri Mahavir Prasad, Deputy Commissioner, Dhanbad, Bihar.

(ii) Shri Sunil Barthwal,
Deputy Development Commissioner,
Dhanbad, Bihar.

26 June,

(iii) Shri Sukhdeo Singh, Deputy Commissioner, Bokaro, Bihar.

26 June, 1995

- (iv) Deputy Development Commissioner, Bokaro, Bihar.
- (v) Shri N.K. Aggarwal,
 Commissioner & Secretary,
 Department of Rural Development,
 Government of Bihar.

(vi) Shri A.K. Basak,
Chief Secretary,

Government of Bihar.

27 June, 1995

- (vii) Shri R.K. Sinha,
 Secretary, Ministry of Planning
 and Programme Implementation,
 Government of India.
- 5. At their third sitting held on 26 June, 1995, the Committee examined on oath Prof. (Smt.) Rita Verma, MP. The Committee also decided to postpone the evidence of officials of Bihar to their next sitting to be held on 27 June, 1995.
- 6. At their fourth sitting held on 27 June; 1995, the Committee examined on oath the following officials of the Government of Bihar:—
 - (i) Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad.
 - (ii) Shri Sudhir Kumar, the then Deputy Commissioner, Dhanbad.
 - (iii) Shri Mahavir Prasad, Deputy Commissioner, Dhanbad.
 - (iv) Shri Ravi Mittal, the then Deputy Commissioner, Bokaro.
 - (v) Shri Sukhdeo Singh, Deputy Commissioner, Bokaro.
- 7. At their fifth sitting held on 11 July, 1995, the Committee again examined Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad. The Committee also examined on oath Shri N.K. Aggarwal, Commissioner & Secretary, Department of Rural Development, Government of Bihar.

The Committee also considered a fax letter dated 8 July, 1995 received from the Chief Secretary to the Government of Bihar, expressing his inability to appear before the Committee for oral evidence due to a Conference of Senior Police Officers of the State. The Committee felt strongly in the matter and directed that the Chief Secretary to the Government of Bihar should be asked to appear before them at their next sitting.

- 8. At their sixth sitting held on 12 July 1995, the Committee examined on oath the following officials of the Government of Bihar:—
 - (i) Shri Chandra Dev Singh, Sub-Divisional Officer, Dhanbad.
 - (ii) Shri Lal Babu Paswan, Deputy Superintendent of Police,

The Committee also decided that the Chief Secretary to the Government of Bihar be asked to appear before them for oral evidence at their next sitting to be held on 26 July, 1995.

9. At their seventh sitting held on 26 July, 1995, the Committee examined on oath Shri A.K, Basak, Chief Secretary to the Government of Bihar. The Committee decided that Smt. Shanta Shastry, Additional Secretary, Department of Programme Implementation, Ministry of Planning and Programme Implementation, Government of India be asked to appear before the Committee for oral evidence at their next sitting.

The Committee also decided to call for from the Government of India the following information pertaining to Member of Parliament Local Area Development Scheme:—

- (i) Allocation of funds (year-wise/State-wise/district-wise) for implementation of projects proposed by Members of Parliament.
- (ii) Amount spent (year-wise/State-wise/district-wise) by various district administrations in the country on the projects, and
- (iii) Status reports and other information relating to the ongoing and pending proposals of Members under the MPLAD Scheme, received from various districts in the country.
- 10. At their eighth sitting held on 16 August, 1995, the Committee examined on oath Smt. Shanta Shastry, Additional Secretary, Department of Programme Implementation, Ministry of Planning and Programme Implementation, Government of India. The Committee also directed the Government of India to furnish a statement giving progress—State-wise and district-wise in percentages—of the schemes and also the amount actually spent on ongoing and pending schemes.
- 11. At their ninth sitting held on 18 September, 1995, the Committee examined Prof. (Smt.) Rita Verma, MP.
- 12. At their tenth sitting held on 28 September, 1995, the Committee recalled that during his evidence before them on 11 July, 1995, Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, while apologising for his conduct, had assured them that he would personally meet Prof. (Smt.) Rita Verma, MP and would make suitable amends in the matter. However, Prof. (Smt.) Rita Verma, MP, during her evidence on 18 September, 1995 had stated that Shri Sunil Barthwal had not met her till then. The Committee therefore, decided that the position in this regard be confirmed from Shri Sunil Barthwal.

- 13. At their eleventh sitting held on 26 October, 1995, the Committee deliberated upon the matter and directed that a note be prepared on the legal issues involved in the matter, well-established conventions and the available case law to enable the Committee to discuss the matter further in all its aspects and arrive at a considered decision.
- 14. At their twelfth sitting held on 21 November, 1995, the Committee deliberated upon the matter in the light of the legal points involved in it and decided that Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, Bihar and Shri A.K. Basak, Chief Secretarty, Government of Bihar, be called again before the Committee on 14 December, 1995 to state what they might have to say in the matter, particularly in the light of the findings of the Committee that Shri Sunil Barthwal had misbehaved with Prof. (Smt.) Rita Verma, MP, and also that he had failed to fulfil his assurance before the Committee that he would apologize to Prof. (Smt.) Rita Verma, MP.
- 15. At their thirteenth sitting held on 14 December, 1995 the Committee again examined Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, Bihar.
- 16. At their fourteenth sitting held on 23 January, 1996, the Committee further deliberated upon the matter and arrived at their conclusions and decided that the draft Report on the matter might be prepared and circulated to the Members of the Committee for consideration at their next sitting.
- 17. At their fifteenth sitting held on 15 February, 1996, the Committee considered their draft Report and suggested certain modifications. The Committee directed that the revised draft Report be circulated to the Members of the Committee for further consideration at their next sitting.
- 18. At their sixteenth sitting held on 27 February, 1996, the Committee adopted their revised draft Fifth Report.

II. Facts of the case

19. On 26 April, 1995, a letter¹ addressed to Hon'able Speaker, Lok Sabha, was received from Prof. (Smt.) Rita Verma, MP, wherein she had inter alia alleged that the Member of Parliament Local Area Development Scheme was being deliberately thwarted in her constituency "due to calculated and active non-cooperation of the district authorities, particularly the Deputy Development Commissioner, Dhanbad." The Member had made a number of complaints in her letter against the Deputy Development Commissioner, Dhanbad, for allegedly misappropriating and diverting funds allocated for Member of Parliament Local Area Development Scheme in her constituency. Prof. (Smt.) Verma had also complained that she was threatened and misbehaved with by the said Deputy

¹See Appendix I.

Development Commissioner who allegedly said, "Now that the elections are going to take place shortly, I will show you." The Member had added that the DDC "has been deliberately sabotaging all my efforts towards timely and proper utilisation of the Member of Parliament Local Area Development Scheme." In the process, he is both in contempt and breach of privilege, as he is obstructing my proper functioning as an MP." According to the Member, the following issues were involved in the matter:—

- "(a) Misappropriation of Member of Parliament Local Area Development Scheme, its wrongful diversion; unauthorised expenditure from its utilisation/misutilisation of it on wholly unrelated schemes;
- (b) Deliberately obstructing an MP in discharge of his responsibilities and functions as an elected representative;
- (c) Not rendering proper accounts of the Member of Parliament Local Development Scheme thus being in contempt of Parliament and thereby committing a breach of privilege....;
- (d) Being in contempt of Parliament by thwarting the intentions of the Parliament i.e. the Member of Parliament Local Area Development Scheme;
- (e) Repeatedly threatening a Member of Parliament."

Prof. (Smt.) Rita Verma, MP. had requested that a detailed inquiry in the matter might be ordered immediately.

- 20. As directed by the Hon'ble Speaker, on 28 April, 1995, a copy of the complaint of Prof. (Smt.) Rita Verma, MP. alongwith its enclosures, was forwarded to the Minister/Ministry of Planning and Programme Implementation for furnishing a factual reply of the concerned officer within two weeks time.
- 21. On 26 May, 1995, a D.O. letter dated 26 May, 1995 was received from the Additional Secretary to the Government of India, Ministry of Planning and Programme Implementation, stating that the matter was being pursued with the Government of Bihar and the Hon'ble Speaker, Lok Sabha might be persuaded to allow them some more time to obtain the report.
- 22. On 29 May, 1995, Prof. (Smt.) Rita Verma, MP. raised the matter on the floor of the House. Thereupon, the Speaker observed² as follows:—

"You have asked that it should be referred to the Committee of Privileges. I am allowing it.....

I have gone through the matter minutely. The officer against whom complaint or charges were levelled was given time to reply in that regard, but even then he did not bother. He has not replied even after the extended time. So, I am referring this matter to the

²L.S. Deb; dated 29.5.1995.

Committee of Privileges. The Committee would see what action can be taken in this regard. Because if things continue like this, it would be difficult to implement the Scheme effectively."

- 23. Subsequently, the same day a copy of the report dated 26 May, 1995 from Secretary to the Government of Bihar in the matter was received from the Ministry of Planning and Programme Implementation, Government of India.
- 24. On 31 May, 1995, the Ministry of Planning and Programme Implementation, Department of Programme Implementation vide their U.O. note³ dated 30 May, 1995 issued with the approval of Minister of State of the Ministry of Planning and Programme Implementation, forwarded a copy each of the following reports:—
 - (i) Report from Shri Mahavir Prasad, Deputy Commissioner, Dhanbad, Bihar, and
 - (ii) Report from Shri N.K. Aggarwal, Commissioner & Secretary, Department of Rural Development, Government of Bihar.
- 25. The Ministry stated in their U.O. note ⁴ that the Department of Programme Implementation on receipt of the complaint from Prof. (Smt.) Rita Verma, MP, had directed the District Collector concerned to provide a factual report. In the meantime, the Additional Secretary, Department of Programme Implementation, Ministry of Planning and Programme Implementation, Government of India also met the Chief Secretary, Government of Bihar and personally handed over a letter with request that a report may be sent by 20 May, 1995 positively. The Department also continuously remained in touch with the Secretary, Department of Rural Development that Department being in charge of implementation of Member of Parliament Local Area Development Scheme. The reports from the State Government as well as from the District Collector were available only on 29 May, 1995.

III. Issues and Evidence

- 26. At the outset, the Committee felt that the following three issues were broadly involved in the case:—
 - (i) Whether the schemes suggested by Prof. (Smt.) Rita Verma, MP, under the Member of Parliament Local Area Development Scheme, were not implemented by Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad? If so, whether non-implementation of Member of Parliament Local Area Development Scheme by a Government officer amounted to breach of privilege or contempt of the House?

⁴Ibid.

³See Appendix II

- (ii) Whether Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad misbehaved with Prof. (Smt.) Rita Verma, MP. when the latter went to his residence on 7 and 11 April, 1995 to seek certain clarifications regarding implementation of her schemes under the Member of Parliament Local Area Development Scheme? If so, does it amount to breach of privileke or contempt of the House?
- (iii) Whether delay in furnishing information to the Speaker, Lok Sabha by the Ministry concerned/Deputy Development Commissioner, Dhanbad, Bihar regarding the complaint of the Member amounted to breach of privilege or contempt of the House?
 - Committee decided to deal with the issues separately.
- (i) Whether the schemes suggested by Prof. (Smt.) Rita Verma, MP, under the Member of Parliament Local Area Development Scheme were not implemented by Shri Sunil Barthwal Deputy Development Commissioner, Dhanbad, Bihar? If so, whether non-implementation of MPLADS by a Government officer amounted to breach of privilege or contempt of the House?
- 27. During her evidence before the Committee on 26 June, 1995, Prof. (Smt.) Rita Verma, MP, stated inter alia as follows:—

"As I had indicated in my application that the amount for MPLAD Scheme reached my district on 29 November. Before that we had sanctioned the scheme after collecting data from all the districts and receipt in this regard. I had with me. The receipt was submitted to the office of 'Key Plan D.C.'. Thereafter, D.C., in a telephonic conversation, told me that he was organising a meeting on December 1 and that I should come and discuss the matter with him. I told him that when I had already given in writing then what was the need of discussion. He requested me to meet him at least once. When I went to his office, he told me not to spend money in such a way. For example he advised me not to spend money on the villages. I asked him as to who else would undertake works in the villages. I get votes not only from the cities but from villages too. Shri Barthwal, who is D.D.C. stated that he had many schemes for villages and that he would undertake works in the villages. He told me to give all the money for cities. I told him since Bihar Government had no credibility, I would not block the money there. If I would not work in villages, they will ask me the reasons. Secondly, the villagers want that I should do something for them. I will get no credit for the works done by the D.D.C. under Jawahar Rozgar Yojana. Therefore, I requested him to work under the scheme prepared by me. It would be a great thing, if I could be able to do something for my district. They put a lot of pressure on me. They wanted all the money for Dhanbad and not out of Dhanbad Block. They said that they wanted to construct a V.I.P road from aerodrome to Government offices and in some V.I.P. areas. I told

him that I was not ready to provide money for any of the two works and they should execute the works suggested by me. After that we had some other talks also. I understood that they were adopting the pressure tactics.

I informed him about the meeting to be held on December 1, that I would not be able to attend the meeting since a very important meeting of my party was to be convened on the same day. I also informed them that when I had already given everything in writing there was no need to hold any discussion and that if the work was within their parameter, they should implement it after examination. When I did not attend the meeting held on December 1, they did not start any work. I asked them to dig wells and install handpumps but I think they even did not open the file, to examine it. The place where they wanted to dig the wells, may be hilly and wells could not dug there but they should have at least informed me.

Since December 8, model code of conduct for election process had been imposed in my constituency. Due to which they pretended to say that nothing could be done at that time.... They did not want to work on the pretext of model code of conduct while the D.C. Bokaro, Shri Mittal, after examining the whole matter told me to sent the funds as soon as the election process was over and that he would get the work started. How can two D.C.'s act in different manner.

They have done nothing. Had they given me in writing that this scheme is not feasible because the plateau there is such that it will lead to failure of handpumps, then I could understand that but they did not examine it and closed it. I told them once or twice that I could not change anything. When I told them that the construction of roads was not possible through my scheme then they remarked in low voice 'after all it is to be done by us'. I said that although you are to construct it but it will have to be as per my wish. This conversation was going on phone then he disconnected the telephone and did nothing. At last when the election process came to an end, we took up the matter again....

The elections were held in the first week of April. The cabinet was formed on 4th April. The cabinet had taken oath on 5th April and the Assembly was to be constituted on 10th April. I gave a ring to the D.D.C. on 7th. I had just one complaint against the D.D.C. that he did not protect my interests and he handed over the entire money to the D.D.C., Dhanbad. He got this amount deposited in the Civil Deposit, I had the complaint against him. The D.C. had gone on leave and only D.D.C. was there, so I gave him a ring. When I asked as to when he will be taking up my schemes, he irritating said, 'not now'. I asked why? He said that he will not talk on this subject now. I asked 'Is election process still going on?' He replied, 'yes'.

I smilingly said that D.D.C. Saheb, elections are over, cabinet had been formed and it had taken oath also and after two days Assembly was also being constituted? I enquired from him as to when was the election process going to be over. He replied that repolling and re-counting were still to be conducted in many constituencies. I said that bye-elections were yet to be held then he said that he would not do anything until all the elections were over. When I asked as to whether he had received any letter to this effect from the Election Commission, he replied, 'yes, I had received such a letter....'

I have brought this contempt notice against those officers who had not allowed any work to be done....Funds were available in Dhanbad but the work was not done....No work was undertaken before 5th or 6th of May. Shri Barthwal did not start work even on single proposal. He did not send the money to Bokaro. The money was sent after 5th or 6th May...The work has not commenced at my place. This I have alleged and I have an authentic information that D.D.C. had diverted Rs. 32 lakhs from my fund to Mines Area Development Authority. His favoured project is construction of water tanks. He had used my money at his will. My funds have been diverted."

28. On being asked whether any estimates etc. for the schemes suggested by her were prepared by Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, Bihar, Prof. (Smt.) Rita Verma, MP, Stated, "They have done nothing..."

EVIDENCE OF SHRI SUNIL BARTHWAL, DEPUTY DEVELOPMENT COMMISSIONER, DHANBAD, BIHAR

29. Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, during his evidence before the Committee on 27 June, 1995 was asked as to what action was taken by him on the proposals submitted by Prof. (Smt.) Rita Verma, MP. He stated as follows:—

"Actually she submitted the proposals to the D.C. Collector is the main authority under this Scheme. She submitted the proposals on 28th of November, 1994 and these were received in office of the D.C. on 30th of November...In fact, we received the money on the 29th of November. After receiving the money, the D.C. called a meeting of the two M.Ps from the area—Smt. Rita Verma, Member, Lok Sabha, and Shri P.K. Aggarwal, Member, Rajya Sabha. The meeting was attended by Shri P.K. Aggarwal but Smt. Verma could not attend the meeting."

30. When Barthwal was asked to state the purpose of convening a meeting by the Deputy Commissioner with Prof. (Smt.) Rita Verma, MP, he replied:—

"Under the guidelines, it is required that the Deputy Commissioner has either to ask for a written request from the concerned MP or he has to hold a meeting with the Member of Parliament"

31. It was brought to the notice of Shri Sunil Barthwal that under the revised guidelines issued in the month of December, 1994 by the Ministry of Planning and Programme Implementation, Department of Programme Implementation, Government of India, no meeting of the Member of Parliament with the Deputy Commissioner is required and he was asked whether he was aware of the revised guidelines, Shri Barthwal replied:—

"We were not aware of the new guidelines. The money was received on 29th of November, the proposals were received on 30th and, as per the guidelines, (issued in February, 1994), the Deputy Commissioner had called the meeting on the 1st."

32. On being asked to state as to why the estimates were not prepared and the technical feasibility was not examined from 8 December, 1994 to 15 April, 1995, in respect of the schemes suggested by Prof. (Smt.) Rita Verma, MP, Shri Barthwal replied:—

"In fact, we had received very strict guidelines from the Election Commission under the code of conduct not to take up any new projects."

33. On being asked "did you clarify this aspect with the election authorities in the State," Shri Barthwal replied:—

"Sir, actually I was the D.D.C. Excepting for the period of 20 days in 1995, there was a separate Deputy Commissioner. I was only D.D.C. I was not directly involved with the election process. It was the D.C. who was involved in the election process. I was supposed to implement the schemes which were received from the D.C. The election code had become operative from 8th December, 1994. We received money on 29th November, 1994. On 30th November, 1994, Hon'ble MP submitted the schemes. There was a gap of about 7-8 days. During that time those schemes were being scrutinised. It is written in the guidelines that the D.C. after getting the schemes from the Hon'ble MPs will scrutinise and see that they are in accordance with the district plan and the Centrally sponsored programmes under the Central Sector. They should be in conformity with these programmes."

- 34. When the Committee reminded Shri Barthwal that he was again referring to the old guidelines issued in February, 1994 which were no longer relevant, Shri Barthwal confessed that he had proceeded on the basis of the old guidelines and had sought no clarifications as to whether any new guidelines had been issued.
- 35. Shri Barthwal was then asked by the Committee whether he had sanctioned 43 out of 67 schemes suggested by Prof. (Smt.) Rita Verma, MP, under the old guidelines. Shri Barthwal replied in affirmative and added that those were sanctioned on 8 May, 1995.
- 36. On being asked to state as to how he could sanction the schemes on 8 May, 1995 when it was clearly mentioned in the old guidelines issued in February, 1994 that amount not spent by 31 March, 1994 would lapse, Shri Barthwal stated "It was not clear to me by these guidelines...we have got a sanction letter....This was the letter from the Government of India.. I am speaking the truth. I am saying that there was a sanction letter of Rs. one crore."
- 37. When asked as to why he impressed upon the Member to release fund for the repair of V.I.P. road only i.e. roads approaching the aerodrome and roads around Government offices and residences, Shri Barthwal stated:—

"I did not say so. I did not say that our priority is different. There was no such reference, we did not put up any such proposals. We have taken up implementation of those proposals which were received by us and have prepared estimates accordingly."

38. Shri Sunil Barthwal was asked to clarify as to how the Model Code of Conduct for election would have been violated if the estimates were prepared and technical feasibility examined without announcing that these were the schemes suggested by Prof. (Smt.) Rita Verma, MP, Shri Barthwal stated as follows:—

"It was clearly mentioned in the Model Code of Conduct. No new scheme under IRDP has been sanctioned. Only the old schemes are in progress... We were helpless. A letter written by the Secretary, Department of Rural Development has made such a reference. It is clearly mentioned in the letter."

39. Shri Sunil Barthwal, when he appeared again before the Committee on 11 July, 1995, in support of his contention that no scheme could be undertaken when the election process was on, referred to a letter from the Secretary, Election Commission of India to the Chief Electoral Officer, Bihar and stated as under:

"We were under this impression that we have to go to the site to prepare the estimates. The local people had recommended this scheme to the Hon'ble MP. Had we gone there to prepare the estimates, the people would have started writing to the Election Commission that particular MP or particular party is going to take up a scheme here. Meanwhile, preparing of estimates would not

have served any purpose because the scheme could not have been taken up before the election process was over."

- 40. When it was pointed out to Shri Barthwal that even after completion of election process they took 20 days' time to take action on Member's proposals, Shri Barthwal stated that he awaited for the order of the Deputy Commissioner who was the only person competent to take decision in the matter.
- 41. When the attention of the witness was drawn to the fact that he had not given due importance to the MPLAD Scheme and its implementation, Shri Barthwal replied, "It is not so..." and added that he had always given due importance to this Scheme.

EVIDENCE OF SHRI SUDHIR KUMAR, THE THEN DEPUTY COMMISSIONER, DHANBAD, BIHAR

- 42. The Committee enquired from Shri Sudhir Kumar, the then Deputy Commissioner, Dhanbad about the revised guidelines regarding Member of Parliament Local Area Development Scheme, issued by the Department of Programme Implementation, Ministry of Planning and Programme Implementation, Government of India, Shri Sudhir Kumar expressed his ignorance in the matter and stated, "As far as the revised guidelines are concerned, I do not remember exactly, but we have got the guidelines pertaining to Local Area Development Scheme....It pertains, to February, 1994."
- 43. On being asked as to why the proposals which were submitted on 29 November, 1994 by Prof. (Smt.) Rita Verma, MP, were not taken up by the District Administration, Shri Sudhir Kumar replied that the funds under the MPLAD Scheme were received on 29 November, 1994 and that on 8 December, 1994, Assembly elections in the State were declared and under the Model Code of Conduct for election it was prohibited to take up any new development scheme.
- 44. When Shri Sudhir Kumar was asked to state as to why no action was taken on the proposals of Prof. (Smt.) Rita Verma, MP, from 30 November to 8 December, 1994 when there was no restriction under the Model Code of Conduct for election, Shri Sudhir Kumar stated:—
 - "After we received her letter, it took some time for the file to be submitted. In the meantime, elections were announced. This was our compulsion...The Election Commission had clearcut instructions that if any Hon'ble Member of 'egislator sends any recommendation in regard to any scheme, the same should not be taken into account and no action should be taken on it."
- 45. On being asked whether he had sought any clarifications from the Election Commission regarding implementation of Member of Parliament Local Area Development Scheme during the operation of Model Code of Conduct, Shri Sudhir Kumar replied that he had once sought clarification

from the Department of Rural Development, Government of Bihar and whatever he was telling to the Committee was in accordance with the clarification received by him.

46. Shri Sudhir Kumar's attention was then drawn to the letter dated 31 January, 1995 of Shri N.K. Aggarwal, Commissioner & Secretary, Department of Rural Development, Government of Bihar, addressed to all DMs/DCs/DDCs clarifying that during the operation of the Model Code of Conduct for elections in the State, the work on schemes like IRDP, IRY etc. should not be stopped; rather top priority should be accorded to these schemes. He was asked to state whether in the light of the said directions, was it not incumbent upon him to at least prepare the estimates or examine the technical feasibility of the schemes suggested by Prof. (Smt.) Rita Verma, MP, Shri Sudhir Kumar then referred to the following para of the Model Code of Conduct for election:—

"From the time the elections are announced by the Commission, Ministers and any other authority shall not make any promise of construction of roads, provision of drinking water facilities etc."

and stated that:-

"We cannot prepare estimates in respect of many schemes while sitting in office. For example, if we have to construct a road somewhere, we should make on the spot inspection about the length and breadth of the road and how much soil would be required to level the road. If any such inspection is undertaken during the course of an election, then the people will assume that there is some proposal....So far as I understand, this would be a violation of the Model Code of Conduct."

- 47. It was brought to the notice of Shri Sudhir Kumar that the election process in the State was completed on 6-7 April, 1995 and he was asked to state as to why then schemes suggested by Prof.(Smt.) Rita Verma, MP, were sanctioned as late as on 8 May, 1995. Shri Sudhir Kumar stated that after the election was over, he was on leave from 5 to 23 April, 1995 and on 29 April he was transferred.
- 48. When asked to state who was officiating in his place while he was on leave, Shri Sudhir Kumar stated that the Deputy Development Commissioner was officiating in his place. The Deputy Development Commi ioner was, however, looking after only routine matters as he did no wave substantative powers with him.
- 49. On being asked to state when was the amount of Rs. 30 lakes transferred to Deputy Commissioner, Bokaro, as requested by Prof.(Smt.) Rita Verma, MP vide her letter dated 29 November, 1994, Shri Sudhir Kumar stated that the amount was transferred to Bokaro by his successor sometime in May, 1995 after the election process in the State was completed and that he did not know the exact date of transfer.

EVIDENCE OF SHRI MAHAVIR PRASAD, DEPUTY COMMISSIONER, DHANBAD, BIHAR

- 50. Shri Mahavir Prasad, Deputy Commissioner, Dhanbad, Bihar during his evidence before the Committee deposed that the copies of the revised guidelines regarding MPLADS, issued by the Department of Programme Implementation, Ministry of Planning and Programme Implementation, Government of India, in December, 1994, were not received by them. He, however, stated that the schemes suggested by Prof. (Smt.) Rita Verma, MP, were sanctioned by him only after joining the office.
- 51. When Shri Mahavir Prasad's attention was drawn to the plea taken by the then Deputy Commissioner (Shri Sudhir Kumar) that due to operation of Model Code of Conduct for election in the State, the schemes of Prof. (Smt.) Rita Verma, MP could not be taken up for implementation, Shri Mahavir Prasad stated as follows:—

"The election process continued up to 14th April and in that period fax messages were coming daily. The officers were so much scared of the Election Commission that they did not want to take any risk. They thought that if the engineer was sent to the field for the purpose of preparation of estimates, then he would be required to specify the details and purpose of the survey undertaken by him and immediately a photo of the site would be taken and sent to the Election Commission. All that could amount to the violation of the Code of Conduct."

- 52. When asked to express his own views on the point whether operation of Model Code of Conduct suspends the work on MPLADS, Shri Mahavir Prasad stated, "I have already told that the officers were so much scared of the Election Commission that they did not want to take any risk. Although they were of the view that it was causing a loss to the society and the public."
- 53. It was brought to the notice of Shri Mahavir Prasad that according to the circular letter dated 31 January, 1995 issued by the Department of Rural Development, Government of Bihar, even during the election process, the work on ongoing schemes under IRDP and JRY need not to be stopped and rather the incomplete works on such development schemes should be given top priority, Shri Mahavir Prasad there upon stated, "That is right but the intention behind it was that the works in respect of which 70 to 80 per cent work had already been completed should be completed at the earliest. But it did not mean that any such scheme on which only hundred rupees have been spent, should be treated as ongoing and the work on it should be started."

- 54. Attention of Shri Mahavir Prasad was invited to the letter dated 31 January, 1995 of Shri N.K. Aggarwal, Commissioner & Secretary, Department of Rural Development, Government of Bihar and he was asked as to how he could presume that the work under MPLADS should also be stopped during the operation of Model Code of Conduct, when there was no mention of MPLADS in the letter of Shri N.K. Aggarwal, Shri Mahavir Prasad replied "It has been mentioned in the Model Code of Conduct that they should not make any announcement which seems to be in favour of any particular candidate as has been done in the case of issue of licence. We have not renewed the licence of any cinema hall till date."
- 55. When asked to state whether there was any specific order prohibiting implementation of schemes during operation of Model Code of Conduct for election, Shri Prasad replied in negative and stated that they had received the guidelines from the Election Commission.
- 56. When the Committee enquired from Shri Mahavir Prasad about the complaint of the Member that she was asked by Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad to submit proposals against her wishes, Shri Prasad stated that he met Prof. (Smt.) Rita Verma, MP twice and she never complained that she had been asked against her wishes to submit proposals.
- 57. On being asked to state as to why Prof. (Smt.) Rita Verma, MP was called by the Deputy Development Commissioner, Dhanbad for a meeting which was convened on 1 December, 1994, when the schemes once suggested by the Member are supposed to be final, Shri Prasad stated, "It is done on mutual understanding. Sometimes, the MPs or MLAs say that they have already given the list. Perhaps, she might have been requested for the meeting on that ground. Generally, it so happens that once their signatures are put, then a meeting is not at all required to be convened. Once the Hon'ble Member of Parliament has put his signatures on the papers, then generally the officer does not call him for a meeting."
- 58. When Shri Mahavir Prasad was asked to clarify whether any meeting of Deputy Commissioners was called by the Election Commission to discuss whether the Model Code of Conduct bars the implementation of schemes under the MPLADS, Shri Prasad replied in affirmative and stated, "A meeting was held but the matters relating to elections and photography were only discussed...I have attended all the meetings and only the matters regarding election were discussed in those meetings. It was held in those meetings that the guidelines which have been issued earlier should be implemented and if those are not complied with, the concerned officers will be held responsible for that."
- 59. The Committee desired to know from Shri Mahavir Prasad as to what action was taken on the schemes of Prof. (Smt.) Rita Verma, MP, during the period when the process of election was on, Shri Prasad stated that he had read in the newspapers about the schemes of Prof. (Smt.) Rita

Verma, MP and that he had got it done after 9 or 10 May under his supervision as the schemes were sanctioned only after 8 May, 1995.

EVIDENCE OF SHRI RAVI MITTAL, THE THEN DEPUTY COMMISSIONER, BOKARO, BIHAR

60. During his evidence before the Committee, Shri Ravi Mittal, the then Deputy Commissioner, Bokaro, was asked to state as to when the list of schemes suggested by Prof. (Smt.) Rita Verma, MP and necessary amount for their implementation was received by him, Shri Mittal replied:—

"I was transferred on 29 April and this amount was sent to Bokaro after my transfer. Hon'ble Member of Parliament had sent the list of proposals on 2nd January. After that she informed on telephone that she would send a second list. The second list had been sent to Bokaro in the end of April. I was sent for training on 16th April. After that I was transferred to Patna as Joint Secretary, Personnel Department. Now, I am posted as D.D.C., Hazaribagh. The second list was sent during my training period."

- 61. Asked to state as to what action did he take after receiving the first list of proposals from Prof. (Smt.) Rita Verma, MP, on 2 January, 1995, Shri Mittal stated, "We could not do anything after 2 January, 1995." When asked as to why did he not prepare the estimates, Shri Ravi Mittal replied, "We have to go into the field for preparing estimates. On 8 January in the meeting of D.D.C. we had been told about the Model Code of Conduct. It had also been told in the meeting that no action would be taken on the recommendations of the Hon'ble MLAs or MPs and action could only be taken after elections are over. After that we also received a letter from the Government."
- 62. When asked "was it a letter from Shri N.K. Aggarwal, Commissioner & Secretary, Department of Rural Development, Government of Bihar?", Shri Mittal replied in affirmative and clarified that each and every scheme in the district requires administrative approval and once this approval was given, implementation of the schemes takes no time.
- 63. In reply to the question as to who was "responsible for delay in trasferring the money, particularly to Bokaro district?", Shri Mittal stated that the money was to come from Dhanbad and according to the Model Code of Conduct for elections, nothing could be done before 2nd of April, 1995.

EVIDENCE OF SHRI SUKHDEO SINGH, DEPUTY COMMISSIONER, BOKARO.
BIHAR

64. Shrì Sukhdeo Singh, Deputy Commissioner, Bokaro, Bihar during his evidence before the Committee while explaining about the action taken on the proposals of Prof. (Smt.) Rita Verma, MP stated as follows:—

"Before I came over here action had been initiated. Estimates have been received. I too assisted in preparing the estimates. After one

week we discussed it. The workers of the Hon'ble MP had also met us. We had a telephone chat. Her workers told us that they want to have discussion about the schemes. Hon'ble MP had herself called on me. We had a cordial meeting about the schemes. I myself, had given her some suggestions. She was accompanied by her local representative. He told us that she had authorised him to have discussions over the schemes. Whatever problems they had we wanted to take them up and started to discuss the same. The final discussion is yet to take place. We had not got the money till some time back. There is no problem in execution. We have rather a difficulty as long as monsoon is there but we are in such a position that we can execute the scheme."

EVIDENCE OF SHRI N.K. AGGARWAL, COMMISSIONER AND SECRETARY, DEPARTMENT OF RURAL DEVELOPMENT. GOVERNMENT OF BIHAR

65. Shri N.K. Aggarwal, Commissioner & Secretary, Department of Rural Development, Government of Bihar during his oral evidence before the Committee on 11 July, 1995 stated that there were about 50 districts in his State and it was not possible to study about each district. He also stated that he had not received any direct complaint about Dhandad Administration. He further stated that as regards the schemes suggested by the Members of Parliament action was taken on these schemes according to the directions of the Election Commission. When asked to state which directions of Election Commission he was referring to, Shri Aggarwal quoted as under:—

"Nirvachan, Bihar, in their letter No. ELI-607/94-ELEC-1507, dated 13.4.94 had stated that under the present Budget Head 2515, all the schemes under other village development programmes, multi-purpose projects, other regional sub-schemes, special scheme, minor construction work can be implemented on the recommendation of the MP/MLA only. Further, the amount incurred is not under discretionary grant whereas these public works can be implemented under the recommendation of the MP/MLA. It is not mode of sanction which is material but its impact. The Commission directs that to ensure that undertaking these works at this juncture does not influence the electors, implementation of these schemes shall be deferred until after the bye-election is completed. A compliance report should be sent so as to reach the Commission not later than 1700 hours on 24th May, 1994."

66. When it was brought to the notice of Shri N.K. Aggarwal that as per the above directions of Election Commission, the implementation of these schemes should only be deferred and that there was no restriction on taking of advance action on these schemes, Shri Aggarwal stated:—

"About this we are seeking the clearcut directions from the Chief Election Commissioner through specific reference to the Chief Election Officer about these three situations. According to the first situation action has been initiated on recommendations but the work has not been completed. Should that be completed or not? In the second situation, work has not started but the scheme is recommended and selected. Whether such a work should be taken up or not under these circumstances. The third situation is that after 8 December, 1994, if such proposals are received, whether they will be taken up for implementation or not? After visualising all the three situations, we had sought clear directions..."

EVIDENCE OF SHRI A.K. BASAK, CHIEF SECRETARY, GOVERNMENT OF BIHAR

- 67. During his evidence before the Committee, Shri A.K. Basak, Chief Secretary, Government of Bihar stated that Prof. (Smt.) Rita Verma, MP made some proposals under the MPLADS to Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad before 8 December, 1994. However, these schemes could not be taken into consideration. When the Committee desired to know whether the work on those schemes should have been stopped, Shri Basak stated as follows:—
 - "Sir, I confess that I do not know exactly when did Mrs. Rita Verma submit these schemes. I reviewed her case recently. She recommended 67 schemes out of which 43 schemes have been started and 17 or 18 did not fall within the guidelines. I do not exactly know as to when she submitted these schemes through the district authority...But the technical examination could have been done by the technical officer. As some measurements in the field are required to be taken and some technical examination in regard to material cost are required, the technical officer concerned could have looked into it. Wherever such examination was required, I think, that could have been done."
- 68. When the attention of Shri A.K. Basak was drawn to the fact that even the technical examination of the proposals made by Smt. Rita Verma was not done by the Deputy Development Commissioner, Shri Basak replied "If it was not done, the officer concerned have to explain how and why it was not done."
- EVIDENCE OF SMT. SHANTA SHASTRY, ADDITIONAL SECRETARY, DEPARTMENT OF PROGRAMME IMPLEMENTATION, MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION, GOVERNMENT OF INDIA
- 69. During her evidence before the Committee, Smt. Shanta Shastry, Additional Secretary, Department of Programme Implementation, Ministry of Planning and Programme Implementation, Government of India stated that on 23 December, 1993, the Prime Minister announced in the Parliament a scheme under the name 'Member of Parliament Local Area Development Scheme'. Up to October, 1994 this Scheme was being monitored by the Rural Development Ministry, Government of India.

Since October, 1994, the Department of Programme Implementation, Ministry of Planning and Programme Implementation was acting as the nodal Ministry for the implementation of this Scheme.

70. When the witness was asked to state the mechanism evolved by the Ministry of Planning and Programme Implementation for proper implementation of the MPLADS, Smt. Shanta Shastry stated as follows:—

"The task is very huge...it is impossible to go everywhere and collect information. So we have devised a computer format in consultation with NIC, there are six forms in which we are seeking information...The Collectors are supposed to feed the data in this format. Once it is done, then the Department of Programme Implementation will be able to do the needful...We are also thinking how to strengthen its monitoring and implementation. In fact, we have also received complaints in this regard."

71. When the attention of the witness was drawn to the fact that the Cheif Secretary, Government of Bihar during his evidence before the Committee has stated that he was not aware about the instructions issued in this regard by the Central Government as the same were not sent to him and also to the fact that there appeared to be a lack of coordination between the various wings of the Government dealing with the Scheme, Smt. Shanta Shastry stated as follows:—

"Sir, we have also felt similarly and some thinking is going on about an action plan for this so that the Collectors could be made to expedite the works."

72. On the attention of Smt. Shastry being invited to the statistical information furnished by the Department of Programme Implementation, according to which in some districts not even a single rupee was spent under the Scheme in spite of the fact that the member concerned had submitted as many as 40 proposals, Smt. Shastry submitted as follows:—

"We will definitely be coming up with some action plan to expedite these works. The picture should be more pleasant than this. I am sorry that the performance has not been very good so far. But certainly, we will take steps to improve the situation."

73. The Committee pointed out to the witness that as per instructions issued by the Government of Bihar the work of schemes such as Jawahar Rozgar Yojna and Integrated Rural Development Programme etc. was in progress even when the process of election had started whereas the work under MPLADS was not initiated in spite of the fact that MPLADS also deal with rural development, Smt. Shastry replied:—

"Sir, the instructions were that no new schemes should be taken up. The ongoing schemes which are already in progress could not be stopped. This year it is a question of taking up a new scheme. If it had started before the election code of conduct came into operation

than that scheme could have been carried on...I have read the explanation given by the Deputy Development Commissioner, Dhanbad. He has interpreted in this way that if he had examined and scrutinised the proposals, perhaps the local people would have come to know that the scheme is for their locality."

74. When asked to clarify whether during the currency of election process, preparation of estimates of the Scheme suggested by Prof. (Smt.) Rita Verma, MP would have amounted to violation of Model Code of Conduct, Smt. Shastry replied:—

"Sir, I would not like to comment on that. The State Government of Bihar has upheld it. We are not the authority on this. We sought a clarification on this from the Ministry of Law. I have given the gist of the advice given by the Ministry of Law."

- (ii) Whether Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, misbehaved with Prof. (Smt.) Rita Verma, MP, when the latter went to his residence on 7 & 11 April, 1995 to seek certain clarifications regarding implementation of her schemes under the Member of Parliament Local Area Development Scheme? If so, does it amount to breach of privilege or contempt of the House?
- 75. As regards the incident of alleged misbehaviour with her by Deputy Development Commissioner, Dhanbad on 7 April, 1995, Prof. (Smt.) Rita Verma, MP, during her evidence before the Committee on 26 June, 1995, stated as follows:—

"I gave a ring to the D.D.C. on 7th...The D.C. had gone on leave and only the D.D.C. was there, so I gave him a ring. When I asked as to when he will be taking up my schemes, he irritatingly said, 'not now'. I asked why? He said that he will not talk on this subject now. I asked 'Is election process still going on?' He replied, 'Yes'. I smilingly said that D.D.C. Saheb, elections are over, cabinet had been formed and it had taken oath also and after two days Assembly was also being constituted. I enquired from him as to when was the election process going to be over. He replied that re-polling and recounting were still to be conducted in many constituencies. I said that bye-elections were yet to be held, then he said that he would not do anything until all the election were over. When I asked as to whether he had received any letter to this effect from the Election Commission, he replied, 'yes, I had received such a letter...' I said that I am reaching his residential office within ten minutes. And after ten minutes I reached Mr. Barthwal's residential office. Mr. Barthwal has been in Dhanbad for the last three years but whenever I met him, I met him in his residential office only...He is an IAS officer. He is known in Dhanbad as an officer who does not sit in his office. If any body wants to meet him, he should meet him only in his residential office. I went there to meet him. He has made a statement everywhere that I entered his house alongwith the mob, whereas I did not go beyond the verandah of his house. He has given a statement to the newspapers that I went there alongwith a mob to create uproar...My driver was with me who was driving the vehicle and my representative was also with me who managed my work in my absence. And I had with me a member of our party who looked after the development work particularly in the office of D.C. and D.D.C. We were four persons including the driver. When I reached there, I sent him a message that Mrs. Verma has come to meet him, so he may come out and meet me in the office. I did not even enter his office in his absence. He sent a message through peon that he could not meet me then."

- 76. On being asked by the Chairman, whether Deputy Development Commissioner refused to meet her when she intimated him on phone that she would be meeting him in ten minutes, Prof. (Smt.) Rita Verma clarified that DDC did not refuse to meet her but instead asked her to come. Elaborating further the member stated:—
 - "....I reached there, but then he said that he will not meet me. I said that I have come here after a prior appointment. He could have refused at that time. But as I had come, I would go back only after meeting him. Then the peon went inside and said that saheb has asked me to meet him in the office. I said that this is my insult. I have come here with prior appointment and I will sit here only. But he has been saying that I have come with the mob. This is not true....I asked the men who were with me to go back. They said, 'We cannot go leaving you alone here.' One man was sitting with me for three-four hours. D.D.C. saheb came out and entered his car and went away. He did not even look at me. I sat there on 'Dharna' and remained on hunger strike for fourteen hours. He did not even send any message. Then S.D.O. and D.S.P. reached there and asked me as to why I was annoyed? I told them that I was not annoyed. I asked them as to what injustice had I committed by asking why was he not starting work on my schemes. He could have replied that he would start work within two days, three days or even four days. He not only said that he would not start work but that he would not even talk to me....They persuaded the D.D.C. very much but D.D.C. was adamant. That day I could not understand what happened to him. He had called forces of Punjab Police, CRPF and Blackcat commandoes also as if we were rioters. I do not understand as to why he had called them?"
- 77. When Prof. (Smt.) Rita Verma, MP, was asked whether Deputy Commissioner was present at that time, the member stated that neither Deputy Commissioner nor Superintendent of Police was present. In fact Deputy Development Commissioner was officiating as Deputy Commis-

sioner at the relevant time. Continuing her narrative of further events, Prof. (Smt.) Rita Verma, MP, stated:—

"By that time it was about 9 or 9.30 p.m. People said how long this matter will be dragged on and asked the D.D.C. to sort out the matter. But he ordered that all the persons should be arrested. When the D.S.P. came to me, I told him that we are not protesting or quarrelling with police, it is a question of development and you can arrest us if you intend to, so we are ready for it. I do not know what they thought but they did not arrest us. Later on, we were told to lift dharna as it was already 9.30 p.m. in night. I was told that he (D.D.C.) was coming and the accounts would be shown on 11th. I accepted it and kept on waiting there. We told that we were ready to lift dharna. After sometime he came and went to his house without saying anything to us. I said that I would not leave the place until he gave an assurance that accounts will be shown. Later on, D.D.C. came there or I should say he was compelled to come there to tell that accounts will be shown on 11th."

78. Prof. (Smt.) Rita Verma further stated that Deputy Development Commissioner threatened her and her supporters in front of the media persons present there, that he would have got them beaten up by police and imprisoned them but for the forthcoming festival of Ramnavami which was falling after two days.

79. Continuing her submissions, Prof. (Smt.) Rita Verma stated that when she alongwith 3 or 4 persons went to D.R.D.A. office on 11 April, 1995, Deputy Development Commissioner instead of showing her the accounts as promised by him on 7 April, 1995, tried to malign her in front of persons present there, by saying that a person recommended by the member in respect of contract for a project, had ran away without completing the work thereon. Prof. (Smt.) Rita Verma further stated that as the Deputy Development Commissioner was not showing her the relevant accounts and also keeping in view the recalcitrant attitude of Deputy Development Commissioner, she left D.R.D.A. office alongwith her supporters.

EVIDENCE OF SHRI SUNIL BARTHWAL, DEPUTY DEVELOPMENT COMMISSIONER, DHANBAD, BIHAR

80. When Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, appeared before the Committee on 11 July, 1995, the Committee sought to know from him in detail about the incidents on 7 & 11 April, 1995. Shri Barthwal deposed before the Committee as follows:—

"Madam gave me a ring at 6.50 a.m. on 7th....She wanted to know as to why was I not taking up her schemes...I informed her that we were not in a position to take up her schemes in view of the guidelines issued under the model code of conduct for elections; I also mentioned about Shri Aggarwal's letter....She asked me whether

I could show those papers to her. I told her that I can show the papers in the office. When I was coming out of my residence at 7 a.m. for going to office, I saw that 4-5 persons had come and were sitting in the verandah. I requested them to come to my residential office or the D.R.D.A. office where I promised to explain everything to them as well as state my problems. Madam was annoyed at that time and insisted on seeing the papers there. I expressed my inability stating that was my residence and not my office and as such I cannot bring the papers there. Madam did not agree to my proposals. As I was getting late. I came to my office. I asked the S.D.O. to meet the member and explain to her that the papers can be shown in the residential office or D.R.D.A. office."

- 81. To a specific query by the Committee as to whether it was a fact that the Deputy Superintendent of Police, Dhanbad and Sub-Divisional Officer, Dhanbad had advised him to sort out the matter with the member amicably and that he overlooked their suggestions, the Deputy Development Commissioner replied in negative.
- 82. When the Committee pointed out to Deputy Development Commissioner that the entire unpleasant episode could have been easily avoided, Deputy Development Commissioner stated:

"I express my regrets if any of my actions have hurt the feelings of the Hon'ble member and I fully apologise for that. I think this is a case of misunderstanding which will never come up again. I have good relations with the Hon'ble member and I would maintain them in future also. I have all the respect for all the Hon'ble Members of Parliament. I will always maintain this relationship with them."

The Committee thereupon advised Deputy Development Commissioner to personally meet Prof. (Smt.) Rita Verma, MP, to make suitable amends. Deputy Development Commissioner promised to do so.

EVIDENCE OF SHRI SUDHIR KUMAR, FORMER DEPUTY COMMISSIONER, DHANBAD

83. Shri Sudhir Kumar, when he appeared before the Committee on 27 June, 1995 was asked as to whether he was aware of the incident on 7 April, 1995, He thereupon replied:—

"At that time I was not in Dhanbad; I was in Delhi. I was intimated over phone that the Hon'ble Member of Parliament was sitting on a dharna in the verandah of the residence of Deputy Development Commissioner. I had a talk with the Hon'ble Member over phone. I requested her to go to the residential office of D.D.C. I told her that I will personally talk to D.D.C. over phone and he will himself come to meet her within five minutes. But madam did not agree, she said 'I am sitting in the verandah and that Deputy Development Commissioner should come and meet me here only.' I requested madam that

as the wife of Shri Sunil Barthwal, D.D.C., was in the advanced stage of pregnancy, she may not kindly sit on dharna at his residence because she may have a complaint against Shri Sunil Barthwal, but not with his wife or his family... But as I have already mentioned, madam had asked the D.D.C. to give her an appointment. D.D.C. had asked her to come and she straightaway came to the verandah of D.D.C.'s residence. As far as my information goes, D.D.C. did not deny her a meeting. However, if he had refused, it was definitely improper..."

- 84. To a specific question whether any enquiry was conducted in the episode, Shri Sudhir Kumar replied that an investigation was in progress. EVIDENCE OF SHRI MAHAVIR PRASAD. DEPUTY COMMISSIONER, DHANBAD
- 85. When Shri Mahavir Prasad, during his evidence on 27 June, 1995 was asked by the Committee whether he is aware of the fact that Deputy Development Commissioner did not meet Prof. (Smt.) Rita Verma, MP, even after prior appointment he deposed as follows:—

"I was told that there was some misunderstanding between both of them...There is a residential office situated beside the main gate of his residence. I have been told that the meeting was going to take place there only. Though D.D.C. was sitting there, madam entered the verandah (of the residence of D.D.C.) straightaway... I have talked to both of them. Mrs. Verma affirmed that they had very good relations for the last six years. ...When I asked Mr. Barthwal he replied that he was sitting in his residential office at that time. Instead of coming over there she straightaway went to his house. He would have met her at his residence also but 20 or 25 persons were with her who started raising slogans. His wife was in the family way and she at once became perplexed by it. He did not want to do anything which would have deteriorated the law and order situation."

86. In response to a specific query as to whether he tried to defuse this unpleasant situation, Shri Mahavir Prasad deposed as follows:—

"I tried my best. I have tried twice to meet the madam. I have no personal complaint against the madam. We have a lot of respect for her. Shri Sunil Barthwal is also regarded as one of the good officers. I do not know how this incident happened. Madam also does not quarrel with anyone. She herself is also surprised how this happend because she also consideres Shri Barthwal as one of the good officers."

EVIDENCE OF SHRI CHANDRA DEV SINGH, SUB-DIVISIONAL OFFICER, DHANBAD

87. To a specific query by the Committee to Sub-Divisional Officer during his evidence on 12 July, 1995 whether he was present at the time of the incident on 7 April, 1995, he replied that he was not present at the

relevant time. Sub-Divisional Officer, however, stated that he subsequently, on being called over phone, went to Deputy Development Commissioner's office where he was asked to talk to the member in this respect. In this connection, he stated:—

- "....When I went there (D.D.C.'s residence) I found that Hon'ble Member was present there alongwith 2-4 persons.... She was sitting in the verandah (on the floor)....Madam told me that she had come there after making a telephone call (to D.D.C.). But he (D.D.C.) did not think it proper to talk with her. Besides, he did not even talk to her properly. It was an insult to her.... I conveyed this to D.D.C...."
- 88. When asked by the Committee as to what did Deputy Development Commissioner do thereafter to resolve the matter, Sub-Divisional Officer replied:—
 - "....He was in his chamber. I requested him to talk to madam.... I am not aware what transpired between them thereafter...."
- 89. When asked whether Deputy Development Commissioner was not prepared to meet the member at the place of her dharna, Sub-Divisional Officer replied in affirmative. Sub-Divisional Officer was however, of the view that the entire situation could have been avoided had Deputy Development Commissioner talked to the member at that place itself (Where she was sitting on dharna).

EVIDENCE OF SHRI LAL BABU PASWAN, DEPUTY SUPERINTENDENT OF POLICE. DHANBAD

- 90. On being asked by the Committee what knowledge he had regarding the incident on 7 April, 1995, Shri Lal Babu Paswan, Deputy Superintendent of Police during his evidence on 12 July, 1995 deposed as follows:—
 - "....I received his (D.D.C.'s) call at 7.45 a.m. He asked me to report in his office immediately. I reported in his office within ten minutes. He told me that Prof. (Smt.) Rita Verma, MP was on dharna in front of his house alongwith some other people. He asked me to go there and discuss the matter with the member, S.D.O. had already reached the spot before me....The Hon'ble Member was sitting in the verandah of the residence of D.D.C. accompanied by 10-12 people who were perhaps from her own party. Hon'ble Member told me that D.D.C. had given her an appointment but he had left for his office even without meeting her. She alongwith her supporters would continue to sit there till he comes and talks to them and apologises for his conduct.... In my view, there would have been no harm had D.D.C. met the member. This matter had been prolonged unnecessarily. We kept trying to resolve the matter....He (D.D.C.) should have met her; he should not have left the place (without meeting the member)..."

- 91. To a question whether it was a fact that both he and Sub-Divisional Officer tried their best to resolve the situation, Deputy Superintendent of Police replied in affirmative.
- 92. As regards the meeting on 11 April, \$695 Deputy Superintendent of Police stated that:—
 - "...We (himself and S.D.O.) had been trying since that morning to sort the matter out. We really felt that it would be better if the matter was resolved..."
- 93. When asked whether there was any incident of misbehaviour by the crowd on dharna, Deputy Superintendent of Police replied that barring mild slogan shoutings, the dharna was carried on in a peaceful manner.

EVIDENCE OF SHRI A.K. BASAK, CHIEF SECRETARY, GOVERNMENT OF BIHAR

- 94. As regards the incident of alleged misbehaviour by the Deputy Development Commissioner, Dhanbad with Prof. (Smt.) Rita Verma, MP, Shri A.K. Basak during his evidence on 26 July, 1995 stated:—
 - ".... I regret that such a thing has happened /... I personally express my regrets over this incident."

EVIDENCE OF PROF. (SMT.) RITA VERMA, MP

- 95. Prof. (Smt.) Rita Verma, MP, was again called before the Committee on 18 September, 1995 for apprising her about the evidence tendered before the Committee by the Deputy Development Commissioner, Dhanbad and other officers of Bihar Government in respect of issues raised by her in her notice of question of privilege. The Committee after briefly apprising her about the evidence, sought her views, particularly in the light of unconditional apology tendered by the Deputy Development Commissioner and other officers of Bihar Government. The member thereupon stated:
 - "....Insofar as apology by the officials is concerned far from seeking any apology nobody even contacted me on telephone. They may talk about seeking apology but I did not find even any feeling of regret (on their part).... On 9 July, I attended a function at the residence of D.C. He (Shri Barthwal) met me there. On that occasion, I did say that he is like my younger brother. Shri Barthwal, however, did not utter a single word. These people expect me to go to their respective houses and foregive them. This is not an issue of my personal respect or disrespect, but rather a question of contempt of Parliament and members of Parliament. I am not aware whether they have expressed regrets or not but they did not show respect to Parliament and its members. They should seek apology keeping this aspect in view...."

EVIDENCE OF SHRI SUNIL BARTHWAL, DEPUTY DEVELOPMENT COMMISSIONER, DHANBAD

- 96. Shri Sunil Barthwal was again called before the Committee on 14 December, 1995 and was apprised by the Committee of their findings that he had misbehaved with Prof. (Smt.) Rita Verma, MP and also that he had failed to fulfil his assurance before the Committee that he would apologize to the member. When the Committee sought to know from Shri Sunil Barthwal what he had to say in the matter, he informed the Committee that he had met the member personally on 11 December, 1995 at Delhi and tendered his apology. He once again expressed his regrets in respect of his conduct with Prof. (Smt.) Rita Verma, MP.
- (iii) Whether delay in furnishing information to the Hon'ble Speaker, Lok Sabha by the Ministry concerned/Deputy Development Commissioner, Dhanbad, Bihar regarding the complaint of the member amounted to breach of privilege or contempt of the House?

EVIDENCE OF SHRI A.K. BASAK, CHIEF SECRETARY, GOVERNMENT OF BIHAR

97. Shri A.K. Basak, Chief Secretary, Bihar, was informed during his evidence before the Committee that the Ministry of Planning and Programme Implementation, Department of Programme Implementation, Government of India had written to him in the month of May 1995 for furnishing a factual report in the matter. When he was asked to explain the inordinate delay in furnishing the factual report, Shri Basak replied:—

"Mrs. Shastry visited Bihar, I think, between 15th and 18th of May, this year. She visited some districts. After visiting, she called on me probably on 17th when she was leaving Patna and she apprised me of the schemes that she had reviewed in the districts. At that time, she did mention about this but that was a very brief mention. She did say that the Government of India had asked for that report from them. Immediately, I spoke to the Secretary (Rural Development) about the incident. I understand that Mr. Aggarwal had spoken to the D.C. about the report. But Mr. Aggarwal told me that the communication from Mrs. Shastry was received on the 16th by the district officer and immediately, after getting the instructions, they looked into the matter and the report was sent, probably on the 20th or 21st May."

EVIDENCE OF SMT. SHANTA SHASTRY, ADDITIONAL SECRETARY, DEPTT. OF PROGRAMME IMPLEMENTATION, GOVERNMENT OF INDIA

98. It was brought to the notice of Smt. Shanta Shastry, Additional Secretary, Department of Programme Implementation, Ministry of Planning and Programme Implementation. Government of India that her letter dated 2nd May, 1995 seeking a factual note in the matter, addressed to the Deputy Commissioner of Dhanbad was received by the D.C. about a fortnight after it was sent and asked "when the concern was shown by

Hon'ble Speaker, was it not necessary on your part or on the part of your Ministry to have sent that communication by some speedier method?" Smt. Shastry stated as follows:—

"Sir, I agree with you that it should have been sent by speed post. I would like to submit that the moment we received this note from the Lok Sabha Secretariat, I myself dictated the letter to the Collector and sent it for despatch. But I agree that there was delay.... Sir, I am personally taking, care to see that such delays do not occur. I myself dictated the letter to the Collector asking him for the factuals. It is true that I could have sent it by speed post. But it did not strike me at that time and also I could not think that there would be such an inordinate delay. With due respect, I may submit that it was my intention that since the Hon'ble Speaker has called for the report, I should make haste and should get it done speedily. I personally took it up. In the normal course, we send the letters in the sections to be put up on files. But in this case, I myself dictated the letter. But there was delay."

IV. Findings and Conclusions

Issue No. (i)

99. This being the first case of its kinds, the Committee decided to treat it as a test case and examined the matter in great detail giving careful thought to all its aspects especially with a view to highlighting deficiencies, if any, in proper implementation of the MPLADS and suggesting corrective measures wherever called for.

100. The Committee observe that the D.C. and D.D.C., Dhanbad and D.C., Bokaro, pleaded their helplessness in implementing Prof. (Smt.) Rita Verma, MP's proposals under the MPLADS owing to extenuating circumstances beyond their control, viz., the coming into force of the model code of conduct for the State Assembly Elections in Bihar which prohibited sanctioning/implementation of new development schemes during the pendency of the election process. In this context, the Committee gave very careful consideration to (i) letter dated 31 January, 1995, addressed by Shri N.K. Aggarwal, Secretary, Department of Rural Development, Government of Bihar, to all D.C.s in Bihar, directing them to defer implementation of various development schemes during the Assembly elections in Bihar, and (ii) the communication dated 23 May, 1994, issued by the Election Commission of India directing the Chief Electoral Officer, Bihar "to defer" implementation of development schemes until after the elections were completed.

101. The Committee find that neither of the above communication refers specifically to MPLADS. Nevertheless, the directions of the Election Commission of India in the second of the above-said communications that "it is not the mode of sanction which is material but its impact" and it must be ensured that "undertaking these works at this juncture does not

influence the electors", seem to have clinched the issue by persuading the officers concerned into believing that sanctioning or implementing of any development work, even under MPLADS, during the elections in Bihar was barred under the model code of conduct.

- 102. The Committee have also given careful consideration to the clarification⁵ given by the Ministry of Law, Justice and Company Affairs, Government of India that making internal examination/evaluation etc. does not appear to be barred during the currency of model code of conduct and to the explanation given by the concerned officers in this regard that they felt that evaluation etc. would have entailed a visit to the site by the staff thereby giving an impression to the people at large that some development work was being taken up. The officers were apprehensive that it might have been construed as violation of model code of conduct.
- 103. The Committee are of the view that the contention of the officers concerned does not appear to be convincing. The Committee feel that the officers should have at least carried out technical evaluation and prepared estimates of the proposals of Prof. (Smt.) Rita Verma, MP under MPLADS, during the operation of the Model Code of Conduct so that the work thereon could have been started in right earnest immediately after the election process was over.

The Committee are constrained to observe that the Model Code of Conduct was nothing more than a convenient *alibi* for inaction and the officers concerned delayed the implementation of Prof. (Smt.) Rita Verma's proposals.

104. The Committee, however, observe that a typical bureaucratic indifference and apathy, has been discernible right through this whole episode. There can otherwise be no explanation behind the delay in initiating at least some tangible action on Prof. (Smt.) Rita Verma's proposals on two occasions when opportunity for doing the same was very much available—first, between 30 November and 7 December, 1994, i.e., after Prof. (Smt.) Rita Verma had submitted her proposals but before the Model Code of Conduct came into operation and again after 16 April, 1995 when the election process had been completed.

105. The Committee are constrained to observe that there was a pathetic lack of coordination at all levels of executive machinery—Centre, State and District. This is more than manifest from the fact that the D.D.C., Dhanbad, D.C., Dhanbad, and D.C., Bokaro, were not aware of the revised guidelines regarding MPLADS which were issued by the Department of Programme Implementation, Government of India in December, 1994, and sent to all D.C.s in January, 1995 even on 27 June, 1995, when they appeared before the Committee. The officers confessed before the

⁵See Appendix III.

Committee that they were ignorant about the revised guidelines and had been following the old guidelines. Either the officers at the District level were too busy and unconcerned to even go through all the papers received in their offices or there was such a serious break in communication channel that papers sent by a Central Government Department were not reaching their destination. In any event this, to say the least, is a serious reflection on the efficiency of the administrative machinery and needs to be looked into seriously by all concerned, for taking suitable remedial action.

106. The Committee are convinced that there was also a lack of proper appreciation of significance and true import of the MPLADS. The scheme was taken to be another of the like of many development schemes already in existence. No serious thought appears to have gone into chalking out any strategy for proper implementation of the scheme. No system of feed back review or monitoring existed. The Committee were shocked to observe that there were instances where even after members of Parliament having submitted their proposals, not even a single rupee had been spent under the scheme. The Committee are pained at this sorry state of affairs where Government money to the tune of more than rupees seven hundred crores granted for development work under the MPLADS for the benefit of the society at large is either not being properly utilised or, in some cases, not being utilised at all.

107. In the backdrop of such a disheartening scenario, the Committee feel that corrective measures are called for in right earnest. The Committee are of the view that periodic meetings should be held between the member of Parliament and the District Level officers of his or her constituency to review the progress of development work proposed by the member under the scheme. There should also be a system for monitoring the scheme at two levels—at the State headquarters level and at the Central level, to ensure that the scheme is being implemented in letter and more importantly, in true spirit. The persons directly responsible for implementing the scheme, i.e., the officers at District level, should be made accountable and asked to explain any undue delay in taking up proposals of an MP or the reasons for not spending money granted under the MPLADS. The Committee hope that the Department of Programme Implementation, Government of India, would after carefully considering the matter take necessary corrective measures and devise proper and adequate monitoring mechanism.

The Committee also desire that to ensure proper implementation and monitoring of the scheme, their recommendations be brought to the notice of all Deputy Commissioners/District Magistrates in the country.

108. The Committee also feel that it would be in the fitness of things if a Standing Committee of the House were to be constituted to monitor the proper implementation of the MPLAD scheme and to go into the complaints of the members in that regard.

Issue No. (ii)

- 109. The Committee after taking into consideration the totality of the facts and circumstances of the case, have come to the conclusion that Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad did not behave properly with Prof. (Smt.) Rita Verma, MP when she had gone to meet him with prior appointment, in connection with her proposals under the MPLADS.
- 110. However, in view of the unconditional and unqualified apology tendered by Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad and also by Shri A.K. Basak, Chief Secretary, Bihar, the Committee are of the view that the dignity of the House would be best served by taking no further action in the matter.
- 111. The Committee, however, lament that time and again they have to perform the distasteful duty of reporting upon matters of misbehaviour by Government officers with Members of Parliament. This becomes all the more lamentable in view of the fact that the Government of India have laid down clear guidelines for official dealings between the Administration and Members of Parliament. It seems to the Committee that these guidelines are observed more in their breach rather than in their compliance. In a democratic set up like ours everybody must realise that it is the people who are sovereign. The bureaucrats and the peoples' representatives have to strive together for the uplift of the masses. With this commonality of purpose, there should hardly be an occasion for any confrontation between the peoples' representatives and the bureaucrats. The Committee feel that there is a great need to train officers at all levels of administration so that they show a little more tact and circumspection while dealing with MPs. After almost fifty years of independence, there is no place for colonial hangovers and an ethos needs to be developed where nobody fights shy of extending unhesitating respect and courtesy to the peoples' representatives.

Issue No. (iii)

- 112. The Committee note that the Department of Planning and Programme Implementation, Government of India were requested as per the directions of the Speaker, Lok Sabha, on 28 April, 1995, to furnish within two weeks time, the reply of DDC, Dhanbad, Bihar on the notice of question of privilege of Prof. (Smt.) Rita Verma, MP. The DDC, Dhanbad's reply was, however, furnished as late as 29 May, 1995, after the matter had already been referred to the Committee of Privileges by the Speaker, Lok Sabha.
- 113. The Committee observe that while Smt. Shanta Shastry, Additional Secretary, Department of Planning and Programme Implementation, stated that she had addressed a letter to the D.C., Dhanbad, on 29 May, 1995 seeking a factual note in the matter, the D.C.,

Dhanbad stated that he received the said letter after about a fortnight and this resulted in delay in furnishing the requisite reply to Lok Sabha.

- 114. Smt. Shanta Shastry, during her evidence before the Committee admitted that despatching her letter dated 2 May, 1995 by ordinary post was a mistake which resulted in inordinate delay. She felt that the delay could have been avoided had the letter been sent by speed post.
- 115. The Committee are of the view that there was undue and avoidable delay in furnishing the requisite information to Lok Sabha and express their displeasure at this casual approach. However, in view of the regret expressed by Smt. Shanta Shastry, the Committee feel that the matter need not be pursued further. The Committee wish that more promptitude and alarcity is shown by all concerned when information is called for by the Lok Sabha.

V. Recommendation of the Committee

- 116. The Committee recommend that in view of their findings mentioned above no further action need be taken in the matter subject to the following:—
 - (i) that their recommendations (Para 107 supra) be brought to the notice of all Deputy Commissioners/District Magistrates in the country; and
 - (ii) that a Standing Committee of the House be constituted to monitor the MPLAD Scheme.

New Delhi;

SHIV CHARAN MATHUR.

February 28, 1996

Chairman, Committee of Privileges.

Phalguna 9, 1917 (Saka)

MINUTES

MINITES

T

First Sitting

New Delhi, Thursday, 1 June, 1995

The Committee sat from 15.00 to 15.40 hours.

PRESENT

Shri Shiy Charan Mathur-Chairman

MEMBERS

- 2. Shri Ram Sunder Das
- 3. Shri Santosh Kumar Gangwar
- 4. Shri Anna Joshi
- 5. Shri Uttamrao Patil
- 6. Shri Bhagwan Shankar Rawat

SECRETARIAT

Shri J. P. Ratnesh - Joint Secretary Shri S. C. Rastogi Shri V. K. Sharma - Deputy Secretary - Under Secretary

2. At the outset, the Chairman informed the Committee that on 29 May, 1995, Prof. (Smt.) Rita Verma, MP, raised in Lok Sabha the matter regarding non-implementation of MP's Local Area Development Scheme in her constituency, which had been referred by the Speaker to the Committee. Chairman also informed the Committee that a memorandum in this respect would be prepared by the Secretariat and circulated to all members of the Committee in due course.

3.

••

The Committee then adjourned.

..

..

^{*} Para 3 relates to another nutter and has accordingly been omitted.

П

Second Sitting

New Delhi, Wednesday, 14 June, 1995

The Committee sat from 15.00 to 15.45 hours.

PRESENT

Shri Shiv Charan Mathur—Chairman Members

- 2. Shri Ram Narain Berwa
- 3. Shri Santosh Kumar Gangwar
- 4. Shri Anna Joshi
- 5. Shri P.R. Kumaramangalam
- 6. Shri Uttamrao Patil
- 7. Shri Bhagwan Shankar Rawat
- 8. Shri Allola Indrakaran Reddy
- 9. Shri Tei Narayan Singh

SECRETARIAT

Dr. Ashok Kumar Pandey
Shri S. C. Rastogi
Shri V.K. Sharma

— Additional Secretary
— Deputy Secretary
— Under Secretary

- 2. The Committee took up for consideration the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha constituency of Prof. (Smt.) Rita Verma. MP.
- 3. After brief discussion, the Committee decided that Prof. (Smt.) Rita Verma, MP, be requested to appear before the Committee for oral evidence on Friday, 23 June, 1995. The Committee also decided that the following officers of Government of Bihar be asked to appear before the Committee for oral evidence:—

Monday, 26 June, 1995

- (i) District Magistrate, Dhanbad.
- (ii) Deputy Development Commissioner, Dhanbad.
- (iii) District Magistrate, Bokaro.
- (iv) Deputy Development Commissioner, Bokaro.

Tuesday, 27 June, 1995

(i) Secretary, Department of Rural Development, Government of Bihar.

- (ii) Chief Secretary, Bihar.
- (iii) Secretary, Ministry of Programme Implementation, Government of India

Ш

Third Sitting

New Delhi, Monday, 26 June, 1995

The Committee sat from 11.00 to 12.20 hours.

PRESENT

Shri Shiv Charan Mathur—Chairman

MEMBERS

- 2. Shri Ram Narain Berwa
- 3. Shri Ram Sunder Das
- 4. Shri Santosh Kumar Gangwar
- 5. Shri Anna Joshi
- 6. Shri Bhagwan Shankar Rawat
- 7. Shri Tej Narayan Singh

SECRETARIAT

Shri S. C. Rastogi Shri V.K. Sharma —Deputy Secretary

—Under Secretary

WITNESS

Prof. (Smt.) Rita Verma, M.P.

- 2. The Committee took up for consideration the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha constituency of Prof. (Smt.) Rita Verma, M.P.
- 3. The Chairman informed the members that a letter dated 21 June, 1995 had been received from the Chief Secretary, Government of Bihar, intimating that as the State Legislature was in session, it would not be possible for him and the Secretary, Department of Rural Development, Government of Bihar to appear before the Committee for oral evidence. The Chief Secretary had also made a request seeking exemption for himself and the Secretary, Department of Rural Development, Government of Bihar from personal appearance on the ground that they were not directly involved in implementing the Member of Parliament Local Area Development Scheme.

The Committee decided that it was not possible to accede to the request of the Chief Secretary, Government of Bihar for exemption from personal appearance before the Committee. The Committee

directed that both the Officers might be asked to appear for oral evidence at a sitting of the Committee when the State Legislature was not in session.

4. Prof. (Smt.) Rita Verma, MP, was then called in and examined on oath. She handed over copies of six press clippings having a bearing on the matter.

(Verbatim record of evidence was kept)

(The witness then withdrew)

The Committee then adjourned.

IV

Fourth Sitting

New Delhi, Tuesday, 27 June, 1995

The Committee sat from 11.00 to 16.46 hours.

PRESENT

Shri Shiv Charan Mathur-Chairman

MEMBERS

- 2. Shri Ram Narain Berwa
- 3. Shri Santosh Kumar Gangwar
- 4. Shri P.R. Kumaramangalam
- 5. Shri Bhagwan Shankar Rawat
- 6. Shri Allola Indrakaran Reddy
- 7. Shri Tei Naravan Singh

SECRETARIAT

Dr. Ashok Kumar Pandey
Shri S. C. Rastogi
Shri V.K. Sharma

—Additional Secretary
—Deputy Secretary
—Under Secretary

WITNESSES

- 1. Shri Sunil Barthwal Deputy Development Commissioner, Dhanbad, Bihar.
- 2. Shri Sudhir kumar The then Deputy Commissioner, Dhanbad. Bihar.
- 3. Shri Mahavir Prasad Deputy Commissioner, Dhanbad, Bihar.
- 4. Shri Ravi Mittal The then Deputy Commissioner, Bokaro, Bihar.
- 5. Shri Sukhdeo Singh Deputy Commissioner, Bokaro, Bihar.
- 2. The Committee took up for consideration the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha constituency of Prof. (Smt.) Rita Verma, M.P.
- 3. Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, Bihar was called in and examined on oath.

(Verbatim record of evidence was kept)

(The witness then withdrew)

4. Shri Sudhir Kumar, the then Deputy Commissioner, Dhanbad, Bihar was then called in and examined on oath. He handed over a copy of the Model Code of Conduct for the Guidance of Political Parties and Candidates, issued by the Election Commission of India.

(Verbatim record of evidence was kept)

(The witness then withdrew)

The Committee then adjourned till 15.00 hours.

5. Shri Mahavir Prasad, Deputy Commissioner, Dhanbad, Bihar was called in and examined on oath. He handed over a copy each of the statement showing the factual status of schemes suggested by Prof. (Smt.) Rita Verma, MP, under the Member of Parliament Local Area Development Scheme for the year 1994-95 and a letter dated 12 October, 1994, addressed to him by the Pay & Accounts Officer, Ministry of Rural Development, Krishi Bhawan, New Delhi regarding release of funds to the District Rural Development Agencies for MPLAD Scheme for the year 1994-95.

(Verbatim record of evidence was kept)

(The witness then withdrew)

6. Shri Ravi Mittal, the then Deputy Commissioner, Bokaro, Bihar was called in and examined on oath.

(Verbatim record of evidence was kept)

(The witness then withdrew)

7. Shri Sukhdeo Singh, Deputy Commissioner, Bokaro, Bihar was called in and examined on oath.

(Verbatim record of evidence was kept)

(The witness then withdrew)

- 8. The Committee decided that complete file (in original) regarding Prof. (Smt.) Rita Verma's proposals under the MPLAD Scheme together with the letter sanctioning money under the Scheme for works in Dhanbad district, be called for from the Government of Bihar.
- 9. The Committee also decided that the following officers of Government of Bihar be asked to appear before the Committee for oral evidence at their sittings to be held on 11 and 12 July, 1995:—
 - (i) Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, Bihar,
 - (ii) Shri A.K. Basak, Chief Secretary to the Government of Bihar.
 - (iii) Secretary, Department of Rural Development, Government of Bihar.
- '(iv) The then Deputy Superintendent of Police, Dhanbad, Bihar.
 - (v) The then Sub-Divisional Officer, Dhanbad, Bihar.

V

Fifth Sitting

New Delhi, Tuesday, 11 July, 1995

The Committee sat from 15.00 to 17.30 hours.

PRESENT

Shri Shiv Charan Mathur-Chairman

MEMBERS

- 2. Shri Ram Sunder Das
- 3. Shri Santosh Kumar Gangwar
- 4. Shri Anna Joshi
- 5. Shri Allola Indrakaran Reddy
- 6. Shri Tej Narayan Singh

SECRETARIAT

Dr. Ashok Kumar Pandey

Shri J.P. Ratnesh

Shri S. C. Rastogi

Shri V. K. Sharma

—Additional Secretary

—Joint Secretary

—Deputy Secretary

—Under Secretary

WITNESSES

- 1. Shri Sunil Barthwal Deputy Development Commissioner, Dhanbad, Bihar.
- 2. Shri N.K. Aggarwal Commissioner and Secretary,

 Department of Rural Development,

 Rihar.
- 2. The Committee took up for further consideration the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha constituency of Prof. (Smt.) Rita Verma, MP.
- 3. The Chairman informed the members that a fax letter dated 8 July, 1995 had been received from the Chief Secretary to the Government of Bihar expressing his inability to appear before the Committee for oral evidence due to a Conference of Senior Police Officers of the State on 12 July, 1995. The Committee felt strongly in the matter and directed that the Chief Secretary to the Government of Bihar be asked to appear before them at their next sitting.
- 4. Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, Bihar who was already on oath, was called in and examined. He handed

over a copy of the letter dated 22 February, 1995 from Shri N.K. Secretary. Department Commissioner and Aggarwal. Development all the Development. Government of Bihar to Commissioners/Deputy Development Commissioners etc. of Bihar regarding suspension of implementation of Member of Parliament Local Area Development Schemes during the Assembly Elections in Bihar.

(Verbatim record of evidence was kept.)

(The witness then withdrew.)

- 5. Shri N.K. Aggarwal, Commissioner and Secretary, Department of Rural Development, Government of Bihar was then called in and examined on oath. He handed over the following documents:—
 - (i) A copy of the Annual Report (1994-95) of the Departments of Rural Development, Government of Bihar;
 - (ii) Photo copies of extracts from the file regarding funds allocated for implementation of small development schemes recommended by MPs/MLAs/MLCs; and
 - (iii) Photo copies of documents showing monthly review of Member of Parliament Local Area Development Scheme.

(Verbatim record of evidence was kept)

(The witness then withdrew)

The Committee then adjourned.

VI

Sixth Sitting

New Delhi, Wednesday, 12 July, 1995

The Committee sat from 15.00 to 16.30 hours.

PRESENT

Shri Shiv Charan Mathur-Chairman

MEMBERS

- 2. Shri Santosh Kumar Gangwar
- 3. Shri Bhagwan Shankar Rawat
- 4. Shri Allola Indrakaran Reddy
- 5. Shri Tei Narayan Singh
- 6. Prof. (Dr.) S.S. Yadav

SECRETARIAT

Shri J.P. Ratnesh — Joint Secretary
Shri S.C. Rastogi — Deputy Secretary
Shri V.K. Sharma — Under Secretary

WITNESSES

- 1. Shri Chandra Dev Singh Sub-Divisional Officer, Dhanbad,
 Rihar.
- 2. Shri Lal Babu Paswan Deputy Superintendent of Police, Dhanbad, Bihar.
- 2. The Committee took up for further consideration the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha constituency of Prof. (Smt.) Rita Verma, M.P.
- 3. Shri Chandra Dev Singh, Sub-Divisional Officer, Dhanbad, Bihar, was called in and examined on oath.

(Verbatim record of evidence was kept)

(The witness then withdrew)

4. Shri Lal Babu Paswan, Deputy Superintendent of Police, Dhanbad, Bihar, was then called in and examined on oath.

(Verbatim record of evidence was kept)

(The witness then withdrew.)

5. The Committee decided that the Chief Secretary, Government of Bihar be asked to appear before the Committee for oral evidence at their next sitting to be held on 26 July, 1995.

VΠ

Seventh Sitting

New Delhi, Wednesday, 26 July, 1995

The Committee sat from 15.00 to 16.25 hours.

PRESENT

Shri Shiy Charan Mathur — Chairman

MEMBERS

- 2. Shri Ram Narain Berwa
- 3. Shri Santosh Kumar Gangwar
- 4. Shri Bhagwan 'Shankar Rawat
- 5. Prof. (Dr.) S.S. Yadav

SECRETARIAT

Shri J.P. Ratnesh - Joint Secretary

Shri S.C. Rastogi — Deputy Secretary

WITNESS

Shri A.K. Basak — Chief Secretary, Government of Bihar

- 2. The Committee took up for further consideration the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha constituency of Prof. (Smt.) Rita Verma, MP.
- 3. Shri A.K. Basak, Chief Secretary, Government of Bihar was called in and examined on oath.

(Verbatim record of evidence was kept)

(The witness then withdrew)

- 4. The Committee decided that Smt. Shanta Shastry, Additional Secretary Department of Programme Implementation, Ministry of Programme Implementation, Government of India be asked to appear before the Committee for oral evidence at their next sitting.
- 5. The Committee also decided to call for from the Government of India the statistical and other information pertaining to the year-wise/State-wise/district-wise, (i) allocation of funds for implementation of the projects proposed by Members of Parliament under the Member of Parliament Local Area Development Scheme in the country; (ii) amounts spent by various District Administrations in the country on the projects under the MPLAD Scheme; and (iii) status reports and other information relating to

the ongoing and pending proposals of members under the MPLAD Scheme, received from various districts in the country.

VIII

Eighth Sitting

New Delhi, Wednesday, 16 August, 1995

The Committee sat from 15.00 to 16.25 hours.

PRESENT

Shri Shiv Charan Mathur — Chairman

MEMBERS

- 2. Shri Ram Narain Berwa
- 3. Shri Ram Sunder Das
- 4. Shri Santosh Kumar Gangwar
- 5. Shri Syed Masudal Hossain

SECRETARIAT

Shri J.P. Ratnesh - Joint Secretary

Shri S.C. Rastogi — Deputy Secretary

Shri V.K. Sharma — Under Secretary

WITNESS

Shrimati Shanta Shastry — Additional Secretary, Department of Programme Implementation, Ministry of Planning and Programme Implementation, Government of India.

- 2. The Committee took up for further consideration the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad, Lok Sabha constituency of Prof. (Smt.) Rita Verma, MP.
- 3. Smt. Shanta Shastry, Additional Secretary, Department of Programme Implementation, Ministry of Planning and Programme Implementation, Government of India was called in and examined on oath.

The witness was directed to furnish a statement giving progress in percentages, State-wise & district-wise, indicating the amount actually spent on the ongoing and pending schemes under the Member of Parliament Local Area Development Scheme, by 20 September, 1995.

(Verbatim record of evidence was kept)

(The witness then withdrew)

TX

Ninth Sitting

New Delhi, Monday, 18 September, 1995

The Committee sat from 15.00 to 15.50 hours.

PRESENT

Shri Shiv Charan Mathur — Chairman

MEMBERS

- 2. Shri Ram Narain Berwa
- 3. Shri Santosh Kumar Gangwar
- 4. Shri Syed Masudal Hossain
- 5. Shri Anna Joshi
- 6. Shri Bhagwan Shankar Rawat
- 7. Shri Allola Indrakaran Reddy
- 8. Shri Tej Narayan Singh

SECRETARIAT

Shri J.P. Ratnesh - Joint Secretary

Shri S.C. Rastogi — Deputy Secretary

Shri V.K. Sharma — Under Secretary

WITNESS

Prof. (Smt.) Rita Verma, M.P.

- 2. The Committee took up for further consideration the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha constituency of Prof. (Smt.) Rita Verma, MP.
- 3. Prof. (Smt.) Rita Verma, MP, who was already on oath, was called in and examined.

(Verbatim record of evidence was kept)

(The witness then withdrew)

4. The Committee decided to meet again on Thursday, 28 September, 1995 to deliberate upon the matter.

Tenth Sitting

New Delhi, Thursday, 28 September, 1995

The Committee sat from 15.00 to 15.50 hours.

PRESENT

Shri Shiv Charan Mathur — Chairman

MEMBERS

- 2. Shri Ram Narain Berwa
- 3. Shri Ram Sunder Das
- 4. Shri Santosh Kumar Gangwar
- 5. Shri Syed Masudal Hossain
- 6. Shri Anna Joshi
- 7. Shri Bhagwan Shankar Rawat
- 8. Shri Allola Indrakaran Reddy
- 9. Shri Tej Narayan Singh
- 10. Prof. (Dr.) S.S. Yadav

SECRETARIAT

Shri J.P. Ratnesh - Joint Secretary

Shri V.K. Sharma — Under Secretary

- 2. The Committee took up for further consideration the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha constituency of Prof. (Smt.) Rita Verma, MP.
- 3. At the outset, the Chairman referred to the Constitutional and other provisions pertaining to parliamentary privileges and stated that the issues involved in the matter had to be examined in the perspective of those provisions.

Members expressed their views.

- 4. The Chairman suggested that further deliberation on the matter might be taken up at the next sitting of the Committee to enable the members to have an indepth study of the material pertaining thereto as well as the legal provisions. Members agreed.
- 5. The Chairman thereafter pointed out that the D.D.C. during his evidence before the Committee on 11 July, 1995, while apologising for his

conduct, assured the Committee that he would personally meet Prof. (Smt.) Rita Verma to make suitable amends. The members, however, during her evidence on 18 September, 1995 stated that the D.D.C. did not meet her till that date.

6. The Committee desired that the position in respect of non-compliance of assurance given by D.D.C. during his evidence before the Committee, might be ascertained from him.

ΥI

Eleventh Sitting

New Delhi, Thursday, 26 October, 1995

The Committee sat from 1500 to 1615 hours.

PRESENT

Shri Shiy Charan Mathur — Chairman

MEMBERS

- 2. Shri Santosh Kumar Gangwar
- 3. Shri Anna Joshi
- 4. Shri P.R. Kumaramangalam
- 5. Shri Bhagwan Shankar Rawat
- 6. Shri Allola Indrakaran Reddy
- 7. Shri Tej Narayan Singh
- 8. Prof. (Dr.) S.S. Yadav

SECRETARIAT

Shri J.P. Ratnesh - Joint Secretary

Shri S.C. Rastogi — Deputy Secretary

Shri V.K. Sharma — Under Secretary

- 2. The Committee resumed further consideration of the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha constituency of Prof. (Smt.) Rita Verma, MP.
- 3. The Chairman recalled that at their sitting held on 28 September, 1995, the Committee had desired to know whether Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, Bihar had personally met Prof. (Smt.) Rita Verma, MP, and apologised to her as promised by him before the Committee at their sitting held on 11 July, 1995.
- 4. The Committee were informed that as per their directions, Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad (Bihar), was asked to explain whether as advised by the Committee, he had personally met Prof. (Smt.) Rita Verma, MP, and apologised to

her for his misbehaviour, as was promised by him before the Committee when he had appeared before them for oral evidence on 11 July, 1995.

The Chairman informed the Committee that Shri Barthwal in his reply dated 24 October, 1995 had stated inter alia as under:—

- "....that I have met the Hon'ble M.P. at the earliest opportunity available. When the Deputy Commissioner, Dhanbad, Mr. Mahabir Prasad, informed me that the Hon'ble M.P., Mrs. Rita Verma would be coming to his residence, I went to his residence to meet Mrs. Verma. When she came to his residence I greeted her and expressed my regrets for circumstances leading to the misunderstanding. I also told her that we always had cordial relations for the last two years and whatever happened was never intended. The Hon'ble M.P., Mrs. Rita Verma, told me that I am like her younger brother and this episode should be forgotten now. She told me that she was leaving for Delhi that day. The Deputy Commissioner & myself went up to her car to see her off."
- 5. The Committee noted that in his written reply, Shri Barthwal was referring to a chance meeting with Prof. (Smt.) Rita Verma which took place at the residence of Deputy Commissioner, Dhanbad and Shri Barthwal had not bothered to tender unqualified apologies to the member promptly after evidence before the Committee.

The Committee took serious note of the casual manner in which Shri Barthwal had treated the advice of the Committee in this regard.

- 6. The following two issues were considered by the Committee in great detail:—
 - (i) Non-implementation / delay in implementation by the District administration authorities of proposals and recommendations made by Prof. (Smt.) Rita Verma, M.P. under the MPLADS, and
 - (ii) Misbehaviour by the Deputy Development Commissioner, Dhanbad with Prof. (Smt.) Rita Verma, M.P.
- 7. On the first of the above mentioned issues, some doubts were initially expressed by some members whether non-implementation/delay in implementation of a member's recommendation might amount to a breach of privilege. Shri P.R. Kumaramangalam, M.P., was, however of the view that proper and timely implementation of a Member's recommendation under the MPLADS involved the question of respect and dignity of the House and non-implementation/delay in implementation thereof should, therefore, amount to a breach of privilege and contempt of the House. Subsequently, other members also agreed with and supported Shri Kumaramangalam's views.

- 8. On the second issue almost all the members were unanimous that the misbehaviour by the DDC, Dhanbad with Prof. (Smt.) Rita Verma, M.P., when she had gone to meet him, as also subsequently in not making suitable amends promptly appeared to amount to a breach of privilege of the members and contempt of the House.
- 9. The Chairman directed that a note be prepared on the legal issues involved in the matter, well-established conventions and the available case law to enable the Committee to discuss the matter further in all its aspects and arrive at a considered decision.

XII

Twelfth Sitting

New Delhi, Tuesday, 21 November, 1995

The Committee sat from 15.00 to 16.05 hours.

PRESENT

Shri Shiy Charan Mathur - Chairman

MEMBERS

- 2. Shri Ram Narain Berwa
- 3. Shri Syed Masudal Hossain
- 4. Shri P. R. Kumaramangalam
- 5. Prof. (Dr.) S. S. Yadav

SECRETARIAT

- Shri J. P. Ratnesh Joint Secretary
- Shri S. C. Rastogi Deputy Secretary
- Shri V. K. Sharma Under Secretary
- 2. The Committee resumed further deliberations on the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha constituency of Prof. (Smt.) Rita Verma, MP, in the light of the note on legal points involved in the matter which was circulated to the members earlier (Annexure).
- 3. The Committee decided that Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, Bihar and Shri A. K. Basak, Chief Secretary, Government of Bihar, be called again before the Committee on 14 December, 1995 to state what they might have to say in the matter. particularly in the light of the findings of the Committee that Shri Barthwal had misbehaved with Prof. (Smt.) Rita Verma, MP and also that he had failed to fulfil his assurance before the Committee that he would apologise to Prof. (Smt.) Rita Verma, MP.
- 4. The Committee also desired that Prof. (Smt.) Rita Verma, MP, might be requested to remain available in Delhi on 14 December, 1995 for consultation, if needed.

SMT. RITA VERMA, MP's CASE — A NOTE ON LEGAL POINTS

The Committee of Privileges, at their sitting held on 26 October, 1995, deliberated upon the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme (hereinafter called MPLADS) in Dhanbad Lok Sabha Constituency of Prof. (Smt.) Rita Verma, M.P.

- 2. The following two issues were considered by the Committee in great detail:—
 - (i) Non-implmentation/delay in implementation by the District administrative authorities of proposals and recommendations made by Prof. (Smt.) Rita Verma, M.P. under the MPLADS, and
 - (ii) Misbehaviour by the Deputy Development Commissioner, (hereinafter called DDC) Dhanbad with Prof. (Smt.) Rita Verma, M.P.
- 3. On the first of the above mentioned issues, some doubts were initially expressed by some members whether non-implementation/delay in implementation of a member's recommendation may amount to a breach of privilege. Shri P.R. Kumaramangalam, M.P. was, however of the view that proper and timely implementation of a member's recommendation under the MPLADS involved the question of respect and dignity of the House and non-implementation/delay in implementation thereof should, therefore, amount to a breach of privilege and contempt of the House. Subsequently other members also agreed with and supported Shri Kumaramangalam's views.
- 4. On the second issue almost also all the members were unanimous that the misbehaviour by the DDC, Dhanbad with Prof. (Smt.) Rita Verma, M.P., when she had gone to meet him, appeared to amount to a breach of privilege of the members and contempt of the House.
- 5. In the backdrop of the views expressed by the members, it becomes imperative that the legal position obtaining as of date, conventions heretofore followed by the Committee of Privileges in such matters and the available case law having a bearing on the second issue be reiterated and discussed in some detail.

6. Parliamentary Privilege—ancilliary in character

"Privileges of Parliament are granted to members in order that they may be able to perform their duties in Parliament without any let or hindrance. They are applied to individual members only insofar as they are necessary in order that the House may freely, perform its functions. (Kaul and Shakdher, Page 193, 4th Edn.)"

"The distinctive mark of a privilege is its ancillary character. The privileges of Parliament are rights which are 'absolutely necessary for the due execution of its powers'. They are enjoyed by individual Members, because the House cannot perform its functions without unimpeded use of the services of its Members; and by each House for the protection of its Members and the vindication of its own authority and dignity. (Erskine May's Treatise on The Law Privileges, Proceedings and Usage of Parliament, pp. 70-71, 20th Edn.)"

7. Neither House can create new privileges

"Although either House may expound the law of Parliament, and vindicate its own privileges, it is agreed that by itself neither House can create a new privilege. In 1704, the Lorads communicated a resolution to the Commons at a Conference, 'That neither House of Parliament hath any power, by any vote, or declaration, to create to themselves any new privilege, that is not warranted by the known laws and customs of Parliament'; which was assented to by the Commons. (Page 75, 20th Edn.)"

8. MPLADS—can its non-implementation/delay in its implementation amount to a breach of Privilege?

It is well established that apart from freedom of speech in Parliament [article 105(1)], and immunity from any proceedings in any court in respect of anything said or any vote given in Parliament or a Committee thereof [article 105(2)], the Houses of Parliament and members enjoy, in actual practice, the same privileges and immunities as were enjoyed by the House of Commons (U.K.) and its members on 20 June, 1979 [article 105 (3)]

As such, a person can be said to be in contempt of the House if, and only if, he commits a breach of any of the known and established privileges of the House and its members.

MPLADS, being a new scheme (announced on 23 December, 1993) does not come under any of the known and established privileges of the House. also, as already stated, neither the House, nor the Committee of Privileges, can create a new privilege.

^{*} The date of commencement of Constitution (44th Amendment) Act, 1978, which amended article 105(3) by deleting reference to the House of Commons (U.K.).

- 9. Under these circumstances, two basic questions arise for the consideration of the Committee:—
 - (i) Can the act of proposing or recommending development works under the MPLADS be said to be something without proper implementation of which the members will not be able to perform their duties in Parliament?
 - (ii) Can the non-implementation/delay in implementation of an MP's proposals under MPLADS be termed as disrespect to Parliament?

As far as the first question above is concerned, the accepted interpretation of the term a member's "duties in Parliament" extends basically to participation in the proceedings of the House and the committees without any let and hindrance. The Committee may like to deliberate upon the matter in this light.

In so far as the second question above is concerned, the Committee may like to have a closer look into the "Guidelines on scheme concept implementation and Monitoring" of MPLADS issued by the Department of Programme Implementation, Government of India.

10. There is no doubt that the scheme came into existence as a result of persistent demands made by members and also due to keen interest shown by the Hon'ble Speaker in the MPLADS.

A perusal of the Guidelines, however, shows that the MPLADS is a Central Government Scheme which is to be implemented by the administrative authorities of the State Governments and monitored by the District Collector and other senior officers as well as by the Department of Programme Implementation, Government of India.

11. Under the Guidelines, the Parliament has no role in either monitoring or supervising the Scheme in any of its aspects. Even a member has no say in the implementation of his proposals; he can only make recommendations. Para 6.2 of the Guidelines reads as follows:—

"These guidelines shall not be changed in a routine manner. However, the Department of Programme Implementation in Government of India may notify such changes as are necessary for effective implementation and financial accountability of the scheme. Any major change in these guidelines will however be brought to the prior notice of Hon'ble Speaker, Lok Sabha.

It may thus be seen that even the Hon'ble Speaker, Lok Sabha is only to be informed before any major changes are made by the Government in the guidelines.

12. It is well established that:—

"Disrespect to the House collectively is the original and fundamental form of breach of privilege, and almost all breaches can be reduced to it.

Disobedience to the orders of the House, whether such orders are of general application or require a particular individual to do or abstain from doing a particular act is a contempt of the House." [Kaul and Shakdher, p. 245, 4th Edn.].

- 13. The question, therefore, needs to be resolved in the light of the above factual and legal position. When the Parliament is not at all involved in the implementation or monitoring of the MPLADS, can the proposals of a member under the scheme be termed as directions or orders of the House? Can any delay in its implementation may be said to amount to disrespect to Parliament? The Committee may like to take a considered view on the issue.
- 14. It may also be submitted in this context that there are several other similar schemes of different State Governments where members of Parliament can make recommendations for development works.

If non-implementation/delay in implementation of MPLADS were to be treated as a breach of privilege, it is likely to open the floodgates and a demand may be made that non-implementation of a member's proposals under various State Governments sponsored schemes should also be construed as a breach of privilege.

15. Misbehaviour with members

"It is a breach of privilege and contempt of the House to obstruct or molest a member, while in the execution of his duties, that is while he is attending the House or when he is coming to, or going from, the House. Thus, insults offered to members on their way to or from the House have always been deemed high breaches of privilege. Similarly, to molest a member on account of his conduct in Parliament is a breach of privilege." (Kaul and Shakdher, p. 253, 4th Edn.)

"In order to constitute a breach of privilege, a libel upon a member of Parliament must concern his character or conduct in his capacity as a member of the House and must be 'based on matters arising in the actual transaction of the business of the House'." (Kaul and Shakdher, p. 247, 4th Edn.)

It may be seen that acts tending to obstruct a member or words spoken or written having a tendency to cast reflections on a member, would constitute a breach of privilege only if such acts obstruct a member from discharging his duties as a member or such reflections concern his character or conduct in his capacity as a member.

The Committee may like to take a decision whether Prof. (Smt.) Rita Verma, M.P., can be said to be performing any of her parliamentary duties at the time she was misbehaved with by the DDC, Dhanbad.

- 16. In the past, there have been several instances when complaints of assault and misbehaviour etc. were referred to the Committee of Privileges. However, in each case though the Committee gave a finding that the member had either been assaulted or misbehaved with, they steered clear of, in view of the legal position stated above, giving a finding that a breach of privilege had been committed. The following cases, though not exhaustive, are illustrative of the approach adopted by the Committee in such matters:—
 - (i) In Shri Tulmohan Ram's case (1971) he was alleged to have been ill-treated by the Police. The Committee of Privileges observed as follows:—

"The Committee, however, feel that, taking into consideration the totality of the circumstances of the case, Shri Tulmohan Ram, M.P., had been ill-treated and abused by the Sub-Inspector, Shri Chandrika Prasad."

"In view of the unqualified regret expressed by Shri Chandrika Prasad, Sub-Inspector of Police, the Committee feel that no further action need be taken in the matter."

(ii) In Shri Bhogendra Jha's case (1981), he was alleged to have been manhandled and abused by the police. The Committee of Privileges observed as follows:—

"The Committee after taking into consideration the totality of the circumstances of the case, have come to the conclusion that the police personnel used abusive language in respect of Members of Parliament in general and Shri Bhogendra Jha, MP, in particular, and assaulted him at Ghaziabad, on 3 April, 1981."

"In view of the unconditional and unqualified apologies tendered by Shri S.K. Trivedi, the then City Magistrate of Ghaziabad, and Shri R.R. Pal, the then Inspector of Police, Ghaziabad, the Committee are of the view that the dignity of the House would be best served by taking no further action in the matter."

(iii) In Shri Satyanarayan Jatiya's case (1981), he was alleged to have been assaulted and abused by the police. The Committee observed:—

"The Committee have come to the conclusion that Shri Satyanaryan Jatiya, MP, was assaulted and beaten by the policemen under the orders of Shri H.P. Singh. Further Shri H.P. Singh also used abusive language in respect of Shri Satyanarayan Jatiya which was highly derogatory against a Member of Parliament."

"In view of the unconditional and unqualified apology tendered by Shri H.P. Singh, the then Superintendent of Police, Ujjain, the Committee are of opinion that no further action need be taken in the matter."

- 17. It may thus be seen that the consistent approach of the Committee of Privileges in cases where members were assaulted or ill-treated in their constituencies at a time when they were not coming to attend the sitting of the House or any of its Committees, has been not to give any finding on the question whether a breach of privilege had been committed or not and to accept the apologies tendered by the alleged contemnors and recommend to the House not to take any action in the matter.
- 18. It may not be out of place here to refer to the following recommendations of the Select Committee on Parliamentary Privileges of the House of Commons (U.K.), 1967, which have, by and large, come to be established as a yardstick in such matters:—

"The House should exercise its penal jurisdiction (a) in any event as sparignly as possible, and (b) only when it is satisfied that to do so is essential in order to provide reasonable protection for the House, its Members or its Officers from such improper obstruction or attempt at or threat of obstruction as is causing or is likely to cause, substantial interference with the performance of their respective functions."

- 19. In each of the three case referred to in para 16 above, the Committee of Privileges, after they had come to a conclusion that the members had been assaulted, ill-treated or abused as the case might be, had again called the alleged contemnors, before the Committee and apprised them of the findings of the Committee whereupon they tendered unconditional apologies.
- 20. This procedure was also followed in a recent case (Smt. Frida Topno, MP's case, 1st Report, 10th Lok Sabha) where the concerned Police Officer was called to appear before the Committee and apprised of their findings whereupon he apologised unconditionally
- 21. This procedure is also in consonance with the provisions of section 313(1)(b) of the Code of Criminal Procedure, 1973 which provides as follows:—
 - "313. (1) In every inquiry or trial, for the purpose of enabling the accused personally to explain any circumstances appearing in the evidence against him, the Court—
 - (a) * * * * *
 - (b) shall, after the witnesses for the prosecution have been examined and before he is called on for his defence, question him generally on the case."

22. As the proceedings before the Committee of privileges are quasi-judicial in character, the Committee may consider whether they would like to follow the procedure of calling the contemnor again before the Committee to apprise him of the findings of the Committee and see how he reacts to those findings.

Submitted.

XIII

Thirteenth Sitting

New Delhi, Thursday, 14 December, 1995

The Committee sat from 15.00 to 15.20 hours.

PRESENT

Shri Ram Sundar Das-in the Chair

MEMBERS

- 2. Shri Santosh Kumar Gangwar
- 3. Shri Sved Masudal Hossain
- 4. Shri Anna Joshi
- 5. Shri Bhagwan Shankar Rawat
- 6. Shri Allola Indrakaran Reddy
- 7. Prof. (Dr.) S.S. Yadav

SECRETARIAT

Shri J. P. Ratnesh — Joint Secretary

Shri S. C. Rastogi — Deputy Secretary
Witness

Shri Sunil Barthwal—Deputy Development Commissioner,
Dhanbad. Bihar.

- 2. The Committee, in the absence of the Chairman, chose Shri Ram Sundar Dass, MP, to act as Chairman for the Sitting in terms of rule 258(3) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- 3. The Committee took up for further consideration the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha constituency of Prof. (Smt.) Rita Verma, MP.

Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, Bihar, who was already on oath, was called in and examined.

(Verbatim record of evidence was kept).

(The witness then withdrew).

5. **

^{*} Para 5 relates to another matter and has accordingly been omitted.

XIV

Fourteenth Sitting

New Delhi, Tuesday, 23 January, 1996

The Committee sat from 15.00 to 15.50 hours.

PRESENT

Shri Shiv Charan Mathur — Chairman

MEMBERS

- 2. Shri Ram Narain Berwa
- 3. Shri Ram Sundar Das
- 4. Shri Santosh Kumar Gangwar
- 5. Shri Anna Joshi
- 6. Shri P.R. Kumaramangalam
- 7. Shri Uttamrao Patil
- 8. Shri Allola Indrakaran Reddy

SECRETARIAT

Shri J. P. Ratnesh — Joint Secretary
Shri S. C. Rastogi — Deputy Secretary
Shri V.K. Sharma — Under Secretary

- 2. The Committee resumed further deliberations on the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha constituency of Prof. (Smt.) Rita Verma, M.P.
- 3. On the basis of the facts of the case and the evidence tendered before them, the Committee came to the conclusion that:—
 - (i) there had been a lack of proper appreciation on the part of bureaucracy of the import and significance of the MPLADS. This had led to avoidable delay in implementing the development works suggested by Prof. (Smt.) Rita Verma, M.P., under the MPLADS.
 - (ii) Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, Bihar misbehaved with Prof. (Smt.) Rita Verma, M.P., when she had gone to meet him with prior appointment, in connection with her proposals under the MPLADS
 - 4. After some discussion, the Committee recommended that:—
 - (i) suitable instructions need to be issued by the Ministry of Planning and Programme Implementation urging upon the State Governments to direct the district level officers to assign top priority to the development works under the MPLADS.

- (ii) there should be a Standing Committee of the House to monitor the proper implementation of MPLADS, and
- (iii) in view of the unconditional apology tendered and regret expressed by Shri Barthwal before the Committee, no further action need be taken in the matter and it be dropped.
- 5. The Committee directed that the draft Report on the matter might be prepared on the above lines and circulated to the members of the Committee for consideration at their next sitting.

$\mathbf{x}\mathbf{v}$

Fifteenth Sitting

New Delhi, Thursday, 15 February, 1996

The Committee sat from 15.00 to 16.05 hours.

PRESENT

Shri Shiv Charan Mathur — Chairman

MEMBERS

- 2. Shri Ram Narain Berwa
- 3. Shri Santosh Kumar Gangwar
- 4. Shri Anna Joshi
- 5. Shri P.R. Kumaramangalam
- 6. Shri Uttamrao Patil
- 7. Shri Bhagwan Shankar Rawat
- 8. Shri Tej Narayan Singh
- 9. Prof. (Dr.) S.S. Yadav

SECRETARIAT

Shri J. P. Ratnesh — Joint Secretary
Shri S. C. Rastogi — Deputy Secretary

Shri V.K. Sharma — Under Secretary

- 2. The Committee took up consideration of draft Fifth Report on the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha constituency of Prof. (Smt.) Rita Verma, M.P.
- 3. The Committee suggested the following modifications in the draft Fifth Report:—
 - (i) for the existing paragraph 102 substitute the following paragraph:—
 "102, The Committee are of the view that the contention of the officers concerned does not appear to be convincing. The Committee feel that the officers should have at least carried out technical evaluation and prepared estimates of the proposals of Prof. (Smt.) Rita Verma, MP under MPLADS, during the operation of the Model Code of Conduct so that the work thereon could have been started in right earnest immediately after the election process was over.

The Committee are constrained to observe that the Model Code of Conduct was nothing more than a convenient alibi for inaction and the officers concerned delayed the implementation of Prof. (Smt.) Rita Verma's proposals.

- (ii) paragraph 103, for the words "the Committee, however, observe at the same time the typical bureaucratic indifference and apathy has been discernible right through", substitute the words "the Committee, however, observe that a typical bureaucratic indifference and apathy has been discernible right through".
- (iii) paragraph 104 for the following portion:—

"104. This is more than manifest from the fact that the D.D.C., Dhanbad, D.C., Dhanbad and D.C., Bokaro, were not even aware on 27 June, 1995—the date when they appeared before the Committee—of the revised guidelines regarding MPLADS, issued by the Department of Programme Implementation, Government of India, in December, 1994 and sent to all D.Cs. in January, 1995..."

substitute the following:-

104.This is more than manifest from the fact that the D.D.C., Dhanbad, D.C., Dhanbad and D.C., Bokaro, were not aware of the revised guidelines regarding MPLADS which were issued by the Department of Programme Implementation, Government of India in December, 1994, and sent to all D.Cs. in January, 1995, even on 27 June, 1995 when they appeared before the Committee..."

- (iv) paragraph 114, for the words "by the Speaker, Lok Sabha" substitute the words "by the Lok Sabha".
- (v) paragraph 115, for the words "observation in para 107" substitute the words "observation regarding constitution of a Standing Committee of the House to monitor the MPLAD Scheme (Para 107 above)."
- 4. The Committee directed that the draft Report on the matter might be revised on the above lines and circulated to the members of the Committee for further consideration at their next sitting.

XVI

Sixteenth Sitting

New Delhi, Tuesday, 27 February, 1996

The Committee sat from 15.00 to 16.00 hours.

PRESENT

Shri Shiv Charan Mathur-Chairman

Members

- 2. Shri Santosh Kumar Gangwar
- 3. Shri Sved Masudal Hossain
- 4. Shri P.R. Kumaramangalam
- 5. Prof. (Dr.) S.S. Yadav

SECRETARIAT

Shri S. C. Rastogi — Deputy Secretary
Shri V.K. Sharma — Under Secretary

- 2. The Committee took up consideration of revised draft Fifth Report on the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha constituency of Prof. (Smt.) Rita Verma, MP.
- 3. The Committee adopted the revised draft Fifth Report with the following modifications:—
 - (i) In paragraph 106 (renumbered para 107) add the following sub-paragraph:—

"The Committee also desire that to ensure proper implementation and monitoring of the Scheme, their recommendations be brought to the notice of all Deputy Commissioners/District Magistrates in the country."

- (ii) for the existing paragraph 115 (renumbered para 116) substitute the following paragraph:—
 - "115. The Committee recommend that in view of their findings mentioned above no further action need be taken in the matter, subject to the following:—
- (i) that their recommendations (para 107 supra) be brought to the notice of all Deputy Commissioners/District Magistrates in the country; and
- (ii) that a Standing Committee of the House be constituted to monitor the MPLAD Scheme."

- 4. The Committee decided that the evidence taken before the Committee be appended to the Report of the Committee.
- 5. The Committee authorised the Chairman and, in his absence Shri Syed Masudal Hossain, MP, to present their Fifth Report to the House.

The Committee then adjourned.

MINUTES OF EVIDENCE

LIST OF WITNESSES Monday, 26 June, 1995

	·	Page
	Prof. (Smt.) Rita Verma, M.P.	75
Tuesday, 27 June, 1995		
(1)	Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, Bihar	85
(2)	Shri Sudhir Kumar, the then Deputy Commissioner, Dhanbad, Bihar	98
(3)	Shri Mahavir Prasad, Deputy Commissioner, Dhanbad, Bihar	110
(4)	Shri Ravi Mittal, the then Deputy Commissioner, Bokaro, Bihar	115
(5)	Shri Sukhdeo Singh, Deputy Commissioner, Bokaro, Bihar.	118
Tuesday, 11 July, 1995		
(1)	Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, Bihar	122
(2)	Shri N.K. Aggarwal, Commissioner & Secretary, Department of Rural Development, Government of Bihar	135
	Wednesday, 12 July, 1995	
(1)	Shri Chandra Dev Singh, Sub-Divisional Officer, Dhanbad, Bihar	144
(2)	Shri Lal Babu Paswan, Deputy Superintendent of Police, Dhanbad, Bihar	147
	Wednesday, 26 July, 1995	
	Shri A.K. Basak, Chief Secretary, Bihar	153
	Wednesday, 16 August, 1995	
	Smt. Shanta Shastri, Additional Secretary, Department of Programme Implementation, Ministry of Planning and Programme Implementation, Government of India	163

Monday, 18 September, 1995
PAGE
Prof. (Smt.) Rita Verma, M.P.

Thursday, 14 December, 1995
184
Shri Sunil Barthwal, Deputy Development Commissioner,

Dhanbad, Bihar.

MINUTES OF EVIDENCE TAKEN BEFORE THE COMMITTEE OF PRIVILEGES

Monday, 26 June, 1995

PRESENT

Shri Shiv Charan Mathur-Chairman

MEMBERS

- 2. Shri Ram Narain Berwa
- 3. Shri Ram Sundar Das
- 4. Shri Santosh Kumar Gangwar
- 5. Shri Anna Joshi
- 6. Shri Bhagwan Shankar Rawat
- 7. Shri Tej Narayan Singh

SECRETARIAT

Shri S.C. Rastogi—Deputy Secretary Shri V.K. Sharma—Under Secretary

WITNESS

Prof. (Smt.) Rita Verma, M.P.

(The Committee met at 11.00 hours)

EVIDENCE OF PROF. (SMT.) RITA VERMA. M.P.

Mr. Chairman: Shrimati Rita Vermaji, you have been asked to appear before this Committee to give evidence in connection with the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha Constituency.

I may inform you that under Rule 275 of the Rules of Procedure and Conduct of Business in Lok Sabha, the evidence that you may give before the Committee is to be treated by you as confidential till the Report of the Committee and its proceedings are presented to the Lok Sabha. Any premature disclosure of publication of the proceedings of the Committee would constitute a breach of privilege and contempt of the House. The evidence which you will give before the Committee will be reported to the House.

Now you may please take oath or make affirmation as you like.

Prof. (Smt.) Rita Verma: I swear in the name of God that the evidence which I shall give in this case shall be true, that I shall conceal nothing and that no part of my evidence shall be false.

सभापित महोद्द्य: आपने काफी दिन पहले लोक सभा स्पीकर को एक कम्प्लेंट की थी जिसमें यह शिकायत की थी कि चार्लियामेंट के मेम्बर्स की लोकल डैवलपमेंट स्कीम, जिसकी भारत की संसद ने स्वीकार किया था, के इम्प्लीमेंटेशन के संबंध में आपकी कांन्स्टीट्रएंसी के कुछ अधिकारियों ने आपके साथ ऐसा व्यवहार किया जो उचित नहीं था। स्पीकर साहब ने आपको उस शिकायत को हाऊस में रेज करने की इजाजत दी थी। उसके पश्चात् स्पीकर साहब ने वह मैटर इस कमेटी को रैफर कर दिया। आपने अपनी शिकायत के संबंध में जो भी फैक्टस लिखकर दिए हैं, वे तो हमारे पास हैं लेकिन इस संबंध से आप ओरली जो कहना चाहें, कहें।

अक्का तक आधकारियों को बुलाने का सवाल है, आपका ऐवीडेंस सुनने के बाद कमेटी निर्णय करेगी कि उनसे क्या जानकारी लें। मेरा निवेदन है कि आप अपना बयान दें।

श्रीमती रीता वर्मा: जैसा मैंने अपने आवेटन पत्र में द्वंगित किया है मेरे जिले में एम॰पीज॰ की एल-ए-डी- स्कीम का पैसा 29 नवम्बर को पहंचा था। हमने उसके पहले सारे जिलों से आंकडे इकटठे करके स्कीम सेंक्शन कर दी थी जिसकी रसीद भी हमारे पास थी। उस रसीद को कि प्लान डी॰सी॰ के ऑफिस में सबमिट कर दिया गया था। उसके बाद डी॰सी॰ ने मुझे फोन करके कहा कि हम 1 दिसम्बर को मीटिंग बला रहे हैं. आप उसी मीटिंग में आकर डिस्कस कीजिए। मैंने कहा कि जब हमने लिखकर दे दिया है तो फिर डिस्कस क्या करना है। उन्होंने मझसे बहत रिक्वैस्ट की कि एक बार मैं उनसे मिल लं। जब मैं उनके ऑफिस गई तो उन्होंने मझे कहा कि आप इस तरह से पैसा मत खर्च कीजिए। उदाहरण के लिए उन्होंने कहा कि आप गांवों में पैसा मत खर्च कीजिए। हमने कहा कि फिर गांवों में कौन काम करेगा? मझे तो गांवों से भी वोट मिलते हैं. शहरों से ही थोड़े न मिलते हैं। श्री बर्धवाल जो डी॰डी॰सी॰ हैं. कहने लगे कि गांवों में हम काम कर देंगे. गांवों के लिए हमारे पास बहुत सारी योजनाएं हैं। आप हमें सारा पैसा शहरों के लिए दे दीजिए। मैंने कहा कि बिहार सरकार की हैडिबिलिटी नहीं है. मैं वहां पैसा नहीं फैसऊंगी। यदि मैं गांवों में कार्य नहीं करूंगी तो वे लोग मझसे पु**छेंगे। दूसरी बात, गांवों के लोग यह चाहते हैं कि मैं उनके** लिए कछ करूं। यदि आप जे॰आर॰वार्ड॰ स्कीम के तहत कार्य करेंगे तो उसकी गुड़विल मुझे नहीं मिलेगी। इसलिए मैंने जो स्कीम तैयार की है. **अग्नप उसके तहत ही कार्य कीजिए। यदि मैं अपने जिले के लिए कछ कर सकं तो यह बहत बड़ी बात** होगी। उन्होंने मुझ पर बहुत प्रैशर डाला। वे सारा पैसा धनबाद के लिए चाहते थे, धनबाद के प्रखंड के बाहर नहीं चाहते थे। उन्होंने कहा कि एक वी॰आई॰पी॰ रोड जैसे ऐरोडम से गवर्नमेंट ऑफिस तक बनानी है और कछ वी॰आई॰पी॰ एरियाज में भी बनानी है। मैंने कहा कि मैं इन दोनों में से किसी काम के लिए भी पैसा देने के लिए तैयार नहीं हं। मैंने जिस काम के लिए पैसा दिया है वही काम कीजिए। उसके बाद और भी बातें हुई। मैं समझ गई कि ये प्रैशर डालने की टैक्टिक्स अपना रहे हैं।

1 दिसम्बर की मीटिंग के लिए भी मैंने पहले ही सूचना दे दी थी कि मैं उस दिन उपस्थित नहीं हो फर्जिंगी क्योंकि उस दिन हमारी पार्टी की बहुत महत्वपूर्ण बैठक होनी है। वैसे भी जब मैंने लिखकर दे दिया है तो फिर डिस्कशन करने से क्या लाभ है। यदि वह कार्य विदइन दी पैरामीटर है तो उसे ऐस्जामिन करके इम्प्लीमेंट कीजिए। मैं एक तारीख की मीटिंग में नहीं गई तो उन्होंने कोई काम ही शुरू नहीं किया। मैंने कुएं खोदने के लिए और चापाकल के लिए कहा था, लेकिन मुझे लगता है कि फाइल को खोलकर ठीक से देखा भी नहीं, उसे ऐस्जामिन नहीं किया गया, उस पर डिस्कशन नहीं की। जिस जगह पर कुएं खोदने थे, हो सकता है कि वह पहाड़ी जगह हो या वहीं पर कुआं नहीं खुद सकता हो, लेकिन कम से कम मुझे इसकी सूचना तो देनी चाहिए थी।

8 तारीख से हमारे वहां चुनाव प्रक्रिया के लिए मॉडल कोड ऑफ कनडक्ट लागू हो गया। उसके बाद उनको बहाना मिल गया कि अभी तो कुछ नहीं हो सकता। सभापति महोदयः क्या चुनाव का नोटिफिकेशन निकाला गया था?

श्रीमती रीता वर्मा: जी हां, 8 दिसम्बर को निकाला गया था। उन्होंने मॉडल कोड ऑफ कन्डक्ट का बहाना कर दिया जबिक उस समय बोकारों के डी॰सी॰ श्री मित्तल थे और उन्होंने सारा ऐग्ज़ामिन करके कहा कि आप फंड भिजवा दीजिए, जैसे ही चुनाव प्रक्रिया खत्म होगी हम उस काम को शुरू करवा देंगे। दो डी॰सीज., अलग-अलग तरह से कैसे एक्ट कर सकते हैं।

सभापति महोदयः क्या आपकी कौन्सटीटएंसी में दो जिले पड़ते हैं?

श्रीमती रीता वर्मा: मेरे दो असेम्बली सैगमैंटस बोकारो जिले में हैं और चार असेम्बली सैगमैंटस धनबाद जिले में हैं। एक करोड़ रुपये में से 70 लाख रुपये धनबाद जिले की असेम्बली सैगमैंटस के लिए और 30 लाख रुपये बोकारो जिले की असेम्बली सैगमैंटस के लिए थे। लेकिन मेरे बार-बार कहने के बावजूद भी अप्रैल के अन्त तक वह पैसा बोकारो नहीं भेजा गया।

सभापति महोदय: क्या बोकारो वालों ने यह नहीं कहा कि जो स्कीम हम कहते हैं वह लागू कीजिए?

श्रीमती रीता वर्माः उस समय नहीं कहा, बाद में कहा। उस समय श्री रिव मित्तल थे। सभापति महोदयः वे उस समय कहा पर थे?

श्रीमती रीता वर्माः उस समय वे बोकारो में थे। उस समय मुझे बोकारो D.C. से कोई शिकायत नहीं थी लेकिन उनको धनबाद से फंड नहीं भेजा गया। जब मैंने पूछा कि वह फंड कहां है, उसका क्या हो रहा है तो उन्होंने (DDC Dhanbad ने) मुझे यह जानकारी भी नहीं दी। मुझे अपने सूत्रों से पता लगा कि उन्होंने (DDC Dhanbad ने) सांसद निधि को सरकारी C.D. फंड, बोकि स्टेट गर्वनमेंट की होती है, मैं ने जमा कर दिया था।

सभापति महोदयः वह पैसा स्टेट गवर्नमेंट के कौन से हैड में जमा किया गया? श्रीमती रीता वर्माः C.D. फंड में, Civil Deposit Fund में।

सभापित महोदय: मैं यही पूछ रहा हूं कि JRY का पैसा डवलपमेंट की स्कीम का पैसा है, उसमें आप खर्च मत कीजिए, धनबाद के DC ने आपको यह कहा था कि उसके लिए दूसरी स्कीम्स मौजूद हैं, वहां आप खर्च मत कीजिए और इस पैसे को धनबाद की VIP रोड पर लगाइये? यह स्कीम इण्डीपेडेंटली सब स्कीमों से अलग है और इसकी जो गाइडलाइंस दी हुई हैं, उनमें सिवा मैंग्बर आफ पार्लियामेंट के सजैशन के कोई दूसरी बात बीच में नहीं आ सकती इसमें केवल एक ही बात है कि मैंग्बर आफ पार्लियामेंट उसके इम्प्लीमेंटेशन में कोई दखल नहीं दे सकता और इसको इम्प्लीमेंट करने के लिए गवर्नमेंट एजेंसीज काम करेगी। किसी दूसरी एजेंसी को यह अधिकार नहीं है कि वह आपसे यह कहे कि आप इसको मत लीजिए।

प्रो॰ रीता वर्मा: उन्होंने बार-बार मुझ पर यह दबाव डाला कि मैं यह पैसा गांव की स्कीम के लिए न दूं।

सभापति महोदयः यह बात आपके साथ टेलीफोन पर हुई या आमने-सामने हुई?

प्रो॰ रीता वर्मा: एक बार आमने-सामने बात हुई और बाद में टेलीफोन पर भी बात हुई। उसके बाद I used to avoid going to their offices. उसके बाद मैं समझ गई कि यह प्रैशर डालना चाहेंगे। उसके बाद वह मुझसे दो तीन बार फोन पर काण्टैक्ट करते रहे कि आप इसमें पैसा दे दीजिए।

हमारी प्रायस्टीज अलग थीं और उनकी प्रायस्टीज अलग थीं। हमको हर गांव में कुछ न कुछ करना थां और वह शहर का सौन्दर्यीकरण करना चाहते थे।

सभापति महोदयः इसका उससे ताल्लुक नहीं है। उसकी सोच में जो भी प्रायरटी आयेगी, उसको मैम्बर आफ पार्लियामेंट को केवल इंगित करना है। उसको इम्प्लीमेंट करने का काम कलैक्टर का है।

प्रो॰ रीता बर्मा: वह निधि हम लोगों की है। एक्कुअली हम लोग भी उसके मालिक नहीं हैं हमारे वोटर्स जो कहेंगे, वह हमको करना है। जो हमारे वोटर्स कहें, उनकी इच्छा से पैसा खर्च हो या डिस्ट्रिक्ट आफिशियल्स प्रैशर डालें, DDC धनबाद कहें कि जल मीनार बनाने के लिए पैसा दे दीजिए, हालांकि उसके लिए भी हमने पांच लाख रुपया दे दिया, लेकिन उसमें से सारा पैसा कैसे दे सकती हूं।

सभापति महोदयः जल मीनार क्या ओवर हैड टैंक को कहते हैं?

प्रो॰ रीता वर्मा: वहां ओवर हैंड टैंक हर जगह बना रहे हैं लेकिन उसमें एक बूंद पानी का भी सोर्स नहीं है और पूरे जिले में सिर्फ जल मीनार बन रहे हैं।

सभापित महोदयः एक बात और कह दू कि गवर्नमेंट की जितनी स्कीम्स हैं, पब्लिक हैल्थ, रोड्स या बिल्डिंग की, जो प्लान का पार्ट हैं और जो सैण्ट्रल असिसटेंस प्लान में मिलती हैं, उसका पार्ट है, उससे इस स्कीम का कोई ताल्लुक नहीं है। इस चीज से अलग आप प्रस्ताव दे सकते हैं। उसमें केवल एक ही सीमा है कि आप ऐसा प्रस्ताव दें कि जो रकम आपने रिकमेण्ड की है, उसमें वह स्कीम पूरी हो जाये।

प्रो॰ रीता वर्माः अगर स्कीम टैक्नीकल फिजीयल नहीं है तो उसे मैं बदलने के लिए भी तैयार हूं। सभापति महोदयः उन्होंने स्कीम के एस्टीमेटस भी नहीं बनाये?

प्रो॰ रीता वर्मा: उन्होंने कुछ भी नहीं किया। अगर वह मुझे यह लिखकर भेजते कि यह स्कीम करना सम्भव नहीं है, क्योंकि वहां का प्लैट्यू कुछ ऐसा है कि वहां चापाकल फैल्योर होगा तो भी कुछ बात समझ में आती लेकिन उन्होंने उसको एग्जामिन ही नहीं किया और उसको बन्द करके रख दिया।

इस पर हमने एक दो बार कहा कि हम कुछ नहीं बदलेंगे। हमारी स्कीम से रोड्स बनाना सम्भव नहीं है, हमने जो लिखकर दिया है, आप वही बनाइये तो उन्होंने दबे ढके लहजे में कहा कि "बनाना तो हमें ही है"! हमने कहा कि बनाना तो आपको है लेकिन इच्छा तो हमारी चलेगी। यह बात फोन पर हो रही थी, उसके बाद उन्होंने फोन रख दिया और कोई काम नहीं किया।

चुनाव खत्म होने का मैंने बहुत प्रेशेण्टली वेट किया और जब चुनाव प्रक्रिया खत्म हो गई, तब हमने फिर इस सिलसिले में बात की। आप भी लोक सभा के मैम्बर हैं, हम अपने क्षेत्र में जाते हैं तो लोग पूछते हैं कि आपने क्या किया तो हम सुन-सुन कर तंग आ गये, क्योंकि हर जगह यही बात सुनने को मिलती थी। जब चुनाव खत्म हो गये, सारे परिणाम निकल चुके।

सभापति महोदयः चुनाव कब खत्म हए?

प्रो॰ रीता वर्मा: चुनाव अप्रैल के फर्स्ट वीक में ही खत्म हो गये थे। चार अप्रैल को कैबिनेट बन गई थी, पांच अप्रैल को कैबिनेट ने ओथ भी ले ली थी और 10 अप्रैल को असैम्बली रीकान्स्टीट्यूट होने वाली थी। मैंने सात तारीख को DDC साहब को फोन किया, मुझे DC से सिर्फ यही शिकायत थी कि उन्होंने मेरे इण्टरैस्ट को जरा भी प्रोटैक्ट नहीं किया और he handed over the entire money of the DDC Dhanbad उन्होंने उस राशि को सिविल डिपाजिट में जमा कराया, मुझे उनसे यही शिकायत थी। तब DC छुट्टी लेकर चले गये थे और DDC ही थे तो मैंने उन्हें फोन

किया कि अब तो चुनाव खत्म हो गये हैं, अब कब आप हमारी स्कीम्स को ले रहे हैं तो उन्होंने बहुत हुंझलाकर कहा कि अभी नहीं। मैंने कहा कि अभी क्यों नहीं, तो उन्होंने कहा कि अभी मैं इस पर बात नहीं करूंगा। मैंने कहा कि क्यों बात नहीं कीजिएगा, अभी क्या चुनाव प्रक्रिया लागू है तो बोले कि हां, चुनाव प्रक्रिया लागू है। तो हमने थोड़ा हंसकर कहा कि DDC साहब चुनाव खत्म हो गये। कैबिनेट बन गई, कैबिनेट ने ओथ भी ले ली और दो दिन के बाद असेम्बली भी कान्स्टीट्यूट हो रही है, आपकी चुनाव प्रक्रिया कब खत्म हो रही है तो बोले कि अभी बहुत जगह रीपोलिंग होनी है, रीकाउण्टिंग होनी है तो मैंने कहा कि बाइ इलैक्शन भी तो होने हैं, तो बोले कि जब तक सारे के सारे इलैक्शंस नहीं हो जाते मैं कोई कम नहीं करूंगा। मैंने कहा कि आपके पास इलैक्शन कमीशन से इस प्रकार की कोई चिट्ठी आई है। मैंने कहा कि आप चिट्ठी दिखायेंगे तो उन्होंने कहा कि हां। मैंने कहा कि मैं दस मिनट के अन्दर आपके यहां आ रही हूं। दस मिनट के बाद मैं मि॰ बर्थवाल के रेजीडेंशियल आफिस में पहुंच गई। मि॰ बर्थवाल तीन साल से धनबाद में हैं, लेकिन मेरी उनसे जब भी मुलाकात हुई है, उनके रेजीडेंशियल आफिस में ही हुई है।

सभापति महोदयः मि॰ बर्थवाल स्टेट सर्विस से हैं?

प्रो॰ रीता वर्माः वह IAS आफिसर हैं उनकी इस बात के लिए धनबाद में ख्याति है कि वह कभी आफिस में नहीं बैठते हैं। अगर उनसे मिलना हो तो उनके रेजीडेशियल आफिस में ही मुलाकात होती है।

मैं वहां उनसे मिलने गई। उन्होंने सब जगह यही बयान दिया है कि मैं भीड़ के साथ उनके घर में धुस गई, जब कि मैं उनके घर के बरामदे के आगे नहीं गई। उन्होंने पेपर में यही बयान दिया है कि बहुत सारी भीड़ के साथ हल्ला करने चली गई, जबिक उस वक्त मेरा शैडो भी मेरे साथ नहीं था। मेरे साथ एक ड्राइवर था, जो गाड़ी चला रहा था, एक मेरे प्रतिनिधि थे, जो मेरी एबसेंस में मेरा सारा काम संभालते थे और एक हमारी ही पार्टी के मैम्बर थे, जो स्पेशली DC और DDC आफिस में विकास का काम देखते थे। डाइवर सहित हम चार आदमी थे।

जब मैं पहुंची तो उन्होंने चपरासी के हाथ अन्दर से कहलवा दिया..

सभापति महोदयः यह कब की बात है?

प्रो॰ रीता वर्माः यह सात अप्रैल की बात है। मैंने उन्हें खबर करवाई कि मिसेज वर्मा आई है, आप उनसे कहें कि जरा बाहर आकर मुझसे आफिस में मिल लें। उनकी अनुपस्थित में मैंने आफिस में भी प्रवेश नहीं किया। उन्होंने चपरासी से कहलवा दिया कि मैं अभी नहीं मिलूंगा तो हमने कहा कि क्यों नहीं मिलूंग।

सभापति महोदयः जब आपने फोन पर कहा कि आप दस मिनट में आ रही हैं, तब उन्होंने इन्कार नहीं किया?

प्रो॰ रीता वर्माः उस समय उन्होंने इन्कार नहीं किया। कहा—ठीक है, आइए। मैं वहां पहुंच गईं, लेकिन उन्होंने कहा कि मैं नहीं मिलूंगा। मैंने कहा—मैं कह कर आई हूं, प्रायर-एप्वाइंटमेट फिक्स करके आई हूं। उस समय कह देते कि नहीं आइएगा। जब मैं आई हूं, तो मैं उनसे मिलकर जाऊंगी। चपरासी फिर अन्दर गया और बाहर आकर बोला, साहब ने कहा है कि आप ऑफिस में मिलिए। मैंने कहा—यह मेरा सरासर अपमान है, मैं प्रायर एप्वाइंटमेंट लेकर, खबर करके आई हूं और मैं यहीं पर बैठुंगी। ये कह रहे हैं—मैं भीड़ के साथ आई हूं। यह सच नहीं है और मैं वहीं पर बैठ गई। रेंजीडेंस ऑफिस में जो मेरे साथ लोग थे, उनसे मैंने कहा "आप जाइए।" उन्होंने कहा कि दीदी आप जाइए,

अकेली रहेंगी, हम आपको अकेले छोड़ कर कैसे जा सकते हैं। एक आदमी मेरे साथ बैठा था, जो तीन-चार घन्टे बैठा रहा। DDC साहब आए और गाड़ी में बैठकर सारे शीशे चढ़ाकर वहां से निकल गए। उन्होंने देखा तक नहीं और गाड़ी से सारे शीशे चढ़ा कर वहां से निकल गए। मैं वहां घरने पर बैठ गई और चौदह घन्टे तक भूख-हड़ताल पर बैठी रही। उन्होंने एक बार भी कोई सन्देश नहीं भेजा कि मैं आपको बता दूंगा या नहीं बता दूंगा, कुछ नहीं। फिर SDO और DSP आए, पूछने लगे—"आप क्यों नाराज हैं?" मैंने कहा—मैं नाराज नहीं हूं और कहा कि मैं कौन सा अन्याय कर रही हूं, जो यह पूछ रही हूं कि आप मेरी स्कीम पर काम शुरू क्यों नहीं कर रहे हैं, मुझे सीधा सा जवाब दे सकृते थे, मैं दो दिन में, तीन दिन में, चार दिन में शुरू कर देता हूं अगर कोई झंझट नहीं होता। उन्होंने कहा—मैं न सिर्फ काम शुरू नहीं करूँगा, ब्लिक मैं उनसे बात भी नहीं करूँगा। आप बताइए मैं क्या अन्याय कर रही हूं। उन लोगों ने बहुत समझाया, जैसा कि मुझे मालूम है, लेकिन वे अपनी अकड़ छोड़ने को तैयार नहीं हैं। उस दिन ऐसा लगा, जैसे कि पता नहीं इनको क्या हो गया। उन्होंने पूरी पंजाब पुलिस, CRPF और यहा तक कि ब्लैक-कैट्स, सब को बुला लिया, पता नहीं जैसे हम कोई दंग। करने वाले हैं या आग लगने वाले हैं। पता नहीं, वे लोग क्यों बुला लिए गए।

सभापति महोदयः उस वक्त क्या क्लैक्टर मौजूद थे?

प्रो॰ रीता वर्माः न कैलक्टर थे और न ही SP थे। हां, DDC आफिशिएटिंग DC थे।

ऐसा करते हुए, रात के नौ, साढ़े नौ बज गये और उन लोगों ने उनको बहुत समझाया और कहा कि खत्म कीजिए मामला, यह और कितनी देर तक चलायेंगे। उन्होंने आर्डर किया कि सब को और कर लो। मेरे पास DSP आए, मैंने कहा और कर लो, हम कोई प्रोटैस्ट नहीं कर रहे हैं। हमारी पुलिस से लड़ाई नहीं है, विकास की बात है, आप और टकर लीजिए और हम और होने के लिए तैयार हैं। पता नहीं, उन लोगों ने क्या सोचा या नहीं सोचा, और नहीं किया। सुबह सात बजे से जो बात चली, उसको रात के साढ़े नौ बज गए। उसके बाद कहा गया कि वे आ रहे हैं, आप धरना उठा दीजिए और आपको सारा हिसाब ग्यारह तारीख को देंगे। मैंने कहा, ठीक है। इसके बाद भी हम लोग इन्तजार करते रहे। हमने लड़कों को बाहर भेज दिया। हमने कहा—हम धरना छोड़ने को तैयार हैं। फिर से बड़ी मुश्किल से आए और बिना बात किए हुए, सीधे अपने घर में घुस गए। मैंने कहा—जब तक मुझे एश्योरेंस नहीं देते कि हिसाब दे रहे हैं, तब तक मैं नहीं जाऊंगी। बड़ी मुश्किल से DDC आए, यह समझिए कि जबरदस्ती उनको लाया गया और कहा गया कि बतला दीजिए कि ग्यारह तक हिसाब दे देंगे और मामला खल्म हो जाएगा।

यही नहीं, सबके सामने धमकी भी दी, प्रैस वाले भी थे, कि दो दिन बाद राम नवमी है, नहीं तो सब की इतनी पिटाई लगाता और जेल में बन्द कर देता कि सब को याद रहता। हम मिसेज रीता वर्मा को छोड़ देते हैं. क्योंकि वे रणधीर वर्मा की पत्नी हैं, नहीं तो हम बन्द कर के उनकी पिटाई लगाते। यह मामला प्रैस में भी रिपोर्ट हुआ है। मेरा आपसे नम्न निवेदन है, हम लोग 15—20 लाख लोगों के प्रतिनिधि हैं, इस वजह से हमारा कोई सम्मान नहीं हैं, लेकिन चूंक में ब्युरोक्रेट की पत्नी हुं, तो उसका सम्मान है? जब वे आए, तो माफी की बात कही थी, कहा कि ग्याहर तारीख को हिसाब देंगे और जैसे ही हम लोग वहाँ से हटे हैं, तो प्रैस के सामने कहा कि मैंने कोई माफी नहीं मांगी है और न मैंने कोई कमिटमेंट किया है और मैं तो सब की पिटाई लगाता।

सभापति महोदयः उन्होंने माफी माँगी?

प्रो॰ रीता वर्माः उन्होंने कहा, जो हुआ, उसे भूलिए और एक गिलास पानी पिलाया।

श्री संतोष कमार गंगवार: उस समय कितने लोग वहां जमा हो गए थे?

प्रो॰ रीता वर्मा: उस समय वहां काफी लोग जमा हो गए थे, शुरू में तो तीन-चार लोग ही थे, लेकिन बात शहर में फैल गई, लोग जमा हो गए।

सभापति महोदयः आपके साथ दस लोग भी आ जाते, तो ऐसी कोई बात नहीं थी। क्या आपके पास प्रैस की करिंग्स हैं?

प्रो॰ रीता वर्माः करिंग्स मेरे पास सब है। (समिति के समक्ष करिंग्स प्रस्तुत की गई)

सभापति महोदयः आपको DSP और SDO के नाम पता है?

प्रो॰ रीता वर्माः श्री पासवान और श्री सिंह।

सभापति महोदयः आप पूरा नाम जानती हैं?

प्रो॰ रीता वर्मा: श्री लालबाबू पासवान DSP हैं और उनका नाम... और एस॰ डी॰ ओ॰ श्री वी॰ एन॰ सिंह हैं। हां, उन्होंने यह भी कहा कि BJP दंगाई पार्टी है और उसके लोग तो ऐसा ही हंगामा करते रहते हैं। उसके बाद भी मैं शान्त रही और मैंने कुछ नहीं कहा।

श्री संतोष कुमार गंगवारः बन्धक की बात कही गई है।

प्रो॰ रीता वर्माः कोई बन्धक नहीं था, कुछ नहीं था। रेजीडेंस ऑफिस के अन्दर झांकने तक नहीं गए 'हमारे लोग'।

भीड़भाड़ हो गई थी। शुरू में 3-4 घंटे तो मैं अकेली ही थी, उस समय इन्होंने बात कर ली होती। सभापित महोदय: आपके साथ 20 आदमी भी होते तब भी किसी को ऐतराज नहीं होना चाहिए, क्योंकि जन-प्रतिनिधि के साथ तो लोग रहेंगे ही।

श्रीमती रीता वर्मा: उनकी पत्नी, बच्चे भी सेफ थे, किसी को कोई असुविधा नहीं थी। किसी के आने-जाने पर कोई रुकावट नहीं थी।

सभापित महोदयः सात तारीख को फिर जब उठ गए तो इन लोगों ने क्या कहा?

श्रीमती रीता वर्मा: इन लोगों ने कहा कि जो हो गया सो हो गया, अब आप इसको छोड़ दीजिए। एसडीओ ने कहा कि 11 तारीख को डीआरडीए के आफिस में मीटिंग है, वहां आपको सारा हिसाब मिल जाएगा। वहां से निकल कर DDC ने प्रेस को बयान दिया कि परसों राम नवमी है, इसिलए इनको छोड़ रहा हूं, नहीं तो मैं जेल में बंद करवा कर पिटाई करवा देता और इनको मजा चखा देता। बीजेपी तो वैसे भी दंगाई पार्टी है। जब प्रेस वालों ने पूछा कि क्या आपने श्रीमती वर्मा से माफी मांगी है, तो इन्होंने जवाब दिया कि मैंने कोई माफी नहीं मांगी। 11 तारीख को मेरे साथ 3-4 लोग ही गए थे, लेकिन बाद में वहां काफी भीड़ हो गई थी, मैंने किसी को नहीं बुलाया था। 3 साल से लोगों का पैसा जमा था, दुकानें बन कर तैयार थीं, लेकिन उनको नहीं मिल पा रही थीं। कुछ महिलाओं का पैसा भी जमा था। वे सब लोग वहां पर पहुंचे हुए थे। ये सारी बातें पेपर में आ चुकी हैं। मेरे साथ सिर्फ 2-3 आदमी थे, जो विकास का काम देखते हैं। बाकी लोग सब बरांडे में ही रहे।

सभापति महोदयः साढे पांच बजे?

श्रीमती रीता वर्माः जी हां। बाद में 8-10 लोग कमरे में मेरे साथ आ गए थे। मैंने कहा था कि मुझको यह जानकारी चाहिए कि कितना पैसा कहां पर जमा है, कितना खर्च किया गया है और काम की

प्रोप्रेस रिपोर्ट क्या है। लेकिन मुझे किसी बात की जानकारी नहीं दी गई और न ही प्रोप्रेस रिपोर्ट क्ताई गई, क्योंकि कोई प्रोप्रेस थी ही नहीं। सिर्फ एक बात को ही डीडीसी रटते रहे कि आपने जिस लड़के को सड़क का ठेका दिलवाया था, उसनें काम नहीं किया और माग गया। 4 दिन आफिस में बैठकर ये लोग यही खोजते रहे कि कहीं मेरी कोई कमजोरी इनको नजर आए और ये पब्लिक में मुझे बदनाम करने का काम कर सकें। इनको और तो कोई बात नहीं मिली, इसलिए ये इस छोटे से 30000 के काम को लेकर बात करते रहे। जबकि वास्तविकता यह है कि किसी नीडी आदमी के बारे में मैंने सिफारिश की होगी कि इसको कोई छोटा काम दे दीजिए तो 30000 रुपए का सड़क बनाने का काम उसको दे दिया गया। मैंने पता लगवाया तो जानकारी मिली कि वह काम पूरा हो गया है और उस सड़क के उद्घाटन के लिए भी मुझे बुलाया गया, लेकिन मैंने कहा कि आप लोग डीडीसी को उद्घाटन के लिए बुलाइए। फिर भी मैंने इन लोगों को कहा कि यदि किसी ने काम पूरा नहीं किया है तो आप सख्त कार्रवाई कीजिए, उसको जेल में डाल दीजिए, मैं किसी की पैरवी नहीं कर रही है क्योंकि काम करवाना आपका काम है।

सभापति महोदयः यह सड़क किस फंड से बनी थी?

श्रीमती रीता वर्माः यह सड़क श्री पी॰ के॰ अग्रवाल, जो धनबाद से राज्य सभा के मेंबर हैं, उनके फंड से बनी थी। जब अधिकारियों को और कोई बात मेरे खिलाफ नजर नही आई तो इसी बात को कहते रहे, ताकि पब्लिक की नजरों में मुझको बदनाम कर सकें।

सभापति महोदयः आपने 11 तारीख को मिसबिहेव करने की बात भी कही है।

श्रीमती रीता वर्मा: मैं सारी बातें सिलसिलेवार बता रही हूं। 11 तारीख को इन अधिकारियों ने बाहरी-मीतरी की बात भी की कि एमपी महोदया ने बाहरी आदमी को काम दिलवाया, जो कि धनबाद का नहीं था। इस तरह की बातें राजनीतिज्ञों को भी नहीं करनी चाहिए, ब्यूरोक्रेट्स को तो बिल्कुल शोभा नहीं देतीं। ऐसे तो मैं भी वहां की मूल निवासी नहीं हूं और कोई एमएलए वहां का मूल निवासी नहीं है, सब लोग बाहर से आकर बस गए हैं और अब वहीं के हो गए हैं। इस तरह से अधिकारियों ने क्षेत्रीयता की भावना फैलाने का काम किया।

इसी तरह से जब कोई कार्यकर्ता डीडीसी से मिलने जाता है तो उसको डांट दिया जाता है, खासकर जब कोई मेरा पत्र लेकर इनसे मिलने जाए तो उसको कहा जाता है कि तुम्हारी हिम्मत कैसे हुई मेरे पास आने की। मैंने इस बारे में भी कहा कि आप भी पब्लिक का काम करते हैं, मैं भी पब्लिक का काम करती हूं। आपको इन लोगों की शिकायतें दूर करनी चाहिए।

जब मैंने ऐसा कहा तो डी॰डी॰सी॰ साहब ने कहा कि आप झूठ बोल रही हैं। मेरे साथ जो कार्यकर्ता थे वे तो बहुत उत्तेजित हो गये। मैंने कहा कि मुझे तो पौने तीन लाख लोगों ने वोट दिया है आपदो तो कुछ लोग ही जानते होंगे। उन्होंने कहा कि "चुनाव आ रहा है चुनाव में दिखा देंगे।" उसके बाद हम लोगों ने वॉक-आउट किया और चुनाव आयोग को फैक्स भेजा कि इन्होंने मुझे धमकी दी है और अगर चुनाव के समय यह रहे तो मुझे डर रहेगा। इन्होंने बोकारो का पैसा भी नहीं भेजा। जब तक ये एक्टिंग डी॰सी॰ रहे इन्होंने सारी फाइलें दबाकर रखीं, उन पर कुछ नहीं किया।

पांच-छः मई को महावीर प्रसाद नये डी॰सी होकर धनबाद आये। मैं उनसे जाकर मिली। उन्होंने मुझे आश्वासन दिया कि मैं आपका काम शुरू कर दूंगा। उसके बाद उन्होंने बोकारो फंड भी भेज दिया। मैं जिनके खिलाफ कंट्रेम्प्ट ऑफ हाउस लाई हूं उन्होंने किसी काम को होने नहीं दिया। मैंने स्पीकर साहब को 18 या 19 अप्रैल को चिट्ठी भी दी थी। बोकारो का उन्होंने पैसा नहीं भेजा था। धनबाद में फंड रहा लेकिन काम नहीं हुआ।

सभापति महोदयः क्या पैसा बोकारो के डी॰सी॰ को भेजना था?

प्रो॰ रीता वर्मा (धनबाद)ः वह सारा पैसा सैन्टलाइज होकर धनबाद जाता है।

संभापति सहोदयः ३० लाख रुपया आपने अलग-अलग नहीं भेजा है।

प्रो॰ रीता वर्मा (धनबाद): नहीं. पैसा तो एक-साथ ही भेजा जाता है।

श्री भगवान जंकर रावत (आगरा): आपने ही स्कीमें दीं, जिनमें से 43 पर काम चल रहा है।

प्रो॰ रीता वर्मा (धनबाद): मेरा यह दावा है कि 5 या 6 मई से पहले एक भी काम को हाथ नहीं लगाया गया। Mr. Barthwal ने एक भी काम को हाथ नहीं लगाया। उन्होंने बोकारो का पैसा भी नहीं भेजा। 5 या 6 मई के बाद ही पैसा गया है। मैं नहीं जानती कि क्या आपको जवाब आया है। हमारे यहां अभी तक काम शुरू भी नहीं हुआ है। मेरा यह भी आरोप था और मुझे यह पक्की जानकारी है कि MADA जो माइन्स एरिया डवलपमेंट अथॉरिटी है—उसमें DDC उन्होंने मेरे फंड से 32 लाख रुपये डायवर्ट किए। उनका पैट प्रोजेक्ट है पानी की टंकी बनाना। मेरा पैसा उन्होंने घुमा-फिराकर, इस्तेमाल किया। हमारे फंड का डायवर्सन हुआ।

श्री राम सुन्दर दास (हाजीपुर): आपने कितनी राशि दी है। वह तो आपका पैसा होगा। प्रो॰ रीता वर्मा (धनबाद): मेरी पूरी स्कीमें आपके पास है। वह एक करोड़ की थी। धनबाद में 70 लाख और बोकारो में 30 लाख।

श्री भगवान शंकर रावत (आगरा)ः ऐसा तो नहीं है कि एक करोड़ की जगह आपने डेढ़ करोड़ का प्रोजेक्ट दे दिया हो।

प्रो॰ रीता वर्मा (धनबाद)ः नहीं, ऐसी बात नहीं है।

श्री भगवान शंकर रावत (आगरा)ः जब आप कोई काम प्रपोज करती हैं तो उसका इस्टीमेट इनसे मांगती है।

्रप्रो॰ रीता बर्मा (धनबाद)ः हां, हम अपने यहां के बी॰डी॰ओ॰ और सी॰ओ॰ की मदद लेकरि एक इस्टीमेट बनाते हैं।

सभापित महोदयः आपने लिस्ट भेज दी कि फलाना-फलाना लिंक-रोड आप बना दीजिए। उसके बाद पी॰डब्ल्यू॰डी॰ ने अफसरों से कह दिया कि दो किलोमीटर तक रोड बना दो। जिसमें 50 हजार या 60 हजार रुपया खर्च आए। अब अगर ज्यादा खर्च आता है तो कलेक्टर को यह कहना चाहिए कि आप अपने फंड में से इतना रुपया और दीजिए या फिर दो किलोमीटर की जगह एक किलोमीटर कर दो।

प्रो॰ रीता वर्मा (धनबाद): सी॰ ओ॰, साहब को रिक्वेस्ट करके उनसे estimate ले लिया था।
सभापति महोदय: आपने जो 75 लाख रुपये की स्कीमें दी हैं इनमें ज्यादातर एक सी स्कीमें थीं।
गांव में जल की योजना वगैरह...।

प्रो॰ रीता वर्मा (धनबाद)ः कुंआ या टयूबवैल खोदने के लिए।

सभापति महोदयः आपके क्षेत्र में एक टयूबवैल के लिए कितना रूपया चाहिए?

प्रो॰ रीता वर्मा (धनबाद): जी, 25 हजार रुपये।

सभापति महोदयः एक तो डीप टयूबवैल होता है और एक हैंडपम्प होता है।

प्रो॰ रीता वर्मा (धनबाद)ः पीने के पानी के हैंडपम्प के लिए।

श्री राम सुन्दर दास (हाजीपुर)ः बोकारो का जो इलाका है वहां बिना बोर किए पानी नहीं निकलता है। धनबाद में हैंडपम्प से पानी निकल जाता है।

प्रो॰ रीता वर्मा (धनबाद): जनता की जो डिमान्ड थी मैंने वह भेज दी।

सभापति महोदयः क्या संसद को और सदस्यों को यह जानकारी नहीं हो सकती कि टेक्निकली वह फिजीबल है या नहीं है। उन्होंने अपने प्याइंट में कहा है कि टेक्निकली एम्जामिन कीजिए।

इन्होंने कहा कि इसका टेक्नीकल एक्जामिन किया जाये और इसमें जो खामियां हैं, उसमें बदलाव के लिए तैयार हूं।

प्रो॰ रीता वर्माः जी हां। मैंने यह कहा था और यह भी कहा था कि अगर खर्च ज्यादा बढ़ता है तो उसके लिए पैसा बचाकर रखा है।

सभापति महोदयः इनको अंदाज नहीं है कि योजना में कितना पैसा लगेगा, इसलिए इनको बताना चाहिए था। अगर यह चाहे तो उसमें बदलाव कर सकती है।

प्रो॰ रीता वर्मा: मुझे उसमें कोई एतराज नहीं है। मैंने अपनी तरफ से एप्रोच रोड के लिए, पीनें के पानी के लिए, सुलभ शौचालय के लिए योजनायें दी थीं। वहां बिजली के तार अवेलेबेल नहीं हैं, उसके लिए भी कहा था।

सभापित महोदय: आपने साफ कहा है कि टेक्नीकल एक्जामिन करने के बाद अगर कोई तरमीम करने की बात हो तो वह उसके लिए तैयार है। आप अगर और कुछ कहना चाहें तो कहें।

प्रो॰ रीता वर्माः मैं एक बात और कहना चाहती हूं जिसको मैंने प्रिवीलेज में शामिल नहीं किया है, लेकिन वह भी काफी दर्दनाक है। मैं समिति को बताना चाहती हूं कि बिहार सरकार के अधिकारियों का नजरिया जन-प्रतिनिधियों के साथ काफी अमानवीय और इंसलटिंग है। मैंने आपके रूत्स पढ़े हैं कि जन-प्रतिनिधियों के साथ अधिकारियों का कैसा बर्ताव होना चाहिए। लेकिन मैंने देखा है कि जब मैं उनके कार्यालय गई तो किसी ने भी उठकर अभिवादन नहीं किया, आखिर हम भी सांसद हैं और हमें भी कछ विशेषाधिकार प्राप्त हैं।

सभापति महोदयः आपकी बात बिल्कुल वाजिब है। 🍃

प्रो॰ रीता वर्माः बोकारो के पहले डी॰सी॰ का तबादला हो गया, उनकी जगह सुखदेव सिंह आये हैं। मैं उनसे मिलने गई कि आप कब काम शुरू करेंगे, लेकिन उनका व्यवहार भी वैसा ही था। न तो वे कुर्सी से उठे और न ही मुझे नमस्कार किया। उन्होंने मुझ से कहा कि हम आपका कुम्म देखेंगे कि उस पर कुछ किया जा सकता है या नहीं। यह भी साफ-साफ कहा कि आपको विकास का काम करना है या अपने कार्यकर्ताओं में बंदरबांट करना है।

सभापति महोदयः उनको भी बुलायेंगे।

प्रो॰ रीता वर्माः उन्होंने कहा कि यह जो फंड है इसको कैसे खर्च किया जाये यह मैं देखूँगा। मैंने इस पर उनको कुछ नहीं कहा। उन्होंने काफी उजड्ड टाइप का मेरे साथ व्यवहार किया।

सभापति महोदयः जो पहले बोकारो के अधिकारी थे, वह अच्छे थे।

प्रो॰ रीता वर्माः जी हां।

सभापति महोदयः अब वाले कैसे हैं?

प्रो॰ रीता वर्मा: इनकी जुबान बहुत कड़वी है। मैं तो सुनकर स्टन्ड रह गई जब इन्होंने कहा कि आपको बंदरबांट करनी है। उन्होंने फिर कहा कि मैं इसको देखूंगा और फिर आपसे विचार करूंगा कि कौन सी योजना ली जा सकती है। मैंने इस पर कुछ नहीं कहा।

सभापति महोदयः धनबाद D.D.C. ने कहा कि चुनाव आ रहे हैं, आपको दिखा दूंगा, इसकी रिपोर्ट आपने की?

प्रो॰ रीता वर्माः मैंने उसी दिन चुनाव आयोग को फैक्स किया, पुलिस में भी रिपोर्ट की। सभापति महोदयः कौन से थाने में रिपोर्ट दर्ज करवाई थी?

प्रो॰ रीता वर्माः उन्होंने दर्ज नहीं की। धनबाद के सदर थाने में कराई थी।

श्री संतोष कुमार गंगवार: रिसीव की कापी तो होगी?

श्री भगवान शंकर रावतः आपने उनको रिपोर्ट दी तो उसकी रसीद कटती है, यह आपको पता है?

प्रो॰ रीता वर्मा: उन्होंने कहा था कि आज थानेदार नहीं है, हम बाद में आपको फिजवा देंगे! बाद में मालूम हुआ कि D.D.C. ने भी मेरे खिलाफ गलत रिपोर्ट दी थी। तब पुलिस वालों ने कहा कि यह आप दोनों का झगड़ा है, इसे अपने स्तर पर ही निपटा लो, हमें बीच में क्यों लाते हो? मुझे पुलिस वालों से कोई शिकायत नहीं है।

श्री संतोष कुमार गंगवार: आपको सुनीलजी ने जब 1.12.94 को मीटिंग में बुलाया था और आप कहीं और व्यक्त थीं इसलिए वहां नहीं जा सकीं, क्या इसके अलावा और भी कमी ऐसा हुआ है कि आपको बुलाया हो और आप नहीं गई हों?

सभापति महोदयः यह कोई जरूरी नहीं है।

प्रो॰ रीता वर्माः यह जो मीटिंग थी उसके पहले चार-पांच बार बातचीत हो चुकी थी। मैं कह चुकी थी कि आपका सुझाव मैं नहीं मान सकती, फिर मीटिंग बुलाने का कोई मतलब नहीं था।

सभापित महोदय: आपने बहुत विशद जानकारी कमेटी को दी है, हमें खेद है कि आपके साथ इस तरह का व्यवहार हुआ है, समिति सिफारिश करेगी कि आपके साथ न्याय हो।

जनप्रतिनिधियों के साथ ऐसा व्यवहार न हो इसके लिए सिमिति प्रयास करेगी। आप हमारे साथ जलपान के लिए सादर आमंत्रित हैं।

प्रो॰ रीता वर्माः मैं समिति को धन्यवाद देती हूं कि उन्होंने मुझे बुलाया। अगर मेरे आने से बिहार के अधिकारियों का रवैया कुछ बदल सके तो यह मैं बहुत बड़ा काम समझूंगी।

(तत्पञ्चात् समिति की कार्यवाही 12.20 पर समाप्त हुई।)

Tuesday, 27 June, 1995

PRESENT

Shri Shiv Charan Mathur-Chairman

MEMBERS

. * .

....

- 2. Shri Ram Narain Berwa
- 3. Shri Santosh Kumar Gangwar
- 4. Shri P.R. Kumaramangalam
- 5. Shri Bhagwan Shankar Rawat
- 6. Shri Allola Indrakaran Reddy
- 7. Shri Tej Narayan Singh

SECRETARIAT

Dr. Ashok Kumar Pandey—Additional Secretary

Shri S.C. Rastogi —Deputy Secretary

Shri V.K. Sharma —Under Secretary

WITNESSES

- 1. Shri Sunil Barthwal Deputy Development

 Commissioner, Dhanbad, Bihar
- 2. Shri Sudhir Kumar The then Deputy Commissioner, Dhanbad, Bihar
- 3. Shri Mahavir Prasad Deputy Commissioner, Dhanbad, Bihar
- 4. Shri Ravi Mittal The then Deputy Commissioner, Bokaro, Bihar
- 5. Shri Sukhdeo Singh Deputy Commissioner, Bokaro, Bihar (The Committee met at 11.00 hours)
- (1) Evidence of Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, Bihar

Mr. Chairman: Shri Sunil Barthwal, please take your seat. You have to take an Oath now.

श्री सुनील बर्धवालः मैं सत्यनिष्ठा से प्रतिज्ञान करता हूं कि मैं इस मामले में जो साक्ष्य दूंगा, वे सब सच्चे होंगे। मैं कुछ नहीं छिपाऊंगा और मेरे साक्ष्य का कोई भी अंश झठा नहीं छोगा।

Mr. Chairman: We are sorry that we are little late in starting the proceedings because of certain unavoidable circumstances.

You have been asked to appear before this Committee to give an evidence in respect of question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha Constituency of Prof. (Smt.) Rita Verma, M.P.

I may inform you that under Rule 275 of the Rules of Procedure and Conduct of Business in Lok Sabha, the evidence that you may give before the Committee is to be treated as confidential till the report of the Committee and its proceedings are presented to the Lok Sabha. Any premature disclosure or publication of the proceedings of the Committee would constitute a breach of privilege and contempt of the House. The evidence which you will give before the Committee will be reported to the House.

Shri Barthwal, you are presently posted as a Deputy Development Commissioner of Dhanbad. Prof. (Smt.) Rita Verma represents the Dhanbad Constituency.

This Scheme is initiated by the Government of India, which is called the 'Member of Parliament Local Area Development Scheme'. Are you aware of it?

Shri Sunil Barthwal: Yes. Sir.

Mr. Chairman: A number of guidelines have been issued to implement this Scheme. Do you know that the amount sanctioned by the Government of India under this scheme does not form part of the Plan of the State or the Centre? Are you aware of it?

Shri Sunil Barthwal: I am aware of it, Sir,

Mr. Chairman: There are certain guidelines which have been issued by the Government. The member of Parliament is entirely free to propose certain schemes within his or her constituency. Are you aware of it?

Shri Sunil Barthwal: I am aware of it

Mr. Chairman: The only restriction which is imposed under this Scheme is that as far as implementation of this Scheme is concerned, the Member of Parliament will not be involved. The implementation of this Scheme is to be done by the local agencies of the Government, that is, either by the BDO or by the Development Officer etc. Are you aware of it?

Shri Sunil Barthwall am aware of it, Sir.

Mr. Chairman: Do you know about the guidelines which have been issued in this regard?

Shri Sunil Barthwal: I have got the guidelines of February, 1994. These are the latest guidelines, as I know.

Mr. Chairman: These are not the latest guidelines. Those guidelines

have been revised. The Ministry of Planning and Programme Implementation have further circulated the revised guidelines some time in the month of December 1994, to all the District Magistrates of the country.

Shri Sunil Barthwal: I have got the guidelines of February, 1994.

Mr. Chairman: I am talking about the latest guidelines which are in operation.

Shri Sunil Barthwal: I am not aware of it, Sir.

Mr. Chairman: At some stage, you have officiated as District Magistrate also.

Shri Sunil Barthwal: That was only when D.C. was on leave.

Mr. Chairman: During which period did you officiate?

Shri Sunil Barthwal: I officiated from 5th of April to about 23rd of April, 1995. During that period the D.C. was on leave.

Mr. Chairman: Shrimati Rita Verma, Member of Parliament from that area, submitted to you certain proposals under this Scheme. When was it submitted?

Shri Sunil Barthwal: Actually she submitted the proposals to the D.C. Collector is the main authority under this Scheme. She submitted the proposals on 28th of November, 1994 and these were received in the office of the D.C. on 30th of November.

Mr. Chairman: What action did you take after receiving the proposals?

Shri Sunil Barthwal: In fact, we received the money on the 29th of November. After receiving the money, the D.C. called a meeting of the two M.Ps. from the area—Shrimati Rita Verma, Member, Lok Sabha and Shri P.K. Agarwalla, Member, Rajya Sabha. The meeting was attended by Shri P.K. Agarwalla but Shrimati Verma could not attend the meeting.

Mr. Chairman: For what purpose was the meeting called?

Shri Sunil Barthwal: Under the guidelines, it is required that the D.C. has either to ask for a written request from the concerned M.P. or he has to hold a meeting with the Member of Parliament.

Mr. Chairman: You are talking about the February, 1994 guidelines. When the proposals were sent by Shrimati Rita Verma, the new guidelines were available. So, the February, 1994 guidelines had got no relevance at that time.

Shri Sunil Barthwal: We have not seen the new guidelines.

श्री भगवान शंकर रावतः यदि इन्होंने बाद वाली गाइडलाइन नहीं देखी तब तो बहुत बड़ा गुनाह

किया क्योंकि पहले वाली गाइडलाइन के मुताबिक पैसा लेप्स हो जाना था। यदि इन्हें 29 नवम्बर को श्रीमती रीता वर्मा की रिटन रिक्वैस्ट मिल गई थी तो मीटिंग बुलाने की कोई जरूरत नहीं थी क्योंकि गाइडलाइन में यह लिखा हुआ है।

Mr. Chairman: In the year 1993-94, an amount of Rs. 5 lakh only was allotted which was to be spent according to the old guidelines that you are referring to. But when this amount of Rs. one crore was transferred to the District Collector, at that time the new guidelines were operative.

Shri Sunil Barthwal: We were not aware of the new guidelines. The money was received on 29th of November, the proposals were received on 30th and, as per the old guidelines, the D.C. had called the meeting on the 1st.

Mr. Chairman: It is not incumbent upon the Member of Parliament to attend such meetings. When she had submitted the proposals, it was your duty to have got them examined. If the estimates were falling short of the amount available under this Scheme, you mould have asked the Member of Parliament to send further proposals so that the amount could be fully covered

Shri Sunil Barthwal: It was not our intention that since she had not attended the meeting, the proposals made by her would not be taken up. In fact, the proposals had not been received on 29th but the money had been received. So, we thought it proper to ask the M.P. to send a written request.

Mr. Chairman: You had called the meeting on the 1st of December. In your written statement you have said that from 8th of December the election process had started. When did the election process end?

Shri Sunil Barthwal: The election process in Dhanbad ended on 2nd of April but in other parts of the State the election process had been continuing.

Shri Rangarajan Kumaramangalam: When did it end throughout the State?

Shri Sunil Barthwal: I have heard that it had ended around 15th or 17th of April.

Shri Rangarajan Kumaramangalam: During the period from 8th of December till around 15th of April, why could you not process the papers from the point of view of getting the estimates prepared and the technical feasibility examined?

Shri Sunil Barthwal: In fact, we had received very strict guidelines from the Election Commission under the Code of Conduct not to take up any new project.

Shri Rangarajan Kumaramangalam: The Code of Conduct prevents

the announcement of new schemes and the taking up of new projects during the election process. The on-going schemes or projects are not stopped under the Code of Conduct. This was an on-going scheme and not a new scheme. Did you consult the Chief Election Commissioner of the State and did you receive any instruction from him that this scheme should not be implemented during the period of the election process?

Mr. Chairman: Leaving aside the question of implementing it, was it also part of the Model Code of Conduct that you should not get the estimates prepared or get the technical feasibility of the project?

Shri Rangarajan Kumaramangalam: Did you clarify this aspect with the Election authorities in the State?

Shri Sunil Barthwal: Sir, actually I was the D.D.C. Excepting for the period of 20 days in 1995, there was a separate Deputy Commissioner. I was only D.D.C. I was not directly involved with the election process. It was the D.C. who was involved in the election process. I was supposed to implement the schemes which were received from the D.C. The election code had become operative from 8th December, 1994. We receive money on 29th November, 1994. On 30th November, 1994 hon. M.P. submitted the scheme. There was a gap of about 7-8 days. During that time those schemes were being scrutinised. It is written in the guidelines that the D.C. after getting the schemes from the hon. M.Ps. will scrutinise and see that they are in accordance with the District Plan and the Centrally sponsored programmes under the Central sector. They should be in conformity with these programmes.

Mr. Chairman: You are again talking of the same old guideline of February, 1994 which are irrelevant as far as this Committee is concerned.

Shri Rangarajan Kumaramangalam: We want to ask specific question. I am sorry to remind that you are saying that you never got the guidelines of November/December, 1994. We are asking questions specifically. If there is any proof produced later that the guidelines were made available to the District offices then we will be very strict. Are you conscious of this? It is not a very light examination.

Shri Sunil Barthwal: Yes Sir. I am speaking the truth.

Shri Rangarajan Kumaramangalam: You proceeded on the basis of the old guidelines and no clarification was sought whether any guidelines have come afresh or not. Is it right?

Shri Sunil Barthwal: Yes Sir.

Mr. Chairman: Even today you do not know about the new guidelines. Is it right?

Shri Sunil Barthwal: I have not seen them. Sir.

Shri Rangarajan Kumaramangalam: Mr. Chairman, I suggest that we will summon the Chief Secretary to know about this.

Shri Sunil Barthwal: Sir, if I can be given a copy I will see it.

श्री भगवान शंकर रावत: आप जानते हैं कि नहीं, देखना दूसरी चीज है? वह तो अलग चीज है, जो चेयरमैन साहब ने सवाल पूछा है कि नई गाइडलाइंस है कि नहीं?

श्री सुनील बर्धवालः हम नहीं जानते हैं।

श्री भगवान शंकर रावत: सीन और नो में फर्क है।

सभापति महोदयः आपने नई स्कीम्स 7-8 मई को मंजूर की है, जैसा मैंने देखा है।

Some 67 schemes were received from the hon. M.P. and out of them 43 have already been sanctioned. Under which guideline they were sanctioned?

Shri Sunil Barthwal: It was under February, 1994 guidelines.

सभापति महोदयः यह कब मंजूर की है?

श्री सुनील वर्धवालः 8 मई को।

श्री भगवान शंकर रावतः क्या आपको मालूम है कि पिछली गाइडलाइंस में यह पैसा 31 मार्च को लैप्स होना था? अगर आपको यह मालूम था तो आपने स्कीम कैसे सैंक्सन कर टी?

श्री सुनील बर्धवालः गाइडलाइंस में जो रूल्स बने हुए हैं।

श्री भगवान शंकर राक्तः गाइडलाइंस में तो यह है कि 31 मार्च को यह पैसा लैप्सू हो जायेगा।

श्री सुनील बर्धवालः उसमें पांच लाख का प्रोवीजन था।

सभापति महोदयः उन पुरानी गाइडलाइंस को आज भी आप रैफर कर रहे हैं?

Shri Sunil Barthwal: I am not aware of this. Sir.

Shri Rangarajan Kumaramangalam: You please check up your record. Please tell the position. We are asking a specific question. According to the guidelines of February, 1994 the money is supposed to have lapsed on 31st March, 1995. How did you sanction them in May, 1995 when you are saying that you are aware of only the old guidelines?

Shri Sunil Barthwal: I was aware of only those guidelines.

Shri Rangarajan Kumaramangalam: In February, 1994 guidelines it is said that the money for the year would lapse on 31st March. You please check it.

श्री भगवान शंकर रावतः नहीं, यह किया तो आपने और ज्यादा गलत कर दिया।

संभापति महोदयः आप इतने अपप्रिपेयर्ड आये हैं कि आपको पुरानी गाइडलाइंस की भी जानकारी नहीं है।

Shri Rangarajan Kumaramangalam: You refer to para 3.7 of the old guidelines. It is said that the normal finance and audit

productions will apply to all actions taken. I think you know what happens assurely on 31st March.

Mr. Chairman: Are you aware of the General Pinansial and Audit Paulos?

Shri Rangarajan Kumaramangalam: Are you aware that the money sanctioned and not spent by the end of the financial year lapses automatically and has to be returned? Are you aware of it?

Shri Sunil Barthwal: It was considered that...

Shri Rangarajan Kumaramangalam: How can you consider? It is specific that normal finance and audit procedures will apply, when it says that the normal procedures will apply what does it mean? Have you ever kept money with you after the end of the financial year?

Shri Sunil Barthwal: No. Sir.

Shri Rangarajan Kumaramangalam: In that case how had you sanctioned them on 8th May?

Mr. Chairman: You sanctioned them on 8th May, 1995. You said you are following the guidelines of February, 1994 in which it is very clearly mentioned that the amount not spent by 31st March will lapse. How have you sanctioned on 8th May?

Shri Sunil Barthwal: It was not clear to me by these guidelines.

Shri Rangarajan Kumaramangalam: How is not clear? You see para 3.7. It says that normal financial and audit procedures will apply. Did you at least get the position clarified from your Department? After all you are the D.D.C.

Mr. Chairman: Are you from the IAS or the Allied Services?

Shri Sunil Barthwal: I am from the Indian Administrative Service.

Mr. Chairman: Do you not know the basic things? Under the old guidelines you sanctioned them on 8th May. How could you do that when you are following the old guidelines?

Shri Rangarajan Kumaramangalam: The whole guidelines is specific. It says that normal financial procedure should be followed. In the normal procedure the money lapses on 31st March. Any money which is not spent by 31st March will have to be returned to the Consolidated Fund of India. Now you are saying that you sanctioned the scheme on 8th May. Did you get any intimation from the Programme Implementation Ministry or did anybody inform you that the money stands in your name and it continues in your name? Please explain.

Shri Sunil Barthwal: We got the forwarding letter along with the money. The letter said that we are being provided with Rs. One crore and that the guidelines stand revised to that extent.

Mr. Chairman: Where is that letter.

Shri Sunil Barthwal: I have not got that letter here.

श्री भगवान शंकर रावतः आपने पहले यह बयान दिया है कि मेरे पास रिवाइण्ड गाइडलाइंस की कोई जानकारी नहीं है और अब आप कह रहे हैं कि रिवाइण्ड गाइडलाइंस का लैटर आया था, उसमें उल्लेख है।

श्री सुनील बर्थवालः जो सैक्शन लैटर आया था....

Mr. Chairman: you are an All India Service Officer and you are supposed to know all the rules and regulations of the Government. But you are just talking as a lay man before this Committee.

Shri Rangarajan Kumaramangalam: What information did you receive?

Shri Sunil Barthwal: I have got a letter which said that Rs. One crore had been sanctioned for the Members of Parliament of the Lok Sabha and the Rajya Sabha. The guideline is that it will be spent for the development of the constituency of the Members of Lok Sabha and Rajya Sabha.

Shri Rangarajan Kumaramangalam: You say that you followed February, 1994 guidelines. We have explained to you that February, 1994 guidelines do not make any exception to the normal finance and audit rules. According to the normal finance and audit rules, this money lapses on the 31st of March. This money was for the year 1994-95 which lapsed on 31st March, 1995. Therefore, you could not have sanctioned any money on 8th May, 1995. How did you sanction it? Did you get any clarification from the Government?

Shri Sunil Barthwal: We have got a sanction letter.

Shri Rangarajan Kumaramangalam: It did not say that the money would not lapse. It said that instead of Rs. Five lakh, Rs. One crore is given. Where is that letter which you are referring to?

Shri Sunil Barthwal: I have not got that letter here.

Shri Rangarajan Kumaramangalam: You are facing breach of privilege of Parliament. I hope you understand what it means. I am not trying to intimidate you. But I am trying to explain the seriousness of the matter. You must have clear documents to defend yourself.

श्री भगवान शंकर रावतः उस लैटर में नहीं लिखा था कि पैसा लैप्स नहीं होगा।

श्री सुनील बर्थवालः एक करोड़ का आया था, उसका सैंक्शन लैटर था।

श्री भगवान शंकर रावत: उसमें यह नहीं लिखा था कि रुपया लैप्स नहीं होगा।

श्री सुनील बर्थवालः जून, 1994 में 5 लाख रुपया सैंक्शन हो गया और अब एक करोड़ रुपया प्रति कान्स्टीचूर्येसी रखी है। गाइडलाइंस टु-दि-एक्सटेंट-रिवाइज होती है। एक करोड़ प्रति कान्स्टीचूर्येसी खर्च होता है। सभापति महोदयः क्या DC रिवाइज कर सकते हैं?

Shri Sunil Barthwal: This was the letter from the Government of India.

Shri Rangarajan Kumaramangalam: Does it say only that?

Shri Sunil Barthwal: Yes, Sir.

Shri Rangarajan Kumaramangalam: So, it does not talk about lapsing of money, it does not talk about continuation and it also does not talk about finance and audit rules.

Shri Sunil Barthwal: I am not clear about that, Sir.

श्री भगवान शंकर रावत: आप यह मत समझिए कि आप अपने DC ऑफिस में बैठे हैं और यहां सब क्लाइन्ट बैठे हैं। पहले आपने ब्यान दिया है कि नाइडलाइन्स के लैटर में यह नहीं लिखा है कि रूपया लैपर नहीं होगा और अब आप यह अमेंडमेंट कर रहे हैं. तो इसमें कौन सी बात साडी है?

श्री सुनील बर्थवाल: पहले पांच लाख आया था और बाद में एक करोड़ का लैटर आया था।

श्री भगवान शंकर रावतः मैं आपसे स्पैसिफिक सवाल पूछ रहा हूं। आपकी या तो पहली बात सही है या दूसरी बात सही है?

Mr. Chairman: You have just now taken the oath here that you will speak only the truth.

Shri Sunil Barthwal: I am speaking the truth. I am saying that there was a sanction letter for Rs. One crore.

MR. Chairman: Where is that sanction letter? That letter must have definitely mentioned about the new guidelines.

Shri Rangarajan Kumaramangalam: Have you brought the concerned papers or not?

श्री भगवान शंकर रावतः उसमें लिखा है, लैप्स नहीं होगा—क्या इसके बारे में उल्लेख नहीं है?

Shri Rangarajan Kumaramangalam: That letter mentioned only about the allotment of Rs. One crore for a Member of Parliament per year.

Mr. Chairman: Does that letter mention only about one aspect of the matter? It must have mentioned about the new guidelines also.

श्री रंगराजन कुमारमंगलमः क्या आप वह लैटर लाए है?

श्री सुनील बर्थवालः नहीं।

श्री भगवान शंकर रावत: अगर नहीं लाए हैं, तो फिर इनको डेट दी जाए, ताकि ये लैटर ला सकें।

सभापति महोदयः आपको जो कहना है, उससे संबंधित काग्रज तो आपको लाने चाहिए। भ्री रंगराजन कुमारमंगलमः अगर आपको समय चाहिए तो बता दीजिए।

श्री भगवान शंकर रावतः यह समिति आपको पूरा मौका देगी, ताकि आप अपनी बात कह सकें।

सभापति महोदयः इनसै पूछा गया है, किस माइडलाइन्स के अन्दर आपने यह काम किया है, ती विकास गया है कि ओल्डगाइडलाइन्स, क्याँकि इनको न्यु गाइडलाइन्स की जानकारी नहीं है। ऐसा लगता है कि यह झुठ बात है।

श्री रंगराजन कुमारमंगलमः ये कह रहे हैं कि रिसीव नहीं हुआ है और उसके बाद ओल्ड गड़डलाइन्स के अन्दर लैप्स हो बाता है।

Shri Rangarajan Kumaramangalam: The guideline has been amended to the extent that Rs. One crore per year will be spent for a Member of Parliament instead of Rs. Five lakh. It is better that you prepare your papers and come back again. You are facing a charge of having committed breach of privilege.

Mr. Chairman: This is a very serious thing. We will give every opportunity to you to explain your case. But then if you are not in a position to explain to the satisfaction of the Committee, then you should know the consequences also.

श्री राम नारायण बैरवा: 28-29 तारीख को जो लैटर आता है, उसमें उपायुक्त ने आपको क्या निर्देश दिया और उस पर आपने क्या काम किया है?

श्री सुनील बर्धवालः एक करोड़ रुपए का सैंक्सन लैटर आया था।

श्री राम नारायण बैरवाः वह उपायुक्त के पास गया होगा, तो उपायुक्त ने आपको क्या निर्देश दिया और उसके इम्पलीमेंटेशन के लिए आपने क्या काम किया?

श्री सुनील बर्थवालः सैक्शन लैटर एक करोड़ रूपए का आया था। इसको फिर एन्टर किया। उसमें यह बा कि पहले पांच लाख रूपया मिलता था प्रति कान्स्टीचुयेंसी और अब एक करोड़ रूपया प्रति कान्स्टीचुयेंसी अनुदान मिलेगा।

श्री राम नारायण बैरवा: आप कह रहे हैं कि डिप्टी कमिशनर ने आपको फॉरवर्ड कर दिया, इसका मतलब है कि सारी जिम्मेदारी आपकी है। पैसे की जो मांग की गई थी वह 6 महीने बाद क्यों दिया गया? बैसे ही मांग की गई वैसे ही क्यों नहीं दिया गया?

भ्री सुनील वर्धकालः हमारे पास लेटर नहीं आया था।

श्री भगवान शंकर रावतः ऐसा लगता है कि डीसी ने कागज दबा कर रख दिए होंगे।

श्री सुनील बर्धवालः हमें 2 मई को मिला है।

श्री भगवान शंकर रावतः इसका मतलब यह है कि वह अपने पास कागज दबा कर बैठे रहे। उनको बुलाना पड़ेगा।

श्री केंज नारायण सिंह: क्या आपको यह जानकारी है कि जो रूपया खर्च होगा वह माननीय सदस्यों के कहने के बाद ही खर्च होगा?

सभापित महोदय: माननीय सदस्य का यह कहना है कि क्या आपको यह जानकारी है कि इस स्कीम के अंतर्गत जो भी प्रपोज़ल माननीय सांसद देंगे आपको केवल उसी को इम्प्लीमेंट करना है, अपनी तरफ से कुछ नहीं करना है। इसमें ऐसा भी है कि पैसा इतना होना चाहिए कि वह स्कीम पूरी हो जाए। इसमें एक बात यह है कि टैक्नीकल फिजिबिल्टी एग्ज़ामिन करनी है, इसकी आपको जानकारी है? श्री सुनील बर्थवालः जी हां।

सभापति महोदयः इसमें कहा गया कि वी आई पी रोड बनाना बहुत जरूरी है?

श्री सुनील बर्थवालः यह मैंने नहीं कहा। यह बात नहीं हुई है कि हम लोगों को अलग प्रायरटी होगी, यह बात ही नहीं हुई है। हमने ऐसा कोई प्रपोज़ल नहीं भेजा है। हमने नहीं कहा है, जो भी प्रपोज़ल भेजे हैं उन्हीं के मुताबिक एस्टीमेट बनाई हैं और इम्प्लीमेंट करवाया है।

सभापति महोदयः २९ नवम्बर को प्रपोज़ल आए हैं और 1 दिसम्बर को आपने मीटिंग बुलाई है।

श्री सुनील बर्थवालः ऐसा नहीं है।

श्री भगवान शंकर रावतः इनकी टेलीफोन पर बात हुई और इन्होंने उनको इनसिस्ट किया कि आप वी आई पी सड़क बनवाएं।

श्री सनील बर्थवाल: यह गलत है। हम लोगों ने इनसिस्ट नहीं किया।

सभापति महोदय: मेरा यह कहना है कि आपने उस स्कीम को इम्प्लीमेंट नहीं किया।

श्री सुनील बार्थवाल: हमें किसी भी स्कीम को बनाने के लिए, एस्टीमेट बनाने के लिए उस स्थान पर जाना पड़ता है। उसका नाप लेना पड़ता है।

श्री भगवान शंकर रावत: आपके पास किसी स्कीम की कोई कॉपी है?

श्री सुनील बर्थवालः इस समय नहीं है।

श्री तेज नारायण सिंहः इलैक्शन किमशन के नियम के मुताबिक 8 दिसम्बर के पहले जो स्कीम सैंक्शन हो गई है उसको आप लागू कर सकते हैं। मैं आपसे यह जानना चाहता हूं कि 8 दिसम्बर के पहले जो स्कीम सैंक्शन हो गई तो उस पर आपने कोई कार्यवाही क्यों नहीं की?

श्री सुनील **बर्धवालः** सभी स्कीम्स को देखना जरूरी है कि वे गाइडलाइंस को फॉलो करती हैं या नहीं।

श्री तेज नारायण सिंहः आपने इतने दिनों तक इस पर कोई कार्यवाही क्यों नहीं की?

श्री सुनील बर्थवालः प्रपोजल्स डीसी साहब के पास थे।

श्री तेज नारायण सिंहः चुनाव 2 अप्रैल को समाप्त हुआ। पहले जो स्कीम्स सैंक्शन हो गई थीं, उनमें से एक भी स्कीम में काम हो रहा है या नहीं हो रहा है?

श्री सुनील बर्थवाल: उसमें से काफी स्कीम्स में काम चल रहा है। इसकी हमारे पास रिपोर्ट है।

Mr. Chairman: If you had got the estimates prepared and the technical feasibility examined without announcing that this scheme has been proposed by Prof. Rita Verma, Member of Parliament from that particular constituency, where were you breaching the Model Code of Conduct?

श्री सुनील बर्थवाल: यह कोड ऑफ कंडक्ट में क्लियर लिखा हुआ था। आई आर डी पी में कोई नयी स्कीम सैंक्शन नहीं हुई, सिर्फ पुरानी स्कीम चल रही थी। स**भापति प्रहोद्धः यह स्वी**ग्स सैंक्शन <mark>होने का संवीक्त ही नहीं था, हो</mark>किन आप उनकी **तैयारी तो** कर सकते थे?

श्री सुनील बर्धवालः इसमें हमारे हाथ बंधे हुए थे, इसमें विलंधर बिखा हुआ है। सेटेबबी क्वा डेवलपमेंट का जो पत्र है, उसमें यह साफ लिखा हुआ है।

सभापति महोदयः वह पत्र कहां है?

श्री सुनील बर्धवालः वह पत्र फाइल में लगा हुआ है, श्री एन के अग्रवाल का पत्र है, जो उत्तर के संबंध में समिति को प्रस्तुत किया जा चुका है। इस पत्र में लिखा हुआ है "माननीय सांसद / निषायक गण की अनुशंसा पर कोई योजना नहीं ली जाए और उसमें कार्योरंग नहीं कराया जाए लखा कोई भी ऐसी अवधारणा न हो कि कोई विशिष्ट योजना किसी राजनीनिक दल या प्रत्याकों के हिन में या संकेब पर क्रियानित की जा रही है।"

श्री भनवान शंकर सवतः यह कोई अनुशंसा नहीं है, यह तो अन गोइंग प्रोजेक्ट है, बल्कि इसके संबंध में तो आपको विजिलेट रहना चाहिए था।

सभापति महोदयः इसमें यह भी तो लिखा हुआ है कि पहले से चल रही योजनाओं को पूरा करने में सर्वोच्च प्राथमिकता दी जाए।

श्री सुनील वर्षवालः पर इसका सारा निचोड़ आने दिया हुआ है, जो मैंने अभी पढ़ कर सुनाया है।

सभापित महोदयः आपकी बात मान भी ली जोए तो भी इसमें यह कहां लिखा है कि एस्टीमेट भी तैयार न किया जाए, टेक्नीकल फिजीबिलिटी एम्जामिन नहीं कर सकते, एस्टीमेट तैयार नहीं कर सकते, इसमें कहां बाधा आती है।

श्री सुनील बर्थवाल: एस्टीमेट बनाने में जैसे रोड बनाना है...।

सभापति महोदयः हमको इंटरिपटेशन नहीं चाहिए, कोड आफ कंडक्ट में कहां आता है, यह बताइए। एम पी का प्रपोजल था, आप 8 तारीख तक काम शुरू कर सकते थे, आपके पास समय था, लेकिन 8 तारीख के बाद एस्टीमेट भी तैयार नहीं हो सकता, टेक्नीकल फिजीबिलिटी एम्जामिन नहीं हो सकती. यह कहां लिखा है।

श्री सुनील बर्थवालः हमने डिसकस किया था।

सभापति महोदयः कोई प्रोसीडिंग्स हैं?

श्री सुनील बर्थवालः जी नहीं।

सभापित महोदयः इस तरह से जंगल का राज तो नहीं चल सकता। यदि डिसकस किया है तो उसकी प्रोसोडिंग्स होनी चाहिये, मिनिट्स होनी चाहिये। आप बताइए हम वह फाइल मंगवा लेंगे, जिसमें प्रोसीडिंग्स हो। क्या बिहार के दूसरे जिलों में भी एस्टीमेट्स नहीं बने हैं?

श्री सुनील बर्थवालः नहीं बने हैं।

सभापति महोदयः यह आप क्लिस आधार पर कह रहे हैं।

श्री सुनील बर्थवालः हम लोगों की डीडीसीज की मीटिंग्स होती थीं, उनमें इस संबंध में भी इनफार्मल डिसकशन होता था।

सभापित महोदयः इनफार्मल डिसकशन के आधार पर क्या कोई एक्शन लिया जा सकता है। यदि कोई मीटिंग हुई हो या रेगूलर डिसकशन हुआ हो तो उसका रिकार्ड होता है, जिसमें लिए गए निर्णयों की जानकारी होती है। यदि इस तरह का कोई रिकार्ड है तो आप बताइए, हम मंगवा लेंगे। श्री सुनील बर्धवाल: ऐसा रिकार्ड नहीं है। ऐसी कोई अरेंज मीटिंग नहीं हुई।

सभापित महोदयः हम आपको पूरा मौका देना चाहते हैं। लेकिन इसका मतलब यह नहीं है कि आप कमेटी को कोई गलत जानकारी दें। ये गाइडलाइन्स कहीं नहीं कहती हैं कि आप इस्टीमेट तैयार न करें। हम यह भी नहीं कह रहे हैं कि आप 8 दिसम्बर के बाद इसको करते। दो मई को ही आपको इसका ध्यान क्यों आया? आप दो अप्रैल और आठ मई के बीच क्या कर रहे थे?

श्री सुनील बर्धवालः दो अप्रैल को चुनाव खत्म हुए। उसके बाद यह घटना हो गई।

सभापित महोदयः सात अप्रैल और ग्यारह अप्रैल की जो घटना है उसकी हम अलग से जानकारी लेंगे। उसके बारे में आज कुछ नहीं कहना है। क्या डी.डी.सीज. की कोई मीटिंग बुलाई गयी और डिस्ट्रिक्ट कलेक्टर ने कब इनको रूपया दिया, वे फाइलें मंगवाइये। क्या डी.सीज. की कोई इन्फोर्मल मीटिंग हुई थी वह बताईये?

श्री सुनील बर्थवाल: हम यह नहीं कह रहे हैं कि कोई अरेंज मीटिंग हुई थी। डी.सी. से हमारी बात होती रहती है। He was directly involved in the election process.

सभापित महोदयः उसकी कोई लिखित कार्रवाई आपके पास है। जो मीटिंग होती है उसके Minutes होते हैं या नहीं। जो कोई मीटिंग हुई है उसके डिसिजन्स क्या आपको कन्वे किये गए हैं? इन्फोर्मल मीटिंग के क्या मायने हैं। आपने एस्टीमेट क्यों नहीं बनवाए? हम अगली किसी तारीख को आपको बुलवाएंगे। आप तैयार होकर आएं। आप चार-पांच कागज लेकर यहां चले आए हैं। आपको पूरे रिकार्ड लेकर आना चाहिए था जिससे आप हमें बता सकते कि क्यों इस स्कीम में देरी हुई। इनको दूसरी तारीख दीजिएगा। तीन चीज़े आप इनसे मंगवाइये। इन्फोर्मल मीटिंग किसके साथ हुई थी।...

श्री सुनील बर्थवालः Sir, मीटिंग हम नहीं बोल रहे हैं। जो डिस्कशन्स हुए थे वह कह रहे हैं। सभापति महोदयः कौनसी तारीख को डिस्कशन्स हुए थे?

श्री सुनील बर्थवाल: ये डिस्कशन्स दिसम्बर के महीने में हुए थे। डी.सी. और डी.डी.सी. तो मिलते इहते हैं। लेकिन इस संदर्भ में कोई कंवीन्ड मीटिंग नहीं हुई।

सभापति महोदयः क्या मीटिंग में यह हुआ था कि एस्टीमेट भी न बनाया जाए। क्या ऐसा कोई डायरेक्शन दिया गया था।

भ्री सुनील बर्थवालः हम लोग मॉडल कोड ऑफ कंडक्ट जो लागू है उसके अनुसार...।

श्री भगवान शंकर रावत (आगरा)ः आप तैयारी करके आइये। आप सरकार का भी नुकसान कर रहे हैं और अपने काम का भी। आपको आने-जाने का भत्ता भी मिलेगा। अब आप पूरे कागज लेकर नहीं आए हैं तो कैसे चलेगा?

Mr. Chairman: Where has it been mentioned that to this extent the guidelines should be considered as revised? आप फरवरी 1994 की जो गाइडलाइन्स हैं उन्हीं से जिले का काम चला रहे हैं और उनपर ही आप रिलाई कर रहे हैं। आप कहते हैं कि मेरे पास ऐसा लेटर आया है जिसमें कहा गया है कि 'to that extent, the revised guidelines should be amended.' वह लेटर कहां है?

श्री भगवान शंकर रावत (आगरा): आपके तैयार होकर न आने के कारण यह मीटिंग Adjourn हो रही है। इसलिए हमारा परामर्श है कि आप तैयार होकर आइये और सारे डाक्युमेंट्स लेकर आइये।

सभापति महोदयः अब आप जा सकते हैं।

(The Witness then withdrew)

(2) EVIDENCE OF SHRI SUDHIR KUMAR, THE THEN DEPUTY COMMISSIONER, DHANBAD, BIHAR

Mr. Chairman: You have been asked to appear before this Committee to give evidence in connection with the question of privilege regarding non-implementation of Member of Parliament Local Development Scheme in Dhanbad, Lok Sabha Constituency of Prof. (Smt.) Rita Verma, MP. I may inform you that under Rule 275 of the Rules of Procedure and Conduct of Business in Lok Sabha, the evidence that you may give before the Committee is to be treated as confidential. Till the report of the Committee and its proceedings are presented to Lok Sabha, you are not to divulge anything. Any premature disclosure or publication of the proceedings of the Committee would constitute a breach of privilege and contempt of the House. The evidence which you will give before the Committee will be reported to the House. Now you may please take oath.

श्री सुधीर कुमार: मैं सुधीर कुमार सत्यनिष्ठा से प्रतिज्ञा लेता हूं कि मैं इस मामले में जो साक्ष्य दूंगा वह सच होगा। मैं कछ नहीं छिपाऊंगा और मेरे साक्ष्य का कोई अंश झठा नहीं होगा।

सभापति महोदय: आप IAS के किस बैच से हैं?

श्री सुधीर कुमार: मैं 1982 के IAS बैच, बिहार कैडर से हं।

सभापति महोदयः आपको पहले कौन सा जिला मिला था?

श्री सुधीर कुमारः सबसे पहले मैं दुमका में 1990 में डिप्टी कमिश्नर था। अभी मैं प्राइवेट सेक्रेटरी टु यूनियन वैल्फेयर मिनिस्टर हूं।

सभापित महोदयः जो प्रश्न समिति के सामने उपस्थित है, उसमें घनबाद की संसद सदस्या प्रो. रीता वर्मा ने अपने एम पी लोकल एरिया डेवलपमेंट स्कीम के अंतर्गत कुछ प्रस्ताव आपके पास भेजे। उस समय आप कलेक्टर थे। 29 नवंबर 1994 को आप धनबाद के डिप्टी कमिश्नर थे, उस समय उन्होंने प्रपोज़ल भेजा। एम पी लोकल एरिया डेवलपमेंट स्कीम के अंतर्गत एक साल में एक सांसद को अपने एरिया में एक करोड़ रुपये तक की रकम के प्रपोज़ल्स भेजने के अधिकार दिये गए हैं। वह केवल प्रपोज़ल भेजेंगे और उसका इंप्लीमेंटेशन आपकी मार्फत होगा। यह स्कीम 1993-94 से लागू हुई है। उस स्कीम को लागू करने के लिएं कुछ गाइडलाइन्स इश्यू किये गए थे। क्या आपको उसकी जानकारी है?

श्री सुधीर कुमारः जी हां।

सभापति महोदयः 1994-95 में पांच लाख रूपए की रकम ्क सांसद को अपने प्रस्ताव भेजने के लिए दी गई थी?

श्री सुकीर कुमारः जी हां।

सभापति महोदयः बाद में 1994 की फरवरी में कुछ माइडलाइन्स इस्यू किये गए थे। उसके अंतर्गत प्रो. रीता वर्मा ने प्रपोज़स्स भेजे। उनको लायू कर दिया गया। उन्होंने क्या प्रमोज़स दिये थे फंच लाख रुपए के?

श्री सुधीर कुमारः जहां तक मुझे स्मरण है, उन्होंने जल मीनार बनाने के लिए लिखा था और वह ऐकजीक्यूट कराया गया।

सभापति महोदयः पांच लाख रुपए के प्रपोजल्स ऐकजीक्यूट हो गए?

श्री सुधीर कुमारः जी हां।

सभापति महोदयः २९ नवंबर, १९९४ को प्रो. रीता वर्मा नै इस स्कीम के तहन कुछ प्रस्ताव अन्नपको भेजे। उस समय वह रुपया आपके पास ट्रांसफर हो गया था?

श्री सूधीर कुमार: 29 नवंबर 1994 को वह पैसा हमें प्राप्त हो गया था।

सभापित महोदय: आपको यह भी जानकारी है कि 29 नवंबर से 31 मार्च के बीच में योजनाओं की लागू करने के लिए बहुत कम समय रहता है। तो सरकार ने यह भी सोचा कि दो तीन महीने में ऐस्टीमेट्स बनेंगे, टैक्निकली फीज़ीबिलिटी ऐक्जामिन होगी। उस समय तक यह काम पूरे नहीं हो सकेंगे। इसिलए रिवाइच्ड गाइडलाइन्स भेजी कि यह रकम जो आपको दी जा रही है वह 31 मार्च के बाद भी लैप्स नहीं होगी। यह जानकारी आपको है।

श्री सुधीर कुमारः जी हां।

सभापति महोदयः रिवाइण्ड गाइडलाइन्स आफ्को मिल गई?

श्री सुधीर कुमार: अब तो मैं वहां पर नहीं हूं लेकिन मुझे यह जानकारी थी कि यह पैसा लैप्स नहीं होगा और यह पैसा हमने डा करके रखा लिया था।

सभापति महोदयः दूसरे जो रिवाइण्ड गाइडलाइन्स आए उसकी जानकारी आपको है या नहीं?

श्री भगवान शंकर रावत: उसी के माध्यम से तो उसकी जानकारी इनको मिली होगी।

सभापित महोदय: यहां जो संबंधित मंत्रालय है, उसने जानकारी भेजी है कि दिसंबर के अंत में देश भर के डिप्टी कमिश्नर और जिला मजिस्ट्रेट के पास गाइडलाइन्स भेजी है और रुपया भी ट्रांसफर कर दिया है। As Deputy Collector of Dhanbad, are you in knowledge whether that amount was received by you or whether those revised guidelines were received by you?

श्री सुधीर कुमारः वह पैसा हमें 29 नवंबर 1994 को प्राप्त हुआ था और वह पैसा ड्रा करके रख लिया गया था। उस पैसे के लैप्स होने का प्रश्न नहीं था, इसकी जानकारी मुझे थी।

श्री भगवान शंकर रावतः आपको जानकारी कैसे मिली?

श्री सुधीर कुमारः वह लैटर नंबर या गाइडलाइन नंबर मुझे मालूम नहीं है।

सभापति महोदयः आपने रिवाइण्ड गाइडलाइन पढी होगी, तभी आपको पता होगी।

श्री सुधीर कुमार: ऐसा मुझे पता नहीं है।

सभावति महोदयः एक पुस्तक छपी है — 'मेम्बर्स ऑफ पार्कियानेंट लोकल एपिया डैवलपमेंट स्कीम — कनसेए इम्प्लीमेप्टेशन।' यह गाइडलाइन्स हैं भारत सरकार के डिपार्टींए ऑफ प्रोग्राम इम्प्लीमेप्टेशन की। इसकी जानकारी आपको है?

श्री सुधीर कुमारः यह गाइडलाइन्स हमें पहले मिली थी। लगता है बाहर रह गई है। पहले जो माइडलाइन अंभ्रेजी में इयू हुई तो वह हमारे पास है।

सभापति महोदयः दूसरी भी अंग्रेजी में है।

श्री सुधीर कुमार: यह 29 नवंबर को पैसा प्राप्त हुआ था। हमारे बिहार में बिहार विधान सम्पा के चुनाव थे जो कि 8 दिसंबर, 1994 को अनाउंस हो गए थे। 8 दिसंबर, 1994 के बाद मॉडल कोड ऑफ कनडक्ट के बाद हमें कोई नयी योजना नहीं लेनी थी। किसी नयी योजना का आधासन तक नहीं देना था।

सभापति महोदयः उस पर में बाद में बात करुंगा। मैं पूछ रहा हूं कि 29 नवंबर को पैसा मिल नया था? गाइडलाइन्स आपको मिल गई?

श्री सुधीर कुमारः जी हां।

सभापति महोदयः ये गाइडलाइन्स आपने नीचे कनसर्न्ड अथॉरिटीज को टांसफर कर दी थी?

श्री सुधीर कुमार: यह तो एवलिबल था। रिवाइन्ड गाइडलाइन्स के बारे में मुझे अच्छी तरह से स्मरण नहीं है, लेकिन गाइडलाइन्स लोकल एरिया डवलपमेंट स्कीम की हमें मिल गई थी। वह कॉपी बाहर छूट गई है। अगर आपकी इजाजत हो तो मैं ले आता हूं। यह फरवरी 1994 की है।

श्री भगवान शंकर रावतः इसी गाइडलाइन के अगेन्स्ट आपको पता चला कि रुपया लैप्स नहीं होगा?

श्री सुधीर कुमार: ग्रामीण विकास मंत्रालय के जो पैसे हमें प्राप्त होते हैं। वह लैप्स नहीं होते हैं। जवाहर रोजगार योजना का पैसा, IRDP का पैसा, ट्रायसम का जो पैसा होता है, वह लैप्स नहीं होता है। उसी तरह से हमारे लोगों की कलैक्टर्स कॉनफ्रेन्स हुई थी जिसमें बताया गया था कि एम पी लोकल एरिया डवलपमेंट स्कीम का पैसा लैप्स नहीं होगा।

सभापति महोदयः यह कलैक्टर्स मीटिंग कब हुई थी?

श्री सुधीर कुमारः यह आम तौर पर हर तीसरे महीने होती है।

सभापति महोदयः उसमें कुछ निर्णय लिये गए होंगे। वह निर्णय कम्यूनिकेट किये जाते हैं। यह कौन सी मीटिंग थी जिसमें तय किया गया था कि पैसा लैप्स नहीं होगा?

श्री सुधीर कुमारः ऐक्जैक्टली मुझे यादं नहीं है।

सभापति महोदयः क्या चीफ्र सैक्रेटरी ने मीटिंग बुलायी थी?

श्री सुधीर कुमार: ग्रामीण विकास आयोग और चीफ सैक्टरी भी उसमें रहते हैं और कुछ चीफ मिनिस्टर भी उपस्थित रहते हैं।

सभापति महोदयः कभी यह जिक्र आया कि एम पी लोकल एरिया डैवलपमेंट स्कीम का पैसा लैप्स नहीं होगा। यह जानकरी आपको मीटिंग के दौरान मिली? श्री सुधीर कुमारः यह जनरल सिद्धांत भी है।

सभापति महोदयः जनरल सिद्धांत तो आपको मालूम है। GF&R मैं लिखा है कि कोई भी सैक्शन किया हुआ़ पैसा 31 मार्च तक खर्च नहीं किया गया तो वह लैप्स हो जाता है। जनरल सिद्धांत तो यह है।

श्री भगवान शंकर रावतः JRY का भी लैप्स हो जाता है? आप याद करें फिर बात करें। आपको जानकारी नहीं है।

सभापति महोदयः ये D.R.D.A. में उस रकम को ट्रांसफर कर देते है। DRDA में पैसा जमा हो सकता है।

"Normal financial and audit procedures would apply to all actions taken under this scheme."

क्या आपकी जानकारी में यह है कि पैसा लैप्स नहीं होता है?

श्री सुधीर कुमारः प्रामीण विकास मंत्रालय से जो पैसा मिलता है वह लैप्स नहीं होता है। मैं 5 साल तक कलक्टर रहा हूं।

सभापति महोदयः ये गाइडलाइन्स आपको मिली थी या नहीं?

श्री सुधीर कुमारः रिवाइज नहीं मिली।

सभापति महोदयः आप डी. सी. कब तक रहे?

श्री सुधीर कुमार: 8 मई, 1995 तक ही. सी. था।

सभापति महोदयः प्रोग्राम इम्पलीमेंटेशन की जो मिनिस्ट्री है, इन्होंने कहा है कि हम गाइडलाइन डी. सी. को भेज चुके हैं। क्या आपकी जानकारी में नहीं है?

श्री सुधीर कुमारः रिवाइज का मुझे स्मरण नहीं है।

सभापित महोदयः इतनी महत्वपूर्ण गाइडलाइन है, आप मई तक वहीं थे, आपको मालूम होगा। यह तो बहुप्रचारित बात थी कि एम॰ पीज्॰ का लोकल विकास फण्ड है, उसके लिए स्कीम्स देने का उनको अधिकार है, उसकी रिवाइज गाइडलाइन्स भेजी गई थी, उसको आपने नहीं देखा और अपने मातहतों को भी नहीं भेजा, क्या यह सही थी?

श्री सुधीर कुमारः इस गाइडलाइन का मुझे स्मरण नहीं है और उस समृय 8 दिसम्बर को बब चुनाव अनाउंस हुए, तबसे लेकर चुनाव प्रक्रिया पूरी होने तक जिला प्रशासन में और काम...

सभापति महोदयः काम करने वाली बात हम नहीं पूछ रहे हैं। हम तो जानकारी कर रहे है कि यह गाइडलाइन आपकी एज. ए, डी.सी. ऑफ एरिया मिली या नहीं?

श्री सुधीर कुमारः इसका मुझे स्मरण नहीं है।

श्री भगवान शंकर रावतः आप स्मरण करके बताइये।

श्री सुधीर कुमारः मैं धनबाद बात करके बता सकता हूं।

भी भगवान शंकर रावतः यह गाइडलाइन पुरानी है। इसके 3.7 पैरा में लिखा हुआ है कि जो फाइनेसियल रूल्स-रेगुलेशंस हैं वे इसको कवर करेंगे। आप इसको पढ़ लीजिए। आपने नॉन-लैप्सेबल कैसे कह दिया?

सभापति महोदयः आप पैरा ३.७ को पढ लॉजिए।

Shri Sudhir Kumar: It says: "Normal financial and audit procedure would apply to all actions taken under this scheme."

Mr. Chairman: What are the normal procedures? As a Deputy Commissioner, Please tell us.

्रश्री **सुधीर कुमारः नोर्म**ल प्रोसिजर है कि पैसा ड्रा नहीं करेंगे तो वह वर्ष के अंत में लैपस हो। जाएगा।

सभापित महोदय: उसी को बदलने के लिए तो नई गाइडलाइन्स जारी की गई थी। जैसा आपने JRY के लिए कहा है तो वह पैसा डी. आर. डी. ए. को ट्रांसफर कर देंगे। उस पैसे को आप पंचायत को ट्रांसफर करते हैं, वह पैसा स्टेट गवर्नमेंट की किसी स्कीम का पार्ट नहीं बन सकता। लेकिन बहुत सी राज्य सरकारें उसको स्टेट गवर्नमेंट का पार्ट बना लेती है और उसके तहत कई प्रोप्रम ले लिए जाते हैं। इस स्कीम में तो पहले से ही गाइडलाइन में दिया हुआ था कि अगर 31 मार्च तक खर्च नहीं किया गया तो नोर्मल प्रोसिजर के तहत लैप्स हो जाएगा। उसी को देखते हुए रिवाइज गाइडलाइन्स जारी की गई कि वह पैसा 31 मार्च के बाद भी लैप्स नहीं होगा। उसकी जानकारी भी आपको नहीं है।

श्री भगवान शंकर रावत: आप कैसे कह सदार है कि नॉन-लैपोबल है?

श्री सुधीर कुमारः प्राप्नीण विकास की स्कीम है।

श्री भगवान जंकर रावत: यह सेन्टल गवर्नमेंट की स्कीम है।

श्री सुधीर कुमारः भारत सरकार का ग्रामीण विकास मंत्रालंय की किसी भी स्कीम से पैसा लैप्स नहीं होता है।

Mr. Chairman: Are you sure about it?

श्री सुधीर कुमारः गरीबी उन्मूलन का प्रोग्राम है, ट्राइसम योजना है, उनमें भारत सरकार से पैसा आता था और वह पैसा लैप्स नहीं होता था।

सभापित महोदयः क्या भारत सरकार से आने वाला हर स्कीम का पैसा लैप्स नहीं होता? आपने मान लिया कि लैप्स नहीं होगा। फिर 8 दिसम्बर को इलेक्शन का प्रोसिजर शुरू हो गया। 29 नवम्बर को प्रो॰ रीता वर्मा ने इस स्कीम के तहत प्रस्ताव भेजे। उन्होंने 70 लाख के प्रस्ताव धनबाद और 30 लाख के प्रस्ताव बोकारो जिले के लिए भेजे।

श्री सुधीर कुमार: 30 नवम्बर, को उनकी चिट्ठी मिली थी और 8 दिसम्बर को वहां पर चुनाव एनाउंस हो गए थे। इलेक्शन कमीशन की क्लीयरकट गाइडलाइन्स हैं....

सभापति महोदयः 30 नवम्बर से 8 दिसम्बर तक तो इलेक्शन कमीशन की गाइडलाइन्स लागू नहीं होती। उसमें कहां रोक थी?

श्री सुधीर कुमारः उस पीरियड में हम नहीं भेज पाए। जब उनका पत्र मिला, उसके बाद फाइल आएगी, उसी पीरियड में चुनाव एनाउंस हो गए। यह हमारी मजबूरी थी।

श्री भगवान संकर रावतः क्या फाइल प्रोसेस में आई?

श्री सुधीर कुमारः मेरे सामने तो पुट-अप नहीं हुई थी।

श्री भगवान शंकर सवतः आप डाक तो रिसीव करते होंगे।

सभापति महोदयः ये तो इनिसियल करके ही पत्र नीचे भेज देते हैं।

श्री राम नारायण बैस्याः क्या ८ दिसम्बर, के बाद फाइल आपको पुट-अप हुई?

श्री सुधीर कुमारः चुनाव की प्रक्रिया प्रारम्भ होने के बाद इस पैसे को भेजने या इस स्कीम को शुरू करने से चुनाव आयोग की आचार-संहिता का उल्लंघन होता है।

सभापित महोदय: जो कुछ आपने हमें पढ़कर सुनाया, इसमें आचार संहिता का कहां उल्लंघन होता है, कहीं नहीं होता। आपके यहां कोई मि॰ एन॰ के॰ अप्रवाल हैं, आप उनके 5 जनवरी, 1995 के पत्र को देखिये जिसमें उन्होंने स्पष्ट कहा कि आई॰आर॰डी॰पी॰ और जवाहर रोजगार योजना जैसी स्कीमें बंद नहीं होनी चाहिये, बल्कि उनको प्राथमिकता के आधार पर इमपलीमेंट करना चाहिये। क्या आपको ऐसे आदेश दिये गये थे। क्या आपको वह 5 जनवरी को चिट्ठी मिली थी और क्या आपको पता है कि उसमें क्या लिखा था? उसमें कहा गया था कि गरीबी उन्मूलन के कार्यक्रम रुकने नहीं चाहिये। बैंकों को हिदायत दी गयी थी कि 7 दिसम्बर तक किसी को अगर किसी बैंक ने पैसा सैंक्शन किया है तो उस व्यक्ति को वह पैसा मिल जाना चाहिये। उसमें आई॰आर॰डी॰पी॰ और जवाहर रोजगार योजना को चालू रखने के बारे में कहा गया है। चूंकि 29 नवम्बर से 8 दिसम्बर के बीच एम॰पी॰ महोदया का पत्र आपके पास रहा, इस दौरान उसे प्रोसैस करने में आपके मांडल कोड ऑफ कंडक्ट का कहां उल्लंघन होता है?

श्री सुधीर कुमार: इलैक्शन कमीशन के स्पष्ट निर्देश थे कि 'माननीय सांसद या विधायक-गण की यदि कोई अनुशंसाएं किसी स्कीम के बारे में प्राप्त हो तो उन्हें न लिया जाये, उन पर कोई कार्यवाही न की जाये?

सभापति महोदयः चुनाव की प्रक्रिया जब तक समाप्त हो, उस बीच में क्या आपने एस्टीमेट तैयार कराये या नहीं?

श्री सुधीर कुमार: मॉडल कोड ऑफ कंडक्ट के बारे में, हमारे कम्पैन्डियम के पेज 57 की ओर में आपका ध्यान दिलाना चाहंगा, जिसमें कहा गया है—

The Model Code of Conduct as given in page 57 of the compendium States: From the time the elections are announced by the Commission, Ministers and any authority shall not make any promise of construction of roads, provision of drinking water facilities, etc.

सभापित महोदयः हमारा कहना है कि प्रौमिज आप मत कीजिये लेकिन जिस स्कीम के बारे में पहले से कोई प्रस्ताव दिया गया है, उसके एस्टीमेट बनाने में, टैक्रिकल फिजीबिलिटी को एक्जामिन करने में कौन सी प्रौब्लम बीच में आती है?

श्री भगवान शंकर रावतः यहां प्रो॰ रीता वर्मा, एम॰पी॰ या किसी दूसरे मैम्बर का सवाल नहीं है कि किसने वह स्कीम दी है।

सभापति महोदयः आप ऐसा मत किहये कि यह स्कीम सैंक्शन्ड हैं, फिर उसके एस्टीमेट तैयार करने में क्या दिकत है?

श्री सुधीर कुमार: ऑफिस में बैठकर बहुत सारी योजनाओं के एस्टीमेट्स तैयार नहीं हो सकते। त्राहरण के लिये, अगर हमने कहीं पर सड़क बनानी है तो मौके पर जाकर नाप-तोल करनी पड़ती है कितनी लम्बी बनेगी, कितनी चौड़ी बनेगी और उसमें कितनी मिट्टी डालनी पड़ेगी,। यदि ऐसा कोई

प्रोग्राम इलैक्शन के दौरान शुरू होता है तो उससे लोगों को ऐसा आभास मिलता है कि इनसे पास कोई प्रस्ताव है।

सभापति महोदयः जवाहर रोजगार योजना या प्रामीण विकास योजना के तहत अगर आपको कोई सड़क तैयार करनी है तो क्या बिना एस्टीमेट के आप सड़क बनायेंगे? अभी जिस पत्र का मैंने उल्लेख किया, उसमें साफ कहा गया है कि इन योजनाओं का काम प्राथमिकता के आधार पर करना है, उन्हें चालू रखा जाये। फिर इसमें एस्टीमेट बनाने में क्या दिकत आती है। यह तो समझ में आ सकता है कि आप किसी स्कीम का काम शुरू न करें लेकिन एस्टीमेंट बनाने में क्या दिकत है?

श्री सुधीर कुमार: जहां तक मैं समझता हूं, यह आचार संहिता का उल्लंघन है। जब चुनाव एनाउंस हो जाते हैं तो कलैक्टर के सामने दोनो तरफ से परेशानी पैदा हो जाती है। थोड़ा सा भी इधर-उधर हो जाये तो हम मुश्किल में पड़ जाते हैं।

सभापति महोदय: ऐसा लगता है कि इलैक्शन कमीशन की इस बारे में कोई गाइडलाइन्स नहीं हैं, यह सिर्फ आपकी इंटरप्रिटेशन है कि एस्टीमेट बनाना भी मॉडल कोड ऑफ कंडक्ट का ब्रीच है।

श्री सुधीर कुमार: कोई भी ऐसी कार्यवाही करना जिससे लोगों को ऐसा आभास मिले कि किसी योजना को लिया जा रहा है, किसी के कहने से लिया जा रहा है, या ऐसा कोई प्रस्ताव है तो वह आचार संहिता का उल्लंघन है।

सभापति महोदयः यह आपकी इंटरप्रिटेशन है।

श्री भगवान शंकर रावत: इसमें ऐसा कहीं नहीं लिखा है। दूसरे आप कोई फाइनल औथोरिटी नहीं है, इलैक्शन कमीशन इस मामले में फाइनल औथोरिटी है, यदि आपको कोई डाउट था तो आप इलैक्शन कमीशन से क्लैरिफिकेशन सील कर लेते।

श्री सुधीर कुमारः प्रामीण विकास विभाग से मैंने एक बार क्लैरिफिकेशन मांगी थी, उन्होंने जो हमें क्लैरिफिकेशन दी, उसमें वही कहा गया है जो मैंने अभी आपको पढ़कर सुनाया।

श्री भगवान शंकर रावतः लेकिन वह स्पेसिफिक नहीं है क्लियर नहीं है और इसिलये आपको जरूरी हो गया था कि आप इलैक्शन कमीशन से क्लेरिफिकेशन सीक करते।

सभापित महोदयः उस लैटर में कहा गया है कि जवाहर रोजगार योजना और आई॰आर॰डी॰पी॰ योजनाओं के काम को प्राथमिकता के आधार पर किया जाये, चालू रखा जाये ताकि प्रामीण रोजगार योजना बंद न हो, गरीबी उन्मूलन के कार्यक्रम किसी भी प्रकार से रुकने नहीं चाहिये। इलैक्शन प्रोसैस कब खत्म हो गया।

श्री सुधीर कुमारः हमारे धनबाद में 2 अप्रैल, 1995 को काउन्टिंग पूरी हो गयी और रिजल्ट डिक्लेयर हो गये।

सभापति महोदयः तब आप इलैंक्शन प्रौसेस खत्म होना मानते हैं।

श्री सुधीर कुमार: इस बारे में किल्यर पोजीशन मेरे दिमाग में अब तक नहीं है।

सभापति महोदयः अल्टीमेट स्टेट में कब तक वह प्रोसेस खत्म हुआ?

श्री सुधीर कुमार: 12 या 14 अप्रैल को पूरे स्टेट में इलैक्शन का काम पूरा हो गया था। सभापति महोदय: 6-7 या 8 अप्रैल को चीफ मिनिस्टर बन गये, मिनिस्ट्री बन गयी और तभी इलैक्शनों का प्रोसैस पूरा हो जाना चाहिये। श्री सुधीर कुमार: उसके बाद भी कई कांस्टीटूएंसीज में इलैक्शन का काम बाकी रह गया था। कुछ जगह इलैक्शन काउन्टरमांड किये गये थे।

सभापित महोदय: जब वहां चीफ मिनिस्टर बन गये, मिनिस्ट्री बन गयी, फिर तो किसी भी स्कीम पर उनका ज्यादा इन्फलैंस हो सकता था। जब बाकायदा चीफ मिनिस्टर बन गये, मंत्री-मंडल बन गया, असैम्बली के मैम्बर्स का नोटिफिकेशन हो गया, सरकार बन गयी, फिर तो वोटर्स पर एक तरह से ज्यादा असर डालने वाली बात हो सकती थी।

क्या 6-7 अप्रैल को इलैक्शन प्रोसेस खत्म होना नहीं माना जा सकता।

श्री सधीर कमार: माना जा सकता है।

सभापति महोदयः उसके बाद भी 8 मई को सैंक्शन निकलती है, इतने विलम्ब के क्या कारण हैं? श्री सुधीर कुमारः चुनाव समाप्त होने के बाद, मैं एक अति आवश्यक कार्यवश 5 अप्रैल से 22-23 अप्रैल तक अर्न्ड लीव पर चला गया था। उसके बाद 29 अप्रैल को मेरा वहां से ट्रांसफर हो गया।

सभापति महोदयः इस बीच में किसी ने तो ओफीशियेट किया होगा, आपके स्थान पर। श्री सुधीर कुमारः डी॰डी॰सी॰ ओफीशियेट करते हैं लेकिन रूटिन काम देखते हैं, सब्सटैंटिव पावर्स उनके पास नहीं होती है।

श्री भगवान शंकर रावतः क्या आप सब्सटैंटिव पावर्स को अपने पास रोककर गये थे। किसी नौर्मल स्कीम का एस्टीमेट बनाने के लिये किसी सब्सटैंटिव पावर्स की क्या जरूरत थी। उसमें तो कोई दिकत नहीं होनी चाहिये।

सभापित महोदय: आपने 8 मई को सैक्शन जारी की, इतने विलम्ब के क्या कारण हैं? श्री सुधीर कुमार: चुनावों के बाद, 5 से 23 अप्रैल तक मैं छुट्टी पर था और 29 अप्रैल को मेरा वहां से ट्रांसफर हो गया। फिर मेरा वहां कोई नई योजना हाथ में लेना ठीक नहीं था क्योंकि मैंने चार्ज हैंड ओवर कर दिया था।

सभापित महोदयः पहले तो इलैक्शन आ गये, आप किसी ओरीजिनल योजना को भी हाथ में नहीं ले सके, फिर आपका तबादला हो गया, क्या आप बता सकते हैं कि पब्लिक रिप्रेजैन्टेटिव का मतलब क्या होता है, एक तरफ आप कहते हैं कि इलैक्शन प्रौसेस की वजह से स्कीप को नहीं ले सके, यदि लेते तो वह किसी को ओब्लाइज करना था। यदि आप छुट्टी पर चले गये तो उस दौरान स्कीम को लेने में क्या दिक्कत थी, क्या बाधा थी?

श्री सुधीर कुमार: मुझे समय ही नहीं मिला। आप हमारी मजबूरी को समझने की कोशिश कीजिये, हमें इस योजना को इम्पलीमेंट करने का समय ही कहां मिला।

सभापति महोदयः इसका मतलब है कि यदि आपको समय नहीं मिलेगा तो कोई योजना लागू ही नहीं होगी।

श्री सुधीर कुमारः चार महीने तक इलैक्शन प्रोसैस चलता रहा।

सभापति महोदयः हम आपसे 2 अप्रैल के बाद की स्थिति पूछ रहे हैं।

श्री सुधीर कुमार: उसके बाद मैं छुट्टी पर चला गया और लौटने के तुरन्त बाद मेरा वहां से तबादला हो गया। उसके बाद क्या हुआ, वह मैं बताने में असमर्थ हूं।

श्री तेजनारायण सिंह: 30 लाख रुपया बोकारो भेजने के बारे में, वहां की सांसद ने 30 नवम्बर को आपको जो पत्र लिखा था, उस पत्र के मिलने के कितने दिनों बाद आपने वह राहित बोकारों के डी॰सी॰ को भेजी?

श्री सुधीर कुमारः चुनाव प्रक्रिया पूरी होने के बाद, शायद मई महीने में वह काम हुआ है। एक्जैक्ट डेट मुझे मालूम नहीं है।

श्री भगवान शंकर रावतः क्या आपके टैन्योर में पैसा नहीं गया?

श्री तेजनारायण सिंह: वह पैसा आपने भेजा या आपके सक्सैसर ने भेजा?

श्री सधीर कमार: मेरे सक्सैसर ने ही भेजा होगा। मुझे समय नहीं मिला।

श्री भगवान शंकर रावतः क्या आप इतना व्यस्त रहे कि उसके बाद आपको कभी टाइम नहीं मिला, आप भेज नहीं पाये, चुनाव खत्म हो जाने के बाद भी आपको समय नहीं मिला?

श्री सुधीर कुमारः यह हमारा दुर्भाग्य रहा?

श्री भगवान शंकर रावतः वह आपका दुर्भाग्य नहीं था, यह हमारा दुर्भाग्य था, we are proud of the efficiency of bureaucracy.

श्री तेज नारायण सिंहः मैं सिर्फ दो-तीन प्रश्न पूछना चाहता हूं। जो स्कीम उन्होंने दी थी, वे अपने समय में सैक्शन की या नहीं?

श्री सुधीर कुमारः मेरा समय से सैंक्शन नहीं हो सकी।

श्री तेज नारायण सिंह: 15 अप्रैल के बाद 21 तक का समय था और आपका तबादला उसके बाद हुआ। यानी उसके बाद भी सात दिन तक पावर में रहे, लेकिन आपने स्कीमें सैक्शन नहीं की इसका क्या कारण हैं?

श्री सुधीर कुमार: सर, यह हमारी मजबूरी थी कि हमें इन स्कीमों को सैक्शन करने का समय नहीं मिला।

सभापति महोदयः आप कब तक छुट्टी पर थे?

श्री सुधीर कुमार: मैं 23 अप्रैल तक छुट्टी पर था।

सभापति महोदयः श्रीमती रीटा वर्मा के साथ जो घटना ७ अप्रैल को घटी थी उस समय भी आप छुट्टी पर थे?

श्री सुधीर कुमारः उस समय मैं छुट्टी पर था और दिल्ली में था। जब यह घटना हुई, तो श्रीमती रीटा वर्मा से मेरी फोन पर बात करवाई गई थी।

सभापित महोदयः श्री सुनील बर्थवाल ने उनको फोन पर टाइम दिया। जहां पर उनका निवास है, वहां पर भी एक रेजीडेंश्यल आफिस है, जहां पर वे मिलते हैं। वां पर सात अप्रैल को उनसे टाइम लेकर जब श्रीमती रीता वर्मा, सांसद मिलने पहुंची, तो वे उनसे नहीं मिले और उन्होंने कहा कि मैंने आपको मिलने का कोई टाइम नहीं दिया। क्या यह बात आपकी जानकारी में है?

श्री सुधीर कुमार: मैं उस समय धनबाद में नहीं था। मैं दिल्ली में था। मुझे फोन करके बताया गया कि सांसद महोदया, जो डीडीसी का निजी निवास है उसके बरामदे में धरने पर बैठी हुई हैं। मेरी फोन पर सांसद महोदया से भी बात कराई गई मैंने फोन पर उनसे अनुरोध किया कि आप उनके रेजीडेंश्यल आफिस में पहुंचे, मैं उनको फोन कर के अभी कहता हूं और वे खयं आपसे मिलने पांच मिनट के अंदर आएगे। लेकिन सांसद महोदया ने कहा कि नहीं, मैं यहां बरामदे में बैठी हूं। डीडीसी मुझसे यहीं मिले। मैंने मैंडम से अनुरोध किया कि डीडीसी, श्री सुनील बर्थवाल की जो धर्मपत्नी हैं वे गर्भावस्था में है और बहुत एडवांस स्टेज में हैं। इसलिए आप उनके घर पर धरना न दें क्योंकि आपकी शिकायत सुनील बर्थवाल से तो हो सकती है, लेकिन उनकी पत्नी या उनके परिवार से नहीं।

श्री भगवान शंकर रावतः क्या आपने इस बात की जानकारी की कि डीडीसी ने उन्हें मिलने का समय दिया था, तो फिर वे उनसे क्यों नहीं मिले?

श्री सुधीर कुमार: सर, जहां तक मुझे जानकारी है, वे मिलने को तैयार थे।

सभापति महोदयः उन्होंने मिलने का समय दिया, जब वे मिलने गई, तो चपरासी से मना करवा दिया। वे नहीं मिले और शीशे बंद करके गाड़ी में बैठ घर से बाहर जाने लगे, तो आप कैसे कह सकते हैं कि वे मिलने को तैयार थे?

श्री भगवान शंकर राखतः एक सांसद से टाइम देकर भी डीडीसी नहीं मिल रहे हैं और उनके सामने वे गाडी में बैठकर बाहर जा रहे हैं, तो क्या यह फैक्ट आपकी जानकारी में है कि नहीं?

श्री सुधीर कुमारः जैसा मैंने पहले बताया, मैं उस समय धनबाद में नहीं था। इसिलए इस प्रश्न का जवाब देने की स्थिति में मैं नहीं हूं। लेकिन जैसा मुझे बताया गया है उनके अनुसार मैडम ने डीडीसी से समया मांगा था। डीडीसी ने कहा था कि आप आ जाइए और वे सीधी डीडीसी के रेजीडेंस्थल बरामदे में गई।

श्री भगवान शंकर रायतः रेजीडेंश्यल बरामदे में गई या पहले रेजीडेंश्यल दफ्तर में गई और जब मिलने से इंकार कर दिया, तो बरामदे में गई?

श्री सुधीर कुमारः बरामदे में गई।

सभापति महोदयः नहीं ऐसा नहीं है। जब उन्होंने मिलने से मना कर दिया और वे घर से बाहर जाने लगे. तब वे बरामदे में गई और घरने पर बैठी।

श्री भगवान शंकर रावतः जब आपको यह पता लगा कि डीडीसी ने टाइम देकर मिलने से इंकार कर दिया है, तो क्या आपने इस घटना की इन्वैस्टीगेशन कराई?

श्री सुधीर कुमारः इन्वैस्टीगेशन चल रही है।

सभापति महोदयः भारत सरकार की तरफ से छपी और भेजी गई हरे रंग की किताब जिसमें कैबीनेट सचिव की चिट्ठी है यह आपको मिली है जिसमें लिखा है कि सांसदों एवं अन्य जनप्रतिनिधियों के साथ किस प्रकार का व्यवहार करना चाहिए।

श्री सुधीर कुमारः जी हां।

सभापति महोदयः क्यां इसं किताब को आपने पढ़ा है?

श्री सुधीर कुमारः जी हां।

श्री भगवान शंकर रावतः उन्होंने श्रीमती रीटा वर्मा से यह भी कहा है यदि आप पुलिस अधिकारी की विधवा नहीं होती, तो मैं आपको पिटवाता। तो आप यह बताइए कि क्या इस कंडक्ट के अनुसार, जो गाइक्टनाइन इस किताब में दी गई है, उनके अनुसार क्या डीडीसी का यह व्यवहार उचित था?

सम्प्रापित महोदयः आप यह फोटो दिखाकर क्या कहना चाहते हैं? मान लीजिये वहां अगर कोई मिनिस्टर बरामदे में आता तो क्या आप नहीं जाते?

श्री भगवान शंकर रावतः आप भी उनके साथ मिले हुए है। मेरा कहना है कि आपको इस गाइडलाइन के हिसाब से DDC के विरुद्ध इंक्वायरी करनी चाहिए कि वे एक एम॰पी॰ को समय देने के बावजूद भी नहीं मिलते। आप DDC से जानकारी हासिल करते, उनसे एक्सप्लेनेशन लेते कि निर्धारित प्रक्रिया के विरुद्ध उन्होंने गलत व्यवहार किया है, लेकिन आप यह फोटो दिखाकर यह कह रहे हैं कि उनका व्यवहार सही था।

श्री सुधीर कुमार: इसके बारे में मेरा यही कहना है कि माननीय सांसद या कोई विधायक अगर किसी पदाधिकारी से मिलना चाहते हैं तो प्रत्येक पदाधिकारी का यह कर्तव्य है कि वह उनसे मिले जो पूर्व निर्धारित समय है। अगर पूर्व निर्धारित समय न भी हो तो भी उनसे मिलना हमारा कर्तव्य है और उनके प्रति जो उधित सद्भाव है, वह दिखाना भी हमारा कर्तव्य है। इसमें कोई दो राय नहीं हो सकती लेकिन जहां तक मेरी जानकारी है, वह यह है कि उनसे मिलने के लिए इंकार नहीं किया गया था।

सभापति महोदयः SDO ने आपको टेलीफोन करके बताया कि वे टाइम देकर उनसे नहीं मिल सके।

श्री सुधीर कुमार: वह अकेली नहीं गयी थी। उनके साथ 20-25 लोग थे और वह ऑफिस नहीं गयी थी। वे सब बरामदे में जाकर बैठ गये थे। अगर आपकी अनुमति हो तो मैं कुछ तथ्य आपके सामने रखें।

सभापति महोदयः जरा रखिये।

श्री सुधीर कुमार: हम लोगों की स्थित बहुत विकट हो जाती है और विशेषकर जब हम प्रक्रिया का पालन करते हैं तो हमारी स्थित और भी ज्यादा विकट हो जाती है। इसको आप अन्यथा मत लीजिये क्योंकि मेरा किसी पर कोई दोवारोपण नहीं है। हमारे जो तथ्य हैं, उसको मैं आपके सामने रखना चाहुंगा। हो सकता है कि मैं गलती पर होऊं लेकिन फिर भी मैं यह तथ्य रखना चाहुंगा।

यहां एम॰पी॰ की योजना की बात नहीं है, योजना में 5 या 10 दिन का विलम्ब हुआ, यह बात नहीं है। मूल बात यह है कि ठेकेदार कौन है। उन्होंनें हमें कई बार लिखकर दिया है कि उस व्यक्ति को इस गांव का ठेका दिया जाये।

सभापति महोदयः अगर कोई एम॰पी॰ ऐसी बात कहता है तो आप उसे मना कर सकते हैं। आपको कौन रोकता है।

श्री तेज नारायण सिंहः यह जो स्कीम है, उसमें बहुत सारी चीजें दी गयी हैं। आप उसको हटा सकते हैं।

सभापति महोदयः यहां ठेकेदार का सवाल कहां से आया? आपने स्कीम को सही नहीं माना, जब कोई टेक्नीक एगजामिन नहीं की तो फिर ठेकेदार का सवाल कहां से उठ गया। ठेकेदार का सवाल तो आठ मई के बाद उठता।

श्री भगवान शंकर रावतः यह तो आपका पोलीटिक्ल रिप्लाई हो गया।

श्री सुधीर कुमार: मैं किसी के बारे में नहीं कह रहा। कलैक्टर की जो जनरल समस्या है, उसको बता रहा हूं। हम लोग एम॰एल॰ए॰ की स्कीम भी लागू करते हैं।

श्री भगवान शंकर रावतः एम॰एल॰ए॰ को कोई पैसा नहीं मिलता है।

सभापित महोदय: जैसे आप अपनी स्कीम लेते हैं, अगर आप उसी मंशा से इसे करें तो कोई दिकत नहीं होगी लेकिन आप यह समझते हैं कि जन प्रतिनिधियों की तरफ से भी पांच लाखा रूपया गांव में आयेगा। मेरा अनुभव है कि आप इस प्रकार से स्कीम स्वीकृत कर देते हैं। उसके लिए कोई गाइडलाइन नहीं है। यह ठेकेदार आपके बीच में कहां से आ गया। ठेकेदार के लिए कोई एम॰पी॰ नहीं कहता है। हमें यह बात स्वीकार नहीं है।

श्री भगवान शंकर रावतः आपका DDC मिलने के लिए इंकार कर देता है जिसकी वजह से एक एम॰पी॰ 14 दिन तक भूख हड़ताल पर बैठता है।

श्री राम नारायण बेरवाः आपका चीफ सैक्रटेरी भी इसे नहीं मानता।

सभापति महोदयः चीफ सैक्रेटरी तो बहुत नीचे होता है। वह चौथे स्थान पर होता है। श्री भगवान शंकर रावतः आप बिहार प्रदेश के चीफ मिनिस्टर भी आये होते तो क्या आप इनके साथ यही व्यवहार करते?

श्री सुधीर कुमार: इसमें कोई शक नहीं है कि अगर उन्होंने एपाइंटमेंट दिया है तो उनसे मिलना उनका परम कर्तव्य है।

सभापति महोदयः आपने यह कहा कि आपके SDO ने आपको टेलीफोन करके यह बताया था कि वह सीधे बरामटे में गयी थी।

श्री सुधीर कुमार: मुझे यह जानकारी दी गई कि वे सीधे बरामदे में गयी थीं।

श्री भगवान शंकर रावतः अगर चीफ सैक्रेटरी बरामदे में गये होते तो आप उनसे सीघे नहीं मिलते।

श्री सुधीर कुमारः ऐसा नहीं है।

सभापित महोदय: आपने इस मसले को इस तरह से इसिलए लिया क्योंकि वे सीधे बरामदे में गयी थी इसिलए उनसे मिलना जरूरी नहीं था। इसका सीधा मतलब यह है कि वह बरामदे में आ गयी जबिक उनका कहना है कि वह बरामदे में बाद में गयी थी। पहले वह उनके रेजीडेंश्यल ऑफिस गयी थीं लेकिन उन्होंने मिलने से इंकार कर दिया, वे गाड़ी लेकर रवाना हो गये। उसके बाद मेरे समर्थक कार्यकर्ता वहां धरने पर बैठ गये। उन्होंने उनसे अपने रेजीडेंश्यल ऑफिस में मिलने से इंकार क्यों किया?

श्री सुधीर कुमार: जहां तक मुझे जानकारी है, उन्होंने इंकार नहीं किया। अगर इंकार किया है तो वह निशचत रूप से गलती है।

श्री राम नारायण बेरवा: आप दिल्ली में थे तो आपके SDO ने आपको टेलीफोन करके कहा कि मैडम ने रिक्वैस्ट की थी।

श्री सुधीर कुमारः मैडम ने मुझे थैंक्स का लैटर भी भेजा था।

श्री भगवान शंकर रावतः मैडम ने तो आपकी प्रशंसा की है।

श्री सुधीर कुमारः मुझे काम करते हुए 13 साल हो गये हैं और आज तक किसी भी विधायक या सांसद के साथ ऐसा नहीं हुआ है।

श्री भगवान शंकर रावतः हम तो आपकी बात सुनकर आश्चर्यचिकत रह गये क्योंकि मैडम तों कल आपकी बहत तारीफ करके गयी थी।

सभापति महोदयः आपने जब स्कीम को ही स्वीकार नहीं किया तो उसमें ठेकेदार कहां से आ गया?

श्री भगवान शंकर रावतः मैडम तो आपकी बहत तारीफ करके गयी थी।

श्री सुधीर कुमार: यह कहना मेरी मजबूरी है।

सभापित महोदयः इन्होंने यह स्वीकार कर लिया है कि अगर वे टाइम देकर भी उनसे नहीं मिले तो यह उनकी गलती है। वह फाइल जिसमें 29 नवम्बर को प्रपोज़स्स आए और जो प्रोसैस हुआ हमें चाहिए धन्यवाट।

(समिति की कार्यवाही स्थगित हुई)

(3) Evidence of Shri Mahavir Prasad, Deputy Commissioner, Dhanbad, Bihar (Witness examined: Shri Mahavir Prasad, Deputy Commissioner, Dhanbad)

Mr. Chairman: Shri Mahavir Prasad, you have been asked to appear before a Committee to give evidence in connection with the question of privilege regarding n implementation of M.P. Local Area Development Scheme in Dhanbad Lok Saconstituency of Prof. (Smt.) Rita Verma, M.P.

I may inform that under Rule 275 of the Rules of Procedure and Conduct of Busir in Lok Sabha, the evidence that you may give before the Committee is to be treated confidential till the report of the Committee and its proceedings are presented to Lok Sabha. Any premature disclosure or publication of the proceedings of Committee would constitute a breach of privilege and contempt of the House. evidence which you will give before the Committee will be reported to the House

You may please take the oath or make the affirmation now.

श्री महावीर प्रसाद: मैं ईश्वर की शपथ लेता हूं कि इस मामले में जो साक्ष्य दूंगा वह सच्चा हो हुए। में नहीं छिपाऊंगा और मेरे साक्ष्य का कोई अंश झुठा नहीं होगा।

सभापति महोदय: आप इस वक्त धनबाद जिले के डिएी कमिश्रर हैं।

श्री महावीर प्रसादः जी हां।

सभापित महोदयः आपके जिले की सांसद जो प्रो. श्रीमती रीता वर्मा हैं, आपकी जानकारी में हैं कि में ऑफ पार्लियामेंट लोकल एरिया डेवलपमेंट स्कीम के तहत आपके पहले वाले डिप्टी कमिश्नर के पास इन्होंने प्रपोज़ल्स दिए थे। इनकी शिकायत के मुताबिक यह है कि इन्होंने जो प्रपोज़ल्स दिए थे उनको नहीं माना उस फंड को दूसरे कामों में लगा दिया, जबिक इसमें इसकी गाइडलाइंस बहुत स्पष्ट हैं कि जो सांसद उस का होगा वह अपने हिसाब से स्कीम की प्रपोज़ल्स देने के लिए स्वतंत्र है। इसकी कुछ सूची दी गई हैं किस-किस प्रकार प्रपोज़ल्स दे सकते हैं। वे सिर्फ प्रस्ताव देंगे और उनका इम्प्लीमेंटेशन जिले की जो एजेंसी या जो भी होगा, उसके मार्फत करते हैं। इसमें दो तरह की गाइडलाईंस इशु की गई थी, क्या यह अजानकारी में है?

श्री महावीर प्रसादः मेरे पास 1994 की है। मेरे पास कुछ पेपर्स है इनमें सब कुछ लिखा हुआ है इनको देख लीजिए।

Mr. Chairman: It is written here that detailed instructions regarding releasmoney will be issued in due course. यह डाक्सेट आपको दोबारा नहीं मिला?

श्री महावीर प्रसादः नहीं मिला। मुंगेर जिले में मैं था, वहां भी नहीं मिला, जब 8 मई के बाद यहां तो मुझे यहां भी नहीं मिला।

Mr. Chairman: It is also written that copies of guidelines have already b sent to them. यह 12 अक्तूबर का पत्र है। ये दूसरी गाइडलाइन्स आपको नहीं मिली?

श्री महावीर प्रसादः जी नहीं।

सभापति महोदयः इस पत्र का मतलब आपने सिर्फ यह लगाया कि 31 मार्च के बाद यह पैसा लैप्स होगा।

श्री महावीर प्रसादः इसके हिसाब से तो यही अर्थ लगाया था।

सभापति महोदयः दूसरी गाइडलाइन जो हम आपको दिखा रहे हैं, इसमें फर्क है। पहले यह था कि जिले की प्राथमिकता के हिसाब से आप कुछ तरमीम कर सकते हैं, नई गाइडलाइन में यह बात नहीं थी।

श्री महावीर प्रसादः ये नई गाइडलाइन्स हमारे पास नहीं आई।

सभापति महोदयः इसमें यह है कि सांसद प्रस्ताव भेजेंगे और आपको इंप्लीमेंट करना है। यदि स्कीम के लिए पैसा पर्याप्त नहीं है इसके लिए सांसद को सूचित करना है। आपने प्रो॰ रीता वर्मा की फाइल देखी होगी, इन्होंने यह प्रस्ताव कब पेश किया था?

श्री महावीर प्रसाद: 28 नवंबर का सिगनेचर किया हुआ है।

सभापति महोदयः रिसीट कव हुआ।

श्री महावीर प्रसादः यह पता नहीं। मेरे ज्वाइन करने के बाद जब मुझे सूचना मिली तो मैने फाइल मंगवाकर इसको स्वीकृत किया।

सभापित महोदयः पिछले डीसी महोदय ने यह दलील दी है कि 8 दिसंबर से इलेक्शन का प्रोसेस शुरू हो गया था, इसलिए हम इंप्लीमेंट नहीं कर सकते थे, हालांकि 29 नवंबर से 8 दिसंबर तक काम शुरू करवाया जा सकता था इसके बाद एस्टीमेट और टेक्रीकल फिजिबिलटी एंजामिन करवाई जा सकती थी। 2 अप्रैल तक इलेक्शन प्रोसेस चला।

श्री महावीर प्रसाद: इलेक्शन प्रोसेस 14 अप्रैल तक चला और इस बीच में रोजाना फैक्स आ रहे थे और इलेक्शन कमीशन का इतना भय था अधिकारियों को कि वे कोई रिस्क नहीं लेना चाहते थे। एस्टीमेट बनाने के लिये यदि इंजीनियर को फील्ड में भेजा जाता तो उसको वहां पर यह बताना होता कि किस कार्य के लिये सर्वे हो रहा है और फौरन उसकी तस्वीर खीचकर इलेक्शन कमीशन को भेज दी जाएगी और कोड आफ कांडक्ट का उल्लंबन मान लिया जाएगा, यह समझा जा रहा था।

सभापति महोदयः क्या अन्य जगहों पर भी कोई कार्य नहीं किया गया?

श्री महावीर प्रसादः नहीं।

सभापति महोदयः आप समझते है कि क्या यह उचित था?

श्री महावीर प्रसाद: जैसा कि मैंने पहले बताया कि अधिकारियों में इलेक्शन कमीशन का इतना भय था कि अधिकारी कोई रिक्स लेना नहीं चाहते थे। हालांकि अधिकारी समझ रहे थे कि इससे सोसायटी पर पब्लिक का लास हो रहा है।

सभापित महोदयः हमें एक सुर्कलर देखने को मिला हैं जो एन के अप्रवाल रूरल डेवलपमेंट सेक्रेटरी का है, जिसमें उन्होंने लिखा है कि इलेक्शन प्रोसेस शुरू हो गया है और जवाहर रोजगार योजना तथा आईआरडीपी या अन्य किसी योजना में जो कार्य अपूर्ण है, उनको प्राथमिकता के आधार पर पूरा किया जाए। जिन योजनाओं के लिये लोन सेंक्शन हो चुके हैं, उनको शीघ्र रिलीज किया जाए।

श्री महावीर प्रसादः यह ठी़क हैं, लेकिन इसकी भावना यह थी कि जो काम 70/80 प्रतिशत पूरे हो चुके हैं, उनको शीघ्र पूरा कर दिया जाए। ऐसा नहीं कि किसी स्कीम में 100 रुपए खर्च करके और उस स्कीम को आन गोइंग मान लिया जाए और उसका काम शुरू करवा दिया जाए। सभापति महोदयः सांसद ने शिकायत की है कि उनको धनबाद की वी आई पी रोड्स की स्कीम्स के प्रपोजस्म देने के लिये कहा गया।

श्री महावीर प्रसाद: मेरी सांसद महोदया से दो बार मुलाकात हुई है, उन्होंने मुझे नहीं बताया कि इस तरह का दबाव उन पर डाला गया है।

श्री राम नारायण बेरवाः जब सांसद ने 30 लाख रुपया डी सी बीकारो को देने के लिये लिखा तो इसकी कोई सूचना तक सांसद को नहीं दी गई।

श्री महावीर रसाद: पहले सांसद का पत्र 30 लाख देने के लिये आया था, फिर 25 लाख देने के लिये आया था, जो ही सी बोकारों को फेज दिया गया था। इसके बाद उनका पत्र 30 लाख रुपए फेजने का आया, उसमें से 5.0 लाख रुपये और वह फेज दिया गया। 25 लाख रुपया मेरे ज्वाइन करने से पहले फेजा जा चुका था और 5 लाख रुपया मैंने फिजवाया है, जिसके लिये उनका पत्र बाद में आया था।

श्री रामनारायण बेरवाः लेकिन इसकी सूचना तक सांसद को नहीं दी गई। सभापति महोदयः बोकारो ट्रासंफर कर दिया।

श्री महावीर प्रसादः जी।

सभापति महोदयः उन्होंने प्रपोजल आपको 29 नवम्बर को पेश किए। यदि चुनाव की प्रक्रिया शुरू हो गयी थी तो आपको सूचित कर देना चाहिये था माडल कोड ऑफ कंडक्ट के अनुसार आप कोई भी काम शुरू नहीं कर सकते।

श्री महावीर प्रसादः में. उस समय नहीं थी।

सभापति महोदयः मिस्टर बर्थवाल ने बताया कि 1 दिसम्बर 1994 को डी॰ डी॰ सी॰ ने प्रपोजल डिस्कस करने के लिये म्रीटिंग बुलाई। आप बताए कि उसका आधार क्या था? प्रपोजल को तो आपको डिस्कस करना होता है कि वह टैक्रिकली फिजीबल है या नहीं है।

श्री महावीर प्रसाद: मुचुअल अंडरस्टेडिंग पर ऐसा होता है। कभी-कभी एम॰ पीज॰ या एम॰एल॰एज कह देते हैं कि हमने सूची दी हुई है। सम्मवतः उसी आधार पर उन्होंने रिक्वेष्ट किया होगा। अक्सर होता यह है कि एक बार उनका दस्तखत हो जाए तो मीटिंग की आवश्यकता नहीं होती है। ऑनरेबल एम॰पी॰का एक बार दस्तखत मिल जाता है तो ऐसा नहीं होता है कि अधिकारी उन्हें मीटिंग के लिये बलाएं।

सभापति महोदयः लेकिन एक दिसम्बर को एम॰पीज॰ को बुलाया गया। एक एम॰पी॰ उसमें गए थे लेकिन प्रो॰ वर्मा नहीं गई थीं। क्या आपको जानकोरी है कि उन्होंने ऐसा कोई प्रस्ताव दिया था या नहीं।

श्री महावीर प्रसाद: वाटर-सप्लाई के बारे में मिला था। धनबाद में वाटर सप्लाई का अभाव है। पानी की व्यवस्था करवाने के लिये एम॰पीज॰ लोग अपने फंण्ड में से पैसा देते हैं। मि॰ अग्रवाल जी ने और मैडम ने भी पैसा दिया है। स्कीम का नाम है जल-मीनार, जिसमें 5 लाख रुपए मैडम ने भी दिस् हैं।

सभापति महोदयः इन्होंने तो लिंक-रोड वगेरहा की बात कही है। आप काम किस आधार पर शुरू करवाते हैं?

श्री महावीर प्रसादः मेरे पास 20 जून का लैटर है कि कहां-कहां काम शुरू करवाया है। सभापति महोदयः आपके यहां मॉडल कोड ऑफ कंडक्ट कब लागू हुआ? श्री महावीर प्रसादः 8 दिसम्बर, 1994 को।

सभापति महोदयः इनके द्वारा दी गई किसी भी स्कीम के ऊपर कोई भी कार्रवाई नहीं हुई। उनको टच भी नहीं किया गया।

श्री महावीर प्रसादः जी, नहीं किया गया। केवल ऑन-गोइंग स्कीम्ज में किया गया। जिनमें काफी खर्चा किया जा चुका था।

सभापति महोदयः कोई मीटिंग चीफ सेक्रेटरी ने डी॰ सीज॰ की बुलाई कि इस स्कीम पर मॉडल कोड ऑफ कंडक्ट लागू होता है इस पर नहीं होता है।

श्री महावीर प्रसादः मीटिंग तो हुई थी लेकिन उसमें केवल इलेक्शन के बारे में और फोटोग्राफी के बारे में डिक्सशन हुआ था।

सभापति महोदयः रूरल डवलपमेंट सैक्रेट्री ने कोई बात कही हो।

श्री महावीर प्रसादः मैं हर मीटिंग में गया हूं। केवल इलेक्शन के बारे में ही डिस्कशन हुआ, स्कीम्ज के बारे में डिस्कशन नहीं हुआ। उसमें यही था कि जो गाइडलाइंस आपको मिली हैं उनको आप लागू कीजिये। नहीं करेंगे तो अधिकारी की जिम्मेदारी होगी।

सभापति महोदय: अग्रवाल के लैटर की कापी आपके पास है।

श्री महावीर प्रसादः जी है।

Mr. Chairman: In the letter of Mr. N. K. Aggarwal, only certain development schemes have been specifically mentioned in para 5. Nowhere is there any mention of MPLAD scheme. Then, how can you say that this scheme was also covered under the model code of conduct?

श्री महावीर प्रसाद: मॉडल कोड ऑफ कंडक्ट में बताया गया है कि आप ऐसी कोई घोषणा न करे जिससे यह पता लगे कि किसी खास केंडीडेट के फेकर में वह जा रही है। जैसे लाइसेंस के बारे में किया गया। हमने किसी सिनेमा हॉल का भी लाइसेंस रिन्य नहीं किया।

सभापति महोदयः यह तो आपकी इन्टरप्रिटेशन है। क्या कोई स्पैसिफिक आदेश था।

श्री महावीर प्रसाद: नहीं, स्पैसिफिक नहीं था। यह था कि रोड-बिल्डिंग वगैरा की नयी स्कीम नहीं करनी है, वह चाहे जिस स्कीम से हो। चाहे एम॰पी या एम॰एल॰ए॰ द्वारा दी गई हों, चाहे जवाहर रोजगर योजना से हो. चाहे किसी न्यी स्कीम से हो।

सभापति महोदयः एन॰ के॰ अम्रवाल के लैटर में तो यह शामिल नहीं है।

श्री महावीर प्रसादः हम लोगों को तो इलेक्शन-कमीशन ने गाइडलाइंस दी थी।

सभापति महोदयः ऑन-गोइग-स्कीम के लिये भी थी।

श्री महावीर प्रसादः केवल उसका हिन्दी अनुवाद करके सैकेटी साहब ने भेजा था।

Mr. Chairman: What action was taken between the period when the election process started and ended with the final round of elections?

श्री महावीर प्रसादः मैंने अखबारों में पढ़ा था कि ये सब स्कीम्ज क्या हैं। 9-10 मई के बाद अपनी देखरेख में मैंने सब कराया। क्योंकि स्कीम्ज सैंक्शन 8 मई के बाद हई।

सभापति महोदयः जो घटना हुई उसकी जानकारी आपको है।

श्री महावीर प्रसाद: सुनी हुई बात है। हमें तो यही बताया गया कि दोनों में मिस-अंडरस्टैडिंग है।

Mr. Chairman: She sought are appointment with the Deputy Development Commissioner, Mr. Barthwal. He gave her a particular time.

जब वे मिलने गई तो मिस्टर बर्थवाल नहीं मिले और गाड़ी से सीधे चले गए। क्या यह जानकारी आपको है?

श्री महावीर प्रसादः घर में ही एक कांफिडेन्शयल आफिस होता है और वह मेन-गेट के पास ही होता है।

मुझे बताया गया कि वहीं पर मिलने की बात थी और DDC वहां बैठे हुये थे। मैडम सीघे वहां बरामदे पर चली गई।

सभापति महोदयः उनका कहना है कि वे अपाइण्टेड टाइम पर वहां गई। वहां जाने के बाद उन्होंने मिलने से इंकार कर दिया कि आप DRDA के दफ्तर में आइये, वहां फाइल में देखकर जानकारी देंगे। उन्होंने खुद नहीं कहा, मगर चपरासी वगैरह से कहलवा दिया और वह गाड़ी में बैठकर वहां से चल दिये।

श्री महावीर प्रसादः यह जानकारी मुझे नहीं है।

सभापति महोदयः माननीय सदस्य ने जब लोक सभा के स्पीकर को शिकायत की तब आपको यह जानकारी करनी चाहिये थी क्योंकि आप वहां के DC हैं।

श्री महावीर प्रसादः मैंने दोनों तरफ से बात की है मैंडम वर्मा से भी बात की है और श्री बर्धवाल जी से भी बात की है। वर्मा जी ने इस बात पर कहा था कि 'दो साल से हमारे इतने बढ़िया रिलेशन थे। वे चाय पिलाते थे, नाश्ता कराते थे, अचानक क्या हुआ हमें नहीं मालूम''। श्री बर्धवाल जी से पूछा तो उन्होंने कहा कि 'कानफिडेन्शियल आफिस में बैठा था। वहां न आकर सीधे घर पर चली गई। मैं घर पर भी उनसे मिलता लेकिन उनके साथ 20-25 आदमी थे। उनकी पत्नी गर्भवती थी। वहां लोगों ने नारे लगाने शुरू कर दिए। मेरी वाइफ एकदम घनरा गई। मैं कुछ ऐसा काम नहीं करना चाहता था कि ला एण्ड ऑर्डर की स्थिति खराब हो। अगले दो दिन बाद रामनवमी भी थी।' ऐसा उनका कहना था जब पब्लिक से पूछा तो लोगों ने कहा कि मिस अंडरस्टैण्डिंग हो गयी। इनके रिलेशन बहत बढ़िया थे।

सभापति महोदयः आपके प्रीडिसेसर अधिकारी छुट्टी पर दिल्ली आए थे। उन्होंने सूचना भी दी कि घटना हो गई है। उसके बाद भी कोई परिणाम नहीं निकला।

श्री महावीर प्रसादः हमारे जो प्रीडिसेसर थे उन्होंने रिक्वेस्ट भी किया कि आप कानफिडेन्शियल ऑफिस में चले जाइए और मैं उनसे कह रहा हूं कि वह आपसे जाकर बात कर लें।

सभापति महोदयः यह पुस्तक लोक सभा का एक प्रकाशन है। यह सदस्यों के लिये है लेकिन इसमें वे इंस्ट्रक्शन्स हैं जो कैबिनेट सेक्रेटरी से मिनिस्ट्री ऑफ पर्सनल द्वारा हर गवर्नमेंट सर्वेण्ट पर लागू होती है कि आप एम पीज और एम एल एज से किस प्रकार मिले और उनसे किस प्रकार का व्यवहार करें। वे आएं तो आदर से उनका सम्मान कीजिये। उन्हें बैठाइये। जो कहे उनका काम कीजिये। संभव नहीं हो तो उनको पोलाइटली कहे कि संभव नहीं है।

श्री महावीर प्रसाद: इनको हम फौलो भी करते हैं। वर्तमान ही नहीं, भूतपूर्व सदस्यों को भी वही सम्मान देते हैं। हर आदमी का हर काम करना संभव नहीं होता है। अगर संभव नहीं होता तो आल्टरनेटिव भी सुझाते हैं कि ऐसा न करके ऐसा करें तो अच्छा होगा। सीनियर लोगों को हम कमरे से बाहर छोड़ने भी जाते हैं!

सभापति महोदय: अभी आपने सारी स्कीम्स के बारे में बता दिया है?

श्री महावीर प्रसादः कुछ स्कीम्स ऐसी हैं जिनके बारे में मैंने बताया है कि ऐस्टिमेट ज्यादा है या जो गाइडलाइन्स से हटकर हैं।

सभापति महोदयः आपने उनको कहा कि डिस्ट्रिक्ट की प्रायोरिटी यह है?

श्री महावीर प्रसादः जो पुरानी गाइडलाइंस हैं उनके मुताबिक बताया है कि एस्टिमेट से ज्यादा है, नहीं तो गाइडलाइंस से हटकर है। उससे हटकर कोई स्कीम हो तो फिर उनसे अनुरोध किया जाएगा कि वे रिवाइज करके दें।

सभापति महोदयः जो 67 स्कीमें दी गई थीं, उनमें से आपने कितनी स्वीकार की हैं? श्री महावीर प्रसादः 50 से अधिक हैं। गिनकर एजेक्ट बताऊंगा।

सभापति महोदय: 43 स्कीम्स की सैक्शन आप निकाल चुके हैं। 3 स्कीम्स BDO को रेफर की है। इसमें आप देखें कि इरिया असेम्बली कांस्टीट्यूएंसी का सीरियल नंबर 14 किसमें आता है? वह आपने किस केटेगरी में रखा है?

श्री महावीर प्रसादः यह मैं देखकर बताऊंगा।

सभापति महोदय: आपने सांसद महोदया से कहा है कि दोबारा प्रपोजल भेजिये?

श्री महावीर प्रसाद: जी हां।

सभापति महोदयः कंस्ट्रक्शन ऑफ कम्यूनिटी रोड्स किस में आता है? श्री महावीर प्रसादः यह रिपेयरस ऑफ वकर्स ऐट ऐनी टाइम में आता है?

सभापति महोदयः यह पुरानी गाइडलाइन्स के अनुसार है। नयी गाइडलाइन्स आपको नहीं मिली? यहां की प्रोग्राम इंग्लीमेंटेशन मिनिस्ट्री ने कहा है कि सभी डिस्ट्रिक्ट कमिश्रर्स को हमने भेज दी है।

श्री महावीर प्रसाद: हमारे डिवीजन के किसी जिले में जैसे बोकारो, गिरीडीह, हजारीबाग, धनबाद में कही भी अगर आई होती तो हमारी जो कलेक्टर्स मीटिंग होती है वहां कोई न कोई डिप्टी कमिश्रर बता देता है कि नयी गाइडलाइन्स आ गई है।

सभापित महोदय: जो अप्रिय स्थित पैदा हुई है उसको दूर करने की कोशिश नहीं की? श्री महावीर प्रसाद: मैंने कोशिश की है मैडम से भी दो बार मिलने की कोशिश की है। हमको व्यक्तिगत रूप से मैडम से कोई शिकायत नहीं है। हम मैडम की बहुत इज्जत करते हैं सुनील बर्थवाल भी अच्छे अफसरों में गिने जाते हैं। पता नहीं यह कैसे हुआ। मैडम भी किसी से झगड़ा नहीं करती है। मैडम खुद भी सरपराइज है कि बर्थवाल का उनके साथ कैसे झगड़ा हो गया, क्योंकि वे भी मानती हैं कि वे अच्छे अफसर हैं।

सभापति महोदयः धन्यवाद।

(The witness then withdrew)

(4) EVIDENCE OF SHRI RAVI MITTAL, THE THEN DEPUTY COMMISSIONER, BOKARO, BÍHAR

Mr. Chairman: Mr. Ravi Mittal, you have been asked to appear before this Committee to give evidence in respect of question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha constituency of Prof. (Smt.) Rita Verma, M.P.

I may inform you that under Rule 275 of the Rules of Procedure and Conduct of Business in Lok Sabha, the evidence that you may give before the Committee is to be treated as confidential till the report of the Committee and its proceedings are presented to the Lok Sabha. Any

premature disclousre or publication of the proceedings of the Committee would constitute a breach of privilege and contempt of the House. The evidence which you will give before the Committee will be reported to the House.

Now, you may take oath or make affirmation.

(श्री रवि मित्तल ने सत्यनिष्ठा से प्रतिज्ञान किया)

सभापति महोदय: आप बिहार कैंडर के किस बैच के IAS है?

श्री रवि मित्तलः 1986 वैच का।

सभापति महोदयः आप कहां के रहने वाले हैं?

श्री रिव मित्तलः मैं दिल्ली का रहने वाला हूं। बोकारो मेरा पहला जिला है। इससे पहले मैं कार्मिक विभाग, पटना में ज्वाइंट सैक्रेटरी था। इससे पहले मैं 1990 से 1992 तक हजारीबाग में डी॰डी॰सी॰ था।

सभापति महोदय: जब आप वहां डी॰डी॰सी॰ ये तो एम॰पीज, लोकल डेवलपमेंट स्कीम देखने को नहीं मिली थी?

श्री रिव मित्तलः वहां यह स्कीम नहीं थी। वहां माननीय विधायकों और सांसदों की एक अलग स्कीम होती थी। उसके तहत माननीय विधायक 3 लाख रुपए और माननीय सांसद 4 लाख तक की स्कीम्स का अप्रवल दे सकते थे।

सभापति महोदय: जो स्कीम वे देते थे उसको आप क्या उसी रूप में मान लेते थे?

श्री रवि मित्तल: बिहार सरकार के ग्रामीण विभाग की एक सूची बनी हुई है। यदि उनके द्वारा सुझाए गए कार्य उसी सूची के अनुसार हैं तो उसमें फेरक्दल करने का हमें कोई अधिकार नहीं है।

सभापति महोदय: ऐसा तो नहीं है कि आप यह समझते हैं कि कोई स्कीम उस जिले या शहर के लिए प्राथमिकता की स्कीम है और उसे प्रस्तावित करने के लिए उनको आप कहते हों।

श्री रिव मित्तल: साधारणतया ऐसा नहीं कहते हैं। डी॰आर॰डी॰ए॰ की जो मीटिंग होती है उसमें माननीय विधायक या सांसद भी उपस्थित रहते हैं। यदि अन्य स्क्रीम्स में उनकी इच्छा का कोई कार्य शामिल नहीं होता है तो वे कह सकते हैं कि उनकी स्क्रीम से उस कार्य के लिए फण्ड दे दिया जाए।

सभापति महोदयः आपकी बोकारो पोस्टिंग कब हुई?

श्री रवि मित्तल: 1992 के अंत में।

सभापति महोदय: 1994-95 की जो स्कीम थी उसमें श्रीमती वर्मा ने आपको कुछ रूपया ट्रांसफर के लिए प्रस्तावित किया था।

श्री रवि मित्तलः 25 लाख रूपया। सभापति महोदयः वह कब मिला?

श्री रिव मित्तलः 29 अप्रैल को मेरा ट्रांसफर हो गया था और मेरे ट्रांसफर के बाद यह पैसा बोकारो आया। माननीय सांसद महोदया ने 2 जनवरी को प्रस्तावों की सूची भेजी थी। इसके बाद टेलीफोन से मुझे उनके द्वारा सूचना मिली कि वे दूसरी सूची भेजेंगी। वह दूसरी सूची अप्रैल के अंत में बोकारो भेजी गई। 16 अप्रैल से मुझे ट्रेनिंग के लिए भेज दिया गया। उसके बाद मेरा ट्रांसफर ज्वाइंट सैकेटरी कार्मिक विभाग के पद पर हो गया। अभी में डी॰सी॰, हजारीबाग हूं। जो दूसरी सूची आनी थी वह मेरें ट्रेनिंग के दौरान आई।

श्री रामनारायण बैरवा: 28.11.94 की जो लिस्ट थी उसमें एक से 9 काम दिए हुए हैं और एक में 12 कामों की लिस्ट थी। उस पर क्या कार्यवाही हुई?

श्री रिव मित्तलः यह लिस्ट 2 जनवरी को प्राप्त हुई है। इसके द्वास डी॰सी॰, धनबाद से पैसा मांगा गया था। श्री राम नारायण बैरवा: आपने कब लिखा?

श्री रवि मित्तलः हमने 8 जनवरी को लिखा।

सभापति महोदय: स्कीम कब आई?

श्री रिव मित्तलः 2 जनवरी को पहली सूची मिली। मैडम का यह फोन भी मिला कि वे दूसरी सूची भेजेंगी। उन्होंने दसरी सची अप्रैल के अंत में भेजी है।

सभापति महोदय: इस बीच में इन प्रस्तावों पर आपने कोई कार्यवाही नहीं की?

श्री रिव मित्तल: 2 जनवरी के बाद हम कोई कार्यवाही नहीं कर सकते थे।

सभापति महोदयः क्या उनके एस्टीमेट्स भी तैयार नहीं करा सकते थे?

श्री रिव मित्तल: एस्टीमेट तैयार करने के लिये हमें फील्ड में जाना पड़ता है, तभी एस्टीमेट तैयार होते हैं जब डी॰डी॰सी॰ की मीटिंग हुई थी तो 8 जनवरी को हमें उसमें मॉडल कोड ऑफ कंडक्ट के बारे में बताया गया था। उसमें यह भी शामिल था कि माननीय सांसदों या विधायकों की अनुशंसाओं पर कोई कार्यवाही नहीं करनी है और इलैक्शन खत्म होने के बाद ही कोई कार्यवाही हो सकती है। उसके बाद सरकार की तरफ से भी हमें एक पत्र मिला था।

सभापति महोदयः क्या यह पत्र श्री एन॰ के॰ अग्रवाल का था।

श्री रवि मित्तल: जी हां।

सभापति महोदय :लेकिन उसमें तो यह लिखा था कि ऑन-गोइंग प्रोजैक्ट्स के काम नहीं रुकने चाहिये, गरीबी उन्मुलन की स्कीम्स नहीं रुकनी चाहिये।

श्री रवि मित्तलः हर स्कीम की हमारे यहां पहले एडमिनिस्ट्रेटिव एप्रुवल होती है।

सभापित महोदयः आप काम शुरू नहीं करते, वह समझ में आ सकता था लेकिन प्रिपरेटरी वर्क तो कर सकते थे। उसमें कुछ समय नहीं लगता है। कोई भी एस्टीमेंट 8-10 दिन में बन सकते हैं, लम्बे चौड़े एस्टीमेट नहीं बनते। यदि गवर्नमेंट की कोई मेजर स्कीम आ जाये, इरीगेशन प्रोजेक्ट हो या ड्रिकिंग वाटर की स्कीम हो तो क्या आपने ऐसी किसी स्कीम पर 8 दिसम्बर से 14 अप्रैल तक जिले भर में कोई कार्यवाही नहीं की?

श्री रिव मित्तलः एस्टीमेट बनाने के बाद एडिमिनिस्ट्रेटिव एप्रूवल यदि किसी स्कीम की हो तो उसको इम्पलीमेंट करने में ज्यादा समय नहीं लगता। उस दौरान नई स्कीम कोई सैंक्शन नहीं हुई।

सभापति महोदयः इन प्रिंसिपल, यदि बिहार की कैबिनेट ने कोई स्कीम धनबाद जिले के लिये 2 करोड़ रुपये की तय कर दी, उसी दौरान इलैक्शन आ गये।

In the meantime, elections took place. Do you not think that every work on that scheme will be completely stopped, even preparing the estimates or getting the technical feasibility examined, etc.? वह काम भी नहीं हुआ।

श्री रिव मित्तलः यदि किसी स्कीम की एडिमिनिस्ट्रेटिव एप्रूवल न हो तो बाकी कार्यवाही भी नहीं होगी।

सभापति महोदयः एक एम॰पी॰ ने आपको जब कोई स्कीम दी, वह तो आलरेडी अफ्रूंड है। उस

स्कीम का मतलब ही यह है कि इसके लिये किसी एप्रूवल की जरूरत नहीं है। ऐसी स्कीमों की एप्रूवल तो संबंधित एम॰पी॰ ही करता है। आप सिर्फ यह देख सकते हैं कि वह स्कीम इस प्रयोजनार्थ जो सूची बनाई गयी है, उसके अंतर्गत कवर्ड है या नहीं।

You cannot sit on the judgment over the issue of approval.

इस बारे में आपकी इंटरप्रिटेशन क्या है?

श्री रिव मित्तलः एस्टीमेट बनाने के बाद इंजीनियर्स उसके काम को करते हैं। पैसा आने के बाद, हमारे यहां से एडिमिनिस्ट्रेटिव एप्रूवल होती है और वह इस बात पर डिपैंड करता है कि हमारे पास उस स्कीम के लिये पैसा आ गया है या नहीं। जब हमारे पास पैसा नहीं था तो उसकी एडिमिनिस्ट्रेटिव एप्रूवल नहीं दी जा सकती थी। बाद में स्कीम को क्लियर करने में समय नहीं लगता।

Mr. Chairman: Who is responsible for delay in transferring the money particularly in Bakaro District?

श्री रवि मित्तलः हमारे पास पैसा धनबाद से आना था।

सभापति महोदय : क्या धनबाद वालों ने पैसा नहीं भेजा?

श्री रिव मित्तलः हमारे सामने मॉडल कोड ऑफ कंडक्ट था कि 2 अप्रैल के बाद ही हम कोई काम कर सकते थे।

श्री राम नारायण बैरवा: आपने इस बारे में कुल कितने पत्र लिखे?

श्री रिव मित्तलः टोटल हमारे यहां से 3 पत्र लिखे गये। फिर मैडम का कम्युनिकेशन आ गया कि कोई दूसरी लिस्ट आयेगी।

सभापति महोदयः बोकारो और धनबाद पड़ोसी जिले हैं। क्या ७ अप्रैल की घटना की आपको जानकारी है। ऐसी स्थिति क्यों आती है?

श्री रिव मित्तलः हमें अखबारों से वह जानकारी मिली। ऐसी स्थिति आनी नहीं चाहिये क्योंकि माननीय सदस्यों के साथ ऐसा नहीं होना चाहिये।

सभापति महोदयः आपका यहां आने 'के लिये धन्यवाद।

Mr. Chairman: Thank you very much, Mr. Mittal.

(The witness then withdrew)

(5) Evidence of Shri Sukhdev Singh, Deputy Commissioner, Bokaro, Bihar

Mr. Chairman: Shri Sukhdev Singh, you have been asked to appear before this Committee to give your evidence in connection with the question of privilege regarding non-implementation of 'Member of Parliament Local Area Development Scheme' in Dhanbad Lok Sabha Costituency of Prof. Rita Verma.

I may inform you that under Rule 275 of the rules of Procedure and Conduct of Business in Lok Sabha, the evidence that you may give before the Committee is to be treated by you as confidential till the Report of the Committee and its proceedings are presented to the Lok Sabha. Any premature disclosure or publication of the proceedings of the Committee

would constitute a breach of privilege and contempt of the House. The evidence which you will give before the Committee may be reported to the House.

Now, you may please take oath or make affirmation as you like.

(The Witness then took oath)

सभापति महोदयः आप बिहार कैंडर के कौन से बैच के आफिसर है?

श्री सुखदेव सिंहः मैं 1987 वैच का हं।

सभापति महोदयः क्या बोकारो आपका पहला जिला है, जहां आपकी नियुक्ति हुई?

श्री सुखदेव सिंह: नहीं, यह मेरा तीसरा जिला है। इससे पहले मैं देवगढ़ में था, जहां मैं 11 महीने रहा, उसके बाद मैं पूर्णिया जिले में 5 महीने तक रहा जहां से पप्पू यादव आए थे और लोक सभा के लिए बाई इलेक्सन हुए थे।

सभापति महोदयः क्या उनके इलेक्शन के समय आप वहां पर थे?

श्री सुख्यदेव सिंहः जी हां, उसके बाद में बोकारो जिलें में आया।

सभापति महोदय: क्या आपको सांसदों की स्थानीय विकास योजना के बारे में जानकारी है?

श्री सुख्यदेव सिंह: इसकी जानकारी मुझे देवगढ़ में मिली थी जब हमें कुछ इसके बारे में गाइडलाइन्स प्राप्त हुई थीं लेकिन किसी स्क्रीम को इम्पलीमेंट करने का मौका मुझे नहीं मिला क्योंकि उस क्क्त तक फंड्स नहीं मिल पाए।

सभापति महोदयः आपके पास कौन सी गाइडलाइंस है?

श्री सुखदेव सिंहः हमारे पास फरवरी, 1994 की गाइडलाइंस हैं।

सभापति महोदयः उसके बाद दिसम्बर, 1994 में रिवाङ्ग्ड गाइडलाइंस ईश्यू हुई थीं, क्या आपको उनकी भी जानकारी है? क्या वे गाइडलाइंस आपके पास है?

श्री सुख्यदेव सिंहः जी नहीं। हो सकता है कि इस बीच में ओवरलुक हो गयी हों। दिसम्बर वाली गाइडलाइंस की मुझे जानकारी नहीं है। रिवाइण्ड गाइडलाइंस मेरे पास नहीं है।

सभापति महोदयः आपने यहां कब ज्वाइन किया था?

श्री सुखदेव सिंह: 17 मई को बोकरों में ज्वाइन किया था।

सभापति महोदयः सांसद प्रो॰ रीता वर्मा की कांस्टीट्र्एंसी दो जिलों में पड़ती है—धनबाद और बोकारो—क्या आपको पता है?

श्री सुखदेव सिंहः जी हां, एक चास है और दूसरी चन्दन क्यारी।

सभापति महोदयः सांसदों से संबंधित स्कीम के अंतर्गत प्रो॰ रीता वर्मा ने कुछ प्रस्ताव आपके पास भेजे थे, क्या आपको उसकी जानकारी है?

श्री सुखदेव सिंह: हमारे आने से पहले उन पर कार्यवाही प्रारम्भ हो चुकी थी। एस्टीमेट भी हमें प्राप्त हो चुके हैं। मैंने भी उसमें योगदान किया और एक सप्ताह बाद हम लोगों ने उस पर चर्चा की। माननीय सांसद के कार्यकर्ता भी हमसे मिले थे। दूरभाष पर हमने उनसे बात की थी। उनके कार्यकर्ताओं

वे कंत्राया कि वे स्कीम के बारे में डिस्क्रस करना चाहते हैं। कार्य सांसद महोदया मुझसे आकर मिली धीं।

We had a cordial meeting about the scheme.

की अपनी और से उन्हें कुछ सुसार दिए थे। उनका एक लोकल दिनेन्टेटिय था। उसने कहा कि मुझे इस स्कीम के बारे में बात करने के लिए उन्होंने औषोक्षण किया हुआ है। उनकी को प्रान्तम्स थी, हम उन्हें टेक-अप करना चाहते थे जिस पर किसकान इसने सहाय कर दिया। अभी प्राह्नम्स किस्तमन होना बाकी है, जैसा उनके रिप्रेजेन्टेटिय ने बताया है। पैसा कुछ समय पहले तक हमें मिला नहीं था। उसकी एक जीक्यूशन में कोई प्रान्तम नहीं है। मानसून के चलते हमें खेड़ी दिकत है लेकिन पक्षी स्कीम को एक जीक्यूट कर सकते हैं, ऐसी विवास में इम है।

सभापति महोदयः यह जो रूपया मिला इसको धनबाद के डी॰सी॰ ने 29 नवम्बर, 1995 को रिसीय किया था, यदि यह 1 मार्च तक खर्च हो जाता, तो ठीक रहता। क्या 31 मार्च के बाद यह पैसा लैप नहीं होता है?

श्री सुखदेव सिंह: सर, इसमें दो तरह से प्रावधान हैं। जो पैसा हमें आवंटन के रूप में मिलता है, उसके खर्चे को हम बिल बनाकर ट्रेज़री से ड्रा कर लेते हैं। यदि वह पैसा हम 31 मार्च तक ड्रा नहीं कर सके, तो वह लैप्स हो जाता है या फिर हम उसको सरेंडर कर देते हैं। दूसरा प्रावधान है कि जो पैसा हमें ड्राफ्ट या चैक द्वारा मिलता है उसे हम किसी अलग अकांउट में ड्रा कर के जमा करवा देते हैं। वह पैसा 31 मार्च के बाद भी लैप्स नहीं होता क्योंकि वह तो हमारे अकाउंट में होता है। आजकल भारत सरकार से करोड़ों रुपये के चैक हमें विकास के कार्यों के लिये इसी प्रकार से मिल रहे हैं। बल्कि गाइडलाइंस में भी यह है कि ऐसी स्कीमों को लिया जाए जिनका कार्य दो साल के अंदर समाप्त हो।

सभापति महोदयः इसमें आपको पैसा कैसे मिला?

श्री सुखदेव सिंह: इसमें हमें चैक द्वारा पैसा मिला है जो हमारे.हाथ में है और जो-जो स्कीमें माननीय सांसद महोदया द्वारा अनुशांसित की गई हैं, हम उन पर इसको खर्च करेंगे।

सभापति महोदयः कितनी स्कीमें भेजी हैं?

श्री सुख्यदेव सिंहः सर, 23 स्क्रीमों की सूची प्राप्त हो चुकी हैं। कुछ स्क्रीमें ऐसी हैं जिन पर हमें उनसे डिसक्शन करना है। उसके बाद वे स्वीकत कर दी जाएंगी।

सभापति महोदयः किस प्रकार की स्कीमें हैं?

श्री सुखदेव सिंह: सर, मुख्य रूप से तीन प्रकार की स्कीमें हैं। रोड्स का कच्चा काम करना, स्कूल की बिल्डिगों में कमरे बनवाना और तीसरा कुएं खुदवाना। चूंकि अब वर्षा का मौसम आरम्भ हो चुका है, इसलिये हम सड़कों का काम तो नहीं करवा पाएंगे। स्कूलों के कमरों का काम हम आरम्भ कर रहे हैं। हालांकि वहां अच्छी किस्म की हैट उपलब्ध न होने के कारण इसमें भी दिकत आएगी, फिर भी हम प्रयास करेंगे। कुएं खुदवाने का कार्य भी वर्षा ऋतु के बाद ही आरम्भ होगा क्योंकि यदि अब कुएं खुदवाए गए, तो वे वर्षा के कारण धंस जाएंगे।

सभापति महोदयः क्या पत्थर का काम सड़क में नहीं किया जा सकता?

श्री सुख्यदेव सिंहः नहीं, क्योंकि प्रारम्भ में तो मिट्टी का काम करके उसका समतलीकरण करना होगा। फिर उसके बाद पत्थर का काम होगा।

श्री तेजनारायण सिंहः मिट्टी का काम करवाने में क्या दिकत है?

श्री सुखदेव सिंह: अभी तक अर्थ वर्क ही नहीं हुआ है। बिना अर्थ-वर्क के मिट्टी का काम नहीं करवाया जा सकता।

सभापति महोदय: क्या सांसद महोदया के साथ आपने किसी मीटिंग में यह कहा कि काम तो हमें ही करवाना है। इसलिये हम देखेंगे कि हो सकता है कि नहीं?

श्री सुखदेव सिंह: नहीं सर, हमारे साथ ऐसी कोई मीटिंग नहीं हुई। हम से तो जितनी भी मीटिंग हुई हैं उनमें बहुत ही शांतिपूर्ण ढंग से और बहुत अच्छे वातावरण में बात हुई है। कोई भी अनप्लेजेंट बात हमसे नहीं हुई। यह तो धनबाद के डी॰ डी॰ सी॰ के साथ हुआ होगा।

सभापति महोदयः क्या कभी आपने ऐसा कहा कि इसको आप अपने कार्यकर्ताओं में बांटना चाहती है या काम करवाना चाहती हैं?

श्री सुखदेव सिंह: नहीं। हमने कभी ऐसा नहीं कहा। हमने यह जरूर कहा कि आपने जो स्कीमें हमें भेजी हैं वे हमारे पास आ गई हैं, लेकिन चास की जनता की यह मांग है कि आप इन स्कीमों के लिये भी पैसा स्वीकृत कर दें क्योंकि यह क्षेत्र भी आपकी कांस्टीट्यूएंसी में ही आता है। यदि आप नहीं करेंगी, तो इनको हम दूसरी योजनाओं के माध्यम से करवाएंगे।

सभापति महोदयः यानी आपने सजैस्टिव-वे में कहा था?

श्री सुखदेव सिंहः जी हां।

सभापति महोदयः सुखदेव सिंह जी, आपका बहुत-बहुत धन्यवाद। समिति ने आपको यहां आने की तकलीफ दी।

केबीनेट सचिवालय से क्या आपको यह पुस्तक मिली है कि आपको सांसदों एंव विधायकों से किस प्रकार से व्यवहार करना है?

श्री सुखदेव सिंहः सर, हम तो इतना ही जानते हैं कि हमें इन किताबों को पढ़ने की जरूरत ही महसूस नहीं हुई क्योंकि हमारा तो सबके साथ बहुत अच्छा व्यवहार है। हम तो सबको सम्मान देते हैं। कम लोगों को तो इतना बताया गया है कि सांसद अधिकारियों से ऊपर होते हैं और हम उनकी गरिमा के अनुरूप ही उन्हें सम्मान देते हैं। अभी तक हमारे साथ ऐसा कोई झंझट नहीं हुआ है।

सभापति महोदयः ठीक है। आपका पुनः धन्यवाद। अब आप जा सकते हैं।

(साक्षी समिति कक्ष से बाहर चले गए)

सभापित महोदयः चीफ सैक्रेट्री, एस॰ डी॰ ओ॰ और श्री बर्थवाल को एक बार मीटिंग रख कर और बुला लेते हैं। 11 और 12 जुलाई को मीटिंग रख लेते हैं।

(समिति की कार्यवाही सम्पन्न हुई)

Tuesday, 11 July 1995

PRESENT

Shri Shiv Charan Mathur-Chairman

MEMBERS

- 2. Shri Ram Sundar Das
- 3.. Shri Santosh Kumar Gangwar
- 4. Shri Anna Joshi
- 5. Shri Allola Indrakaran Reddy
- 6. Shri Tei Naravan Singh

SECRETARIAT

Dr. Ashok Kumar Pandey — Additional Secretary

- Joint Secretary Shri J.P. Ratnesh Shri S.C. Rastogi - Deputy Secretary - Under Secretary Shri V.K. Sharma

WITNESSES

1. Shri Sunil Barthwal - Deputy Development Commissioner, Dhanbad, Bihar

2. Shri N.K. Aggarwal - Commissioner Secretary. and Department of Rural Development, Bihar

(The Committee met at 15.00 hours)

(1) EVIDENCE OF SHRI SUNIL BARTHWAL, DEPUTY DEVELOPMENT COMMISSIONER, DHANBAD, BIHAR

Mr. Chairman: Shri Barthwal, you have already taken oath. So, you need not take oath now.

Last time when you appeared before this Committee, you said that you were not aware about the guidelines. Do you have the knowledge about the guidelines now?

Shri Sunil Barthwal: Yes, I have the knowledge about them.

Mr. Chairman: Were those guidelines not circulated by the Department of Rural Development, Bihar?

Shri Sunil Barthwal: In fact, on the 28th April of this year, these guidelines were given in the DDC meeting.

My wife had undergone a caesarian operation. So I was on leave. I was not present in Patna on that day. Later on, I talked to the Secretary also. He told me that these guidelines were circulated. So, in fact, I was not aware of these guidelines but now I am aware of these guidelines. I was actually on leave for some time.

Mr. Chairman: Was this the only matter which had been taken up for discussion?

Shri Sunil Barthwal: All the subjects were taken up. That is a regular DDC meeting.

Mr. Chairman: This means this subject was given least importance. He did not even report to you. That means this subject was also casually discussed and not reported to you. This was not given due importance by your Director (Accounts) in that particular meeting held on 28th April, 1995. These new guidelines were issued by the Department of Programme Implementation as far back as December '94. This subject was discussed in the meeting. Even after four or five months, your representative did not find it necessary to report this matter to you. What should this Committee understand about this?

Shri Sunil Barthwal: Sir, although, we were not aware of the new guidelines, whatever action we have taken on 8th May, that was taken without violating the new guidelines. So, if you see the Report, in fact, do's and don't's were followed and there was nothing which we did against the new guidelines.

Mr. Chairman: In the new guidelines, there are two specific things. One is that the amount does not lapse. Even after 31st March, the amount will not lapse and it will continue to operate even after the closing of the financial year. The other thing is similar, except that the works will be taken up for implementation by the Government agencies. These were mentioned in the earlier guidelines also.

Shri Sunil Barthwal: In fact, last time I forgot to give you the sanction letter. Now I have got this letter with me. I can give it to you. By that, Rs. 1/- crore was sanctioned and we got this as a draft. We got the first Rs. 5/ lakh through the treasury. For this Rs. 1/- crore, we got the draft and deposited it into our accounts.

Mr. Chairman: We have enquired from the Ministry concerned in Delhi. They are given us to understand that the DDC, Dhanbad was informed about these new guidelines vide their office letter number such and such, dated 5th January 1995. They said that this was despatched by registered post to the District Magistrate, Dhanbad on 18th January 1995 vide post office receipt number. They had enclosed a copy of it also. This is the information supplied to this Committee by the Department of Programme Implementation.

Shri Sunil Barthwal: This is might have gone to the Secretariat.

Mr. Chairman: This is to you. You are a part of the District Magistrate as far as development is concerned. On 5th January, 1995, these revised guidelines were directly communicated to the District Magistrate.

Shri Sunil Barthwal: We have not received this communication. In fact, in Bihar, from 14th December to 12th February, there was a strike of the non-gazetted employees. All the Assistants were on strike.

Mr. Chairman: So do you mean to say that all the works came to a standstill?

Shri Sunil Barthwal: Perhaps, something might have missed during the strike period.

Mr. Chairman: Then was it not considered as an important work?

Shri Sunil Barthwal: We took up everything. What I am trying to say is that we did not get these new guidelines in time. But because of that, the work was not affected.

Mr. Chairman: That is not correct. We have checked up with the Department of Programme Implementation. They have very categorically cited the despatch number and the date on which these guidelines were despatched to the District Magistrate. They have sent these guidelines to all the District Magistrates and in respect of your District Magistrate, they have sent it on 5th January, 1995.

Shri Sunil Barthwal: I will check it up.

Mr. Chairman: You say you came to know only on 28th April from your Director (Accounts). It means you are giving least importance to this programme.

Shri Sunil Barthwal: No, I am giving the highest importance. I have also not flouted any of the guidelines.

Mr. Chairman: Last time, you categorically told this Committee that you had no knowledge of the latest guidelines.

Shri Sunil Barthwal: That is correct.

Mr. Chairman: That is not correct. We have checked up with the Ministry.

Shri Sunil Barthwal: I am sorry to say that I have not seen that communication.

Mr. Chairman: This message was directly sent to the District Magistrate in the first week of January 1995 and the District Magistrate, in turn, should have naturally communicated it to you. But that was not done.

11 FT T-5

HISB BE

क लिएम 🍽

ऐसा लगता है कि इसको आपने सबसे कम इम्पोर्टेंस दी है।

श्री सुनील बर्थवालः ऐसा नहीं है। मैंने तो हमेशा इम्पोर्टेंस दी है।

सभापति महोदयः आपने अप्रैल के महीने में प्रायस्टी दी है जब इलैक्शन खत्म हो गए श्रे।
Once you were called, you started taking post-haste action. Within two days, you processed everything.

Shri Sunil Barthwal: It was done even before that.

Mr. Chairman: By that time, a lot of time has been wasted.

Shri Sunil Barthwal: My D.C. was on leave from the 5th of April.

Mr. Chairman: Was the district without a D.C.?

Shri Sunil Barthwal: I was in charge of only the routine matters. All important decisions were supposed to be taken by the D.C. only.

सभापति महोदय: उनके जाने के बाद तो आप इंचार्ज थे. तब आपने क्या किया?

श्री राम सुंदर दासः अभी आपने स्वीकार किया है कि सांसद स्थानीय क्षेत्र विकास योजना के अत्तर्गत जो आपको माननीय सांसद की ओर से योजनाओं पर खर्च के लिए स्वीकृति पत्र मिला उसको आपने सीरियसली नहीं लिया। मैं आपसे यह जानना चाहता हूं कि आपने जो अपने बयान में स्वयं स्वीकार भी किया है कि 43 प्रतिशत योजनाएं लीं और शेष जांच के लिए छोड़ दीं, तो गाइडलाइन के अनुसार कौन-कौन सी योजनाएं नहीं थीं और आपने उनके बारे में क्या छानबीन की?

श्री सुनील बर्धवालः सर, 67 योजनाएं मैडम ने दी थीं जिनमें से 43 योजनाएं अक्रोर्डिंग टू दि गाइडलाइन्स थीं जिनको हमने एकदम टेकअप कर लिया और 14 योजनाएं ऐसी थीं, जो कन्फॉर्मटी में नहीं थीं।

श्री राम संदर दासः कौन सी योजनाएं थीं जो कन्फर्मिटी में नहीं थीं?

श्री सुनील बर्धवालः मरम्मती की योजनाएं थीं जो गाइडलाइन के अनुरूप नहीं थी।

श्री राम सुंदर दासः क्या आपने सांसद महोदया को लिखा कि ये मरम्मती की योजनाएं हैं और ये गाइडलाइन के अनुरूप नहीं हैं?

श्री सुनील बर्थवाल: डी॰ सी॰ साहब ने हमारे बिहाफ पर चिट्ठी भेजी है।

सभापति महोदयः क्या वह चिट्ठी आपके पास है?

श्री सुनील बर्थवाल: सर जो फाइल समिति को डी॰ सी॰ साहब ने भेजी है, उसमें होगी।

श्री राम सुंदर दासः क्या सभी योजनाएं मरम्मती की थीं? कुल कितनी योजना मरम्मती की थीं जिनको आपने गाइडलाइन के खिलाफ समझा? आपने जो पेपर सबमिट किया है उसमें कहीं भी यह नहीं लिखा है कि ये मरम्मती की योजनाएं हैं। आपने उसमें सिर्फ यही लिखा है कि इन योजनाओं को आपने जांच के लिए प्रखंड अधिकारी को भेज दिया है। जब ये योजनाएं गाइडलाइन के अनुसार नहीं थीं तो फिर आपने इनको प्रखंड अधिकारी को क्यों भेजा?

श्री सुनील बर्थवालः जो 14 योजनाएं मरम्मती की थीं, उनको हमने मैडम को वापस भेजा है। इस सम्बन्ध में डी॰ सी॰ साहब की ओर से उनको चिट्ठी चली गई होगी।

श्री राम सुंदर दासः बिना आपके कंसल्टेशन के वे चिट्ठी क्यों भेजेंगे और क्या आपने उनको एग्जामिन किया?

श्री सुनील बर्थवालः हमने वह सम्पूर्ण फाइल जिलाधीश महोदय को भेज दी थी। उन्होंने मैडम को चिट्ठी लिखी है कि 14 योजनाएं गाइड लाइन के मुताबिक नहीं है।

श्री राम सुंदर दासः हमने जो आपसे पूछा है उसका आप जवाब नहीं दे रहे हैं कि क्या सभी 14 योजनाएं मरम्मती की थीं?

श्री सुनील बर्धवाल: जी हां, वे 14 योज़नाएं मरम्मती की थीं।

श्री राम संदर दास: यह चिट्ठी आपने कब भेजी?

श्री सुनील बर्धवाल: यह चिट्ठी डी॰ सी॰ साहब की फाइल में होगी।

सभापति महोदय: यह चिट्ठी दिनांक 21-5-1995 की है। यह इस फाइल में है। क्या कर का निर्माण भी मरम्मती में आता है?

श्री सुनील बर्धवालः छत का निर्माण असली योजना को पूर्ण करने में आता है। इसके साथ यह भी है कि सेंट्रल और स्टेट गवर्नमेंट के आफिस या रेजीडेंस्यल एरियाज में भी इस धन से काम नहीं करवाया जा सकता है।

सभापति महोदय: हाउसिंग कालोनी, धनबाद में पथ के निर्माण में क्या दिकत है?

श्री सनील बर्धवाल: यह योजना भी मरम्मती में आती है।

सभापति महोदयः क्या उन 14 योजनाओं के स्थान पर कोई और योजनाएं आपको सांसद महोदया ने भेजीं?

श्री सनील बर्धवालः नहीं, अभी तक तो नहीं आई है।

सभापति महोदयः सात योजनाओं में क्या दिकत थी?

श्री सुनील बर्थवाल: जो राशि अनुशंसित की गई थी वह कम पड़ती थी।

सभापति महोदयः उसे बढ़वा लेते।

श्री सुनील बर्थवालः हमने माननीय सदस्या को यही बोला था।

श्री राम सुंदर दास: मैम्बर तो ग्रशि दे देते हैं लेकिन प्राक्कलन (एस्टीमेट) का काम मैम्बर का है या आपके ऑफिस का है?

श्री सनील बर्थवालः हमारे ऑफिस का है।

सभापति महोदयः इन्होंने योजना बनाकर भेजी थी।

पिछली बार आपने यह कहा था कि चूंकि 8 दिसम्बर से इलैक्शन नोटीफाई हो गए थे इसलिए उसके बाद आप कोई काम नहीं ले सकते थे। लेकिन आपकी बिहार सरकार ने सोचा इलैक्शन का मतलब यह नहीं है कि सारे विकास के कार्य उप्प हो जाएं। क्या आपको आपके सैक्रेटरी, श्री अप्रवाल के 31 जनवरी, 1995 के लैटर की जानकारी है?

The letter dated 31 January, 1995 was written by the Secretary, Department of Rural Development to all the Divisional Commissioners and Deputy Development Commissioners. De you know about this letter?

Shri Sunil Barthwal: Yes, Sir, I have a letter dated 22 February written by Shri N.K. Aggarwal with me which I can read out. I can give a copy of the same to the Committee.

22 फरवरी के लैटर में उन्होंने क्लीयर कहा है कि वर्तमान प्रक्रिया समाप्त होने तक छोटी-छोटी योजनाओं का कार्यान्वयन स्थगित रखा जाए। वैशाली चुनाव के समय योजनाओं को रोक दिया गया था। सभापति महोदयः 22 फरवरी का लैटर तो बाद की बात है, इससे पहले आपको 31 जनवरी का लैटर मिला होगा।

श्री सुनील बर्थवालः चुनाव प्रक्रिया शुरू होने के बाद से और चुनाव समाप्त होने तक किसी भी प्रकार की योजनांओं में कोई कार्यान्वयन नहीं करवाया जाएगा, केवल अधूरी योजनाओं को पूरा किया जाएगा।

सभापति महोदयः क्या ३१ जनवरी का लैटर भी यही इंडीकेट करता है?

श्री सनील बर्थवालः जी नहीं।

सभापति महोदयः जो स्कीम पहले से प्रारंभ हैं, उनको तो खत्म नहीं किया जाना चाहिए। श्री सुनील बर्थवालः यदि स्कीम 8 दिसम्बर से पहले शुरू हो जाती तो उसे कन्टीन्यू करते।

I have a letter from the Secretary, Election Commission of India New Delhi to the Chief Electoral Officer, Bihar and the Election Commissioner, Bihar. If you permit me I can read out the letter.

"The implementation of these schemes can be taken up only after the bye-elections are completed. The compliance report should be sent..."

Mr. Chairman: You can give us a copy of that letter. However, that is applicable in respect of new schemes. That does not mean that on-going schemes should be stopped.

Shri Sunil Barthwal: That is true.

सभापति महोदयः क्या 31 जनवरी के पहले की चिट्ठी में एम॰ पी॰, एल॰ ए॰ डी॰ स्कीम और डिटेल ऐस्टीमेट आदि बनाने का काम भी उसमें आ जाता है?

श्री सुनील बर्धवाल: हमारा इम्प्रैशन यही था कि ऐस्टीमेट बनाने के लिए स्थल पर जाना पड़ेगा। इस स्कीम की अनुशंसाएं स्थानीय लोगों द्वारा माननीय सांसद को दी गई थीं, यदि हम वहां पर ऐस्टीमेट लेने जाते तो लोग इलैक्शन कमिशन को लिखना शुरू कर देते कि एक पर्टीकुलर एम॰ पी॰ या पर्टीकुलर पार्टी की स्कीम यहां पर टेक अप कर रहे हैं जबकि ऐस्टीमेट बनाने से कोई खास फायदा नहीं होता क्योंकि इलैक्शन प्रोसैस खत्म होने तक स्कीम टेक अप नहीं कर सकते थे।

सभापति महोदयः आपका इंजीनियरिंग स्टॉफ तो इलैक्शन में नहीं लगा हुआ था। यदि आप पहले ऐस्टीमेट बना लेते और जैसे ही इलैक्शन प्रोसैस खत्म होता, प्लान बनाना शुरू कर देते तो आपके दो महीने बच जाते।

Mr. Chairman: I have also run the Government. I know that Executive Engineers and other technical people are involved only in the poll process and not before that.....

्र स्वर्ण में के प्रति हैं कि same to the Committee.

(प्राप्ति के प्रति के प्रति हैं कि same to the Committee.

(प्राप्ति के स्वर्ण के प्रति के स्वर्ण के स्वर्ण के कि प्रति के प्रति

सभापति महोदयः कितने दिन पहले से लगे हुए थे? क्या 8 दिसम्बर से ही लग गये थे? श्री एस॰ के॰ बर्थवालः इस बार ऐसा हुआ था कि ओब्जर्वर इलैक्शन प्रोसैस के बीच-बीच में भी जिलों में आये हैं।

सभापित महोदय: डीलिंग डिपार्टमेंट के आपके जो आफिसर्स थे या सबोर्डिनेट स्टाफ के जो लोग थे, वह क्या 8 दिसम्बर से ही इलैक्शन ड्यूटी में लग गये थे? उनकी ट्रेनिंग के लिए पहले कैम्प लगाना पड़ता है, यह तो होता है लेकिन डेढ़ महीने पहले ही इंजीनियरिंग स्टाफ चुनाव ड्यूटी पर लग जाये, यह हमने न तो देखा है, न सुना है।

श्री एस॰ के॰ बर्थवाल: इसमें जैसे बक्सों को पहुंचाना है और...

सभापति महोदय: इलैक्शन प्रोसैस कैसे होता है, यह हमने 50 बार देखा है। बक्सों को कोई इंजीनियर तैयार करता है क्या? आपके यहां बक्से इंजीनियर तैयार करते हैं क्या?

श्री एस॰ के॰ बर्थवाल: आप की बात सही है लेकिन....

सभापति महोदयः कलैक्टर का जो स्टाफ है या सब डिवीजनल मजिस्ट्रेट का जो स्टाफ है, उस काम को वह करता है।

श्री राम सुंदर दास: चुनाव कार्यालय इस काम को करता है।

श्री एस॰ के॰ बर्धवाल: मेरा कहना यह है कि हम यह कण्टेंशन लेकर चलें कि यदि इस समय एस्टीमेट बनाते हैं तो उससे लोगों को पता लगेगा कि यह रोड बन रही है और वह इलैक्शन कमीशन को लिखेंगे तो वह इसको शायद कहीं इलैक्शन के कोड आफ कण्डक्ट का उल्लंघन न माने।

सभापति महोदयः यह बात गलत है कि लोग इलैक्शन प्रोसैस में लगे हुए थे और अगर आप एस्टीमेट बनाने का काम करेंगे तो उसको इलैक्शन कमीशन कोड आफ कण्डक्ट का उल्लंघन मानेगा।

श्री एस॰ के॰ बर्थवालः हमने यही सोचकर जवाहर रोजगार योजना की भी नई स्कीम सेंक्शन नहीं की।

सभापित महोदयः इसको नई स्कीम नहीं माना जा सकता। जब इलैक्शन प्रोसैस शुरू हो जाता, उसके बाद में तो बात समझ में आती है कि 8 दिसम्बर के बाद स्वीकृति दे दी, लेकिन उसमें एडवांस स्कीम ले लें और उसके एस्टीमेट्स वगैरह बना लें तो यह इलैक्शन कमीशन की कौन सी गाइडलाइंस के खिलाफ आता है, यह हम जानना चाहते हैं?

श्री एस॰ के॰ **बर्थवालः** यह हम लोगों का, DC साहब का और हमारा इण्टरप्रिटेशन था।

सभापित महोदयः क्या थ्रू आउट डिस्ट्रिक्ट यही था? इसमें कभी चीफ इलैक्शन आफिसर ने या चीफ सैकेट्री ने बीच में बुलाकर आपको बताया कि कैसे क्या करना है, क्या नहीं करना है? गवर्नमेंट इम्पार्शियल है, इस बात को डिस्ट्रिक्ट मिजस्ट्रेट मीटिंग बुलाकर सब को बताते हैं तो इस मामले में क्या यह बताया गया कि आप योजना के डिजाइन मत बनाइये या उसके एस्टीमेट्स मत बनाइये?

श्री एस॰ के॰ बर्थवालः इतनी डिटेल में तो नहीं बताया।

सभापित महोदयः इलैक्शन की कजह से सारी सरकार का काम नहीं रुक सकता है और ऐसी इलैक्शन कमीशन की मंशा भी नहीं है। उनकी मंशा केवल यह है कि एडिमिनिस्ट्रेशन इम्पार्शियल हो और मतदाताओं को अपने पक्ष में करने के लिए काम नहीं करे। लेकिन गवर्नमेंट का काम उप्प हो जाये, डेवलपमेंट का प्रोसेस ठप्प हो जाये, यह किसी भी गवर्नमेट या इलैक्शन कमीशन की मंशा नहीं है। हमको आपका यह रिप्लाई सैटिसफैक्टरी नहीं लगा।

श्री राम सुंदर दासः इलैक्शन प्रोसैस कब समाप्त हुआ?

श्री एस॰ के॰ बर्थवाल: दो अप्रैल को हमारे जिले में हुआ और बिहार में 15 तक चला है।

श्री राम सुंदर दासः यह योजना कब शुरू की?

श्री एस॰ के॰ बर्थवालः ८ तारीख को सैक्शन की।

श्री राम सुंदर दास: योजना को कार्यान्वित करने की प्रक्रिया कब शुरू की?

श्री एस॰ के॰ बर्यवालः दो तारीख को शुरू की।

श्री राम सुंदर दासः इसमें इतना गैप क्यों हुआ?

सभापति महोदयः इलैक्शन प्रोसैस समाप्त होने के बाद पूछ रहे हैं। आपने इसको अण्डरटेक कब किया?

श्री राम सुंदर दासः मेरे ख्याल से 20 रोज के बाद योजना की कार्यान्वित की प्रक्रिया प्रारम्भ की। अगर आप बहुत सीरियस होते तो इसे इलैक्शन प्रोसैस के तुरन्त बाद लागू करते, लेकिन 20 रोज के बाद जब यहां से चिट्ठी गई, तब आपको याद आया कि हमें यह योजना शुरू करनी है।

श्री एस॰ के॰ बर्थवालः ऐसी बात नहीं है। चिट्ठी हमको 16 मई को मिली है।

श्री राम सुंदर दास: तो आपने बीस रोज योजना को वैसे ही रखे रखा, उसका क्या मतलब है? अभी पहले आपने कहा कि आपने इस योजना को बहुत सीरियसली लिया। इसका मतलब इलैक्शन प्रोसैस समाप्त होने के बाद आपने उस योजना की प्रोसैस शुरू की?

श्री एस॰ के॰ बर्थवालः दो तारीख को प्रोसैस समाप्त हुई थी और सात तारीख को यह घटना हुई और 11 तारीख को भी एक घटना हुई। DC 23 तारीख को आये हैं, उसके बाद ही यह हुआ है।

श्री राम सुंदर दास: DC इसमें रैस्पोंसिबल जरूर हैं, लेकिन योजना की जितनी कार्रवाई होती है, वह आपके माध्यम से होती है।

श्री एस॰ के॰ **बर्धवालः** इसमें हम लोग एस्टीमेटस तैयार करवा रहे थे।

श्री राम सुंदर दासः हम तो 20 रोज के गैप के बारे में पूछ रहे हैं।

सभापति महोदय: इन्होंने पहले टाइम निकाल दिया, जिसमें एस्टीमेट्स बन सकते थे। फील्ड वर्क भी आपने नहीं किया। आपने इसको केवल ठण्डे बस्ते में रख दिया।

श्री एम॰ के॰ बर्धवालः नहीं सर। एस्टीमेट्स हम लोगों ने तैयार करवाये थे।

Mr. Chairman: When you knew that immediately after the election process was over, you had to undertake those works, then naturally you should have taken some advance action on them, without giving an impression to the electorate that somebody was being favoured.

श्री अन्ना जोशी: इसलिए कि DC साहब को चिट्ठी आई है, आपने उसके बाद में काम शुरू किया है।

भ्री एस॰ के॰ बर्थवालः वह चिट्ठी तो DC को आई है।

श्री अन्ना जोशी: तो आप कौन हैं?

श्री एस॰ के॰ बर्धवाल: आप इस चीज को महसूस करेंगे...

Mr. Chairman: I have seen the file and have found that whatever action you had taken, was only twenty days after the election process was over

श्री एस॰ के॰ बर्धवालः क्योंकि DC ही उसमें संब्सटेशियल डिसीजन लेते हैं, इसलिए हमने उनका केट करना चाहा कि जब वह आयेंगे. तब वह करेंगे।

Mr. Chairman: Will you not take any action unless the D.C. informs you? You had already implemented this scheme. So, no information from the D.C. was necessary for taking advance action in these particular schemes. That is my point.

श्री अन्ना जोशी: वह आयेंगे, उसके बाद आप करेंगे, जो काम आपको करना नहीं है? इलैक्शन में जो कोड आफ कप्डक्ट है, उसमें अगर यह रैस्ट्रिक्शन है भी, तो बाकी सब काम तैयार रखने के लिए क्या टिकत है?

Mr. Chairman: That is what I am saying. Without giving an impression that you were favouring one party or the other, you could have taken certain actions while sitting in the office, which would have saved some of your time, and immediately after the election process was over, you would have immediately launched those schemes.

श्री एस॰ के॰ बर्धवालः हमने तो सब तैयार करके रखा है।

सभापति महोदयः ताकि जब भी DC को या किसी को लैटर आ जाये तो आप काम चालू कर है।

श्री एस॰ के॰ बर्थवालः DC साहब को लैटर दो मई को आया है और हमने 8 मई को स्कीमं

श्री राम सुंदर दासः एस्टीमेट्स वगैरह तैयार करने का काम आपका है या DC का है? श्री एस॰ के॰ बर्थवालः वह काम हमारा है और वह हमने किया है।

श्री अन्ना जोशी: आपने चिट्ठी का क्यों वेट किया?

सभापित महोदयः 31 जनवरी का श्री अप्रवाल का लैटर अगर बहस के लिये मान लिया जाये तो उससे ऐसा लगेगा कि आप कोई काम नहीं करना चाहते थे। अलीं दिसम्बर 1994 में आपने यह कैसे मान लिया कि यह काम नहीं होना चाहिये। 29 नवम्बर, 1994 को यह स्कीम सबमिट की गई थी और एक दिसम्बर को मीटिंग बुलायी गई थी जिस में माननीय सदस्या को बुलाने की जरूरते नहीं थी। उन्होंने प्रस्ताव भेज दिया था जिसका ऐस्टिमेट तैयार करना आपका काम था। फिर नता नहीं किस कारण से उन्हें मीटिंग में बुलाया, समझ में नहीं आया।

श्री सुनील बर्थवाल: डी॰सी॰ साहब ने मीर्टिंग बुलायी थी।

सभापति महोदयः 29 नवम्बर और 8 दिसम्बर के बीच कैसे यह फैसला ले लिया कि यह स्कीम लेनी चाहिये? श्री सुनील बर्थवाल: हम चाहते थे कि यह स्कीम ले ली जाये। जैसे ही पैसा रिलीज हुआ, हमने मीटिंग बुला ली। हम चाहते थे कि स्कीम को जल्दी ले लिया जाये जिससे अगचार संहिता से वह बाधित न हो।

सभापति महोदयः जो प्रस्ताव भेंजे गये थे, वे नहीं लिये गये। आपने कहा कि जो प्रस्ताव हम दे रहे हैं, वे लीजिये।

श्री सुनील बर्थवालः ऐसा हमने नहीं कहा।

सभापति महोदयः ७ अप्रैल और ११ अप्रैल का किस्सा डिटेल से हमें बतायें।

श्री सुनील बर्थवाब्द: 2 तारीख को चुनाव आचार संहिता खत्म हुई और 3 तारीख को डी॰ सी॰ साहब छटटी पर चले गये। 7 तारीख को मैडम ने सबह 6 बज कर 50 मिनट पर मुझे फोन किया। फोन में मैंने पहले उन्हें प्रणाम किया। उस समय मुहें हेसा लगा कि वह मुझ से नाराज हैं उन्होंने कहा कि आपने स्कीम टेक-अप नहीं की है। क्यों नहीं कुछ कर रहे हैं? मैंने कहा कि चनाव आचार संहिता की गाइड लाइन्स आई थी. मिस्टर अप्रवाल की चिटठी आई थी. इसकी वजह से इसे नहीं लिया। उन्होंने कहा कि इसके कागज है, मैंने कहा कि मैं आपकी योजनाओं को टेक-अप करूंगा, उन्होंने कहा कि इसके कागज दिखा सकते हैं, मैंने कहा कि कार्यालय में जाकर इसके कागज दिखा सकता हं। मैं 7 बजे घर से आफिस के लिये निकल रहा था। इतने में मैंने देखा कि 4-5 और लोग आ गये और वे बरामदे में आकर बैठ गये। मैंने उनसे फिर कहा कि मेरे आवासीय कार्यालय में या डी॰ आर॰ डी॰ ए॰ कार्यालय में आ जाइये. मैं वहां सब कछ समझा दंगा और बता दंगा कि क्या प्राब्लम है। उस समय मैडम गुस्से में थीं और कहने लगीं कि हमें यहीं कागज दिखाओ। मैंने कहा कि यह मिश्कल होगा, मैं यहां काराज नहीं ला सकता हुं यह मेरा घर है, मैं कार्यालय में दिखा सकता हूं। वह नहीं मानीं। मेरा आफिस का समय हो रहा था. इसलिये मैं आफिस आ गया। आफिस आने के बाद मैंने एस॰ डी॰ ओ॰ से कहा कि मैडम को मिल कर समझा दीजिये कि मैं अपने आवासीय कार्यालय में या डी॰ आर॰ डी॰ ए॰ कार्यालय में इन कागजों को दिखा सकता है। मैं वहीं बैठ कर ऐक्सप्लेन कर दुंगा। मेरे घर में मेरी वाइफ जो कि प्रैगनेंट थी और एक छोटा बच्चा था. वहां घेराव करना ठीक नहीं था।

सभापति महोदयः क्या आपकी वाइफ का घेराव किया था?

श्री सुनील बर्थवालः ड्राईंग रूम और बैंड रूम में जहां से घुसते हैं, वहां धरना दिया था। सभापति महोदयः आपके रीजनल आफिस में वह मिलने के लिये तैयार थीं?

श्री सुनील बर्थवालः हम वहां मिलने के लिये तैयार थे। हमने कई बार फोन करवाया। डी॰ सी॰ साहब से फोन करवाया। मैंने सोचा कि अगर मेरी बात से नाराज हैं तो हो सकता है डी॰ सी॰ साहब की बात मान लें। मैं मैडम को दो साल से जानता हूं। इन दो सालों में मैंने मैडम को बहुत रिगार्ड दिया।

सभापति महोदयः एज ए मैम्बर आफ पार्लियामेंट होने के नाते दिया या दूसरी किसी वजह से दिया।

श्री सुनील बर्धवाल: मैम्बर आफ पार्लियामेंट होने से ज्यादा ही दिया। मेरे उनसे बहुत अच्छे सम्बन्ध थे। अचानक यह घटना हो गई जिससे वह मुझ से नाराज हो गई। कुछ लोगों ने वहां बी॰ जे॰ पी॰ के झंडे गाड़ दिये और बरामदे को घेर लिया। जितने संयम से मैं काम ले सकता था, मैंने लिया।

Mr. Chairman: You could have very intelligently handled the situation. Probably, you over-acted and said that you were not prepared to meet her which must have aggravated the situation. You must have said to the hon. M.P. that if she wants she could come to your residential office or you would not entertain her.

I may tell you that there was a time during the British regime when the district officers were only concerned with revenue and law and order. Now the perceptions have changed. Now the district officers have to meet the people and expose themselves and fulfil the wishes of the people and satisfy them. This is the new perception.

श्री सुनील बर्धवाल: मैंने कहा था कि कागजों को यहां दिखाना सम्भव नहीं होगा। कागजों को आप डी॰आर॰डी॰ए॰ कार्यालय में देख सकती हैं।

सभापित महोदय: आपके दो साल से मैडम के साथ अच्छे सम्बन्ध थे। आप मैडम से रिक्वैस्ट कर सकते थे और इस तरीके से हैंडल कर सकते थे जिससे वह सैटिसफाइड हो जातीं। जन प्रतिनिधियों के सामने ऐसे समय मुश्किल खड़ी हो जाती है। एरिया के लोग इतने बेताब हो जाते हैं कि उनको भी संतुष्ट करना मुश्किल हो जाता है। ऐसे समय में आपका फर्ज था कि उनको संतुष्ट करते।

इती सुनील बर्धवालः मैंने उनको सैटिसफाइंड करने की पूरी कोशिश की थी लेकिन यह मान ही नहीं रही थीं।

Mr. Chairman: Even you did not care that they may manhandle your wife and children. If you were so particular about your wife and children, then you would have stayed there.

श्री सनील बर्थवालः उस समय ज्यादा लोग नहीं थे।

श्री अन्ना जोशी: दो मिनट के लिये पेपर दिखा देते तो पहाड़ टूट नहीं जाता।

श्री सनील बर्थवाल: मैंने मैडम को हमेशा बहुत रिगार्ड दिया है।

श्री अन्ना जोशी: फिर आपने ऐसा क्यों कहा कि यहां नहीं मिलो, वहां नहीं मिलो।

श्री सुनील बर्थवालः वह मेरे आवासीय कार्यालय में आतीं तो अच्छा होता।

Mr. Chairman: You could have done one thing. You could have asked the Member of Parliament to sit in your drawing room and explained the position to her in a polite manner. Being a lady, she was also knowing that your wife was pregnant and all that. You could have politely told her and managed the situation.

श्री सुनील बर्थवालः वह बरामदे में आकर बैठ गई।

Mr. Chairman: You are given training before you are posted and you would have been trained as to how to behave with the representatives of the people. This must be a part of your training. Are you taught to maintain distance with the representatives of the people. Are you trained this way? It is a part of your duty to meet the people and also the marresentatives of the people and politely tell them that these are the guidelines, issued; by the Cabinet Secretariat and that you cannot do anything according to what the Member says. Last time. I had showed you

a booklet published by the Lok Sabha Secretariat in which all the circulars issued by the Cabinet Secretariat to all the Collectors and to all the important officers were there. It mainly said as to how you should meet the Members of Legislative Assemblies and Members of Parliament. You could have politely told the Member of Parliament about the position and said that as soon as the election process is over you would see that this is done. You should feel sorry for what had happened.

श्री सुनील बर्धवाल: मैडम के साथ कई दूसरे लोग भी आ गये थे। मैंने उनसे कहा कि मैं आफिस जा रहा हं। आप मुझे कार्यालय में आकर मिलो।

I expressed my regrets also to the Madam later on.

Mr. Chairman: I cannot understand one thing. You say that there was a crowd led by the Member of Parliament. But you left the house. At the same time, you say that your children and pregnant wife were there. You did not care for your wife and children. That means you were definitely carefree that nothing will happen to your wife and children. Without meeting them and without caring for whatever they were saying you immediately left the house. This is what we can infer upon. Otherwise, if there is any fear in your mind about your wife and children, then you would not have left your house.

श्री सुनील बर्धवाल: उस समय ऐसा कुछ नहीं था। यह बाद में हुआ। सौ-डेढ़ सौ लोग बाद में आये। मैं जैसे ही आफिस गया, मैंने एस॰डी॰ओ॰ और डी॰एस॰पी॰ को वहां भेजा और कहा कि आप मैडम को मनाइये क्योंकि मैडम को मेरी बात ठीक नहीं लग रही है। आप उनसे रिकवैस्ट कीजिये।

Mr. Chairman: We are told that your subordinate officers, the Dy. S.P. and S.D.O. told you that this is a simple matter and if you handle it properly everything will be settled, but you overlooked their suggestions. Is it a fact?

श्री सनील बर्थवाल: ऐसी बात नहीं है।

Mr. Chairman: In the overall scenario, what do you conclude? Is it a fact that you did not attach due importance to the schemes which you should have done?

श्री सुनील बर्थवालः ऐसा नहीं है। उस समय बहुत से लोग घुसे थे। कोई बरामदे में टहल रहा था कोई झंडा गाड़ रहा था और कोई जिंदाबाद और मुर्दाबाद के नारे लगा रहा था जो कि ठीक नहीं था।

Mr. Chairman: But the facts speak otherwise. So, you should feel sorry that the importance which should have been attached to this scheme was not attached by your office or the District Administration.

Secondly, after the completion of elections process when Mrs. Rita Verma, Member of Parliament from that area, talked to you over phone and came to see you, you should have told her that I am prepared to look into your scheme and whatever is possible will be done immediately. Had you told this to her, nothing would have happened. But in the impression

that you are an officer and they are people you ignored her and walked without talking to her. That infuriated the whole situation which could have easily been avoided. Do you feel that this is correct?

Shri Sunil Barthawal: Sir, if the esteemed Committee feels that...

Mr. Chairman: The Committee does not have anything against or in favour of you. He only feel that this episode could have easily been avoided

Shri Sunil Barthawal: Sir, I express my regrets if any of my actions have hurt the feelings of the hon. MP and I fully apologise for that. I think this is a case of misunderstanding which will never come up again. I have good relations with the hon. MP and I would maintain them in future also. I have all the respect for all the hon. Members. I will always maintain this relationship with them.

Mr. Chairman: Now, the only advice that we can offer to you is that this is a very important scheme. It has nothing to do with the District Administration. It is absolutely up to the wishes of the Members of Parliament as to what scheme he or she wants to propose under the given guidelines. You are simply supposed to execute them without any ifs and buts and report the progress to the concerned Member as well as to your Department. Now, you should undertake the implementation of this scheme henceforth with this idea. If any Member proposes a scheme as per the guidelines, it is your bounden duty to implement the scheme after ascertaining the estimates etc.

In future whenever you meet any people's representative, you should behave with them politely and ask them to take their proper seats and then calmly listen to them. If you can do something within your powers, tell them that this is possible and I am prepared to do it. If it is not possible to do it due to some inherent difficulties, tell them politely that it is not possible. The Members of Parliament do not insist that you should do everything for them on the Earth. This is what we feel. If you are agreeable to whatever we are feeling then certainly the bad blood which has been created by this episode could easily be made good by even meeting the Member of Parliament. I would advise that you should meet the hon. Member and explain everything to her.

Thank you very much.

Shri Sunil Barthawal: Sir, I would like to thank the Chairman and the Committee for this sound advice and I promise that in future, as you have told me I will uphold myself on those principles and will never give any chance to any hon. MP for such a misunderstanding. I will meet the hon. Member.

(The witness then withdrew)

(2) Evidence of Shri N.K. Aggarwal, Commissioner & Secretary, Department of Rural Development, Government of Bihar

Mr. Chairman: You are Mr. Agarwal?

Shri N.K. Agarwal: Yes, Sir. I am Commissioner and Secretary in the Department of Rural Development, Government of Bihar.

Mr. Chairman: You have been asked to appear before this Committee to give evidence in connection with the question of privilege regarding non-implementation of MP Local Area Development Scheme in Dhanbad constituency of Prof. (Smt.) Rita Verma.

I may inform you that under Rule 375 of the Rules of Procedure and Conduct of Business in Lok Sabha, the evidence that you may give before the Committee is to be treated as confidential till the report of the Committee and its proceedings are presented to Lok Sabha. Any premature disclosure or publication of the proceedings of the Committee would constitute breach of privilege and contempt of the House. The evidence which you will give before the Committee will be reported to the House.

You may please take oath or affirmation as you like.

Shri N.K. Agarwal: I will take oath.

(Oath was taken by the Witness in Hindi)

Mr. Chairman: Mr. Agarwal, do you have an idea that there is a scheme enunciated by Parliament in which MPs have been given the facility of suggesting schemes to the tune of Rs. one crore every year under the scheme called MP Local Area Development Scheme?

Shri N.K. Agarwal: Yes, Sir. I have the idea.

Mr. Chairman: This fund is to be used towards implementation of various development schemes recommended by the hon Members to the district collector. These schemes are different types of schemes which can create durable assets for the well being of the community; they are not very big schemes but relatively a smaller scheme. For each scheme, not exceeding a total sum of Rs. 10 lakhs will be spent. There are various types of schemes enumerated in the guidelines that can be recommended by hon. Members. The guidelines specifically enumerate particular areas where these schemes cannot be taken up.

How many guidelines were issued about this scheme from the Government of India?

Shri N.K. Agarwal: These guidelines were issued in February, 1994, which were original guidelines.

Mr. Chairman: When were the second guidelines received by you?

Shri N.K. Agarwal: This is the revised one. This guideline was received in my Department by me in the first week of April this year. In fact, the guideline was not directly sent to us. It was sent to the Department of Institutional Finance in the State Government. Hundred copies were sent

by the Department of Programme Implementation, Government of India. They (The Institutional Finance Deptt. in the State Government) retained 11 copies and sent us 89 copies. These were distributed to Deputy Development Commissioner.

- Mr. Chairman: The Ministry of Programme Implementation, Government of India despatched these guidelines to the District Collectors themselves, some time in the month of January, 1995.
- Shri N.K. Agarwal: They might have despatched copies of the revised guidelines directly to the District Collector.
- Mr. Chairman: We have got definite information from the Ministry of Programme Implementation that on 5.1.95, these guidelines were sent to the District Magistrate, Dhanbad.
- Shri N.K. Agarwal: The Department of Programme Implementation, Government of India might have directly sent the revised guidelines in February, 1995. But so far as the concerned Department in the State Government is concerned, revised guidelines, Hindi version, was received in the first week of April, this year only.
- Mr. Chairman: There is a very little difference between the two guidelines. The only difference is, in the revised guideline, the amount will be non-lapsable. Otherwise, more or less, these are the same provisions.

You are in the know of the first guidelines.

Shri N.K. Agarwal: If you pardon me, as far as the revised guidelines are concerned, the amount would not lapse. But permit me, this much of indulgence, we have discussed this aspect with our officials and in any case, the amount would not lapse because it is not an allotment issued by the Government and the money is not drawn from the Treasury. That is to say that if the entire allotment is not withdrawn by the end of the financial year from the Treasury, in that case the money lapses. But this is....

Mr. Chairman: It is not part of the Government of Bihar's Budget. The amount is directly sent to the District Collector by the Ministry, is it not?

Shri N.K. Agarwal: That is why, it will not lapse in any case.

Mr. Chairman: That was the only clarification given in the revised guidelines. Otherwise, more or less, both are the same.

Shri N.K. Agarwal: There is one guideline which is very different from the original one and it is a very significant one. I think that was the most fundamental revision, that is, that in the original guideline the instructions are to the effect that whatever recommendations are made by the hon. Members of Parliament, they have to be examined by the District Collector with reference to the district plan and the Centrally-Sponsored Schemes and the Central Assistance Scheme; and when it is harmonised with that, to that extent, he allows the scheme. But in the revised guidelines, this particular hurdle has been removed and the

recommendations of the hon. Members of Parliament, as mentioned here, are almost final. This, I think, was a very important revision.

Mr. Chairman: In this particular case, Prof. Rita Verma, Member of Parliament from Dhanbad, gave certain proposals under this M.Ps Area Development Scheme to the Deputy Development Commissioner of Dhanbad. Bokaro and Dhanbad districts come under her constituency. She sanctioned some schemes here and some schemes there and she allotted Rs. 30 lakh to Bokaro district area and Rs. 70 lakh to Dhanbad district. Now, some episode took place when the Deputy Development Commissioner did not follow it correctly and then she said that he misbehaved with her. The only thing we want to ask you is this. This is a Government of India scheme and it does not form part of the State Plan; it does not form part of the State Budget also. How do you coordinate this scheme at your level? What is the procedure of coordinating this scheme at your level?

Shri N.K. Agarwal: Sir, I would like to submit two or three things as a matter of historical record. One is, as per the guidelines, original as well as the revised guidelines, this scheme has to be monitored at the State level by the Department of Planning. But then, the State Government, after having considered the relative advantages and disadvantages in the two Departments, finally decided that the scheme will be monitored and administered at the State level by the Rural Development Department. And accordingly this scheme was...

Mr. Chairman: When was this decision taken?

Shri N.K. Agarwal: This decision was taken in the first week of March 1994, and thereafter the money which was allocated initially, that is Rs. 5 lakh. for each Member of Parliament in the year 1993-94 was, in fact, credited to the State exchequer. So, we had to draw that money from the State exchequer after undergoing the prescribed formalities and we released the money on 30th of March, 1994. Thereafter, as we had the responsibility of administering it, we issued a circular. This first circular was issued when we released the money on 30th of March. It was also a compact letter in which the broad instructions contained in the then guidelines were included and enumerated. Thereafter, Sir, we issued a guideline, again reiterating the whole thing, in July 1994; it was issued under my signature. I also prescribed the format for monitoring it on a monthly basis and then circulated it. Again, in October, we reiterated the same thing. And after the revised guidelines were issued, they were made available to us in April 1995, we distributed the copies thereof in the same month in our DDC's meeting. We did not post it because we were afraid that because of the vagaries of the postal department, it may get lost. We distributed it to all our 50 DDCs who attended the meeting and thereafter. recently, we have again issued a circular in June 1995 on a particular reference made to us by the District Magistrate, Gopalganj; he had certain doubts and then we have clarified them. We issued fresh instructions in consonance with the revised guidelines. These are the various circulars that we have issued

Secondly, with regard to the specific references made to us either by the District Magistrate or by the DDC, we have been giving them the instructions, guiding them. Whatever references are made to us directly by the hon. Members of Parliament, as per their explicit wishes, we have been passing them down to the District Magistrate and we also sent it to the Department of Programme Implementation.

Thirdly, as per the format that we had designed in the Department, we are reviewing progress every month in our monthly meeting of the Deputy Development Commissioners. Rural Development The Department functionally controls Development the Deputy Commissioners. So far as the Collectors are concerned, we have not been empowered to call them on a monthly basis. They are called only at the behest of the Chief Secretary. So, we have this meeting on a regular basis with the Deputy Development Commissioners and we have been reviewing the progress of the MPs Local Area Development Scheme on a monthly basis in a regular manner. I can say that right from June 1994, we have held various monthly meetings till last month June, except in March when we could not hold the monthly meetings because of the General Assembly Elections. We have held in all 12 meetings. We have reviewed the progress, expressed our concern in certain cases where there was slow or tardy progress. The proceedings bear it out. We have also tried to put the data received from the districts in our computer and we have always reviewed it with whatever data was available with us which we insisted we must have for the preceeding months. For instance, if we are reviewing it in June, we have to contend with April figures because May figure is brought out in the meeting itself. That is how we have been monitoring it.

Mr. Chairman: It is very good of you to give us a very detailed account about how you are monitoring these schemes. But from the evidence that has been given by the Deputy Development Commissioner, Dhanbad, with reference to this particular case, we have been given to understand that in these meetings many other subjects are discussed. This MPs Local Area Development Scheme may be one of them. I would like to know as to what percentage of importance you attach to this scheme because the Deputy Development Commissioner, Dhanbad could not explain to us as to what importance is being given to this scheme. He said that he could not attend all the meetings. He gave a reference of only one meeting which was attended by his Director of Accounts. When we asked him whether the Director of Accounts, after attending that meeting, had given him any account on this particular scheme as to what was discussed there, whether the progress was monitored or not and what instructions had been given in this meeting, he was silent about it. So, I

am not aware whether you called those meetings with this idea in mind. We just want to know as to how much of importance the State Government attaches to this Scheme.

It is because this is not part of your Budget. It is a separate scheme which is prevalent in different States. I was told that you have got a Scheme in which every Member of Legislature has a right to give up to a particular amount. MPs have also similar powers. We have issued circulars but we have asked for certain clarifications. You are holding regular meetings. The impact is not felt at the ground level.

Shri N.K. Agarwal: So far as percentage terms are concerned, it is rather difficult to measure in exact terms. But we have given top priority to it, as several other schemes of the Rural Development Department. In fact, we can hold monthly meeting and this monthly meeting often stretches right from 11 AM. to 9 PM.

Mr. Chairman: You have been holding the meeting. But the impact is not felt at the ground level.

Shri N.K. Agarwal: This was the first scheme with which we started our discussion in the monthly meeting of July. In this meeting, we made a detailed and intensive review of the MPLADS.

Mr. Chairman: In the first year, 1993-94, it was given in the guidelines also that the Scheme should be a part of the district planning. Did you come across any reference by the Members of Parliament of Bihar which could not be fit in within the district planning and there are certain objections?

Shri N.K. Agarwal: This kind of reference was made to us but District Magistrate did not make any mention of it.

श्री राम सुन्दर दास: अभी आपने कहा कि मन्यली मानीटरिंग करते हैं। धनबाद का मामला आपके सामने हैं, क्या आपने अपने मानिटरिंग में इसको देखा है कि कहा गलती हो रही है और क्यों इतनी देर हुई है?

श्री एन॰ के॰ अप्रवालः हमारे राज्य में करीब 50 जिले हैं। एक-एक जिले के बारे में अध्ययन करना तो सम्भव नहीं है। धनबाद प्रशासन की कोई शिकायत हम लोगों को सीधे प्राप्त नहीं हुई। हम लोग अपनी बैठक में देखते हैं कि इतनी राशि मिली और उसके बदले इतना खर्च हुआ और वह कितना हुआ तथा कितनी योजनाओं में हुआ। वैसे भी कई योजनायें अधूरी हैं और कई पूरी हैं।

सभापति महोदयः जब आप हर महीने बैठक करते हैं तो योजना-वार और जिलेवार तो लेते होंगे कि किस सांसद ने कितनी योजनायें लीं और उनकी क्या प्रोग्रेस है?

श्री एन॰के॰ अग्रवालः हम लोग आंकड़े मंगाते हैं।

श्री राम सुन्दर दासः फिर कैसे मानिटरिंग करते हैं? मानिटरिंग तभी हो सकती है जब जिला स्तर पर योजनाओं के साथ कोर्डिनेशन हो। किसी योजना का फिजीकल एक्जामिन हो तभी मानिटरिंग हो सकती है। क्या आप ऐसा करते हैं कि इतना पैसा आया, इतना खर्च किया?

श्री एन॰ के॰ अग्रवालः हम लोग मथली रिपोर्ट बनाते हैं, फिर वार्षिक रिपोर्ट तैयार करते हैं।

सभापति महोदयः योजना-वार बनाते हैं?

श्री एन॰ के॰ अप्रवाल: वह सम्भव नहीं है, क्वोंकि सैंकड़ों योजनायें हैं।

श्री राम सुन्दर दासः फिर मानिटरिंग का क्या मतलब है?

सभापति महोदय: आपका मतलब कलेक्सन आफ डाटा है। एक बात बताइये, यह जो केस इस समिति के सामने है वह यह है कि धनबाद की सांसद रीता वर्मा हैं। उन्होंने पिछले 29 नवम्बर को कुछ योजनायें इस योजना के तहत वहां के जिलाधीश को और बोकारो के जिला मजिस्ट्रेट को पेश की। एक करोड़ रूपये में से 70 लाख रूपये धनबाद के लिये और बाकी 30 लाख रूपये बोकारो के लिए उन्होंने देने को कहा। बोकारो के जिलाधीश ने तो वह पैसा ट्रांसफर कर दिया, उनको उनसे कोई शिकायत नहीं है, लेकिन धनबाद के जिलाधीश ने इसको बाईपास कर दिया और उन योजनाओं को लागू नहीं किया।

Mr. Chairman: Please see para 5. This is not available to Jawahar Rozgar Yojana, the Employment Guarantee Scheme. It is already sanctioned. Why is it not mentioned in you letter?

श्री एन॰ के॰ अग्रवास: आपने जो अंतिम प्रश्न किया है, उसके उत्तर में उसके पहले की पैरा में सांसदों और विधायकों की स्कीम पर भी चर्चा है, वह नकारात्मक है। मेरा 31 जनवरी का लैटर है जिसमें सांसदों की योजनाओं के बारे में उल्लेख है, पढ़कर सुनाता हूं।

कंडिका 5 के ऊपर कंडिका 4 में दिया हुआ है कि उपरोक्त मार्गदर्शन के क्रम में यह अनिवार्य सुनिश्चित किया जाये कि माननीय सांसदों, विधायकों की अनुशंसा के अनुसार कोई योजना नहीं ली जाये और इसमें कोई कार्य प्रारम्भ न किया जाये। यह भी है कि किसी योजना में औपचारिक शिलान्यास अथवा समारोह न किया जाये।

सभापति महोदयः चुनाव प्रक्रिया चालू होने पर आपने निर्देश दे दिये थे?

भी एन॰ के॰ अग्रवालः जो सारे प्रश्न उठाये गये, उसके क्रम में यह परिपत्र निर्गत हुआ कि JRY और IRDP के बारे में देखा जायेगा कि यह सशर्त है कि जो राश बची हुई है वह पंचायत की खीकृत योजनाओं पर जिस पर कार्य हो रहा था या हो रहा है या अध्रा है, उनको पहले पूरा कराया जाये और उसके बाद जो राश बची है उसमें 1994-95 की DRDA की वार्षिक कार्य योजना जो खीकृत हुई है और वह भी, 8 दिसम्बर के पहले, क्योंकि 8 दिसम्बर को चुनाव की घोषणा हुई है और मॉडल कोड आफ कंडकर लागू हुआ है, यह सब लिखा गया है और उसमें यह भी उल्लेख किया गया है कि 8 दिसम्बर से पहले अगर प्रबंध परिषद की बैठक हुई है जिसमें 1994-95 की कार्षिक कार्य योजना को खीकृत किया गया हो जिसमें JRY, intensified JRY, Employment Assurance Scheme था जो योजनायें खीकृत हुई है, उसमें कार्य करा सकते हैं। IRDP के अन्तर्गत गरीबी रेखा से नीचे के लोगों को बैंकों के माध्यम से सुनियोजन (ऋण देने) का जरिया है, के बारे में पहले एक सरकुतर गया था कि 31 दिसम्बर तक जिनके आवेदन जायेंगे उन आवेदनों को आप सम्पादित करें किन्तु उक्त दूसरे परिपत्र में यह संशोधित आदेश आया कि 7 दिसम्बर तक जो आवेदन बैंकों में चले गये हों उन पर ही विचार किया जाये। यह सब उस परिपत्र में दिया गया है।

सभापति महोदयः आपका मतलब है कि JRY-IRDP या Employment Guarantee Scheme के तहत यदि किसी सांसद की कार्य योजना 8 दिसम्बर के बाद आयी तो उसको बंद करवा दिया मया?

श्री एन॰ के॰ अग्रवाल: सांसदों की योजनाओं के बारे में चुनाव आयोग से आये निर्देशों को ध्यान में रखते हुये सब किया गया है।

सभापित महोदयः इन स्कीमों के बारे में क्या निर्देश है? जब किसी दूसरे राजय में JRY-IRDP या दूसरी योजनाओं में गरीबी रेखा से नीचे वाले लोगों के लिये खरोजगार एक साधन है तो सांसदों की योजना भी उसका एक पहलू है जिसमें कोई करोड़ों रुपयों का प्रोजेक्ट नहीं क्योंकि इसमें गांवों की छोटी छोटी स्कीमें आती हैं और इसमें रोजगार देने का तथ्य होता है, फिर यह कैसे हुआ?

श्री एन॰ के॰ अग्रवालः चुनाव आयोग के स्पष्ट आदेश हैं जिसे मैं आपकी अनुमति से पढ़कर सुनाता हूं।

I quote that message which says:

"NIRVACHAN, Bihar, in her letter No. ELI-607/94-ELEC-1507, dated 13.4.94 has stated that under the present Budget head 2515, all the schemes under other village development programme, multipurpose projects, other regional sub-scheme, special scheme, minor construction work can be implemented on the recommendation of the MP/MLA only. Further, the amount incurred is not under discretionary grant whereas these public works can be implemented under the recommendation of the MP/MLA. It is not mode of sanction which is material but its impact. The Commission directs that to ensure that undertaking these works at this juncture does not influence the electors. Implementation of these schemes shall be deferred until after the by-election is completed. A compliance report should be sent so as to reach the Commission not later than 1700 hours on 24th May, 1994."

सभापति महोदयः यह लाईन बहुत महत्वपूर्ण है।

"The Commission directs that to ensure that undertaking these works at this juncture does not influence the electors."

लेकिन 8 दिसम्बर के बाद जो स्वीकृत कर चुके हैं, क्या उस पर लागू होगा?

श्री एन॰ के॰ अग्रवाल: "Implementation of these schemes shall be deferred until after the by-election is completed."

सभापित महोदयः उसका कार्यान्वयन डैफर कर दिया लेकिन बीच में एडवांस एक्शन लेने का सवाल है, माडल कोड आफ कंडक्ट में नहीं। किसी एम॰पी॰ ने कोई स्कीम दी, उसका टैक्रीकल आसपैक्ट नहीं दिया कि उसका एस्टीमेट क्या होगा क्योंकि वह जानता ही नहीं है कि उसको सरकारी एजेंसी बनायेगी तो वह माडल कोड आफ कंडक्ट में आता है या नहीं?

श्री एन॰ के॰ अग्रवालः इस बारे में चुनाव आयोग को अपने मुख्य निर्वाचन अधिकारी के माध्यम से स्पैसिफिक रेफरेंस भेजकर इन तीनों स्थितियों के बारे में क्लीयर कट निर्देश मांगे हैं। पहली स्थिति के अनुसार अनुशस्य पर कार्य प्रारम्भ हो रहा है, अधूरा है, उसको पूरा किया जायेगा या नहीं? दूसरी स्थिति में कार्य प्रारम्भ नहीं हुआ है, किन्तु योजना की अनुशंसा की गयी है, चयन किया गया है, उसमें कार्य प्रारम्भ करने की प्रक्रिया प्रारम्भ की जायेगी या नहीं? तीसरी स्थिति यह है कि 8 दिसम्बर, 1994 के बाद अगर इस तरह की अनुशंसा आती है तो उस पर कार्यवाही होगी या नहीं? इन तीनों को विजुलाइज करके स्पष्ट निर्देश मांगे गये हैं और उनके निर्देश आये जिसे पढ़कर बता चुका हूं। मैंने इन सबके बारे में उनसे पूछा है।

सभापति महोदयः यह आपने जबानी पूछा है?

श्री एन॰ के॰ अग्रवालः मैंने फाइल भेजी है।

सभापित महोदयः इसका संबंधित पोर्शन हम फोटोकापी कराकर आपको दे देते हैं। अब तो इलेक्शन का प्रोसेस खत्म हो गया है। अब आप क्या समझते हैं कि इस स्कीम को कैसे प्रायोरिटी देंगे?

श्री एन॰ के॰ अग्रवालः इसको टाप प्रायोरिटी देंगे।

श्री राम सुन्दर दास: टॉप प्रायोरिटी **कै**से देंगे? आपके मन में क्या है कि कैसे टाप प्रायोरिटी देकर जल्दी से जल्दी इन योजनाओं को आप कार्योन्वित करायेंगे।

सभापति महोदय: एक बात समझें कि यह आपकी स्टेट के डेवलपमेंट के लिए है। आपके बिहार के कितने सांसद हैं?

श्री एन॰ के॰ अग्रवालः 54 लोक सभा के हैं और राज्य सभा के 22 सदस्य हैं।

सभापति महोदयः 76 करोड़ रुपया आपकी स्टेट को एडीशनल आपके प्लान को सप्लीमेण्ट करने के लिए मिल रहा है। स्टेट गवर्नमेंट को इसको इंप्लीमेण्ट करने में क्या दिकत है?

श्री-एन॰ के॰ अग्रवाल: हम पूरी तरह से प्रयत्नशील हैं। हम कोई कदम नहीं छोड़ेंगे। हम गंभीरता से करेंगे और वार्षिक रिपोर्ट 1994-95 के बारे में मैं बताना चाहता हूं कि हम लोगों ने उसके अध्याय 5 में सांसद क्षेत्रीय विकास योजना का अध्याय दिया है और इसमें हम लोगों ने 1994-95 तक जो भी प्रगति हुई है उसका ब्यौरा दिया है। (वार्षिक रिपोर्ट 1994-95 एक मृद्रित प्रति हुस्तगत कराई गयी)

श्री राम सुन्दर दासः हम जानना चाहते हैं कि आपने अपने DM को कोई ऐसा निर्देश या अनुदेश जारी किया है कि सांसद योजना के जो कार्य हो रहे हैं उसका वह निरीक्षण करें कि क्या उसमें त्रृटि है। उसको देखकर आपको कहीं किसी जिले से किसी DM ने रिपोर्ट दी है? हम आपसे कह सकते हैं कि उस प्रांत में एक साधारण योजना को पूरा करने में डेढ़ वर्ष लगता है। यह कह रहे हैं कि इनकी सरकार बहुत सीरियस है। लेकिन इनको पता है कि इनके राज्य में छोटी-छोटी योजनाओं में डेढ़ वर्ष लग जाते हैं और उसके बाद भी इंग्लीमेंटेशन नहीं होता है। वजह यह है कि उस राज्य के DM या जो संबंधित पदाधिकारी हैं, वे योजनाओं को निरीक्षण एवं देखने कभी नहीं जाते हैं।

सभापति महोदयः जो डाक्यूमेंट आपका है, इसकी हम फोटोकापी करवा लेते हैं। धनबाद जिले की मंडल रिपोर्ट या प्रोप्रेस रिपोर्ट हो तो वह दे दें। नहीं है तो बाद में भिजवा दें।

श्री एन॰ के॰ अग्रवालः जो भी कार्रवाई हमने की है, इस बारे में एक फोल्डर में हमने एक-सवा साल के प्रयत्नों को लिखा है। इसमें सारी प्रोसीर्डिंग्ज हैं। खासकर जुलाई, 1994 की प्रोसीर्डिंग्ज पर मैं ध्यान आकर्षित करना चाहता था। इसमें हमने सबसे पहले सांसद किकास योजना से आरम्भ किया और इसमें टेस्ट चैक के रूप में कुछ जिलों को लिया। पटना, रांची, भागलपुर, सहरसा, मुजफ्फरपुर, दुमका और गीइडा। इसमें कई जगह से रिपोर्ट आई वह सारी चीजें हमने इसमें दी हैं।

(फोल्डर हस्तगत कराया गया)

सभापित महोदयः अब चूंकि इलेक्शन खत्म हो गया है, पांच साल के लिए वहां इलेक्शन की बात नहीं है। अब इस स्कीम को जल्दी से जल्दी इंप्लीमेंट करें।

श्री एन॰ के॰ अग्रवालः हम पूरी कोशिश करेंगे। इसी मई में हमने रिवाइण्ड गाइडलाइन्स के हिसाब से काफी विस्तृत अनुदेश ईश्यू किये हैं। उसमें यह दिया गया था कि 10 प्रतिशत स्कीमों का जिलाधिकारी निरीक्षण करेंगे। हमने इस सर्कुलर में कहा है कि जो अनुमंडल पदाधिकारी हैं, वह 50 प्रतिशत स्कीमों का निरीक्षण करेंगे। जो BDO हैं, और नीचे के अधिकारी हैं, वह शत प्रतिशत निरीक्षण करेंगे।

श्री राम सुन्दर दास: आप अनुभव के आधार पर बता सकते हैं कि जिन अधिकारियों का आपने जिक्र किया, वह एक परसेंट भी काम का निरीक्षण करते हैं? आप कहें तो मैं बता सकता हं।

श्री एन॰ के॰ अग्रवालः मैं आपकी बात को काट नहीं सकता हूं। लेकिन हम इन त्रुटियों के निवारण के लिए प्रयत्नशील हैं। निरीक्षण नहीं करते हैं तो निरीक्षण करना चाहिए। हमारा उन पर दबाव भी रहता है।

श्री राम सुन्दर दासः लेकिन हम कह सकते हैं कि वहां एक परसेंट अधिकारी भी निरीक्षण नहीं करते हैं।

सभापित महोदयः यह सब जानकारी आप हमें दे दें और हम आपसे उम्मीद करते हैं कि इसमें जो कमी रह गयी है, उसको आप पूरा करेंगे। हमारी संसद का एक पब्लिकेशन है जिसमें कैबिनेट सेक्रेटेरियेट और मिनिस्ट्रि आफ पर्सोनल के सेक्रेटेरियेट के सर्कुलर्स कोट किये हैं कि सांसदों और विधायकों के साथ अधिकारियों को कैसे व्यवहार करना चाहिए। इसमें ऑर्डर आफ प्रिसीडेन्स भी लिखा है कि सांसदों और विधायकों का क्या आर्डर आफ प्रिसीडेन्स होगा। इस किताब के अनुकूल आप और नीचे के अधिकारी व्यवहार करें।

श्री एन॰ के॰ अग्रवालः मैं इसे परिपत्र के तौर पर सर्कुलेट करवा दूंगा। सभापति महोदयः आपका बहुत-बहुत धन्यवाद।

(समिति की बैठक समाप्त हुई)

Wednesday, 12 July, 1995

PRESENT

Shri Shiy Charan Mathur—Chairman

MEMBERS

- 2. Shri Santosh Kumar Gangwar
- 3. Shri Bhagwan Shankar Rawat
- 4. Shri Allola Indrakaran Reddy
- 5. Shri Tei Narayan Singh
- 6. Prof. (Dr.) S.S. Yadav

SECRETARIAT

Shri J.P. Ratnesh —Joint Secretary

Shri S.C. Rastogi —Deputy Secretary

Shri V.K. Sharma —Under Secretary

WITNESSES

- 1. Shri Chandra Dev Singh —Sub-Divisional Officer, Dhanbad, Bihar.
- 2. Shri Lal Babu Paswan Deputy Superintendent of Police, Dhanbad, Bihar.
- (1) Evidence of Shri Chandra Dev Singh, Sub-Divisional Officer Dhanbad, Bihar

Mr. Chairman: Shri Chandra Dev Singh, you have been asked to appear before this Committee to give your evidence in connection with the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha Constituency of Prof. Rita Verma, MP.

I may inform you that under Rule 275 of the Rules of Procedure and Conduct of Business in Lok Sabha, the evidence that you may give before the Committee is to be treated by you as confidential till the report of the Committee and its proceedings are presented to the Lok Sabha. Any premature disclosure or publication of the proceedings of the Committee would constitute a breach of privilege and contempt of the House. The evidence which you will give before the Committee may be reported to the House.

Now you may please take oath or make affirmation as you like.

(श्री चन्द्र देव सिंह द्वारा शपथ ली गई)

सभापति महोदयः क्या आप धनबाद में SDO है?

श्री चन्द्र देव सिंह: जी हां।

सभापति महोदयः आप यहां कितने दिनों से हैं?

श्री चन्द्र देव सिंहः एक साल से हूं।

सभापति महोदयः स्टेट सर्विस के आफिसर ग्रेड में हैं?

श्री चन्द्र देव सिंहः जी, हां।

सभापति महोदयः कौन से साल के बैच के हैं?

श्री चन्द्र देव सिंह: 22वां बैच है और 1975 में ख्रिन्टमेंट हैं।

सभापति महोदयः आप एक साल से धनबाद में हैं?

श्री चन्द्र देव सिंहः जी

सभापित महोदयः 7 अप्रैल, 1995 को उस क्षेत्र की संसद सदस्या, श्रीमती रीता वर्मा, वहां के डिप्टी डवेलपमेंट आफिसर के घर के कार्यालय पर आई थीं, क्या आप उस समय वहां पर मौजूद थे?

श्री चन्द्र देव सिंहः मैं उस समय, वहां मौजूद नहीं था।

सभापति महोदयः आप वहां कितनी देर के बाद पहुंचे?

श्री चन्द्र देव सिंह: मेरे पास DDC का फोन आया था कि चले आइये।

सभापति महोदयः इसका मतलब आप वहां पर दस मिनट के बाद पहुंच गए होंगे। फिर आपने वहां पर क्या देखा।

श्री चन्द्र देव सिंहः मैं आफिस पहुंच गया था।

सभापति महोदयः आप मकान पर गए थे।

श्री चन्द्र देव सिंह: मैं आफिस में गया था। कहा गया कि माननीय सदस्या ऐसे-ऐसे कर रही है, उनको जाकर समझाइए।

सभापति महोदयः तो फिर आपने उनको जाकर समझाया।

श्री चन्द्र देव सिंहः जब मैं पहुंचा, तो माननीय सदस्या ४-५ लोगों के साथ वहां थी। मुझे अच्छा नहीं लगा, वे वहां फर्श पर बैठी थी।

सभापित महोदयः कौन सी जगह पर बैठी थीं। एक तो जहां कार्यालय है DDO का और उनके रहने का भी मकान है, वे कहां पर बैठी हुई थीं?

श्री चन्द्र देव सिंहः वे वहां घर के बरामदे में बैठी हुई थीं।

सभापति महोदयः नीचे जमीन पर बैठी हुई थीं?

श्री चन्द्र देव सिंहः जी, हां।

सभापति महोदयः आपने उनको समझाने की कोशिश की?

श्री चन्द्र देव सिंहः जीं, कोशिशि की।

सभापति महोदयः क्या DDO मौजूद थे, उस समय वहां पर?

श्री चन्द्र देव सिंहः वे कार्यालय में थे। जब मैं गया, तो उस समय DDO अपने कार्यालय में थे। उनका फोन मिलने पर मैं उनके कार्यालय में गया।

सभापति महोदयः कितने बजे फोन गया।

श्री चन्द्र देव सिंह: साढे सात बजे के करीब, समय मुझे याद नहीं है।

सभापति महोदयः 6.50 बजे फोन किया था।

श्री चन्द्र देव सिंह: मैं उनके दफ्तर में गया था।

सभापति महोदयः इसका मतलब है वहां से आफिस चले गए थे।

श्री चन्द्र देव सिंह: जी हां।

सभापति महोदयः आप कह रहे हैं कि वहां माननीय सदस्या बैठी हुई थीं और वह आपको मिली थीं।

श्री चन्द्र देव सिंह: मुझे डी॰डी॰सी॰ ने बुलाया था, मैं उनसे बात करने के लिए उनके आफिस में गया था DDC के कार्यालय से बातें कर DDC के आवास गया तो वहां मैडम बैठी हुई थी।

सभापति महोदयः उन्होंने आपसे क्या कहा?

श्री चन्द्र देव सिंह: मैडम ने कहा कि मैं फोन करके यहां आई हूं लेकिन उन्होंने यहां पर आने के बाद बात करना उचित नहीं समझा। उन्होंने मेरे से ठीक से बात नहीं की, यह मेरी बेइज्जती है।

सभापति महोदयः यह बात आपने डी॰डी॰सी॰ को फोन पर बताने की कोशिश की?

श्री चन्द्र देव सिंह: मैंने उन्हें समझाने की कोशिश की। मैंने डी॰डी॰सी॰ को बताया कि मैडम यह कहती है। उनको आपने फोन पर बुलाया था और जब मैडम आई तो आपने उनसे ठीक से बात नहीं की, इसलिए मैडम इसमें अपनी बेइज्जती मानती हैं।

सभापति महोदयः इसमें उनका क्या उत्तर था?

श्री चन्द्र देव सिंह: उन्होंने कहा कि यहां पर कागजात नहीं थे।

सभापति महोदयः आप जब समझाने गए थे तो वहां कितने आदमी थे? क्या वहां 4-5 लोग थे?

श्री चन्द्र देव सिंहः जी हां, शुरू में तो इतने ही थे लेकिन बाद में ज्यादा हो गए थे।

सभापति महोदयः क्या डी॰डी॰सी॰ ने आपके समझाने के बाद मामले को ठीक तरह से सुलझाने के लिए कुछ कहा? क्या डी॰डी॰सी॰ ने उनसे बात की?

श्री चन्द्र देव सिंहः वह अपने चेम्बर में थे। उनसे प्रार्थना की कि आप मैडम से बात करिए। उन्होंने कैसे बात की, उन दोनों में क्या बात हुई, यह मुझे नहीं मालूम है।

सभापति महोदयः इससे तो ऐसा लगता है कि वह बात करना नहीं चाहते थें, मामले को सुलझाना चाहते थे।

श्री चन्द्र देव सिंहः यह मैं नहीं कह सकता। हमने तो अपनी तरफ से पूरा प्रयास किया। सभापति महोदयः उनकी मांग क्या थी?

श्री चन्द्र देव सिंहः उनका कहना था कि इस पैसे को खर्च क्यों नहीं किया जा रहा है। डी॰डी॰सी॰

का कहना था कि पैसा कुछ दिन बाद आया है। मैडम जहां पर बैठी ही थीं अगर वहीं पर वह बात कर लेते तो ऐसा नहीं होता।

सभापित महोदयः दोनों पक्ष यदि प्रतिष्ठा का प्रश्न न बनाते तो शायद यह स्थिति उत्पन्न न होती, क्या ऐसी बात है?

श्री चन्द्र देव सिंह: निर्णय आपके हाथ में है, हम क्या कह सकते हैं।

सभापति महोदय: आप वहां कब से कब तक रहे?

श्री चनदर देव सिंह: मैं वहां पर सुबह पौने 8 बजे से लेकर आखिर तक करीब 10 बजे रात्रि तक रहा।

सभापति महोदयः आपने वहां पर क्या किया?

श्री चन्द्र देव सिंहः बस मैं यहां की बात वहां और वहां की बात यहां पहुंचाता रहा, सारा दिन प्रयास करता रहा। एक और DC ओर दूसरी ओर मैडम थी।

सभापति महोदयः डी॰वाई॰एस॰पी॰ भी वहां जाते थे?

श्री चन्द्र देव सिंहः हां, वहां जाते थे।

श्री तेज नारायण सिंहः तमाम प्रयासों के बावजूद डी॰डी॰सी॰ वहां जाकर बात करने को तैयार नहीं हए?

श्री चन्द्र देव सिंहः हां, उनका कहना था कि कार्यालय में या आवासीय कार्यालय में बात करेंगे।
सभापति महोदयः जहां पर मैडम धरने पर बैठी थीं, वहां पर डी॰डी॰सी॰ जाने के लिए तैयार नहीं
थे।

चन्द्र देव सिंह: हां, वहां जाने के लिए तैयार नहीं थे।

श्री भगवान शंकर रावतः आपने डी॰डी॰सी॰ से नहीं पूछा कि वहां पर जाकर बात करने में क्या आपत्ति है?

श्री चन्द्र देव सिंह: मैंने नहीं पूछा।

सभापति महोदयः क्या आप फंड्स आपरेट करते हैं?

श्री चन्द्र देव सिंहः नहीं, डी॰डी॰सी॰ करते हैं।

सभापति महोदयः आपको वहां पर ला एण्ड आर्डर मेंटेन करने के लिए बुलाया गया था?

श्री चन्द्र देव सिंहः जी हां, विभि व्यवस्था के लिए बुलाया गया था।

सभापित महोदयः ठीक है, आपके बयान से लगता है कि आपने अपनी तरफ से पूरा प्रयास किया कि किसी तरह से मामला सुलझ जाए, लेकिन झूठी प्रतिष्ठा के नाम पर बात बिगड़ गई और इस तरह की स्थिति बन गई। बहुत बहुत धन्यवाद।

1548 साक्ष्य समाप्त

(2) EVIDENCE OF SHRI LAL BABU PASWAN, DEPUTY SUPERINTENDENT OF POLICE, DHANBAD, BILLAR

Mr. Chairman: Mr. Paswan, you have been asked to appear before the Committee to give evidence on the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Constituency of Prof. Rita Verma.

श्री एल॰ बी॰ पासवानः मैं लाल बाबू पासवान ईश्वर के नाम से शपथ लेता हूं कि इस मामले में जो साक्ष्य दूंगा वह सच्चा होगा। मैं कुछ नहीं छिपाऊंगा। और मेरे साक्ष्य का कोई अंश झूठा नहीं होगा।

सभापति महोदय: आप कौन से साल में वहां आये? क्या एस॰डी॰ओ॰ भी आपके साथ के हैं? श्री एल॰बी॰ पासवान: मैं 1986 में प्रमोट होकर आया था। एस॰डी॰ओ॰ हमारे साथ के नहीं हैं। उनकी सर्विस अलग है।

सभापति महोदयः वहां के डी॰डी॰सी॰ के मकान पर ७ अप्रैल १९९५ को वहां घटना हुई। उसकी क्या जानकारी आपके पास है?

श्री एल॰बी॰ पासवान: मुझे उनका सबेरे पौने आठ बजे फोन आया था उन्होंने कहा कि तुरंत कार्यालय पहुंचो। मैं दस मिनट बाद उनके कार्यालय पहुंच गया तो उन्होंने कहा कि वहां की सांसद रीता वर्मा कुछ लोगों के साथ उनके बंगले पर बैठ गई हैं आप जाकर उनको समझाइये और उनसे बातचीत करें। एस॰डी॰ओ॰ साहब हमसे पहले आ गये थे।

सभापति महोदयः जब आप उनके बंगले पर गये, फिर आपने क्या किया?

एल॰बी॰ पासवान: वहां माननीय सदस्या बरामदे में बैठी थीं, साथ में 10-12 लोग ओ शायद उनके दल के थे, वे भी थे। मैं पहले से उनसे परिचित था। मैंने सांसद महोदया को प्रणाम किया, वह नीचे जमीन पर बैठी थी। उसके बाद मैंने उनसे आग्रह किया कि वे कुर्सी पर बैठें। उन्होंने कहा कि डी॰डी॰सी॰ ने हमें बुलाया था, लेकिन हमसे मिले बगैर चले गये। जब तक वे यहां आकर हमसे बातचीत नहीं करेंगे और गलती के लिए क्षमा नहीं मांगेंगे हम ऐसे ही बैठे रहेंगे।

सभापति महोदयः उन्होंने कहा था कि वे टेलीफोन करके आई हैं?

श्री एल॰बी॰ पासवानः उन्होंने यही बताया था कि टेलीफोन पर उनकी डी॰डी॰सी॰ से बात हुई थी, लेकिन वे बगैर ही मिले चले गये।

सभापति महोदयः आपके पास सरकारी मकान हैं?

श्री एल॰बी॰ पासवानः जी हां।

सभापति महोदयः आपके घर में कार्यालय तो नहीं है?

श्री एल॰बी॰ पासवानः जी नहीं।

सभापति महोदयः अगर आपसे 10-15 लोग मिलने के लिए आयें तो आप यही कहते हैं कि कार्यालय आकर मिलें।

श्री एल॰बी॰ पासवानः हम लोग कहते हैं कि वहीं मिल लो।

प्रो॰ एस॰पी॰ यादव: क्या डी॰डी॰सी॰ लोगों से कार्यालय में ही मिलते हैं।

सभापति महोदयः आपने माननीय सांसद को समझाया कि नीचे क्यों बैठी हैं?

श्री एल॰बी॰ पासवानः जी हां, उन्होंने कहा कि हमें बुलाया था, लेकिन बिना मिले चले गये इसलिए हम धरने पर बैठे हैं। जब तक वे नहीं आयेंगे हम नहीं जायेंगे। सभापति महोदय: आपने यह बात डी॰डी॰सी॰ को बताई थी?

श्री एल॰बी॰ पासवान: जी हां, हमने उनके दफ्तर में उन्हें बताया। उन्होंने कहा कि जिस काम के लिए मैडम ने कहा था उसमें आचार संहिता के कारण रुकावट आ रही थी। वे यहां आ जायें और देख लें कि हमने अपनी तरफ से रुकावट नहीं डाली, सरकार का निर्देश है।

सभापित महोदय: क्या आपकी जानकारी में है कि एम पीज़ के लिये लोकल एरियाज के लिये स्कीम है जिसमें एक करोड़ रुपया उनके एरिया के विकास के लिये मिलता है और उस काम के लिये एक प्रस्ताव भेजने का अधिकार रखता है लेकिन प्रशासन की अलग-अलग ईकाइयां उन कार्यों को भेजती हैं? प्रो॰ रीता वर्मा की यही शिकायत थी कि प्रस्ताव बहुत पहले भेजा था और उनसे मिलकर पूछना था कि उस पर क्या कार्यवाही हुई? आपका क्या ख्याल है कि यदि डी॰डी॰सी॰ उनसे मिल लेते तो वह नौबत ही नहीं आती?

श्री एल॰बी॰ पासवान: बहुत जानकारी तो नहीं है लेकिन यह मालूम है कि डेवलेपमेंट का कार्य होता रहता है। मेरा ख्याल है कि मिलने में कोई ऐसी बात नहीं थी। ऐसे ही यह मामला लम्बा हो गया। हम कोशिश करते रहे कि यह मामला सलझ जाये।

सभापति महोदयः क्या आप दिनभर यह बात करते रहे?

श्री लाल बाब पासवानः हम साढे नौ बजे रात्रि तक मैडम से कहते रहे।

श्री तेज नारायण सिंहः क्या आपने डी॰डी॰सी से पूछा कि उन्होंने मैडम को मिलने के लिए बुलाया था?

श्री लाल बाबू पासवान: मैंने उनसे कहा कि जब आपने बुलाया था तो बात कर लेना चाहिये था तो उन्होंने बताया कि इस संबंध में बात नहीं हुई है।

श्री तेज नारायण सिंह: क्या यह सही है कि फोन पर बात हुई थी कि वह मिलने आ रही हैं? श्री लाल बाबू पासवान: यह जानकारी है कि बात हुई थी और जैसा मैडम ने बताया कि यह बात हुई थी।

श्री तेज नारायण सिंहः क्या डी॰डी॰सी॰ से बात हुई थी?

श्री लाल बाबू पासवानः उनसे बात नहीं हुई, इससे इनकार किया है।

श्री तेज नारायण सिंहः क्या जबरदस्ती के बारे में नहीं बोले कि निकल रहे थे और पोर्टिकों में बात करना चाहा?

श्री लाल बाबू पासवानः वे तो आफिस के लिये निकल रहे थे।

श्री तेज नारायण सिंह: डेरे से निकलने के बाद तो मैडम का वहां बैठने का सवाल ही पैदा नहीं होता है। तो क्या मैडम डी॰डी॰सी॰ से मिलने निवास पर गर्यी जहां डी॰डी॰सी॰ मिले बिना ही चले गये और वह बरामदे में धरने पर बैठ गर्यी?

श्री लाल बाबू पासवानः जी हां।

सभापित महोदयः क्या उन्होंने यह कहा कि उनकी पत्नी गर्भवती है और बाहर इतने लोग बैठे थे उन्हें भय लग रहा था तो ऐसी स्थिति में डी॰डी॰सी॰ को छोड़कर नहीं जाना चाहिये था? डी॰डी॰सी॰ ने जब कहा कि उनके आवास पर लोग काफी आ गये थे तो क्या ऐसी अवस्था में अपनी पत्नी को छोड़कर जाना चाहिये था?

श्री लाल बाबू पासवानः मेरे ख्याल से मिलना चाहिये था, उनको जाना नहीं चाहिये था। इसमें कोई बडी बात नहीं थी।

सभापति महोदय: क्या डी॰डी॰सी॰ ने प्रो॰ रीता वर्मा के खिलाफ कोई FIR लॉज की?

श्री लाल बाब् पासवान: हां, एक FIR की दर्ज धनबाद थाना में की थी।

सभापति महोदयः उस पर क्या कार्यवाही हुई?

श्री लाल बाबू पासवानः कोई कार्यवाही नहीं हुई। केवल दो लड़के गिरफ्तार किये गये।

सभापति महोदयः क्या जान्ता फौजदारी का मुकदमा चला?

श्री लाल बाबू पासवानः कोर्ट भेज दिया गया और बेल हो गया।

श्री तेज नारायण सिंहः किस सैक्शन के अंडर मुकदमा किया गया?

श्री लाल बाबू पासवानः 143, 186, 447 के अन्तर्गत किया गया।

श्री तेज नारायण सिंहः सुप्रीम कोर्ट यह कहता है कि किसी को जेल नहीं भेज सकते है परन्तु आपने उनको जेल भेज दिया।

श्री लाल बाब् पासवानः उनकी जमानत आनी चाहिये थी।

श्री तेज नारायण सिंह: क्या आपने बेलेबल जमानत मांगी थी।

श्री लाल बाब् पासवानः उन लोगों से कहा गया था लेकिन वे लाये नहीं।

प्रो॰ एस॰पी॰ यादव: क्या उस FIR में सांसद का नाम था?

सभापति महोदयः उन्होंने अनरूडली बिहेवियर का उल्लेख किया है, क्या FIR की कापी है?

श्री तेज नारायण सिंहः क्या उसमें डी॰डी॰सी॰ को ओरस्ट किया गया?

श्री लाल बाबू पासवानः उन्होंने नहीं किया था, लिखकर दिया था अनुरूडली बिहोंवयर के बारे में।

सभापति महोदयः क्या उस पर कोई कार्यवाही हुई?

श्री लाल बाबू पासवानः उसमें तो यही है कि उनको बैठने के लिये नहीं कहा गया।

श्री तेज नारायण सिंह: आपने डी॰डी॰सी॰ को अरेस्ट क्यों नहीं किया? क्या आपको मालूम है कि एम॰पी॰ को बैठने के लिये नहीं पूछना एक आफेंस है। उसका अपमान होता है। आप सब लोग पुलिस और आफिसर्स हैं। एक एम॰पी॰ के साथ अपमान किया, क्या इस पर कोई कार्यवाही नहीं की?

सभापित महोदयः एक एम॰पी॰ के साथ अच्छा व्यवहार करना चाहिये था। भारत सरकार और राज्य सरकार को एक सरकुलर गया हुआ है कि एम॰पी॰ और एम॰एल॰ए॰ के साथ दफ्तर आने पर सद्व्यवहार किया जाये। जितना संभव हो उसका काम किया जाये और यदि नहीं हो तो पोलाईटली कहा जाये कि नहीं हो सकता।

श्री लाल बाबू पासवानः ऐसा ही हुआ था।

सभापति महोदयः आपका क्या ख्याल है कि यदि डी॰डी॰सी॰ वहीं पर प्रो॰ रीता वर्मा से बात कर लेते तो यह स्थिति पैदा ही नहीं होती। श्री लाल बाबू पासवानः जी हां।

सभापित महोदय: जब बिना मिले ही चले गये तो एक प्रतिष्ठा का प्रश्न बना लिया कि पोर्टिको में मिली थी तो इसीलिये चले गये। क्या आपके पास कोई आदमी मिलने के लिये आता है तो उसको मिलते हैं या नहीं?

श्री लाल बाबू पासवानः हम लोग तो मिल लेते हैं।

सभापति महोदयः प्रो॰ वर्मा ने जो दरखास्त दी थी, उसमें क्या था?

श्री लाल बाबू पासवानः यह तो 7.4.95 की बात है कि 11.4.95 को सांय 5 बजे के लिये मिलना फिक्स किया गया था लेकिन 5 बजे मैं मौजूद नहीं था।

सभापति महोदयः आप 7 तारीख की घटना के वक्त वहां थे या 11 तारीख को थे?

श्री लाल **बाब् पासवानः** हमने सुना है और लिखकर दिया है कि उनको बैठने के लिये सम्मान नहीं दिया गया।

सभापति महोदयः तो इसका मतलब यह हुआ कि SDO और दोनों ने यह पूरी कोशिश की कि मामला किसी ढंग से सुलझ जाये।

श्री लाल **बाबू पासवान:** जी हां, हम यही सोच रहे थे कि यह बात बढ़नी नहीं चाहिये क्योंकि साऊथ बिहार में राम नवमी का पर्व आने वाला था और लोग जोश खरोश से मनाते हैं और कहीं झगड़ा न हो जाये।

सभापति महोदयः DDC ने आपकी बात पर ध्यान नहीं दिया। मैडम की शिकायत थी कि वह एक जायज़ काम के लिए आयी थी।

आपने ''बिहार आब्जर्वर'' की 12 तारीख को रिपोर्टिंग देखी है?

श्री एल बी॰ पासवान: मैडम ने ह्बह् वैसा ही लिखित में दिया है।

सभापति महोदयः इस पर आपने क्या कार्यवाही की है?

श्री एल॰बी॰ पासवानः हमारी समझ में यह कोप्रिजेबल ओफेन्स नहीं था, इसलिए कुछ नहीं किया।

सभापित महोदय: आपने उच्चिधिकारियों से शिकायत कर दी थी कि ऐसी शिकायत सांसद महोदया ने की है? आपको कम से कम यह बात ऊपर से अधिकारियों तक पहुंचानी चाहिए थी।

श्री तेज नारायण सिंहः आपकी समझ से IPC की कोई दफा इस पर बनती है या नहीं? श्री एल॰की॰ पासवानः जी नहीं।

सभापति महोदय: आपके सामने रीता वर्मा और DDC की कोई बात हुई थी।

श्री एल॰बी॰ पासवानः 7 तारीख को DDC के निवास पर ड्राइंग रूप में उनकी बातचीत हुई। उस समय मैं भी मौजूद था।

सभापति महोदयः तब उन्होंने कहा कि चुनाव हो रहे हैं, मैं देख लुंगा?

श्री **एल॰बी॰ पासवानः उस दिन यह बात नहीं हुई** डेट फिक्स हुई कि चार दिन **बाद** 11 तारीख को फिर मिलेंगे।

सभापति महोदयः यह कितने बजे की बात है?

श्रो एल॰बी॰ पासवानः रात साढ़े नौ बजे या पौने दस बजे की बात है।

सभापति महोदयः धरने के दौरान उन्होंने अभद्र व्यवहार तो नहीं किया?

श्री एल॰बी॰ पासवानः ऐसा देखने में नहीं आया। हल्के-फुल्के नारेबाजी हो रही थी। वह शांतिपूर्ण ढंग से बैठे रहे।

सभापति महोदयः बिहार के लिहाज से उसे शांतिपूर्ण ही माना जा सकता है।

श्री एल॰बी॰ पासवानः वहां लोग शांतिप्रिय है।

सभापति महोदयः कुछ नारे भी लगाये?

श्री एल॰बी॰ पासवानः एकाध हल्के फुल्के नारे लगाये। उस समय उनको समझा-बुझाकर बाहर कर दिया।

सभापति महोदयः "DDC मुर्दाबाद" का नारा लगाया?

श्री एल॰बी॰ पासवानः जी नहीं।

सभापति महोदयः दीवार पर कुछ लिखा?

श्री एल॰बी॰ पासवानः कुछ थोड़ा सा लिखा था।

सभापति महोदयः "DDC मुर्दाबाद" तो नहीं लिखा?

श्री एल॰बी॰ पासवानः जी नहीं।

सभापति महोदयः हम जानना चाहते थे कि आपने वहां क्या प्रयत्न किये? वर्मा जी ने कहा है कि दोनों अफसरों ने बहुत कोशिश की कि किसी तरह से मामला सुलझ जाए।

श्री एल॰बी॰ पासवानः हम तो सुबह आठ बजे से ही इस प्रयत्न में लगे रहे कि यह मामला सुलझ जाये। अन्यथा यह समस्या दूसरे दिन भी चलती तो परेशानी बढ़ती। संयोग से उस दिन एस॰पी॰ साहब नहीं थे, वह पटना गये थे। उनकी हाई कोर्ट में गवाही थी। इसलिए हमें उस दिन दफ्तर में ही रहना पड़ा था। DC साहब छुट्टी पर दिल्ली आये थे। हम लोगों ने चाहा था कि मामला सुलझ जाए तो अच्छा होगा।

सभापति महोदयः आपको मालूम है कि उनकी क्या बातचीत् हुई?

श्री एल॰बी॰ पासवानः टेलीफोन से बात हुई। लेकिन शायद डी॰ सी॰ साहब ने मैडम से आग्रह किया कि किसी तरह बात खत्म की जाए।

सभापति महोदयः डी॰ सी॰ कौन थे?

श्री एल॰ बी॰ पासवान: श्री सुधीर कुमार। अभी वह दिल्ली में ही रह रहे हैं।

श्री तेज नारायण सिंह: आप जब उस जगह उपस्थित थे तो आपने केस को सुपरवाइज करने का काम किया? जो केस डी॰ डी॰ सी॰ या रीता वर्मा जी ने किया, आपने उस केस को सुपरवाइज किया?

श्री एल॰बी॰ पासवानः पहले वाला तो हमने किया था।

श्री तेज नारायण सिंहः अरेस्टिंग चार्जेज आपने दिये थे?

श्री एल॰बी॰ पासवानः जी नहीं।

श्री तेज नारायण सिंहः आपकी समझ से DDC उनसे नहीं मिले जिससे यह मामला हुआ। अगर शुरू में ही मिल लेते तो यह मामला नहीं होता?

श्री एल॰बी॰ पासवानः जी, नहीं होता।

सभापति महोदयः आपका बहुत-बहुत धन्यवाद।

(समिति की बैठक समाप्त हुई)

Wednesday, 26 July, 1995

PRESENT

Shri Shiy Charan Mathur -- Chairman

MEMBERS

- 2. Shri Ram Narain Berwa
- 3. Shri Santosh Kumar Gangwar
- 4. Shri Bhagwan Shankar Rawat
- 5. Prof. (Dr.) S.S. Yadav

SECRETARIAT

Shri J.P. Ratnesh-Joint Secretary

Shri S.C. Rastogi —Deputy Secretary

WITNESS

Shri A.K. Basak — Chief Secretary, Government of Bihar (The Committee met at 15.00 hours)

EVIDENCE OF SHRI A.K. BASAK, CHIEF SECRETARY, BIHAR

Mr. Chairman: Mr. Basak, you have been called before this Committee to give evidence in connection with the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Constituency of Prof. (Smt.) Rita Verma, M.P., I may inform you that under Rule 275 of the Rules of Procedure and Conduct of Business of Lok Sabha, the evidence that you may give before the Committee is to be treated as confidential till report of the Committee and its proceedings are presented to the Lok Sabha. Any premature disclosure of publication of the proceedingns of the Committee would constitute breach of privilege and contempt of House. The evidence which you will give before Committee will be reported to the House.

Now you may please take oath or make affirmation as you like.

The Witness took oath

Mr. Chairman: Since when are you working as the Chief Secretary to the Government of Bihar?

Shri A.K. Basak: Sir, I have been working as the Chief Secretary to the Government of Bihar since September 7, 1993.

- Mr. Chairman: Where were you posted before joining as Chief Secretary to the Government of Bihar?
 - Shri A.K. Basak: Sir. I was with the Central Government.
- Mr. Chairman: Do you know there is a scheme called the Member of Parliament Local Area Development Scheme?
 - Shri A.K. Basak: 'Yes Sir. I do.
- Mr. Chairman: This is a scheme sanctioned by the Government of India under which Members of Parliament are supposed to suggest schemes worth rupees one crore every year and the implementing agencies are the various departments under the control of the District Magistrate. Do you know about this?
 - Shri A.K. Basak: Yes Sir, I do.
- Mr. Chairman: There were certain guidelines issued by the Ministry of Programme Implementation, Government of India for implementation of this scheme. Do you have any knowledge about this?
- Shri A.K. Basak: Sir the original guidelines were issued in February, 1994. The Scheme was announced by the hon. Prime Minister in December, 1993. The original guidelines were issued by the Ministry of Rural Development. We, at the State level, received copies of the guidelines towards the end of February, 1994.
 - Mr. Chairman: There were two guidelines issued in this regard.
- Shri A.K. Basak: Sir, the later guidelines were issued by the Ministry of Programme Implementation when the work relating to overseeing and coordinating this Scheme was transferred to that Ministry. But the original guidelines were issued by the Ministry of Rural Development.
- Mr. Chairman: Did you find any difference in the two guidelines issued by two different Ministries?
- Shri A.K. Basak: The basic features contained in the two guidelines were the same such as, any hon. Member of Parliament could recommend schemes to be taken up in a particular district or in a particular constituency, which may be covered in more than two districts, the per scheme cost would not be more than rupees ten lakh, it should be implemented by the local agencies under the control of the district Officers concerned etc.
- Mr. Chairman: In the first guideline it was mentioned that the scheme will be a part of the district planning but later on it was clearly said that it

will not be a part of the district planning but it will be implemented on the recommendation of the Member of Parliament. This was the basic difference between the two guidelines that were issued. In the capacity of the Chief Secretary of the State what sort of monitoring procedure do you follow to see that this scheme is implemented in your State?

Shri A. K. Basak: I submit that in the guidelines issued by the Government of India the Chief Secretary does not come into the picture. But, as the Chief Secretary I do oversee all the development programmes. Coordination among different departments is done at the level of the Chief Secretary. As and when there is any problem faced by a particular department, it is referred to the Chief Secretary. I have always been playing that role in respect of planning and development including this scheme which is a part of the rural development programme because the Department of Rural Development is the nodal department as far as this scheme is concerned.

I have seen to it that along with the other rural development programmes, this is also reviewed regularly. We hold monthly meetings where all the Deputy Development Commissioner level officers participate. In such meetings we review these programmes. At my instance one or two sets of instructions were also issued last year. So, this way I have been associated with this scheme.

Mr. Chairman: I hope you must be holding regular meetings of the District Collectors to monitor various developmental schemes of the district. Did you ever come across any such programme to be implemented in the State?

Shri A. K. Basak: In the first year, that is 1993-94, because the year was coming to an end, only Rs. 5 lakh was given. In 1994-95 a sanction of Rs. 1 crore was made available in respect of each hon. Member of Parliament and I think the sanction was received sometime in November 1994. Before anything could be done, elections were announced on 8th December, 1994. According to the code of conduct the new scheme could not be taken up and hence there was a gap in that year from February till the end of March. New Government came on 4th March. So, unfortunately during this period we could not take up this scheme and put it on ground.

Mr. Chairman: We have a letter with us from Mr. N.K. Aggarwal, Rural Development Secretary, saying that even during elections the rural development schemes, like JRY, IRD and so many other schemes could continue, he on the contrary said that such schemes should be expedited so that people may not feel that because of elections all the development work has stopped. The Rural Development Secretary must have issued a circular in this regard to all the department concerned. If some of the schemes were sanctioned in some districts between the date of collecting the money by the Collector and notifying the date of election by the

Election Commission, do you consider that such schemes also come under the category of code of conduct of elections.

- Shri A. K. Basak: JRY or other such schemes were not the new one. The Government of India was providing funds for it and the State Government was also making its contribution of 20 per cent amount in the case of JRY. So, the scheme as such was not new and that is why it could continue.
- Mr. Chairman: There is a case of Prof. Rita Verma. She actually distributed the money in two districts, that is Dhanbad and Bokaro. She distributed about Rs. 75 lakh for Dhanbad and Rs. 25 lakh for Bokaro. She submitted some scheme to the DDC of Dhanbad before 8th December but those schemes were not taken into consideration. Do you think that these schemes should have been stopped?
- Shri A. K. Basak: Sir, I confess that I do not know exactly when did Mrs. Verma submitted these schemes. I reviewed her case recently. She recommended 67 schemes out of which 43 schemes have been started and 17 or 18 did not fall within the guideline. I do not exactly know as to when she submitted these schemes to the District Authority.
- Mr. Chairman: She submitted the schemes to DDC probably on the 29th November. She was called for a meeting on 1st December. The District Authority did not care to even work out the estimates or see the feasibility of the schemes. There was no necessity of her to attend that particular meeting because firstly these schemes have got to be scrutinised in order to know whether the estimates come under the guideline or not. At least that could have been done but DDC did not care to see the schemes. In the meantime the 8th December came and for four months—because elections were rescheduled in Bihar—they were just lying in the office wihtout being attended by anybody. When we asked the concerned officer what was wrong in preparing the estimates and seeing whether those schemes were feasible or not or whether they come under the guidelines or not, they said that it also comes under the code of conduct for elections. How does it come under the code of conduct for elections? What is your view about it?
- Shri A. K. Basak: I think, Sir, the technical aspects could have been examined during that time.
- Mr. Chairman: It was stated that the personnel of the Department were busy with elections throughout the year. But persons from other Departments are drafted only when some training is required to be given or when election actually takes place. Personnel of every Department are not supposed to be present all the time for election purposes.
- Shri A. K. Basak: They were also involved in elections, but, as I have sumitted, only for a few months. But the technical examination could have been by the technical officer. As some measurements in the field are required to be taken and some technical examination in regard to material

cost are required, the technical officer concerned could have looked into it. Wherever such examination was required, I think, that could have been done

श्री भगवान शंकर रावतः आपने अभी यह कहा कि कुछ सांसदों के क्षेत्र में कार्य प्रारंभ हो गया था लेकिन उनके क्षेत्र में नहीं हुआ था। मैं जानना चाहूंगा, बिहार में जो किश्त पहुंची, वह वन प्वाइंट ऑफ टाइम पहुंची या डिफ़रेंट टाइमिंग्स में पहुंची? कौन-कौन से ऐसे सांसदों के क्षेत्र थे जिनमें काम शुरू करवा दिया गया? उनके यहां राशि कब पहुंची? क्या आपने इसकी जांच-पड़ताल की?

श्री ए. के. बसकः चीफ सैक्रेटरी के पास डायरैक्ट तो कछ नहीं आता।

श्री भगवान शंकर शवतः आपके पास डायरैक्ट कुछ नहीं आता लेकिन आप चीफ सैक्रेटरी के बडे ओहदे पर बैठे हए हैं। वे उनकी इच्छाओं की पूर्ति नहीं कर रहे थे इसलिए उनका काम नहीं किया।

श्री ए. के. बसक: 77 करोड़ 65 लाख रूपया मेरे पास नहीं आया, वह डिस्ट्रिक्ट को ऐलाट होता

Mr. Chairman: In this particular case of Prof. Rita Verma's constituency, works could not be started whereas in some other constitutency the work had already started. Why could other Collectors do it and why could this Collector not do it?

Shri A. K. Basak: It depends on when the hon. Member had given the scheme to the District Administration.

Shri Bhagwan Shanker Rawat: Please come to the facts and do not tell us theory. The hon. Member had submitted the list on the 29th of November and in that very month the money was received. She was well within time and she was not late at all. Give your opinion in the background of facts which are laying on the file.

Mr. Chairman: When the money was received by the District Collector on 29th or 30th of November, it was not decided as to when election will be notified. Within that period the District Collector could have started the scheme.

श्री भगवान शंकर रावतः जितना रूपया भी दूसरे कलैक्टर को जाना था, क्या उसके आदेश नहीं कर सकते थे? क्या सी.डी.ओ. रिपोर्ट नहीं मांग सकता था कि उसे पुट अप कीजिए?

Shri A. K. Basak: If the scheme had already been given earlier even before the funds were received....

Shri Bhagwan Shankar Rawat: The scheme was already given to you.

Mr. Chairman: The hon. Member gave the scheme on 29th of November.

Shri A. K. Basak: If the schemes were given, that would require technical clearance and other examination and all that. After that there was a gap of say seven to nine days as the case may be. And, as I have submitted, even after the elections were announced, the technical part of the examination could have been done.

Mr. Chairman: That was not done.

Shri A. K. Basak: If it was not done, the officers concerned have to explain how and why it was not done.

श्री भगवान शंकर रावतः क्या आपने उनसे कुछ जवाब-तलब किया?

श्री ए॰ के॰ बसक: एक बात मेरी नजर में कभी नहीं आई, यह डिस्ट्रिक्ट तक ही सीमित थी।

Mr. Chairman: This money is not a part of the State plan. If you have 54 Members of Parliament from Lok Sabha and 21 Members of Parliament from Rajya Sabha, in total 75 crores of rupees are going from the Government of India to the State of Bihar over and above their planned allocation. I just want to know from you the amount of importance you attach to this scheme as head of the Administration. How do you account for this amount of 75 crores of rupees?

Shri A. K. Basak: As I have already submitted, Sir, this is being given priority and is being reviewed every month. Meeting is held every month and I have got a copy of the minutes of a few meetings with me. This scheme is reviewed along with other rural development schemes, districtwise. Nobody is neglecting this scheme.

Mr. Chairman: These details have been submitted to this Committee by Mr. Aggarwal also. We have seen those details and in that connection Mr. Rawat's question is very pertinent. Why this particular Collector was not looking into the schemes put up by Prof. Rita Verma and why others were doing it? That is the point.

श्री भगवान शंकर रावतः इलैक्शन की कोई बंदिश नहीं थी।

श्री ए॰ के॰ बसकः मान लीजिए स्कीम की लिस्ट मिली तो इलैक्शन के दौरान भी टैक्रीकल ऐग्ज़ामिनेशन हो सकता था।

सभापति महोदयः आपने स्वीकार किया कि यह आपकी नोलेज में नहीं था। Now, what action do you propose to take?

Shri A. K. Basak: The other day I received a letter from Dr. Bhardwaj expressing anxiety over this matter. I have sent letters saying that this should be looked into. I shall speak to the Collector and send a D.O. letter.

Mr. Chairman: In this particular case, Mr. Barthwal, the District Development Commissioner did not look into these schemes. What action do you propose to take.

Shri A. K. Basak: Firstly, I am very sorry that this unfortunate thing had happened. On behalf of the Administration I express regrets. I only wish that it did not happen. Personally, I was very sad that this thing had happened. Whatever had occured, we are not going into the details, it had happened and I feel very sorry about it when it came to my notice. As I said, I would speak to the Commissioners and Collectors and emphasise again that in the current year they should ensure that the schemes that are cleared are completed. They will also apprise the hon. Members in their

respective areas about the progress, or problems and suggestions, if any, in the course of implementation of the schemes.

In fact, I have also taken lessons from this particular incident. The officers should be extra careful about the implementation of schemes.

Shri Ram Narain Berwa: Code of conduct does not come into picture when we talk of transfer of funds to other Districts. When the Members of Parliament requested that the money should be transferred to that capital, why could it not be transferred?

Shri A. K. Basak: There was not difficulty. If the hon. Members wanted it for another part of his or her constituency this should have gone.

श्री भगवान शंकर रावत: मेरी जानकारी में यह बात आई है कि बिहार सरकार के अधिकांश जिलों की प्रोप्रेस रिपोर्ट नहीं आई। इसकी वजह से अगली किश्त रिलीज होने में दिक्कत आई। स्पीकर साहब की इंटरवेंशन से रूत्स को रिलैक्स करना पड़ा। क्या आपने यह देखा कि डिस्ट्रिक्ट के कलैक्टर कुछ काम कर रहे हैं या नहीं? जिलों में कितनी प्रोप्रेस हुई, कैसा काम हुआ, क्या इसकी जानकारी ली? Have they sent the progress report to the Central Government?

Shri A. K. Basak: I cannot say.

Shri Bhagwan Shankar Rawat: You should supervise whether the Collectors are following the directives and policies sent by the Central Government. You should look into that.

Shri A. K. Basak: As I said these things are directly sent by the Collectors. If any Collector has not sent it, I will try to know which Collector has not sent it and why. But as a matter of procedure, they are not sending it to me. But as I have mentioned, I would try to ascertain which Collector has not sent it and whether they have done it deliberately or it is due to some technical problems.

Mr. Chairman: But you must be meeting the Collectors regularly to monitor whether the programmes are implemented properly or not in your State. This is also one of the schemes. Have you not discussed any progress report at any point of time?

Shri A. K. Basak: Minutes of the discussion with Deputy Development Commissioner have been shown to me.

Mr. Chairman: The officers are very casual about this programme while dealing with this. We had asked Shri Barathwal whether he had attended any meeting. He said that he himself did not attend any meeting but he sent the Director of Accounts to attend the meeting. We asked whether he received any report from him. He said that he had not reported back to him. He had sent such a junior officer to attend the meeting. After that he did not care to know what had happened in the meeting. Even the Director of Accounts did not take the trouble of reporting back to him.

Shri A. K. Basak: No, that should not be done.

Mr. Chairman: Our Secretariat will send you the excerpts of that particular meeting. Now, we will again come to Prof. Rita Verma's case.

- You have graciously agreed that for whatever has happened you feel sorry for that. But does it not speak about the way in which the State administration is being run? Do you have any knowledge about this publication issued by the Lok Sabha Secretariat?
- Shri A. K. Basak: Sir, I have another booklet containing instructions about the
- Mr. Chairman: We issue a publication which contain circulars issued by the Ministry of Personnel and certain other Ministries explaining how the officers should deal with the Members of Parliament. We asked the District Collector about this. He was not aware of this publication.
- Shri A. K. Basak: I am very sorry that this had happened. This is one of the rare cases. I am sorry that it has happened. In the last two years I have not come across any such incident.
- Mr. Chairman: Do you have any idea of what had happened in Prof. Rita Verma's case? She sought an appointment with DDC. He gave her the appointment. When she went to meet him, he did not meet her. Instead he left the place. We asked him why he left the place. He said his child was not feeling well.
- Shri Bhagwan Shankar Rawat: The M.P. took prior appointment. Still he did not meet her.
- Mr. Chairman: He could have met her. We took evidence of some other officials also.
- We did tell them that it is a simple matter and this could have been very well avoided. Something could have been done.
- Shri A. K. Basak: As I said, since all the Members are seized of the matter, I would go by your instructions.
- Mr. Chairman: We need not have called you also but you being the Head of the administration, we called you purposefully because if such things go on like this, then, this will only speak about the way the administration functions. That is why we have called you here.
- Shri A. K. Basak: This is one solitary case. Otherwise so many hon. Members visit the State and speak to me on telephone. I regret that such a thing has happened. I would speak to the Collector. But, Sir, since all the hon. Members are seized of the matter, I would await your instruction and the hon. Speaker's instruction.
- Mr. Chairman: The Department of Programme Implementation wanted to have the factual report of the case from you. They had written to you in the month of May 1995.
- Shri A. K. Basak: Mrs. Shastri visited Bihar, I think, between 15th and 18th of May, this year. She visited some districts. After visiting, she called on me, probably on 17th when she was leaving Patna and she appraised

me of the schemes that she had reviewed in the districts. At that time, she did mention about this but that was a very brief mention. She did say that the Government of India had asked for the report from them. Immediately I spoke to the Secretary (Rural Development) about the incident. I understand that Mr. Aggarwal had spoken to the DC about the report. But Mr. Aggarwal told me that the communication from Mrs. Shastri was received on the 16th by the District officer and immediately, after getting the instructions, they looked into the matter and the report was sent, probably on the 20th or 21st May.

Mr. Chairman: Then again even after when the final election process came to an end on 7th or 8th, the schemes were not taken up. After she had made a complaint before the Speaker, the Speaker looked into the complaint himself and tried to have information from your Government. But the hon. Speaker also could not get the information. So he asked the Member to raise this matter in the House and then it was referred to the Privileges Committee.

Shri A. K. Basak: I would go into the matter personally. I will ask the District administrative people about this scheme.

श्री संतोष कुमार गंगवार: गाइडलाइंस में यह बिल्कुल साफ-साफ लिखा हुआ है कि सांसद के संदर्भ में जिलाधिकारी अपने स्तर से कम से कम 10 प्रतिशत कार्यों का व्यक्तिगत रूप से अवलोकन करेंगे। अतः मैं यह जानना चाहता हूं कि क्या आपने इन जिलाधिकारियों से रिपोर्ट मंगायी कि उन्होंने कितने क्षेत्रों का अवलोकन किया, कितने सांसदों से मिलकर उनकी समस्या का समाधान किया और उसका क्या परिणाम निकला है। मैंने कई सांसदों से बात की और उन्होंने यह बताया कि ऐसा बिल्कुल भी नहीं हुआ है कि जिलाधिकारियों ने खुद जाकर एक भौतिक सर्वेक्षण किया हो और उसके बाद कोई रिपोर्ट दी हो। इस काम को जिलाधिकारी बिल्कुल कैजुअल वे में ले रहे हैं।

श्री एस॰ एस॰ यादवः क्या आपने अपने स्तर से कुछ कार्यवाही करने का प्रयास किया कि इस प्रकार से क्यों हुआ?

श्री ए॰ के॰ बसक: आपका जो इंस्ट्रक्सन होगा, हम तो उसके मुताबिक कार्य करेंगे। यह जो घटना हुई है, इसके लिये पर्सनली मुझे खेद है।

श्री एस॰ एस॰ यादव: यह मामला जब से प्रीविलेज में आया है, आपको तभी पता चला था या फिर इसके प्रीविलेज में आने के पहले ही आपको मालुम था?

श्री ए॰ के॰ बसकः इस घटना के बारे में मुझे पता नहीं चला था।

श्री एस॰ एस॰ यादवः हम यह महसूस करते हैं कि बड़े ओहदे पर जो कर्मचारी बैठा हुआ है, उसको सांसदों के साथ कोआपरेट करना चाहिये। मैं यह जानना चाहता हूं कि क्या इस घटना के संबंध में आपने अपने स्तर पर कोई कार्यवाही की?

श्री ए॰ के॰ बसक: हमने आपस में बात की है कि ऐसा नहीं होना चाहिये।

श्री एस॰ एस॰ यादवः क्या वे अधिकारी अब भी उन्हीं स्थानों पर हैं या उनका ट्रांसफर कर दिया गया?

श्री ए॰ के॰ बसकः हां, वे वहीं पर है।

Mr. Chairman: We would be giving this pamphlet to you. I think you will go through it and circulate it among your officers.

श्री ए॰ के॰ बसक: यह मामला आलरेडी प्रीविलेज में आ चुका है।

Mr. Chairman: You should go into this matter. You said, 'This is one solitary case'. If no action is taken, it will become a precedent.

श्री संतोष कुमार गंगवार: यहां पर एक अधिकारी को एक माननीय सदस्य ने सुझाव दिया था कि आप सांसद महोदय से मिल कर स्थिति को स्पष्ट कर दें। इस बात को काफी समय हो गया है लेकिन आज तक व्यक्तिगत रूप से उनसे मिल कर इस बारे में स्पष्टीकरण नहीं दिया, जब कि ऊपर के अधिकारी कह रहे हैं कि इसको आगे नहीं बढ़ाना चाहिये। इस बात को आप गंभीरता से देखें कि यह अधिकारी सांसद महोदय से इस घटना के बाद मिले या नहीं और अगर मिले तो उन्होंने क्या बात की?

सभापति महोदयः आप इस केस की गहराई में जाइए।

श्री भगवान शंकर रावतः इस मामले को गंभीरता से लेना है जिससे अन्य माननीय सदस्यों के साथ यह घटना न हो।

Mr. Chairman: You, being the Head of the institution, should have the knowledge as to what is happening down below.

श्री एस॰ एस॰ यादव: यह रुपया देना जो मंजूर हुआ है कि इतना पैसा जाएगा और इससे वहां पर इतना काम होगा, उसके लिये कोआपरेट करना चाहिये, उसमें कोई विरोध या आनाकानी नहीं करनी चाहिये और किसी भी माननीय सदस्य के साथ दुर्व्यवहार नहीं करना चाहिये। आप सभी जिलों से रिपोर्ट मांगें कि क्या हुआ और यहां से सेंट्रल गवर्नमेंट मांगे, आपको भी उस पर ध्यान रखना चाहिए।

Mr. Chairman: Can we take it from you that after having come before this Committee you would institute some sort of an enquiry in respect of this particular case?

Shri A. K. Basak: I assure you that every aspect of this Committee will be looked into. The hon. Speaker has been apprised of it. I will seek your guidance because you have examined all the people. I have not examined all the people. You have also taken a very comprehensive view of things. I will await your instructions. I will act as per your Report. In the meanwhile, I will follow up the points made by the hon. Chairman and Members. I will send letters to all the Deputy Commissioners and Divisional Commissioners because in the field they are the immediate Officers who know the position. They should give the item-wise progress report every month. They should apprise the nodal department. I will pursue the progress in this particular case.

Mr. Chairman: This was the purpose of calling you for this meeting.

Shri A. K. Basak: I am extremely sorry that this incident has happened involving one of our officers.

Mr. Chairman: Now, your evidence is over.

Wednesday, 16 August, 1995

PRESENT

Shri Shiv Charan Mathur — Chairman

MEMBERS

- 2. Shri Ram Narain Berwa
- 3. Shri Ram Sundar Dass
- 4. Shri-Santosh Kumar Gangwar
- 5. Shri Sved Masudal Hossain

SECRETARIAT

Shri J. P. Ratnesh-Joint Secretary

Shri S. C. Rastogi—Deputy Secretary

Shri V.K. Sharma—Under Secretary

WITNESS

Shrimati Shanta Shastry —Additional Secretary, Department of Programme Implementation, Ministry of Planning and Programme Implementation, Government of India

(The Committee met at 15.00 hours)

EVIDENCE OF SMT. SHANTA SHASTRI, ADDITIONAL SECRETARY, DEPARTMENT OF PROGRAMME IMPLEMENTATION, MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION, GOVERNMENT OF INDIA

Mr. Chairman: Shrimati Shanta Shastry, you have been asked to appear before this Committee to give evidence in connection with the question of privilege regarding non-implementation of Member of Parliament Local Area Development Scheme in Dhanbad Lok Sabha Constituency.

I would like to inform you that as per Rule 225 of the Rules of Procedure and Conduct of Business in Lok Sabha, the evidence that you may give before the Committee is to be treated as confidential till the report of the Committee and its proceedings are presented to the Lok Sabha. Any premature disclosure or publication of the proceedings of the Committee would constitute breach of privilege and contempt of the House. The evidence which you will give before the Committee will be reported to the House.

Would you like to take the Oath or make an Affirmation?

Smt. Shanta Shastry: I would like to affirm.

"I solemly affirm that the evidence which I shall give in this case shall be true. I will conceal nothing and that no part of my evidence shall be false."

Mr. Chairman: Do you have any idea of the Member of Parliament Local Area Development Scheme which was introduced in December 1993?

Smt. Shanta Shastry: Yes, Sir.

Mr. Chairman: A separate amount was earmarked for this scheme. According to this scheme, each Member of Parliament of both the Houses has been provided with the authority to recommend Rs. 1 crore every year. In the first year, an amount of Rs. 5 lakh was sent to each Member through the Collectors. Then in the year 1994-95, an amount of Rs. 1 crore was sent. This year also, the first instalment of Rs. 50 lakh has already been released by the Government for Lok Sabha Members. What about Raiva Sabha Members?

Smt. Shanta Shastry: For them, it is in the process. We have already released the amount for 22 Members. We are going to release the money shortly for another 70 to 73 Members.

Mr. Chairman: Formerly this scheme was being monitored by the Rural Development Ministry. When did this scheme come under the Ministry of Programme Implementation?

Smt. Shanta Shastry: It was in October 1994.

Mr. Chairman: You are the nodal Ministry for the implementation of this scheme. Is it not?

Shri Shanta Shastry: Yes, Sir.

Mr. Chairman: You are aware that there are two sets of guidelines. Earlier, at the beginning, one set of guidelines was issued and later on another set of guidelines was issued. The difference between the two guidelines is that in the earlier guidelines, it was understood by the State Governments that the amount that has been sent from here, forms part of their annual Plan. This matter was discussed in Parliament and this position was made very clear in the second set of guidelines. How do you monitor this scheme? You are the nodal Ministry and the ultimate responsibility of seeing this Scheme implemented properly rests on you. How do you do it? What is that machanism that you have devised to see this Scheme is implemented properly?

Smt. Shanta Shastry: The task is very huge. We have to deal with about 400 Collectors. It is impossible to go everywhere and collect the information. So we have devised a computer format in consultation with the NIC. There are six forms in which we are seeking information.

We have already sent the floppy discs of these formats to all the Collectors. The Collectors are supposed to feed the data in this format. Once it is done then the Department of Programme Implementation will be able to do the needful. All the details are in one format, like, when the schemes were proposed by the hon. MPs, when the administrative approval was given, when the technical sanction was given. Another format pertains to MP-wise schemes. The third format will give us information about further progress. The guidelines also say that the Collectors would try to inspect at least ten per cent of the works every year and based on that we have given our schedule as to how many inspections the Collectors will carry out. We will get a report from them as to how many inspections the Collectors have carried out.

Mr. Chairman: It is all right. We have created an agency also for analysing the data etc. In the Parliament also the debate was held in which Member of Parliament have complained that several impediments have been created for implementing these schemes. For example, the political consideration do come in the way where one political party's Government is there in a particular State and the Members belonging to other parties are being given step motherly treatment. The district authorities are actually instructed like that. How far is it correct?

Shrimati Shanta Shastry: If there are any complaints from any hon. Member then we will definitely look into them. We call for the reports and if necessary, we send somebody to check the whole thing. Earlier, we had received some complaints and we had tried to expedite them.

As far as the slow progress is concerned, it is true not only with one particular MP but also by and large it is same for all the MPs.

Mr. Chairman: This scheme is nearing two years. The first amount which was sanctioned was Rs. 5 lakh and that was for a very short period. Then Rs. 1 crore was issued last year and this year half of the amount has been released. Now, two years are over and on the basis of the formats what machanism have you devised? Could you tell us the percentage of implementation at the national level and which are the States which are lagging behind? Do you have any information like that?

Shrimati Shanta Shastry: I have already given a detailed statement about the amount that has been released so far. We have received information from about 145 districts and based on this information the percentage is not so much. We have been repeatedly writing from 30 March to all the Collectors telling them to give up-to-date information about the progress of

*

work, etc. This was again followed up in the month of April wherein we sent computer format and told them to feed the data. This was again follow the month of May by a letter though E-Mail. Unless they keep their computer open, they will not know about this letter. So, in the month of July we detailed letter saying that we are giving Rs. 50 lakhs and we would like to have the full details about the progress of the various programmes.

Mr. Chairman: I am asking a specific question. The information is there in respect of 145 districts. Then, more than 255 districts remain from where you have not yet received any information. Now, do you have any teeth by which you can pull up these district authorities or do you have a toothless Ministry which do not have any powers to punish or write something in their confidential reports?

Shrimati Shanta Shastry: Strictly speaking we do not have any control over the Collectors, because they are under the control of the State Governments. This is a prestigious scheme and we find that there has been a little slackness in responding to our queries. But we can certainly get the information from them. As far as writing something in their confidential reports is concerned, we have not yet gone to that extent.

Mr. Chairman: There is a particular case about which we will be asking you separately. But when we called the Chief Secretary of the Government of Bihar he was completely ignorant about it. He said that he did not have any contact with the officials of the Ministry, as far as this scheme is concerned. When we asked him particularly whether as the Chief Secretary, during the course of the meeting with the District Collectors he discussed this scheme with them, he was ignorant about that also. It looked to us that he was not attaching very great importance to this scheme. Side by side, this scheme also figured as one of the points of agenda in the meeting. When specific emphasis was to be given, the Chief Secretary was ignorant about that also.

Shrimati Shanta Shastry: Under this scheme, we are supposed to deal directly with the District Collectors. But at the same time, this has to be coordinated by the Planning Department of the State Governments. In the guidelines it is clearly stated that the Planning Department of the State Governments will issue general instructions to all the planning and implementing agencies at the district level to cooperate, assist and implement the works referred to them under this scheme, by the District Collectors. This is in paragraph 3.5 of the guidelines. In the State of Bihar, the Department of Rural Development is dealing with this scheme.

Mr. Chairman: We called also the Secretary of the Department of Rural Development of the Government of Bihar. He showed us the tentative details. But when we had into the aspect of implementation, we found that not much progress was visible, as a matter of fact. This is a general complaint of the Members of Parliament. There was a regular debate one day in the House in which the Members of Parliament complained of lack

of initiative by the District Collectors, very poor percentage of implementation at the field level and also lack of coordination at all levels. At one particular point of time, if the Parliament or the Secretariat of the Parliament wants to know about the progress of the scheme, there is hardly any machinery which is available to supply the information, leave aside the individual queries of the Members of Parliament.

But if we take into account the implementation of the scheme as a whole, we find that no consolidated picture is available, leave aside the cases of every individual Members. The results are not available.

Shrimati Shanta Shastry: Sir, we are also thinking how to strengthen its monitoring and implementation. In fact, we have also received complaints in this regard. At the moment I am not in a position to disclose all the details.

Mr.. Chairman: Excluding you, who are the other officers dealing with this scheme in your Department?

Shrimati Shanta Shastry: Sir, we have a Secretary who is Secretary for the Department of Programme Implementation. After the Secretary, it is myself, who is dealing with this scheme. There is one Director, one Dy. Advisor and four Dy. Directors. When this work was assigned to us, we were not given any staff exclusively for this work. We were managing it with the half of the existing staff. Thereafter, we asked for the additional staff and it has now been sanctioned to us. Now, we are in the process of recruiting the staff. Recently, two Under Secretaries have joined this Department.

Mr. Chairman: Who are the State agencies, from whom you take the required information?

Shrimati Shanta Shastry: Sir, frankly speaking there is nobody except the Collector. In some cases we write to the Secretary, of the State Planning Department. In one or two cases, we have also written to the concerned Department of Rural Development. When things do not move, we write to the Chief Secretaries also.

Mr. Chairman: One of the circulars of your Ministry is in front of me and I find that its copy has not been marked to the Chief Secretary. The copies are marked to the District Collector, the Secretary, Planning, the Secretary, Finance, the Accountant-General (Audit), the B&A Section, and the Accounts Officer.

Shrimati Shanta Shastry: Sir, we will rectify it.

Mr. Chairman: When we called the Chief Secretary of Bihar in the case of Prof. Rita Verma, Member of Parliament, he showed ignorance of knowing any such scheme. He must be receiving circulars and details from the respective Departments. Of course, the money was not routed through the State agencies to avoid delays and it was sent to the Collectors directly. But it does not mean that the Chief Secretary should remain completely

ignorant about the implementation of this scheme. There should be some liaison between the State Headquarters, the Chief Secretary or the Department concerned of the State Government, the Collector and the concerned department of the Central Government. But we find that that type of liaison is not there as far as this scheme is concerned.

Shrimati Shanta Shastry: Sir, we have also felt similarly and some thinking is going on about an action plan for this so that the Collectors could be made to expedite the works.

There would be some deductions from the State Government also. We are doing some thinking and will be coming up with some action plan. I had personally called on the Chief Secretary of Bihar and I had mentioned about this case to him; I also gave him a letter in this regard.

Mr. Chairman: You might have called on the Chief Secretary of Bihar so far as this case is concerned. But I am talking about the entire country in general.

Shrimati Shanta Shastry: May I just add one more thing. When the guidelines were revised, copies of the revised guidelines were sent to all.

Mr. Chairman: When we called the District Magistrate, Dhanbad and the Deputy Development Commissioner of Dhanbad, they were not knowing anything about this second guideline. They were always talking about the first guideline. But there is a hall of a difference between the first and the second, basically, in approach. Formally, in the first guideline, the scheme was to be dovetailed with the State Plan. In this second guidline, it was very clearly specified that it has nothing to do with the State Plan; the Member of Parliament has to suggest the proposals and they are to be implemented by different agencies of the State. So, there is a vast difference between the two, but the officers of the State Government of Bihar including the District Magistrates of Dhanbad and Bokaro were ignorant about the second guideline.

Shrimati Shanta Shastry: The second guideline was circulated on 18th of January, 1995.

Mr. Chairman: We called them only in the month of May.

Shrimati Shanta Shastry: I do not know how they have not received this guideline.

Mr. Chairman: We called them in the month of May and the District Magistrate of Dhanbad was not knowing anything about this till that time.

Shrimati Shanta Shastry: We have definitely despatched this guideline in the month of January.

Mr. Chairman: Did you send a copy of these guidelines to the Chief Secretaries of various State Governments?

Shrimati Shanta Shastry: I will have to verify it, Sir.

Mr. Chairman: In the endorsement, we see no mention of it.

Shrimati Shanta Shastry: Sir, only after verifying, I will be able to let you know whether the copies of the guidelines were sent to the Chief Secretaries or not.

श्री संतोष कुमार गंगवार (बरेली)ः एक दो बातों की जानकारी आपसे चाहता हूं। जैसा हमारे चेयरमैन साहब ने पूछा था कि क्या जिला-अधिकारियों को सीधा पैसा भेज रहे हैं? उनको पैसा मिला या नहीं मिला और मिला तो कब मिला? क्या आपने ऐसी कोई व्यवस्था नहीं की है?

श्रीमती शांता शास्त्री: उनको पैसा मिला या नहीं मिला...।

श्री संतोष कुमार गंगवार (बरेली): यह बताना उचित नहीं सँमझते हैं कि पैसे आ गए या नहीं आए। हम उनसे कृहते हैं कि मिनिस्ट्री का पत्र मिला है तब कहते हैं कि पैसे आ गए। आपने स्पष्ट लिखा है कि जो विश्वाज होगा वह भी विकास के काम में व्यय होगा। मेरा कहना यह है कि इसको चैक करने के लिए कोई ऐसी व्यवस्था सुनिश्चित की जानी चाहिए जिससे जो असुविधा होती है वह दूर की जा सके।

श्रीमती शांता शास्त्री: ऐसा है कि पिछली बार तो हमने पैसे सीधे स्टेट गवर्नमेंट को भेजे थे और उनके द्वारा कलेक्टर को प्राप्त हुए थे। अब की बार खुद मैंने इसको मानिटर किया और 10 जुलाई को सबको भेजा है। उसके साथ एक एकनालिजमेंट भी भेजा है जिससे पता चले कि इनको मिला है या नहीं मिला है। हमें यह भी पता चला है कि कहां कहां डिलीवरी नहीं हुई क्योंकि फलां-फलां कलेक्टर पते पर नहीं थे।

सभापति महोदयः रुपया पहुंचने की तो शिकायत नहीं है। शिकायत तो यह है कि रुपया खर्च नहीं हुआ है।

श्रीमती शांता शास्त्री: हमने खत लिखकर बताया है कि पैसा भेजा जा चुका है।

श्री संतोष कुमार गंगवार (बरेली): विभिन्न राज्यों में विभिन्न तरह की सरकारें हैं और सत्ता दल के दवाब के कारण सांसदों को असुविधा होती है इस असुविधा∠को दूर करने का कार्य आपका मंत्रालय करेगा। सांसदों को जिला-अधिकारी हास न करें और सांसदों को असुविधा न हो। हमारे यहां मुख्य जिला अधिकारी और अपर जिला अधिकारी के बीच झगड़ा होने की वजह से काम नहीं हुआ। तो काम को मॉनिटिरिंग करने के लिए किसी एक को जिम्मेदार ठहराएं।

श्रीमती शांता शास्त्रीः जिला अधिकारी ही इसके लिए जिम्मेदार हैं।

श्री संतोष कुमार गंगवार (बरेली): कुलेक्टर के पास जिले का इतना ज्यादा काम होता है कि यह काम लास्ट प्रिओरिटी में होता है। मैं ऐसा महसूस करता हूं कि जिला अधिकारियों ने इन कामों की कोई प्रोप्नेस रिपोर्ट दी होगी तो 20-25 जिलों की रिपोर्ट आई होगी। आपने जो गाइड लाइंस में लिखा है कि 10 प्रतिशत कार्यों का फिजिकल सर्वेक्षण वह खुद करें।

सभापति महोदयः कलेक्टर पर कोई ऐसी जिम्मेदारी डालनी चाहिए कि वह देखे कि 10 प्रतिशत इंस्पेक्शन वह खुद करें। तो आप फोमेंट भेजती हैं उस फोमेंट में भी कॉलम खाली न दें।

श्रीमती शांता शास्त्रीः मैंने खुद दुबारा फामेंट भेजा है।

सभापति महोदयः चीफ-सैकेट्री को भी आप फामेंट इंडोर्स कीजिए। इस मसले को पार्लियामेंट में बहुत सीरियसली लिया जा रहा है। मैटर तो था प्रस्तावों के संबंध में लेकिन सवाल यह उठ गया कि वहां पर इस स्कीम का इम्प्लीमेंटेशन नहीं हो रहा है। श्लीमती शांता शास्त्री: ऐसा है कि पिछले साल जब पैसा रिलीज हुआ था तो नवम्बर में पैसा पहुंचा। इसके बाद जो रिवाइण्ड गाइड-लाइन्स हैं वे जनवरी 18 को सर्कूलेट हुई थी जिनका इंटरप्रिटेशन करने में कुछ दिकतें हुई हैं और आपस में भी इनके मतभेद हो सकते हैं जिसकी वजह से शायद प्रगति नहीं हुई थी। इसके बाद हमने उसके बारे में इनको लिखना शुरू किया और हमने प्रयास किए हैं तथा और भी प्रयास कर सकते हैं। जो कुछ प्रगति होनी चाहिए थी इन कामों की वह नहीं हो सकी है क्योंकि पैसा ही देरी से पहुंचा था मैं समझती हूं कि इनको एक वर्किंग सीजन तो मिलना चाहिए जिससे यह काम कर सकें। अब हमें ऐसा लगता है कि थोडी सी प्रगति हो रही है।

Mr. Chairman: In the month of January, you sent the second guidelines. But when we called here the Secretary of Rural Development Department of Bihar, we were given to understand that he received the second guidelines in April 1995.

श्रीमती शांता शास्त्री: अध्यक्ष महोदय, अगर यह पोस्टल मामला है तो मैं कुछ नहीं कह सकती हूं। लेकिन हमें इतनी तो नजर रखनी पड़ेगी कि जो कुछ हम भेजेंगे वह उनको मिलना चाहिए। इसलिए इस बार जब पैसा भेजा तो मैंने सब कुछ तैयार करवाया है और मैंने पूरा चैक किया कि उनको भेज दिया गया। अब भी जब मैं पत्र भेजती हूं तो स्पीड-पोस्ट से भेजती हूं। हां, फैक्स से 400 लोगों को भेजना मुश्किल होता है।

श्री राम सुंदर दास: अभी आपने बताया है कि नवम्बर 94 में राशि गई। बहुत से माननीय सदस्यों ने नवम्बर के साथ-साथ जब पैसा जाने की सूचना मिली तो अधिकांश लोगों ने अपनी स्कीम कलेक्टर को दे दी थी। आप बताएं की नवम्बर के बाद कितनी बार इस स्कीम को डिस्ट्रिक्ट कलेक्टर ने टाइम पर लिया या सूचना जब डिस्ट्रिक्ट से आपके पास आई?

श्रीमती शांता शास्त्री: हमें जो जानकारी प्राप्त हुई है और जो हम बार-बार मांग रहे थे उससे यह पता चलता है कि कई जगहों में उन्होंने शुरू किया है लेकिन कहीं पर अभी काम शुरू भी नहीं हुआ है।

श्री राम सुंदर दासः मैं तो सिर्फ यह जानना चाहता हूं कि जिस तरह से प्रोग्रेस रिपोर्ट 40 प्रतिशत की आपके पास आई, 60 प्रतिशत की नहीं आई। उसी तरह से इसकी भी रिपोर्ट होगी कि नवम्बर में जब आपने पैसा भेजा तो संबंधित जो जिला-पदाधिकारी हैं उन लोगों ने सूचना कब आपके पास भेजी कि हमने इतनी योजनाओं को प्रारम्भ किया है या नहीं किया है। क्या इस संबंध में आपके पास इन्फोंमेंशन आई है?

श्रीमती शांता शास्त्री: हमने मांगी है

श्री राम सुंदर दासः कितने लोगों ने रिपोर्ट भेजी है?

श्रीमती शांता शास्त्री: करीब 145 जिलों से हमें जानकारी प्राप्त हुई है।

श्री राम सुंदर दासः कब काम शुरू किया? इससे यह मालूम होगा कि कितनी गंभीरता से उन लोगों ने इस योजना को लिया है, तो आपको लाभ होगा और मैम्बर्स भी इस पर सोच पाएंगे।

Mr. Chairman: The difference between the money received and the actual work started.

श्रीमती शांता शास्त्री: आप सही फरमा रहे हैं लेकिन बात यह है कि वह जानकारी इतनी डिटेल में नहीं आई है। हमारे पास यही है कि इतने प्रस्ताव इन्होंने दिए थे, इतने मंजूर हुए, लेकिन अभी पूरा ब्यौरा नहीं आया है जिससे पता चले कि कब मंजूर हुए और कब शुरू हुए।

श्री राम सुंदर दास: आपके और कलैक्टर के बीच में कोई दूसरा नहीं है। इसिलए यह आपकी जिम्मेदारी है कि आपके द्वारा भेजी गई राशि की जो योजना है वह किस तरह से चल रही है या नहीं चल रही है। क्या आपने कोई इंतजाम नहीं किया है? हम जानना चाहते हैं कि क्या आपने इसके लिए कोई फामेंट भेजा है? लेकिन आपको तो सूचना रहनी चाहिए। मैं आपको बता सकता हूं कि डिस्ट्रिक्ट मिजस्ट्रेट या स्टेट गवर्नमेंट जिसका उल्लेख माननीय सदस्यों ने किया है आपने उनसे कभी रिपोर्ट मांगी नहीं है और आपका कोई कोआर्डिनेशन डिस्ट्रिक्ट मिजस्ट्रेट से नहीं है।

दूसरी बात हम यह जानना चाहते हैं कि मान लो कि जो कमरा अधिक से अधिक 3 महीने में बन सकता है उसमें एक वर्ष लग जाता है तो उसके लिए भी कोई अवधि आपने निर्धारित की है कि इस स्कीम को इतने टाइम में परा करना है?

श्रीमती शांता शास्त्री: अभी हमने स्कीम-वाइज तो बताया नहीं है। हमने कह दिया है कि दो वर्किंग सीजन में समाप्त कर देना।

सभापति महोदयः वर्किंग सीजन का क्या मतलब हुआ?

श्रीमती शांता शास्त्री: एक वर्ष तो नहीं है, तथा बारिश के महीने में तो काम हो नहीं सकता है।

Mr. Chairman: When will the working season starts?

Smt. Shanta Shastry: It depends upon the season, Actually, the working season starts from April.

Mr. Chairman: As far as the new financial year goes, we have three quarters. In the first quarter, we prepare design, estimates etc.

6 महीने का सीजन होता है जिसमें सीरियसली सरकार का काम होता है मैम्बर्स की शिकायत यह भी है कि मान लो कि एक लाख रुपया कमरा बनाने के लिए दिया और उसमें 50 हजार कंट्रेक्टर का लाभ हुआ तो केवल 50 हजार का ही तो काम हुआ आप 50 हजार रुपया देते हैं और 10 लाख से ज्यादा नहीं देते हैं। अब इसमें कंट्रेक्टर का लाभ भी होगा।

In the third quarter, i.e. starting from October, serious work starts.

Generally, the work is being undertaken through the contractors. The cost of the work varies from Rs. 50,000 to Rs. 1.00 lakh. Why cannot you take up this scheme Departmentally? After the devolution of power with them, why do not you implement them? They have got their own priorities. More so, profit is involved in it.

Shrimati Shanta Shastry: Our guidelines are very clear. It says that the work should be implemented only through Government agencies. The District Collector is there to follow the work. But, the established procedure is to invite the contractors.

Mr. Chairman: Except the contract labour, why the work is not undertaken directly by the Department themselves. Now I have been

seeing in my State and as a Chief Minister, I ordered that the work should be done departmentally. Except employing the labour through a contractor, other things can be done by the Department.

Shrimati Shanta Shastry: Sir, the Public Works Department does not have their own staff to undertake the work. Virtually they engage contractors

Mr. Chairman: They have plenty of staff. They do not want to do this work. They want to get it done by the contractors. Obviously, you know for what reasons. That is the difficulty. This is one of the complaints which the Members of Parliament have made. Contractors do come in the picture and then the involvement of their profit is also there. Schemes are very small, not involving huge sums of money. In fact, actually a part of the scheme is undertaken or hardly 50 per cent of the money is spent.

एक लाख रुपया कमरा बनने के लिए अगर दिया, 50 हजार उसका लाभ हुआ तो काम तो केवल 50 हजार का ही हुआ ना।

Shrimati Shanta Shastry: We are examining this. We have received some suggestions in this regard. Some people want the work undertaken only by the Departments themselves and some people want us to nominate the contractor to undertake the work.

Mr. Chairman: Come to my State, I can show how Panchayats are doing wonderful job. You just compared the work done by a contractor and the work done by a Panchayat. With much less amount of money, a better quality work is done by the Panchayat. For petty schemes of Rs. 1 lakh or less, say for example, construction of a link road of a kilometer or even less where no technical knowhow is involved, if you involve contractors, only half the amount is left for the actual job. So, for small jobs you can debar the contractors completely.

Shrimati Shanta Shastry: We have instructed that as far as possible they should not engage the contractors. As I said, we have been receiving all sorts of complaints and we are examining them, so that we can issue clearcut instructions.

Mr. Chairman: Now that the Panchayati Raj system has percolated right down to the Gram level, and there is no State where Panchayati Raj system is not there after the 73rd and the 74th amendment to the Constitution, you can get such works done through them. Would you mind instructing them that up to a particular amount of money, no contractor should be involved?

Shrimati Shanta Shastry: We are examining this. I will put it up to the Government. After that we will be able to give some clear cut instructions.

Mr. Chairman: This is a statement from your Ministry. I give you an example of District Karimnagar in Andhra Pradesh in respect of one hon. Member, Mr. Chokka Rao. You may recall that he was a senior cabinet minister in the State for a very long time. He had sent 37 proposals and

the expenditure incurred on them is zero. Similarly, the present Union Textile Minister Mr. Vankata Swamy has sent 40 proposals and the expenditure incurred on them is zero. This is the sorry state of affairs. We are sorry that very casual attention has been paid to these schemes. Can we believe that the shortfall that has remained so far will be made good in the remaining months of this year? Shall we take this assurance from you?

Shrimati Shanta Shastry: We will definitely be coming up with some action plan to expedite these works. The picture should be more pleasant than this. I am sorry that the performance has not been very good so far. But certainly we will take steps to improve the situation.

Mr. Chairman: Now, you have got additional staff also, directly looking into it.

Stranti Shanta Shastry: But the persons have not yet joined. There are saly two Under Secretaries who have joined. But there are 21 sanctioned posts.

Mr. Chairman: You may take that Chief Secretary into confidence and convince him of the urgency of the schemes and how the Members of Parliament are concerned about this.

Shifmati Shanta Shastry: I appreciate the concern and I have noted it.

Shri Syed Masudal Hossain: In the guidelines, there is no specific time limit prescribed for the completion of the work. It says only 'desirable', isn't it?

Shrimati Shanta Shastry: Yes.

श्री सैयद मसूदल हुसैन (मुर्शिदाबाद): मेरा सवाल यह है कि चाहे एम॰पी॰ की गलती से हो, चाहे कंट्रेक्टर की गलती से हो, चाहे कलेक्टर की गलती से हो। गलती तो है जो यह काम डिले हो रहा है। दूसरा यह है कि इनका पैसा जो बैंक एकाउंट में है, उसके स्टेटमेंट की कापी मैन ट मैन एम॰पी॰ को देने के लिए आपने कोई निर्देश दिए हैं या नहीं दिए हैं।

Shrimati Shanta Shastry: As far as the progress of the scheme is concerned, as I said, the copies have been sent to the collectors; they will have to feed. If that is done, then we have the monthly monitoring system for which even the formats are ready.

Shri Syed Masudal Hossain: My question is very specific.

मान लीजिए कि मेरे एरिया में काम शुरू नहीं हुआ है तो या तो मैंने स्कीम देने में देरी की है या मनी जो बैंक में है उसकी आपकी कोई स्टेटमेंट एम॰पी॰ को देने का निर्देश जारी किया है।

श्रीमती शांता शास्त्रीः हमने कुछ ऐसे लिखा नहीं है लेकिन हमने एक पैकेज तैयार किया है। पार्लियामेंट में एक कम्प्यूटर पर अपनी स्कीम के बारे में कोई एम॰पी॰ जानना चाहे तो उनको इन्फोमेंशन मिल सकती है।

सभापति महोदयः जो एमाउंट आपका बैंक में जमा होता है उसके बारे में कोई गाइडलाइन है।

श्री सैयद मसूदल हुसैन (मुर्शिदाबाद): कोई गाइडलाइन कहीं भी नहीं है। स्कीम सब्मिट करने के बाद स्कीम को सुपरविजन करने के लिए कोई गाइडलाइन नहीं है।

सभापति महोदयः यह तो डिपार्टमेंट की बात है।

Shri Syed Masudal Hossain: May I know whether they will inform us of the current position of the amount as well as of the interest?

Mr. Chairman: Why do you not maintain a separate account for each Member of Parliament?

Shrimati Shanta Shastry: We already have advised them to have a separate account for each Member of Parliament.

Mr. Chairman: We have been linked by a computer; if the information which is available, is transferred to you and if you, in turn, feed it in our computers, then every hon. Member will have the access to know about the progress and other details from his own computer. About the interest part, the actual money would have been deposited in some bank by the Department and naturally, it will earn some interest. We want to know whether that interest amount will also be added to the scheme or not. Take for example, a Member deposits Rs. 1 crore into a bank even if you calculate according to 12 percent interest rate, it will fetch about Rs. 5 lakhs. Will that be added to Rs. 1 crore or will it go into the account of the Department itself?

Shrimati Shanta Shastry: No final view has been taken so far as to what is to be done with the interest amount.

No specific instructions have gone to the collectors. They were asking for the information as to how much interest has accrued so far. No final view has been taken. And I would not like to answer this question at the moment because there is a Rajya Sabha question on this which is coming up on the 21st of August.

Mr. Chairman: In principle, do you feel that amount should be added to these schemes?

Shrimati Shanta Shastry: I would not like to comment on this.

Mr. Chairman: Will it come to the Government?

Shrimati Shanta Shastry: We have not given any instructions. So far, we have not taken a final view.

Mr. Chairman: What view are you likely to take?

Shrimati Shanta Shastry: Respected Sir, I would not like to say it here because there is already a question tabled in the Rajya Sabha on this very issue. Our Minister will be replying to that. And we have not taken a final view.

Mr. Chairman: You take up this issue and ask your Minister to say positively on the Floor of the House about this.

Shri Syed Masudal Hossain: I am putting this question again in another form. Can the District Magistrate expand the interest for his office purpose—for purchase of furniture, for adding to his comforts?

Shrimati Shanta Shastry: The Collectors cannot do that because we have not given them any specific instructions. They cannot utilise the interest for their staff without seeking permission of the Department.

Shri Syed Masudal Hossain: If you get any specific case, what steps would you like to take?

Shrimati Shaata Shastry: He did get a specific case where one Collector had purchased a yehicle. So, we have told him that he could not do that. He will have to restore the interest.

सभापति महोदयः आपके स्टेट में हुआ है।

श्री सैयद मसूदल हुसैन (मुर्शिदाबाद): कुछ तो बात ऐसी है तमी तो कह रहा हूं। ये तो कह देते हैं कि डिस्ट्रिक्ट मजिस्ट्रेट तो सेंट्रल कैंडर के हैं, स्टेट गवर्नमेंट के नहीं होते हैं।

सभापति महोदयः स्टेट का ही होता है।

भी सैयद मसूदल हुसैन (मुर्शिदाबाद): वे वहां से तनख्वाह लेते हैं लेकिन होता सेंट्रल से ही है। यह जो स्कीम का इम्प्लीमेंटेशन हो रहा है उसके लिए डिस्ट्रिक्ट में एक इंफ्रास्ट्रकर होना चाहिए। इसके लिए क्या आप अलग से कोई पैसा देने की बात सोच रहे हैं?

सभापति महोदयः यह सब तो कलेक्टर के माध्यम से कराते हैं।

श्री सैयद मसूदल हुसैन (मुर्शिदाबाद): मैडम, इलेक्सन बहुत करीन हैं और जहां काम डिले हो रहा है तो क्या इलेक्शन में काम रुक जाएगा। बिहार में इलेक्शन एनाउंस हो गया तो सारा काम ठंडे बस्ते में रख दिया।

सभापति महोदयः यह तो इस केस में भी आया है, बिहार के केस में भी आया है, रीता वर्मा के केस में।

श्री सैयद मसूदल हुसैन (मुश्निदाबाद): मान लीजिए कि मैंने अगला चुनाव नहीं लड़ा तो क्या जो दूसरा एम॰पी॰ आएगा वह उस काम को करेगा या पहले वाला एम॰पी॰ ही करेगा। क्योंकि जो काम डिले हो रहा है उसका एक कारण यह भी है।

श्रीमती शांता शास्त्री: जो काम रूका हुआ है उसे प्रिओरिटी मिलती है।

श्री संतोष कुमार गंगवार (बरेली): जिला केन्द्रों में जिला-अधिकारियों को निर्देश दें कि इसके लिए एक कार्यालय बनाए और हर साल जब एक-दो-तीन करोड़ रुपयों का काम होना है तो इसके लिए एक कार्यालय होना ही चाहिए।

Mr. Chairman: Out of the questions that have been put by the Members of Parliament, I think two things emerge, you have to decide about the interest part. Our Committee's view is that you should not credit it to the State account. It should be added to the original scheme's money. You

may so advise your Minister also while he replies in the House. I think it will be in the fitness of things if you do so and moreover, this is the general feeling. Kindly look at Column 4 of Annexure-I. You may find expenditure booked and actual expenditure. What do you mean by these terms?

Shrimati Shanta Shastry: When a proposal technically sanctioned and administratively approved, the Collector releases that money for the work. It means that the expenditure has been booked. Actual expenditure is the amount spent on the scheme when the scheme gets completed.

Mr. Chairman: Expenditure booked is the actual expenditure made on that particular work.

Shrimati Shanta Shastry: Supposing a scheme costs Rs. 1 lakh, that is called as expenditure booked and the Collector releases Rs. 1 lakh. Against this amount, it may be that Rs. 50,000 has been actually spent. So, actual expenditure means the amount that has been actually utilised for the scheme.

Mr. Chairman: Booked means utilised. It is taken like this.

Shrimati Shanta Shastry: When the Collector has approved one scheme and released the money for the scheme, there is a likelihood that the Member may change that scheme due to some reason. In that case, the booked expenditure will change. When the money is actually spent, it is spent on the scheme which has been sanctioned.

सभापति महोदयः स्कीम में यह तो नहीं है कि मैम्बर नहीं रहा तो स्कीम बंद हो जाएगी?

Shrimati Shanta Shastry: Do you mean to say that if one Member has started some scheme, the next Member will not continue that scheme?

Mr. Chairman: Scheme will continue. It is not that if the Member does not return back, then the scheme should be stopped. These are the views which are in the minds of the Members of Parliament.

Shrimati Shanta Shastry: This point has been examined. We are awaiting orders from the Government on the point as to what happens to the scheme when there is no Member at all, i.e, when the Member has resigned or deceased etc.

Mr. Chairman: It is there in the guidelines that the money will not lapse, it says that it should continue even after the elections are over.

Shrimati Shanta Shastry: It is like this. If the Department of Programme Implementation has already released the money then that will not lapse. Number two, if some MPs have proposed some schemes and they are continuing and then election comes, and after that may be, some MPs do not return—perhaps you want to know—in that case what will happen to the schemes?

Sir, according to the guidelines, incomplete work should be taken up first. But we have examined this issue. If some MP is not there, we are seeking orders from the Government.

Mr. Chairman: It has nothing to do with the MP. The proposal by a Member of Parliament be sanctioned, duly scrutinised, analysed, estimates prepared and scheme started.

Shrimati Shanta Shastry: Sir, it should be allowed to be completed. श्री सैयद मसूदल हुसैन (मुशिदाबाद): अगर किसी ने कभी भी प्रोजेक्ट कंट्रेक्टर के जरिये से किए हों तो क्या होगा?

सभापित महोदयः हम यह सजेस्ट कर रहे हैं कि बड़ी स्कीम को जहां पर कोई इक्विपमेंट इन्वोलव

श्रीमती शांता शास्त्री: वैसे तो कंट्रेक्टर engage नहीं करना है। श्री सैयद मसुदल हुसैन (मुर्शिदाबाद): मेरा एक स्पेसिफिक प्रश्न है।

Mr. Chairman: Now, let us come to this particular case of Prof. Rita Verma, an hon. Member of Parliament. She has made a complaint that she submitted the proposals of the scheme of her area on 28th November, 1994. She actually wanted that those proposals to be implemented. In the meantime elections were declared.

When we called the Secretary concerned and showed our circulars, the State Government of Bihar conceded to the point: whether all developmental schemes should be continued or stopped when the election process started. He said, "We have issued a circular that no scheme under the JRY, IRDP should be stopped. On the contrary that should be speeded up with vigour." When we asked, "Why was this scheme given an exception?" The District Authority of Bihar had no answer to it.

They actually slept over this scheme. When we asked, "What was wrong if you had prepared the estimates and finalised the business on this particular scheme? How was it coming in the way of election process?" On that point they were not clear.

What view have you in this respect? The other schemes such as the JRY, IRDP etc. were continuing. This is also a similar scheme dealing with rural development like construction of a small road, construction of a school building or a small hospital.

Shrimati Shanta Shastry: Sir, the instructions were that no new schemes should be taken up. The on-going schemes which are already in progress could not be stopped. This year it is a question of taking up a new scheme. If it had started before the election code of conduct came into operation then that scheme could have been carried on.

Mr. Chairman: They could have prepared the estimates and when the election process was over in the second week of April, immediately after that the scheme could have been ready for commissioning. How does it affect the code of conduct for elections? This, as a matter of fact is an inhouse exercise. The Department could have referred this work to different agencies for getting them examined, for getting the estimates prepared and

immediately after the elections were over, the work on the scheme could have started. The work on this scheme started virtually after we had shaken the whole Government machinery in Bihar. When we sent a notice from here, in one single day, the schemes were approved, cleared and work on the schemes started. All this happened in one day.

Shrimati Shanta Shastry: Sir, I have read the explanation given by the DDC. He has interpreted it this way that if he had examined and scrutinised the proposals, perhaps the local people would have come to know that the scheme is for their locality.

Mr. Chairman: The schemes for rural development were continuing. Even the designs for the schemes were being prepared.

Shrimati Shanta Shastry: Those were for on-going schemes. Those were not for new schemes. There is a difference between the two.

Mr. Chairman: Then even preparation of the estimate is also wrong.

Shrimati Shanta Shastry: Sir, I would not like to comment on that. The State Government of Bihar has upheld it. We are not the authority on this. We sought a clarification on this from the Ministry of Law. I have given the gist of the advice given by the Ministry of Law.

Mr. Chairman: Now, even the hon. Speaker showed urgency regarding this scheme. The letter dated 2nd May addressed to the Deputy Commissioner of Dhanbad was received by him three days after it was sent from here. When the concern was shown by the hon. Speaker, was it not necessary on your part or on the part of your Ministry to have sent that communication by some speedier method?

Shrimati Shanta Shastry: Sir, I agree with you that it should have been sent by speed post.

I would like to submit that the moment we received this note from the Lok Sabha Secretariat, I myself dictated the letter to the Collector and sent it for despatch. But I agree that there was delay.

Mr. Chairman: I hope in future you will take more care to see that such delays do not occur.

Shrimati Shanta Shastry: Sir, I am personally taking care to see that such delays do not occur. I myself dictated the letter to the Collector asking him for the factuals. It is true that I could have sent it by Speed post. But it did not strike me at that time and also I could not think that there would be such an inordinate delay. With due respect I may submit that it was my intention that since the hon. Speaker has called for the report, I should make haste and should get it done speedily. I personally took it up. In the normal course we send the letters in the sections to be put up on files. But in this case, I myself dictated the letter. But there was delay.

Mr. Chairman: You paid a visit to the State of Bihar on 26th of May, is it not?

Shrimati Shanta Shastry: Sir, not on 26th of May. It was on 16th of May.

Mr. Chairman: You took up this matter personally with the Chief Secretary and the Secretary concerned. What was their response?

Shrimati Shanta Shastry: They were very cooperative and they said that they will look into it. I talked to the Secretary, Rural Development. He said that he has not received it and I told him that I will send a copy of it to him

Mr. Chairman: I think you can circulate to all the concerned persons that the code of conduct does not come in the way of implementing this scheme.

Shrimati Shanta Shastry: Actually, it is not for our Department to do.

Mr. Chairman: There is no bar in making internal examination of new projects even during the model code of conduct.

Shrimati Shanta Shastry: They should have obtained this kind of advice from the Law Ministry. This does not come under our purview.

Mr. Chairman: Would you mind circulating it as a model information to everybody? This is very important.

Shrimati Shanta Shastry: I will have to see whether our Department should issue this sort of information or the Ministry of Home Affairs should issue it.

Mr. Chairman: This is only an information.

Shrimati Shanta Shastry: I can send this to Bihar Government because they have made a reference but I wonder whether it will be proper to send to all the State Governments.

Mr. Chairman: All right. You can at least send it to the Bihar Government.

श्री राम सुंदर दासः मैम्बर्स को भी भेज दें।

सभापति महोदयः मैम्बर्स को भी सर्कुलेट कर दीजिएगा।

What do you know about Prof. Rita Verma's case? How did you handle it? Even the Chief Secretary felt sorry about the conduct of the lower level officers. She actually sought an appointment with the officer. That officer also has a residential office but instead of going to his residential office she went to his portico but the officer insisted that she should come to his residential office.

Shrimati Shanta Shastry: I have read it from the report and also from the complaint made by the hon. Member. I think there was some misunderstanding. From the Report of the Collector I found that there must have been some misunderstanding. I was not there on the spot so, we do not know what the Collector actually said to her.

Mr. Chairman: If you see the report you will find that even the Deputy Superintendent of Police was there on the spot, and the SDO was also there. Both of them suggested to him to meet her there itself to resolve the issue.

Shrimati Shanta Shastry: He could have met her.

Mr. Chairman: He called them and they made efforts to resolve it. The Collector was not there but he also told him. Even then he did not meet her for no fault of her's. She actually went to meet him at the appointed time. The only difference was that she did not go to the residential office which is just about 100 feet away from the portico. In this particular case, we will make a recommendation all right, on our recommendation some harm can be done to the officer also.

We asked the Chief Secretary also. We explained the situation to him and he felt sorry about it. He said that he would avoid such things in future. The officers should behave properly with the Members of Parliament. For that matter they should behave properly with any citizen. If they can do something they should say that they can, and if they cannot do something they should say that they cannot. This is the only of dealing with the public and particularly with the Members of Parliament who are the representatives of the people.

Shrimati Shanta Shastry: There are standing instructions to that effect.

Mr. Chairman: Do you have any knowledge of a Lok Sabha publication in which guidelines are given as to how to deal with the Members of Parliament? Having discussed with the Cabinet Secretary and the Secretary Personnel this booklet was issued by the Lok Sabha Secretariat laying down the manner in which to deal with the Members of Parliament.

Shrimati Shanta Shastry: I cannot say specifically about this booklet, but we have received clear-cut instructions that due courtesy has to be extended to all the hon. Members like standing up when they come, offering them a seat, wishing them. Clear-cut instructions are there.

Mr. Chairman: I think, you must be in the knowledge of this booklet.

Shrimati Shanta Shastry: As I said, not exactly this booklet, I have seen several circulars on that.

Mr. Chairman: It is a compendium of the circulars issued by the Ministry. It is nothing from the Lok Sabha Secretariat as such.

Shrimati Shanta Shastry: I have seen them. I entirely agree that utmost courtesy should be extended to them. After all, they are the representatives of the public.

सभापति महोदय: यह बताइये कि रीता वर्मा के केस के बारे में आप क्या फील करती हैं? What do you feel about the whole incident? What is your role in this as you are the coordinator agency? Occurrence of such incidents tells upon the total success or failure of this Scheme. If the officers do not behave with the Members of Parliament in a proper fashion, naturally it means that there is

a conflict between the elected people and the officers. What do you feel about it? Why should these things come to happen?

Shrimati Shanta Shastry: These things should not happen. Courtesy demands that at least she should have been informed of the actual position.

Mr. Chairman: As the coordinating agency this particular case has come before you. We will take a decision on the basis of the evidence that is tendered before us. If they offer unconditional apology we will take a view after examining the hon. Member again, putting before her that these are the evidence given by the concerned officers. But what do you feel about this as and officer in the coordinating Ministry? Do you feel that this was wrong or do you feel that this was right?

Shrimati Shanta Shastry: I cannot judge from here. But if the officer has behaved in a bad manner

Mr. Chairman: Have you not seen the details of the case?

Shrimati Shanta Shastry: We do not have all the details except the report given by the Member and the explanation given by the DDC, Dhanbad. We sent him this complaint and he gave the factual position from his side. In spite of what has happened, as he says, he expressed apology. This is what he has said and the Collector has supported it. The State Government also supported it saying that there was some misunderstanding. I cannot contribute more than this because I have no personal knowledge of what happened. At the same time I feel that if the officer has not been polite to her, at least in future he should not behave like that with anybody else. They should be very particular and they should extend politeness for anybody and all the more for the MPs.

Mr. Chairman: Now, besides Prof. Rita Verma's case, have you received any other complaints from any other M.P.?

Shrimati Shanta Shastry: We have received similar complaints. We have been telling our Collectors that they should look into the cases and expedite them also.

Mr. Chairman: Ultimately the point boils down to this. What do you do with the erring Collectors?

Shrimati Shanta Shastry: We will impress upon them the importance of the case. We will ask them to behave properly. We will ask them to check up these things and not to delay these things.

Mr. Chairman: Still if they do not behave properly, then what will you do?

Shrimati Shanta Shastry: It is for the State Governments to do. It is because the Collectors are not directly come under us. We can only report to the Chief Secretary.

Mr. Chairman: They may be under the Chief Secretary. There are many Centrally-sponsored Schemes which are being implemented through the State Government agencies. But there is a procedure for pulling them also.

Shrimati Shanta Shastry: We have now written to the Collectors and impressed upon them that they should attend it on top priority. Our Department cannot take action. We can only recommend action to the Chief Secretary, if on merits we find that the Collector has not behaved properly. It is because they are under the State Governments.

Mr. Chairman: The Chief Secretary was complaining that he does not know anything about what transpired between the Central Government and the Collector.

Shrimati Shanta Shastry: I personally handed over the letter.

Mr. Chairman: You must have handed over that latter.

Shrimati Shanta Shastry: I have noted this. I said I will endorse it.

Mr. Chairman: You could not give us the percentage. Can you give us a detailed State-wise and District-wise figures regarding the amount spent and the progress achieved? If it is not possible for you to give those figures, please give us the Member-wise figure.

Shrimati Shanta Shastry: We have given the State-wise, District-wise and Constituency-wise figures. I have given only the number of proposals. We have not given each and every scheme in detail because that we have to obtain from the State Governments. That will take considerable time.

Mr. Chairman: We want the percentage of progress, State-wise and District-wise.

इसका देखिये, इसमें कितना प्रतिशत बना है। बड़ा स्कैची है यह।

श्रीमती शांता शास्त्री: जितना इंफार्मेशन मिला है उसके सहारे ही हमने यह बनाया है। सभापति महोदय: इतना बडा पौधा है यह।

Shrimati Shanta Shastry: I will need some time. We will compile this. We have already written to the State Governments to give this information viz., State-wise and District-wise percentage of progress.

Mr. Chairman: What about the amount actually spent?

Shrimati Shanta Shastry: That also includes the amount actually spent.

Mr. Chairman: By what time you will be sending the information to us?

Shrimati Shanta Shastry: I have already addressed to the Secretaries of the Planning Departments of the State Governments to obtain the information and send the same by FAX.

Then, we should have some reasonable time to collect this.

Mr. Chairman: What would be the reasonable time?

Shrimati Shanta Shastry: Sir, in my opinion, a month's time would be reasonable.

Mr. Chairman: That means by 15th of September you would be able to collect the details.

Shrimati Shanta Shastry: Could you please extend the time up to 20th September?

Mr. Chairman: Yes. But we would like to have the district-wise and scheme-wise details also.

The Committee wanted to call you here firstly because of this particular case which was mainly concerned with the State Government. We have examined the State Government officials also.

We also wanted to know the extent of coordination that is existing as far as implementation of these schemes. But now you say that very little progress has been made so far and very little time is left to see that these schemes get through. We hope that by the end of this financial year these schemes will get a boost and then we will be getting the progress report. Should we hope for that?

Shrimati Shanta Shastry: Certainly there is scope for improvement.

Mr. Chairman: Whatever shortfall is visible that may be made good. Shrimati Shanta-Shastry: We will impress upon the collectors about the need to expedite these schemes.

(The Committee then adjourned)

Monday 18 September, 1995

PRESENT

Shri Shiv Charan Mathur — Chairman Members

- 2. Shri Ram Narain Berwa
- 3. Shri Santosh Kumar Gangwar
- 4. Shri Sved Masudal Hossain
- 5. Shri Anna Joshi
- 6. Shri Bhagwan Shankar Rawat
- 7. Shri Allola Indrakaran Reddy
- 8. Shri Tej Narayan Singh

SECRETARIAT

Shri J.P. Ratnesh — Joint Secretary

Shri S.C. Rastogi — Deputy Secretary

Shri V.K. Sharma — Under Secretary

WITNESS

Prof. (Smt.) Rita Verma, M.P.

(The Committee met at 15.00 hours)

EVIDENCE OF PROF. (SMT.) RITA VERMA, M.P.

Mr. Chairman: Shrimati Rita Verma, you have already taken the oath and now you need not take the oath again. According to our Rules of Procedure and Conduct of Business, whatever you have said should be kept confidential and secret until and unless we finalise the Report and present the same to the Parliament. This is what we have to see before we proceed further.

आपने जो कमप्लेण्ट की थी, उस पर कमेटी ने संबंधित अधिकारियों की लिस्ट बनायी और सभी अधिकारियों को हमने यहां बुलाया। चीफ सेक्रेटरी को भी हमने आहूत किया। यहां प्रोग्राम इंप्लीमेण्टेशन मिनिस्ट्री के कनसर्ज सैक्रेटरी को भी बुलाया। जो दो कलैक्टर उस रिज़ीम में रहे धनबाद और बोकारों के, उनको भी हमने बुलाया और वहां के DDO को भी बुलाया। जब आप उनके निवास पर बैठी थीं, उस क्कत जो दो अधिकारी थें, एक एसडीओ तथा एक और अधिकारी जिसने श्री बर्धवाल को समझाने की कोशिश की, उनको भी हमने बुलाया और वहां की स्कीम को डील करने वाले श्री एन.के. अग्रवाल, सेक्रेटरी, रूरल डेक्लपमेंट को भी हमने बुलाया। सभी संबंधित अधिकारियों को हमने बुलाया। बहुत क्रिटिकली उनको ऐक्जामिन किया। जिस अधिकारी के संबंध में शिकायत थी, उससे लेकर चीफ सेक्रेटरी तक सबने इस पर खेद प्रकट किया है। चीफ सेक्रेटरी ने यहां तक कहा है कि अगर मुझे सीधे

इसकी जानकारी होती तो शायद यह घटना नहीं होती. क्योंकि इस स्कीम में हमने देखा कि मेजर हिफेक्ट यह है कि सीधे कलेक्टर को जानकारी भेजी जाती है लेकिन जो स्टेट का चीफ सेकेटरी है वह इसकी जानकारी रखता है। यहां तक कि चीफ सेक्रेटरी जो जिला कलेक्टर्स की मीटिंग बलाते हैं डेवलपमेंट स्कीम को मानीटर करने के माध्यम से. उसके बारे में हमने पूछा कि इस स्कीम पर आप किस हट तक धन देते हैं। उन्होंने कहा कि मेरी जानकारी में यहां की मिनिस्टी के सर्कलर्स में यह नहीं है। जो सर्कलर यहां की मिनिस्टी से भेजे गए थे. वह किसको ऐनडार्स किये जाते हैं. उनकी चिटिठयों पर जानकारी की तो मालम पड़ा कि चीफ सेकेटरी को लेटर्स ऐनडार्स नहीं होते थे। एक बहुत बड़ी खामी इसमें पायी गई। चीफ सेक्रेटरी ने कहा कि 'मैं सारी स्टेट सर्विसेज की ओर से शर्मिन्दा हं कि इस प्रकार की घटना हुई और घटना नहीं होनी चाहिए थी। कहीं पर हमारी जानकारी में कछ बात आ जाती तो शायद ऐसी स्थित नहीं होती।' उन्होंने आशासन दिया आगे ऐसी घटना नहीं घटे. इसके लिए वे सभी हेडज ऑफ डिपार्टमेंट को सर्कलर इश्य करेंगे कि वह सावधानी रखें और समय-समय पर होम मिनिस्टी और मिनिस्टी ऑफ पर्सोनल तथा कैबिनेट सेकेटेरियेट से जो सर्कलर इश्य होते हैं कि सांसदों से किस प्रकार से अधिकारियों को बर्ताव करना चाहिए उसकी काँपी भी सर्कलेट करें जिससे वे इस बात का परा ध्यान रखें। संबंधित अधिकारी से लेकर चीफ सेकेटरी तक का यह बयान था। सामहिक रूप से जो दो कलेक्टर संबंधित थे उन्होंने कहा कि हम दोनों जिलों के कलेक्टर्स की तरफ से क्षमा चाहते हैं कि ऐसी घटना हो गई। जो साक्ष्य सामने आए हैं, उससे यह बात निकली है। आपकी स्कीम पर शायद काम भी शरू कर दिया है।

मूल में उनका कहना यह था कि चुंकि चुनाव घोषित हो गए थे और जो मॉडल कोड ऑफ कनडक्ट था. उसके मताबिक इस स्कीम को चाल नहीं किया जा सकता था। जब हमने उनसे पछा कि आप ऐस्टिमेट तो बना सकते थे, तो उन्होंने यहां तक इंटरप्रेट किया कि ऐस्टिमेट बनाने के लिए कोई ओवरिसयर या दसरा अधिकारी आता तो वह यह समझ सकता था कि किसी पर्टिकलर सांसद या पार्टी को समर्थन देने का प्रयक्ष सरकार कर रही है। उसके बाद जैसे ही चनाव खत्म हुए तो उन्होंने एक दिन में सारी स्कीम्स की स्वीकृतियां निकाल दी थी। ये सारी परिस्थितियां हमारे सामने मौजद हैं और इन परिस्थितियों में आप क्या सोचती हैं क्योंकि समिति के लिए आपकी राय इस बारे में बहुत मायने रखती है। हम इस स्कीम को बहुत महत्व देते हैं। हमारे माननीय अध्यक्ष स्पीकर साहब को इस बारे में बहत चिन्ता है कि जो स्कीम चाल की गई है उसमें बिना किसी ढील के जिलाधिकारियों को गाइडलाइन्स के अनसार इस स्कीम के काम को मस्तैदी से करना चाहिए। यहां आपकी शिकायत का फायदा मिनिस्टी लेवल पर यह हुआ कि सारे देश से हमने जिलावर जानकारी मंगायी है। आज ही उनकी चिद्ठी आयी है। जो वहां इसे डील करने वाले ऐडीशनल सेक्रेटरी हैं, हमने उनको कहा था कि आप निश्चित तारीख तक एमपी स्कीम की विस्तृत जानकारी हमें दीजिए। चार पांच हैंडज ने कहा था कि मेम्बर्स के क्या सझाव थे. गाइडलाइन्स के अनसार थे या नहीं थे। यदि थे तो उनको किस हद तक लागू किया? यह सब जानकारी हमने उनको एक प्रफार्मा देकर मंगायी थी और एक पर्टिकुलर डेट भी दी थी। लेकिन यह काम बहुत बड़ा है। उन्होंने बताया कि 310 जिलों की सचना उनके पास इकट्ठी हो चकी है जिसको वह कंपाइल कर रहे हैं। बाकी जिलों की सचना इकटठी करने का काम चाल है लेकिन बहुत बड़ा काम है। उन्होंने तारीख मांगी है। समिति उस पर विचार करेगी। आपकी कमप्लेण्ट से अब करीब-करीब सारे देश में प्रशासन में एक अवेयरनेस आयी है कि यह स्कीम बहुत महत्वपूर्ण है और संसद इसके लिए बहुत चित्तित है। इस पृष्ठभूमि में आपकी राय हम बहुत महत्वपूर्ण मानते हैं। आप इस बारे में क्या सोचती हैं? सभी

अधिकारियों ने अनकंडीशनल अपालोजी मांगी है और खेद भी प्रकट किया है। ऐसी स्थिति में आप क्या सोचती है यह बताने का कष्ट करें।

प्रो॰ रीता वर्माः सबसे पहले तो मैं आपको और कमेटी को अपना हार्दिक धन्यवाद देना चाहती हूं कि आपने इतनी अच्छी तरह से इस मामले को टेक-अप किया और इतनी गहराई में जाकर छानबीन की। अगर इस स्कीम पर पूरे देश में अच्छी तरह से कार्यान्वयन होने लगा तो यह कमेटी की बहुत बड़ी उपलब्धि होगी और इसके लिए आप धनयवाद के पात्र होंगे। मेरी समझ में आपने जो प्रयत्न किया है वह बहुत प्रशंसनीय है। लेकिन मुझे लगता है कि अधिकारीगण आपके सामने आते हैं तो काफी विनम्न हो जाते हैं लेकिन जब जिले में जाते हैं तो बहुत कुछ अपनी पुरानी हरकतों पर वापस आ जाते हैं। जैसे क्षमा मांगने की बात है, क्षमा मांगना तो दूर, मुझसे किसी ने सम्पर्क भी नहीं किया, फोन पर भी नहीं। पूछे जाने पर वे कह देंगे कि सांसद महोदया उपलब्ध नहीं थी। लेकिन वे सूचना देंगे तो ही मैं उपलब्ध रहूंगी न। वे काफी मांगने की बात कहेंगे, लेकिन मैंने खेद का भाव भी नहीं देखा। काफी स्लीप शोड वे मैं काम चल रहा है। इसके लिए मौसम भी जिम्मेदार हो सकता है, क्योंकि इस बार बहुत बरसात हुई है। मुझे उम्मीद है कि कमेटी के कड़े रूख के कारण वे लोग काम तो करेंगे। लेकिन कुछ मुद्दे जो मैंने उठाए थे वे बहुत बेसिक हैं। यह सिर्फ मुझसे क्षमा याचना का सवाल नहीं है। एक बार डी॰सी॰ साहब के किसी फंक्शन में बर्थवाल भी थे। उन्होंने कहा कि आप इनको माफ कर दीजिए, ये आपके छोटे भाई है।

सभापति महोदयः यह किसने कहा?

प्रो॰ रीता वर्मा: यह महावीर प्रसाद जी ने कहा मैंने कहा ''मैं स्वभाव से विडिक्टिव नहीं हूं। अगर ये मेरे छोटे भाई जैसे काम करते तो इतना बड़ा झमेला नहीं होता।'' मैं कहना चाहती हूं कि यह किसी एक व्यक्ति का सवाल नहीं है। यह सांसदों और संसद की अवमानना का सवाल है। इस बारे में एक शब्द भी डी॰डी॰सी॰ ने नहीं कहा। इस घटना को दो महीने हो गए, यदि वे चाहते तो मुझसे सम्पर्क कर सकते थे। प्रोसिडिंग कब-कब हुई यह मुझे मालूम नहीं, मैं 9 जुलाई की बात कह रही हूं।

सभापति महोदयः 26 जून को हुई थी। 27 जून को श्री बर्थवाल हमारे सामने आए थे। 11 जुलाई को दबारा आए थे. 9 जलाई को आपसे मिले थे।

प्रो॰ रीता वर्मा: 9 जुलाई को मैं किसी समारोह में डी॰सी॰ साहब के यहां गई थी। वहां मुलाकात हुई। मैंने कहा कि ये छोटे भाई के समान हैं, लेकिन बर्धवाल ने एक शब्द नहीं कहा। ये लोग उम्मीद यह करते हैं कि उनके घर जाकर उनको माफ कर दूं। यह मेरे सम्मान या अपमान का सवाल नहीं है, यह संसद और सांसदों की अवमानना का सवाल है। मैं नहीं जानती कि उन्होंने खेद प्रकट किया या नहीं, लेकिन सांसदों और संसद की अवमानना उन्होंने की है, इस बात को ध्यान में रखते हुए उनको क्षमा याचना करनी चाहिए।

दूसरा मुद्दा यह है कि ऑफिसर्स और खासतौर पर जो इसमें दोषी हैं उनको साफ-साफ कह देना चाहिए कि यह स्कीम जनता के हित के अनुसार सांसद तय करते हैं इसलिए उसमें मीन-मेख करने की आवश्यकता नहीं है। जिन योजनाओं के लिए ये लोग कह रहे थे वे मुझसे न करवाकर वहां के जो राज्य सभा के सांसद हैं उनसे करा लिए। इसी से यह प्रूव होता है कि येन-केन-प्रकारेण उनको करवाना था, इसलिए प्रेशर डाला।

सभापति महोदयः राज्य सभा के सदस्य आपके इलाके में हैं?

प्रो॰ रीता वर्माः हम दोनों का इलाका धनबाद ही है। जो योजनाएं मैंने रिजेक्ट की थीं उनकी उन्होंने अनुशंसा की। इससे यह जाहिर है कि इन्हीं लोगों के कहने पर अनुशंसा कर दी होगी। इस प्रकार येन-केन-प्रकरेण इन्होंने अपनी मर्जी कर ली।

सभापति महोदयः जिन स्कीम्स को आपने शामिल नहीं करने की सोची उनको उन्होंने उनसे करवा लिया।

प्रो॰ रीता वर्माः हां, उन्होंने करवा लिया।

सभापति महोदयः उंदाहरण के तौर पर?

प्रो॰ रीता वर्माः एर्यरपोर्ट से लेकर सर्किट हाउस तक सड़क बनाना। मुख्य बात यही थी, क्योंकि मुख्य मंत्री इसी सड़क से आते हैं?

सभापति महोदयः राज्य सभा के सांसद किस पार्टी के हैं?

प्रो॰ रीता बर्माः वे भी हमारी ही पार्टी के हैं। मैं यह कहना चाहती हूं कि उनको (आफीसर्स को) बता देना चाहिए कि उनको किसी तरह कि रिकमण्डेशंस का अधिकार नहीं हैं। हम लोग जनता के विचारों को रिफलेक्ट करते हैं इसलिए वे चुपचाप हमारे प्रस्तावों की पालना करें।

सभापति महोदयः यह तो उनकी बुद्धिमानी समझिए कि आपसे न करवाकर उनसे करवा लिया। राज्य सभा के सदस्य महोदय को चाहिए था कि वे आपसे पूछते। यह थिन लाइन ऑफ डिमार्केशन है।

प्रो॰ रीता वर्मा: तीसरी बात व्यक्तिगत रूप से मुझसे कन्सर्न है। डी॰डी॰सी॰ ने खुले रूप से मेरे चित्र पर कीचड़ उछालने की कोशिश की कि इन्होंने ठेका दिलवाया। सिमिति के सामने मैं इस बात को मामूली ढंग से छोड़ना नहीं चाहती। मैंने इस आरोप का सामना किया और सौभाग्य से मेरे चित्र पर लांछन नहीं लगा। लेकिन यह स्पष्ट हो गया है कि ये किस हद तक जा सकते हैं। मैं कमेटी के सामने यह भी दरखास्त करना चाहती हूं और मेरे बहुत से साथी इसी राय के होंगे कि गांव के लड़के को रोजगार नहीं देंगे तो क्या गांव में चापाकल लगाने के लिए बाहर से व्यक्ति आएगा? छोटे-छोटे जो काम हैं, जिनके लिए आप बाहर से ठेकेदार लाते हैं, अगर गांव के लड़के को रोजगार नहीं देंगे। तो किसको देंगे? गांव के लड़के का उस गांव के काम मे इंट्रेस्ट होगा, लेकिन ठेकेदार तो काम करके भाग जाएगा, उसको क्या इंट्रेस्ट है। हमारा उद्देश्य बेरोजगारी उन्मुलन का भी है।

सभापित महोदय: आप थोड़ा स्पेसिफिक होइये। आप कौन-सी एजेन्सी से काम कराना चाहती हैं? प्रो॰ रीता वर्मा: आप चाहे गवर्नमेंट एजेन्सी से करवाइये, लेकिन जो छोटे-छोटे कांट्रैक्ट होते हैं, मिट्टी भरने के काम हैं या और काम हैं उनमें लोकल लोगों की उपेक्षा नहीं होनी चाहिए।

सभापति महोदयः इसके लिये हमें गाईडलाइन्स में चेंज करना पड़ेगा।

श्री तेजनारायण सिंहः हमें वर्तमान रूल्स को बदलना पड़ेगा। अभी ऐसा नहीं है। अभी हमें यह राईट हैं कि हम डी॰ एम॰ को लिखकर देंगे और वह अपने मशीनरी से काम करायेंगे।

प्रो॰ रीता वर्माः मेरे हिसाब से जो सांसद का काम होता है, इन लोगों ने उसकी परवाह न करते हुए मुझ पर आरोप लगाया जिसे आसानी से नहीं छोड़ा जाना चाहिये। यदि वे अपोलोजाइज करते हैं तो उन्हें पब्लिकली ऐसा कहना चाहिये लेकिन इसके बदले उन्होंने मुझ पर आरोप लगाये। मैं समझती हूं कि उन्होंने एक एम॰पी॰ के मान-सम्मान को ठेस पहुंचाई है और जबर्दस्ती मेरे चित्र को धूमिल करने की बेष्टा की है। इसके लिये उन्हें पब्लिकली अपोलोजाइज करना चाहिये।

सभापित महोदयः कमेटी के सामने तो उन्होंने कहा है, पब्लिकली अपोलोजाइज करने के बारे में हम देख लेते हैं। मैं समझता हूं कि जब कमेटी के सामने कहा है तो वह पब्लिकली ही हो गया। फिर भी इस दृष्टि से उनकी एविडेंस को हम देखेंगे और आपने जो कुछ कहा है, उस पर भी कमेटी में विचार कर लेंगे लेकिन कमेटी के सामने वे कह चुके हैं।

प्रो॰ रीता खर्माः एक बात वे बार-बार दोहराते रहे हैं, जो मुझे बहुत बुरी लगी, उसे मैं कमेटी के सामने रखना चाहती हूं। शुरू-शुरू में वे इसे बार-बार दोहराते रहे और प्रेस के सामने स्टेटमेंट भी देते रहे कि जब सांसद यानी मैं घरने पर बैठी थी तो मेरे कई सहयोगी भी उसमें शामिल थे। मेरे साथ घरने पर डिस्ट्रिक्ट बोर्ड का एक ठेकेदार बैठा था, जिसको लेकर उन्होंने कई बार मेरे ऊपर लांछन लगाने की कोशिश की। मेरा नम्न निवेदन है कि यदि कुछ पेटी ठेकेदार ऐसे हैं, जिनकी 4-4 या 6-6 साल से पेमेंट नहीं हुई है अगर वे मेरे घरने में शामिल होते हैं तो उससे मेरे चित्र पर क्या आक्षेप आता है? क्या उन लोगों का मैं प्रतिनिधित्व नहीं करती हुं?

सभापति महोदयः पेमेंट न होने के मामले में तो आप कह सकती हैं।

प्रो॰ रीता वर्मा: इसके अलावा कुछ छोटे-छोटे दुकानदार थे, जिन्होंने 4 साल पहले डिस्ट्रिक्ट बोर्ड में दुकान के लिये पैसा जमा कराया था लेकिन आज तक उन्हें दुकान नहीं मिली, यदि वे लोग मेरे धरने में शामिल होते हैं तो क्या वह मेरे चिरत्र पर आक्षेप हैं? मैं समझती हूं कि येन-केन प्रकरेण उन्होंने जान-बूझकर मेरे चिरत्र को धूमिल करने की चेष्टा की है प्रेस वालों को बुलाकर उन्होंने कई बार स्टेटमेंट भी दिया है।

सभापति महोदयः किसी एक अधिकारी के बारे में आपको शिकायत है?

प्रो॰ रीता बर्मा: जी हां, डी॰डी॰सी॰। मैं सिमिति के सामने सारे तथ्य लाना चाहूंगी, सिमिति का जो भी निर्णय होगा, वह मुझे स्वीकार है क्योंकि आपने इस मामले को अच्छी तरह टेक-अप किया है। आपका निर्णय मुझे मान्य होगा।

अंतिम बात जो मैं समिति के ध्यान में लाना चाहूंगी वह है कि मुझे बहुत डर है क्योंकि वहां के सभी अधिकारी अभी भी अपनी जगहों पर बने हुये हैं। उन्होंने मुझे अनेक बार धमिकयां दी हैं कि आगामी चुनाव में हम देख लेंगे। मुझे लगता है कि उसके लिये वे पूरी तैयारी कर रहे हैं। वे सब अभी से मिलकर उसी तरफ बढ़ रहे हैं क्योंकि जिस तरह तबादले और सैटिंग हो रही है, उसे देखते हुये मुझे इस बात की पूरी आशंका है।

सभापित महोदयः मैं समझता हूं कि वहां के डी॰एम॰ तो बदल गये हैं।

प्रो॰ रीता वर्माः डी॰एम॰ तो चले गये हैं लेकिन श्री सुनील बर्धवाल अभी अपनी जगह पर विराजमान हैं। मुझे लगता है कि इस मामले में पूरा प्रशासन एक हो जाता है। जब भी उन पर कोई आरोप लगते हैं तो वे सारे एक साथ हो जाते हैं।

मैं दो-तीन बातें और समिति के ध्यान में लाना चाहूंगी। जैसा कुछ जिम्मेदार सांसदों और कुछ मंत्रियों ने भी मुझसे कहा है और बिहार के मुख्यमंत्री खुल्लमखुल्ला कई जगहों पर कह चुके हैं कि वे आगामी चुनावों में चार लोगों को हराना चाहते हैं, जिनमें रीता-वर्मा भी एक है और इसीलिये उन्होंने महावीर प्रसाद को वहां भेजा है। ये बातें कई मांमनीय सांसदों ने ही नहीं, मंत्रियों ने भी कही हैं। इतने हंगामे के बाद भी, अभी तक सुनील बर्यवाल का तबादला न होने के कारण और जिस तरह ट्रांसफर वहां हुई है, उन्हें देखते हुये ऐसा लगता है और एप्रीहेशन होना स्वाभाविक है क्योंकि खयं बिहार के मुख्यमंत्री खुल्लमखुल्ला कह रहे हैं कि आमी चुनावों में उन्होंने श्रीमती कृष्णा साही, श्रीमती रीता वर्मा, श्री नीतीश कुमार और श्री जार्ज फर्नान्डीज को हराना है। मेरे में बारे वे कहते हैं कि महावीर प्रसाद को उन्होंने इसीलिये धनबाद भेजा है। मैं इस मामले में समिति का संरक्षण चाहती हूं।

सभापति महोदयः क्या वे आपको इतना महत्वपूर्ण व्यक्तित्व मानते हैं?

श्री तेज नारायण सिंह: पिछली बार तो वे शायद आपके क्षेत्र में गये भी नहीं थे?

प्रो॰ रीता वर्माः शायद मेरे आचरण से वे बहुत क्षुब्ध हुए हों या क्रोधित हुए हों। ऐसी स्थित में वहां के मुख्यमंत्री का कथन देखने वाला है। राजनीति अपनी जगह पर है लेकिन जब वे कहते हैं कि अमुक अधिकारी को इसीलिये उस जिले में भेजा गया है, तो खतरे की घंटी जरूर सुनाई देती है। अभी तक बर्थवाल साहब का तबादला नहीं हुआ है, सारे अधिकारी अपनी जगह पर बने हुये हैं इसीलिये मुझे आशंका है कि आगामी चुनावों में उनका रवैया निष्पक्ष नहीं रहेगा। अभी से वे लोग मुझे घेरने की साजिश कर रहे हैं। मैं समिति का संरक्षण चाहती हूं। मुझे पता नहीं कि इस बात का उन्होंने क्या स्पष्टीकरण दिया लेकिन जब चुनावं आने वाले हैं, उन्होंने धमकी दी है कि चुनावों में दिखा देंगे, मैं समिति से इस मामले में संस्कर्ण पाना चाहती हूं।

सभापित महोदयः आपने समिति के सामने जो कुछ कहा है, जो विचार प्रकट किये हैं, उस दृष्टिकोण से हम एक बार फिर उनकी एविडेंस को देख लेते हैं। हम आपको विश्वास दिलाना चाहते हैं कि एक सांसद की प्रतिष्ठा और उसकी मान-मर्यादा को हम सर्वोपिर मानते हैं, राजनीति में इसका दृष्टिकोण कुछ भी हो लेकिन एक सांसद अपनी जगह है, उसका मान-सम्मान कायम रहे, यह प्रिविलेज कमेटी को देखना है। हम आपके पुराने साक्ष्य को और संबंधित अधिकारी के साक्ष्य को एक बार फिर देख लेते हैं और जो भी उचित होगा, उस पर निर्णय लेंगे। आपको समिति में आने के लिये दोबारा कष्ट दिया. उसके लिये धन्यवाद।

प्रो॰ रीता वर्माः आपने मुझे समिति के सामने फिर से साक्ष्य प्रस्तुत करने का मौका दिया, इसके लिए आपका धन्यवाद।

Thursday, 14 December, 1995

PRESENT

Shri Ram Sunder Das — In the Chair
MEMBERS

- 2. Shri Santosh Kumar Gangwar
- 3. Shri Syed Masudal Hossain
- 4. Shri Anna Joshi
- 5. Shri Bhagwan Shankar Rawat
- 6. Shri Allola Indrakaran Reddy
- 7. Prof. (Dr.) S.S. Yadav

SECRETARIAT

Shri J.P. Ratnesh — Joint Secretary

Shri S.C. Rastogi - Deputy Secretary

WITNESS

Shri Sunil Barthwal—Deputy Development Commissioner, Dhanbad, Bihar.

(The Committee met at 15.00 hours)

Evidence of Shri Sunil Barthwal, Deputy Development Commissioner, Dhanbad, Bihar

सभापति महोदयः श्री बर्थवाल जी, आप इस कमेटी के सामने दो बार पहले भी आ चुके हैं और अपनी बातें कहीं हैं।

अब आप इस कमेटी के सामने जो कहना चाहते हैं, कहिए।

ब्री सुनील बर्धवाल: मैं यह कहना चाहता हूं कि माननीय सांसद श्रीमती रीता वर्मा के साथ मेरे हमेशा कोर्डियल रिलेशन्स रहे हैं। मैं पिछले ढ़ाई साल से धनबाद में स्थापित हूं। ऐसा मौका कभी नहीं हुआ जब उनको हमसे कोई शिकायत रही हो, केवल 6 दिसम्बर के, जब से चुनाव की बात हुई, थोड़ा सा कम्युनिकेशन गैप हुआ और दुर्माम्यवश इस तरह की कुछ बातें हुई। उसके लिए मैंने पिछली बैठक में भी अपने रिगरैट्स दिए हैं और आज दुबारा रिगरेट करना चाहता हूं। यदि माननीय सांसद को कभी भी मेरे किसी व्यवहार से दुख पहुंचा हो तो मैं रिगरैट करना चाहता हूं। मैंने पिछली बैठक से ही यह चाहा है कि उनके साथ मेरे जो संबंध रहे हैं, वे बरकरार रहें। मेरी उनसे डी॰सी॰ के ऑफिस में मुलाकात हुई, टेलीफोन पर भी उनसे बातें होती हैं। इसके अलावा जब वे दिल्ली आई थो तो कर्टसी के तौर पर मैंने उनसे फिर मुलाकात की और अपने रिगरैट्स उनसे कहे। मैं समिति को आधस्त करना चाहता हूं कि माननीय सांसद के साथ मेरे जो कोर्डियल रिलेशन्स रहे हैं, वे बरकरार रहंगे और उन्हें हमसे शिकायत का कोई भी मौका नहीं मिलना चाहिए।

श्री सैयद पस्दल हसैन: आपकी उनसे लास्ट मुलाकात कब हुई?

श्री सुनील बर्थवाल: मेरी उनसे लास्ट मुलाकात 11 दिसम्बर को दिल्ली में हुई थी।

श्री सैयद मसुदल हुसैनः क्या आप उनके पास गए थे?

श्री सुनील बर्थवालः जी हां। मैंने उनसे एपाईटमेंट ली तो उन्होंने कहा कि आप घर पर आ सकते हैं।

सभापति महोदयः उनको जो कहना है, वह उन्होंने पहले ही कह दिया है और कमेटी की इच्छा के अनुरूप सदस्य महोदया से भी मुलाकात कर ली है।

श्री संतोष कुमार गंगवार: इस योजना के अन्तर्गत जिन कामों को शिकायत माननीय सदस्या ने की थी, वह संतोषजनक तरीके से हो रहे हैं?

श्री सुनील बर्थवालः जी हां, मेरा पूरा प्रयास है कि जल्दी से जल्दी वह काम पूरे हो जाये। डा॰ एस॰पी॰ यादवः जो पैसा इस योजना के लिए गवर्नमेंट से मिला है, उसका यूटीलाइजेशन प्रोपर तरीके से प्रोपर टाइम पर होना चाहिए। इस चीज को देखना आपका कर्तव्य भी है। इस संबंध माननीय सदस्य से आपकी कोई बात हुई है। आप उनकी सारी योजनाओं को पूरा करायेंगे तो यह सारी प्रक्रिया पूरी हो जायेगी।

श्री सुनील बर्थवालः मैंने उन्हें कहा है कि उनकी योजनाओं पर काम चालू कर दिया गया है। हम वह काम जरूर पूरे करा देंगे।

सभापति महोदयः बहुत-बहुत धन्यवाद।

श्री सुनील बर्थवालः मैं समिति को दिल से धन्यवाद देनु चाहता हूं। (समिति की कार्यवाही समाप्त हुई)

APPENDICES

APPENDIX-I (See para 19 of the Report)

Prof. (Smt.) Rita Verma Member of Parliament (Lok Sabha)



6, South Avenue, New Delhi-110011 Phone: 3792922

24. Jagjiwan Nagar, Dhanbad (Bihar) Phone: 832078

The Hon'ble Speaker, Lok Sabha, New Delhi

Sir.

I wish to submit for your consideration a matter involving disregard of national laws; interference with an effective implementation of MP's Local Area Development Scheme; misuse and misappropriation of funds allotted under the above scheme and contempt breach of privilege of a member of the Lok Sabha.

The Scheme entitled "MP's Local Area Development Scheme" was launched under your direct guidance about a year and a half back, the principle purpose of it being that MPs be enabled to directly initiate at least some developmental programme in their respective Constituencies. For this purpose each M.P. was allotted Rs. one crore for the year 1994-95, Rs. five lacs being allocated for part of the year 1994 (January to April).

I regret, however, to have to report that this scheme is being deliberately thwarted in my Constituency due to the calculated and active non-cooperation of the district authorities, particularly the D.D.C. of Dhanbad, Shri Sunil Barthwal, I.A.S. I will detail this change in succeeding paragraphs.

For the period January to April 1994, for the allotted sum of Rs. 5 lakhs, I received a suggestion from the Officer. Shri Barthwal, that the entire amount i.e. Rs. five lacs be contributed towards the construction of a 'Jal Minar' at Dhanbad. As the year was ending and the amount five lacs was limited, I readily agreed. Accordingly, this sum was allocated for this work

I regret to have to report that this water tank has not yet been completed, neither has any account been rendered so far, despite having been asked for.

For the year 1994-95 the amount of Rs. one crore was received by the authorities on 29th November, 1994. I had prepared my detailed proposal for the entire Constituency earlier. These were submitted, in writing, to the office of D.C. Dhanbad on 29th November, 1994 itself.

Shri Barthwal (D.D.C Dhanbad), even prior to the receipt of my detailed proposals began canvassing for works of his choice. He attempted to dictate to me as to how I should go about disbursing my fund and even asked me not to give any amount towards rural developmental projects. In fact the D.D.C. wanted me to give all these funds towards the same 'Jal Minar' (water tank in Dhanbad town, already earlier referred to). He also wanted me to contribute sums towards the repair of roads in the VIP area only, i.e. roads approaching the aerodrome and roads around Government offices and residences.

When I demurred and commented that these suggestions were not acceptable, that there were vast differences in our priorities; the D.D.C. got greatly annoyed and held out a veiled threat that he could well sabotage all my schemes. His exact words were; "काम तो हमें ही करना है!" (After all we have to execute the works)

I regret to have to bring to your notice that that is precisely what he has done uptill now. In consequence not a single of my suggestions have even been technically examined, leave alone acted upon, till date. In fact, the D.D.C. even refuses to tell me when these projects would be taken up, and goes to the extent of denying having received any schemes at all.

The other extremely serious charge demanding immediate attention and enquiry is that despite my clear instructions, in writing, the D.D.C. has not released funds for Bokaro, in which district two blocks of my Parliamentary Constituency fall. On that account I had allotted Rs. 30 lacs to that district. In fact the D.C. of Bokaro had kept his entire machinery in readiness to initiate the works, in January 1995 itself, but is still unable to because the Dhanbad D.D.C. has not acted upon my clear instructions.

The D.D.C. of Dhanbad has also taken shelter behind the plea that the election process was till lately continuing. I hold however, that election process does not debar the authorities them from concluding the required technical evaluation of suggestion, tendering for them or otherwise completing all preliminary formalities prior to undertaking the work proper. That is why I am constrained to observe that till date not even any satisfactory preliminary survey has been carried out recommendations. I am thus led to the conclusion that the D.D.C. has been deliberately sabotaging all my efforts towards timely and proper utilisation of the "MP's Local Area Developmental Scheme". In the process he is both in contempt and breach of privilege, as he is obstructing my proper functioning as a M.P.

After the conclusion of election in Bihar I requested the D.D.C. to start my projects. This I did on the 7th and 11th April, 1995. His response was extremely rude, even abusive. On these dates the D.D.C. repeatedly refused to show me the accounts of this fund, its status or how he intends proceeding further. I was constrained then (7th April) to stage a protest at his residence-cum-office. Thereafter, on a date fixed in consultation with him, 11th April, once again the D.D.C. failed to provide any to accounts. When pressed he went to extent of threatening "अब तो चुनाव आ रहा है, दिखा देंगे।" (Now that the election are going to take place shortly, I will show you."

My own enquiries in the matter have brought to light further extremely alarming facts. I am informed that a substantial sum of Rs. 32 lacs has been diverted from my fund of MP's Local Area Development Scheme to MADA (Mines Area Development Authority). Moreover, part of this money, after diversion, has been spent on altogether different schemes. I have reasons to believe that additional sums from this total of one crore, have also been misspent. Further, these sums have been spent for the benefit of my political opponents, and even outside my Parliamentary Constituency, and even during the election process i.e. Jan. and Feb. 1995. All this can easily be verified by a detained audit of the utilisation of my MP's Local Area Development Scheme Fund.

I need hardly add that such a diversion of fund, misutilisation or unauthorised utilisation amounts to misappropriation of public funds. I request that this charge, too, may please be fully enquired into.

In light of the foregoing, only briefly reported above. I request that a detailed enquiry in this entire matter may please be ordered immediately. To my understanding the issues involved are:

- (a) Misappropriation of MP's Local Area Development Scheme, its wrongful diversion; unauthorised expenditure from it; utilisation/misutilisation of it on wholly unrelated schemes;
- (b) Deliberately obstructing a M.P. in discharge of his responsibilities and functions as an elected representative.
- (c) Not rendering proper accounts of the MP's Local Area Development Scheme thus being in contempt of Parliament and of MPs, thereby committing a Breach of Privilege of the Parliament.
- (d) Being in contempt of Parliament by thwarting the intentions of the Parliament i.e. the M.P.'s Local Area Development Scheme Act.
- (e) Repeatedly threatening a Member of Parliament, as cited above.

I am confident that the seriousness of this matter will receive your urgent consideration. May I, therefore request that whatever action is

initiated, or enquiry ordered ought to be concluded before the expiry of the 3rd week of May, 1994. This would enable me to give voice to my concern in the House, before the current Session adjourns.

Thanking you,

Yours faithfully,

Sd/-

(RITA VERMA) Div. No. 481

APPENDIX II

(See para 264 of the Report)

F.No. L/04/016/94-MPLADS GOVERNMENT OF INDIA MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION

Subject: Complaint from Professor (Smt.) Rita Verma, M.P. regarding non-implementation of M.Ps Local Area Development Scheme in the Constituency of Dhanbad.

Lok Sabha Secretariat may refer to your L.S.S. U.O. No. 26/4/ XXX/95/T dated 28th April, 1995 on the above subject. Hon'ble Speaker has directed that the concerned officer may be asked to furnish a factual report in the matter within the two weeks time.

The Department on receipt of the complaint from Hon'ble Member had directed the District Collector concerned to provide a factual report. In the meantime, the Additional Secretary, DPI also met Chief Secretary, Government of Bihar and personally handed over a letter with request that a report may be sent by 20th May, 1995 positively. The Department also continuously remained in touch with the Secretary, Rural Development Department, Government of Bihar and the District Collector who are in charge of implementation of MPs Local Area Development Scheme. The reports from the State Government as well as from the District Collector were available only on 29.5.95.

The following reports are placed for kind perusal of Hon'ble Speaker.*

- 1. Report from Shri Mahavir Prasad, Deputy Commissioner, Dhanbad at Flag 'A'.
- 2. Report from Shri N.K. Agarwal, Secretary to Government of Bihar at Flag 'B'.

Briefly the complaints filed by Professor (Smt.) Rita Verma, M.P. and the reports of State Government as well as District Collector are given below:—

(i) Complaint: An amount of Rs. 5 lakhs was allocated for construction of a Jal Minar at Dhanbad. However, the dam has not yet been completed, neither has any account been rendered so far despite having been asked for.

^{*} Reports are not enclosed with the Appendix.

Comments: A sum of Rs. 5 lakhs on the recommendation of the Hon'ble MP was transferred to the Managing Director, Mines Area Development Authority for construction of Jal Minar. Since it is part of a big project, the work of construction of water tank is under progress. However, construction to the extent of money allocated by the Member of Parliament amounting to Rs. 5 lakhs has been fully utilised.

(ii) Complaint: The Hon'ble MP had submitted her proposal to DC, Dhanbad on 28th November, 1994. An amount of Rs. 1 crore for the year 1994-95 was received by DC on 29th November 1994. While the DDC, Dhanbad wanted to utilise the funds towards Rural Development Projects and more so towards the same Jal Minar, repair of roads in the V.I.P. areas, the M.P. has declined to do so. As a result it resulted into personal differences between the two. The Hon'ble MP has mentioned that the DDC got greatly annoyed and held out a veiled threat and his exact words were 'After all, we have to execute the works'. The MP has mentioned that there has been no scheme of her proposal technically examined upon till date.

Comments: A sum of Rs. 1 crore was received in the office of the Deputy Commissioner, Dhanbad on 29.11.94. Immediately on receipt of it, DC, Dhanbad invited both the MPs on 11.12.94 namely Professor (Smt.) Rita Verma and Shri Parameshwar Aggarwal for identification and selection of schemes to be implemented in their areas. Somebow on that date, Professor (Smt.) Rita Verma could not be present. Subsequently on 8.12.94 model code of conduct was implemented in respect of MPs and MLAs till 2.4.95 bearing the acceptance of schemes from them. During this period, had work of technical examination be taken up, it would have been a clear violation of model code of conduct.

- (iii) Complaint: (a) The MP had suggested that Rs. 30 lakhs may be allocated to Bokaro District. While the DC of Bokaro is ready to initiate the work in January, 1995 itself, he was unable to take up any work since money has not been transferred by the DDC. Dhanbad.
- (b) The MP has complained that the DDC of Dhanbad is taking shelter behind the plea of election process during which no development work could be taken up. The MP is of the opinion that the election process does not debar the authorities from taking up the required technical evaluation of the scheme, tendering for them or otherwise completing all preliminary formalities for initiating the work. The MP feels that the DDC has been deliberately sabotaging all her efforts towards timely and a proper utilisation of the MPs Local Area Development Scheme. Therefore, in the process, the DDC is both in contempt and breach of privilege as he is obstructing the MP for proper functioning.

Comments (a) & (b) The Deputy Development Commissioner, Dhanbad received a D.O. letter dated 2.5.95 from Deputy Commissioner, Dhanbad for transferring a sum of Rs. 25 lakhs to Deputy Commissioner, Bokaro.

In pursuance of the same, a sum of Rs. 25 lakhs was transferred to Bokaro vide letter dated 6.5.95. As indicated earlier, during the period 8.12.94—2.4.94 under the model code of conduct, it was amply clarified that any scheme recommended by the MP/MLAs need not be accepted and executed during this period. It was mentioned that even in the technical examination of the project/schemes it could have amounted to violation of model code of conduct.

(iv) Complaint: After the election process the MP requested DDC to take up her projects. In fact, she requested on 7th and 11th April, 1995. However, the DDC's response was extremely rude and even abusive. As a result, the MP was constrained to stage a protest at his residence-cum-office on 7th April. Again, on 11th April, the DDC failed to provide any account of this.

Comments: On 7.4.95, Hon'ble MP Professor (Smt.) Rita Verma contacted the Deputy Development Commissioner on phone and in agitated mood she enquired whether a sum of Rs. 1 crore received under MPLADS had been spent. While explaining the position prevailing at that time, she became further agitated. After sometime the Hon'ble MP along with her supporters reached the residence of DDC and staged a dharna. She was fervently requested a number of times to come and sit in the office, but she did not agree to it. It was explained that all the accounts concerning the expenditure of the allocation of funds received under MPLADS will be shown to her either in the DRDA office or in the residential office of the Deputy Development Commissioner. There was a continuous insistence to show the accounts in the corridor of residential house. This dharna continued for 14 hours in his residential house. The supporters of dharna were mainly of the contractors of Zilla Parishad. On 11.4.95 it was decided to meet at the office of DRDA but the supporters of the Hon'ble MP went out raising slogans. Thus on 7.4.95 and 11.4.95 no discussions could be held in respect of schemes.

(v) Complaint: The MP has mentioned that a substantial sum of Rs. 32 lakhs has been diverted from MPLADS to Mines Area Development Authority for which there was no proposal by her. She has suggested for a detailed audit of the utilisation of the funds under MPLADS.

Comments: The amount received under the MPLADS is being operated in accordance with the instructions contained in the guidelines on MPLADS. Every month the details of expenditure incurred under the scheme are regularly sent to the State Government. Thus, the question of any misappropriation or diversion of funds to any other activity does not arise at all. The amount received under MPLADS has been deposited in a separate account and there is no diversion of funds from one activity to the other.

The Secretary to the Government of Bihar has stated that whatever has happened is due to misunderstanding and there was no intention on the part of the DDC to undermine the personality of the Hon'ble MP and for that the DDC has apologised.

Submitted for consideration of Hon'ble Speaker along with Annexure-I.

(SHANTA SHASTRY)
Additional Secretary
29.5.95

Secretary (PI)

We are seeking some clarifications from the State Government. A supplementary note will follow on receipt of the clarifications.

MOS (P&PI)

Hon'ble Speaker (Lok Sabha)

D/o Programme Implementations's U.O. No. L/04/016/94-MPLADS dated 30.5.1995.

- 1. It will be necessary to find out from the Election Commission as to whether after the introduction of the Model Code of Conduct on 8.12.1994, in view of the general elections of the State, even normal ongoing schemes like MPLAD were to be out on hold and not implemented.
- 2. It would also be necessary to find out if such Model Code of Conduct would also prevent the giving of technical sanction and administrative approval during the period the Model Code of Conduct was in vogue.
- 3. The district officials have not clarified as to whether immediately after the elections they took up the schemes suggested by the Hon'ble MP. Under the revised guidelines, suggestions of the Hon'ble MP are to be implemented unless they are repugnant to the guidelines themselves. The district administration has no discretion in the matter if the suggestions are in accordance with the guidelines.
- 4. The present status of the schemes suggested by the Hon'ble MP—whether they have been taken up for implementation and work has already started or not—has not been indicated. It would be necessary to know these facts.
- 5. In view of the paucity of time, while the note to the Hon'ble Speaker may be sent, we may also indicate therein that supplementary note will follow as soon as the clarifications are received.
- 6. The details of the clarifications to be sought may be annexed to the note to be sent to Hon'ble Speaker.

(R.K. SINHA) 30.5.1995

MOS(P&PI)

APPENDIX III

(See para 102 of the Report)

GIST OF THE CLARIFICATION GIVEN BY THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS

The Model Code of Conduct is intended to be followed voluntarily by the political parties and does not have any statutory backing.

Model Code of Conduct issued by the Election Commission specifically prohibits sanction of grants, payments out of discretionary funds and announcement of any financial grants in any form or promises thereof as also of making any promise of construction of roads, provision of drinking water facilities etc., after the elections are announced. Further it requires that no cause should be given for any complaint that the party in power has used its official position for the purposes of furtherance of its electoral prospects.

In view of the aforesaid position, the directions issued by the Bihar Government for not sanctioning any new scheme during the operation of the Model Code of Conduct were in accordance with the provisions of Model Code of Conduct. The Model Code of Conduct, however, does not come in the way of implementing of the ongoing schemes which were started before the enforcement of Model Code of Conduct. Further, there does not appear any bar in making internal examination/evaluation etc. of new projects even during the currency of the Model Code of Conduct as long as no formal sanctions for commencement of new projects are issued and no publicity in this regard is given so that the occasion for any complaint that any particular candidate/political party would benefit from such an exercise does not arise.